Fifth Series Vol. XXXVI, No. 22

Thursday, March, 21, 1974
Phalguna 30, 1895 (Saka)

# LOK SABHA DEBATES

(Tenth Session)

No. 4(7) 3
8 . 12 . 82

(*Vol. XXXVI Contains Nos. 11 to 20*)

LOK SABHA SECRETARIAT
NEW DELHI
*Price : Rs. 4 00*

## CONTENTS

*No. 22—Thursday, March 21, 1974/Phalguna 30, 1895 (Saka)*


| | COLUMNS |
|---|---|
| Obituary Reference . . . . . . . . . . | 1—2 |
| Oral Answers to questions : | |
| *Starred Questions Nos. 384, 385, 387, 389, and 390 . . | 2—26 |
| Written Answers to Questions: | |
| Starred Questions Nos. 386, 388 and 391 to 403 . . | 26—36 |
| Unstarred Questions Nos. 3979 to 3986, 3988 to 3991, 3993 to 4012, 4014 to 4017, 4019, 4020, 4022 to 4026, 4028 to 4094 and 4096 to 4119 . . . . . . . | 36—128 |
| Papers Laid on the Table . . . . . . . | 128—130 |
| Committee on Public Undertakings— Forty-eighth Report—*presented* . . . . . . | 130 |
| Business Advisory Committee— Thirty-ninth Report—*Adopted* | 130—131 |
| Discussions *re.* Situation in Bihar . . . . . . | 131—286 |
| Shri Jyotirmoy Bosu . . . . . . . . | 131—142 |
| Shri A.P. Sharma . . . . . . . . | 142—147 |
| Shri Bhogendra Jha . . . . . . . . | 147—155 |
| Shri Bhagwat Jha Azad . . . . . . . | 155—161 |
| Shri G.P. Yadav . . . . . . . . | 161—166 |
| Shri Sat Pal Kapur . . . . . . . . | 167—171 |
| Shri Madhu Limaye . . . . . . . . | 171—177 |
| Shri Bibhuti Mishra . . . . . . . . | 177—182 |
| Shri Shyamnandan Mishra . . . . . . . | 182—190 |
| Shri Priya Ranjan Das Munsi . . . . . . | 190—196 |
| Shri Surendra Mohanty . . . . . . . | 197—199 |
| Shri K.P. Unnikrishanan . . . . . . . | 199—204 |
| Shri R.P. Ulaganambi . . . . . . . . | 204—208 |
| Shri Jagannath Mishra . . . . . . . . | 208—211 |


* The sign + marked above the name of the member indicates that the question was actually asked on the floor of the House by that Member.

1 LSS/74—1.

| | Columns |
|---|---|
| Shri Ramshekhar Prasad Singh | 212—215 |
| Shri P.K. Deo | 215—217 |
| Shri R.P. Yadav | 218—221 |
| Shri Md. Jamilurrahaman | 221—227 |
| Shri P.G. Mavalankar | 227—231 |
| Shri Kartik Oraon | 231—234 |
| Shri Tulmohan Ram | 234—236 |
| Shri Ram Deo Singh | 236—238 |
| Shri Bhola Raut | 239—240 |
| Shri N.P. Yadav | 240—242 |
| Shri Ramavatar Shastri | 242—243 |
| Shri Chiranjib Jha | 244—245 |
| Shri Yamuna Prasad Mandal | 246—247 |
| Sardar Swaran Singh Sokhi | 247 |
| Shri Samar Guha | 247—250 |
| Shri Uma Shankar Dikshit | 250—278 |

# LOK SABHA DEBATES

## LOK SABHA

*Thursday March 21, 1974/Phalguna 30, 1895 (Saka)*

---

*The Lok Sabha met at Eleven of the Clock*

[MR SPEAKER *in the Chair*]

### OBITUARY REFERENCE

MR SPEAKER Hon members as you know, yesterday we were informed that Mr K Subramaniam a PTI member of our Press Gallery was suddenly taken ill by heart attack and the moment he reached the hospital he expired He was one of our old members of the Press Gallery, a man who had earned a name in his profession and had served it with integrity, distinction and dignity As hon Members know, we have usually been making such references in this House only in respect of members But I have always held the Press also an essential part of Parliament without the Press, democracy cannot function properly we have to show them due respect and consideration Also he was sitting in the Gallery when he was taken ill Therefore, leaving aside all other considerations, I thought I must make a reference to his sad demise We have lost in him a valuable friend a man who had been in this Gallery for long We will be missing him very much

With your permission I will convey our sympathies to the members of his family

We may now stand in silence for a short while to express our sorrow

*The Members then stood in silence for a short while*

MR SPEAKER As you remember, when it was brought to my notice that the medical aid did not reach him in time, I had informed you that I would enquire into this

I asked the Secretary-General to make enquiries and I personally was in touch with what had happened In the afternoon the Minister informed me that he wanted to suspend the Doctor which he did But the inquiry I did go through, I think I should not hesitate to share this with you

A telephonic message was received by the Lady Doctor who directed the person to the Compounder, and when it came to the Doctor, he was attending on four or five Members of Parliament. These are the facts This is on the basis of the statement of our Watch & Ward Officer and also the Doctor

So when the Doctor got suspended, I thought that when the Minister had done it he might have made enquiries on the spot himself I do not know whether he did so or not, but what came to my knowledge are these facts So I am conveying it to the Minister at Lunch time as to how it happened

We do not want certain things which sometimes might happen in the heat of the moment but which perhaps might have been got verified as they ought to have been done That is why as I said I would convey the result of the inquiry to the Minister as to how it happened yesterday

---

### ORAL ANSWERS TO QUESTIONS

**'टिस्को' द्वारा विस्तार के लिए उपकरणो का आयात**

*384 श्री रामावतार शास्त्री क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि

(क) क्या 'टिस्को' के प्रबंधको ने कारखाने के विस्तार की कोई योजना तैयार की है

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या टिस्को के प्रबंधक कम्पनी के विस्तार के लिये हैवी इंजीनियरिंग कारपोरेशन रांची पर निर्भर न रहकर विदेशों से आवश्यक मशीनों का आयात करना चाहते हैं, और

(घ) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : (a) and (b). No, Sir. TISCO have, with the approval of Government, commissioned a feasibility study by Nippon Steel Corporation of Japan to determine how best to increase the capacity of the Steel Plant at Jamshedpur from its existing level of two million tonnes of ingots a year to four million tonnes or more and achieve this most economically and expeditiously. The study is yet to be completed.

(c) The question of procurement of machinery will arise only after the feasibility study is received and examined and a decision is taken on the question of expansion.

(d) Does not arise.

**श्री रामावतार शास्त्री** : अध्यक्ष जी, जमशेदपुर स्थित टिस्को में 20 लाख टन इस्पात उत्पादन की क्षमता बढ़ा कर 40 लाख टन करने सम्बन्धी सम्भावनाओं का अध्ययन करने के लिये निप्पन स्टील कारपोरेशन जापान को भार सौंपा गया है। मैं जानना चाहता हूं—क्या हमारे मुल्क में इस प्रकार का अध्ययन करने वाले विशेषज्ञों का कोई दल नहीं था ? और हमारे मुल्क में इस तरह के विशेषज्ञ हैं तो फिर सरकार ने जापान की इस कारपोरेशन को अध्ययन करने का उत्तरदायित्व और यह भार क्यों सौंपा ? इसके क्या कारण है ?

**श्री सुखदेव प्रसाद** : श्रीमन्, जहां तक निप्पन स्टील कम्पनी का सवाल है टाटा के एक्सपेंशन की फीजिबिलिटी स्टेडी का कार्यभार उनको सौंपा गया है। हमारे देश में इस तरह की दो कंपनियां है—एक मेकन और दूसरी एम० एन० दस्तूर कंपनी—लेकिन इन दोनों के ऊपर इतना कार्यभार है कि यह दूसरे कार्यभार को लेने में असमर्थ थी। इसके अलावा एक चीज और है कि न्यू टैकनालाजी जो स्टील प्रोडक्शन के बारे में है उसमें जापान बहुत डेवलप कर गया है और उस डेवलपमेंट को देखते हुए टाटा वालों ने ऐसा फील किया कि इस निप्पन कम्पनी को यह कार्यभार दिया जाये तो नये नजरिये से देखकर फीजबिलिटी रिपोर्ट भी वह तैयार करेंगे और उससे हमारी कैपेसिटी को भी फायदा होगा, स्टील प्लान्ट को भी फायदा होगा। इसीलिए इस कम्पनी को यह कार्यभार सौंपा है। इसके अलावा पहले भी उनका एक दूसरे से व्यवहार बहुत अच्छा रहा, निप्पन स्टील कम्पनी का उन्होंने पहले भी अपने काम के लिए एंगेज किया है। इस प्रकार एक पुरानी दिलचस्पी चली आ रही है जिसको देखते हुए उन्होंने यही मुनासिब समझा और उनको काम दिया।

**श्री रामावतार शास्त्री** : सम्भावनाओं की रिपोर्ट आ जाने के बाद इस बात का प्रश्न उठेगा कि कारखाने का विस्तार किया जाये तो उस संदर्भ में मैं यह जानना चाहता हूं क्या आप टिस्को को इस बात का आदेश देंगे कि पहले वे उन मशीनों को खरीदें जो हमारे देश में बनती हैं खास तौर से एच० ई० सी० में और उसके बाद हो जो मशीन हमारे मुल्क में न मिले उसको बाहर से मंगायें ? क्या आप इस बात की घोषणा अभी करने के लिए तैयार हैं ?

**श्री सुखदेव प्रसाद** : मैं शास्त्री जी से पूर्णतया सहमत हूं कि जहां तक इंडिजीनस मशीनों का सवाल है हम सबसे पहले इस बात की कोशिश करेंगे कि देश में जो मशीनें बन रही हैं उनको वे अपने स्टील प्लान्ट में इस्तेमाल करें और जो चीजें ऐसी हैं जो हमारे देश में नहीं बन पा रही हैं या जिनसे उनके काम में रुकावट पड़ सकती है ऐसी बहुत रेयर चीजों के लिए ही हम उनको इम्पोर्ट करने की इजाजत देने की सोच रहे हैं।

PROF. MADHU DANDAVATE : Is it true that Mr. J. R. D. Tata Chairman of TISCO had already made an estimate which he had publicly announced about increasing the steel capacity by 200 million tonnes at about Rs. 800 crores ? Is it true that half of the capital expenditure will be in the form of foreign exchange ? I want to know whether it would be advisable to permit them to spend such huge amount of foreign exchange. I want to know whether a separate company will be formed to undertake a new project or it will be part and parcel of TISCO.

MR. SPEAKER : The question is about expansion.

**श्री सुखदेव प्रसाद** : श्रीमन् माननीय सदस्य ने जो 800 करोड़ फारेन एक्सचेंज का सवाल रखा है ऐसी बात नहीं हैं। टाटा ने जो पहले प्रपोज़ल रखा था उसके अनुसार 350 करोड़ रुपये के फारेन एक्सचेंज का सवाल था और टोटल एक्सपेंडीचर उस प्लान्ट के ऊपर 700 करोड़ रुपये का था।

PROF. MADHU DANDAVATE : He has misunderstood my question. The total expenditure involved is Rs. 800 crores. I asked whether half of that will be in foreign exchange.

MR. SPEAKER : You must listen to him.

THE MINISTER OF STEEL & MINES (SHRI K. D. MALAVIYA) : The entire question of expansion, foreign exchange involvement and the fabrication of basic machinery or the import thereof will all be considered after the receipt of the Steering Committee Report. The Government have taken all precautions that are possible for us to take to see that unnecessary drain of foreign exchange or unnecessary import of technology which is not required and which could be had in our own country, does not come into this. With a view to assure this, a Steering Committee has already been formed under the instructions of the Cabinet which will oversee and supervise once the feasibility report is received here. So, we should take all precautions through the Steering Committee that unnecessary money is not spent and that whatever is possible for us is done with a view to make the whole expansion scheme as economical as possible.

SHRI R. S. PANDEY : The hon. Minister just now said that for this job of finding out the potential in TISCO as also for expansion of TISCO, these two indigenous companies which are available in this country are busy. It appears that they are not so much aquainted with modern technology. That is why the Japanese firm is engaged to find out the potential. Is it true that our two concerns have become obsolete ?

**श्री सुखदेव प्रसाद** : यदि माननीय सदस्य क्वैश्चन रिपीट कर दें तो ज्यादा आसानी होगी।

**श्री राम सहाय पांडे** : आपने अपने वक्तव्य में यह कहा कि टिस्को के विस्तार और उत्पादन की क्षमता और दक्षता को ध्यान में रखते हुए जो आपकी दस्तूर और एक दूसरी कंपनी है क्योंकि उनके पास बहुत ज्यादा काम है इसलिए उनको वह काम नहीं दिया गया। संबंधों को जोड़ते हुए भी आपने कहा कि बड़े अच्छे संबंध थे इसलिए जापानी फर्म को काम दिया गया तथा इसलिए भी कि आधुनिक-टेक्नालाजी में ज्यादा परिचित हैं तो क्या यह कंपनियां आधुनिक टेक्नालाजी से बहुत पीछे हैं और जापानी टेक्नालाजी में बहुत आगे हैं ?

**श्री सुखदेव प्रसाद** : मैंने अपने जबाब में बतलाया था कि संबंध भी है लेकिन ऐसा नहीं कि संबंध के आधार पर वह कार्य दिया गया। मैंने कहा उनके अच्छे संबंध भी हैं।

दूसरे—जहां तक माडर्न टेक्नालाजी का सवाल है इसमें कोई दो रायें नहीं कि जापान स्टील मेकिंग में हमसे बहुत आगे है और वह कंपनी इस मामले में हमारी जो दो कंपनियां हैं—मेकन और दस्तूर कम्पनी—उनसे टेक्नालाजी में कुछ

फार्वर्ड हैं इसलिए इससे कुछ ज्यादा लाभ हो सकेगा ऐसा मैंने जवाब दिया था।

**Condition of Displaced Persons of former East Bengal settled in Maharashtra, Rajasthan and U.P.**

*385. SHRI TRIDIB CHAUDHURI Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether the attention of Government has been drawn to the plight of about more than 100 families of former East Bengal displaced persons who have come away from their rehabilitation centres in Maharashtra, Rajasthan and Uttar Pradesh in search of employment and better living conditions ; and

(b) whether any concrete scheme has been chalked out to help them in consultation with the Delhi Corporation, N.D M.C. and Delhi Administration ?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATSWAMY) : (a) and (b). Yes, Sir. As on 16-3-1974, 107 families comprising 477 persons are squatting around Jaisalmer House and adjoining areas. They have come from various places, mostly from Bihar. Of these 67 families are from resettlement sites, 13 families from relief camps The antecendents of the remaining 27 families cannot be verified as they do not possess any documents regarding their entry into India from former East Pakistan which were normally issued to the displaced persons by the authorities of the border districts at the time of entry. They also did not seek admission in any relief camp after their entry into India.

At the request of the Department of *Rehabilitation, the Health authorities of* New Delhi Mnunicipal Committee are regularly sending their mobile medical van for giving medical treatment and vaccination to these squatters. They are also taking necessary sanitary measures and providing filtered drinking water. Persons found sick were removed to various hospitals. Monetary assistance out of Minister's Discretionary Grant has also been given to some of the families whose members were affected by small pox and admitted in the Infectious Diseases Hospital.

The Department of Rehabilitation are making all efforts to persuade these families to go back to their places of resettlement and have assured them that their genuine difficulties and grievances would be looked into. The Department has also written to the Government of Bihar to look into the problems of the migrants settled in that State and redress their genuine grievances and difficulties—Government of India may consider giving further assistance within the framework of the original rehabilitation schemes if such assistance is considered necessary, and is recommended by the Government of Bihar.

In these cases of *bona fide* displaced persons from former East Pakistan, the Department of Rehabilitation have also offered to put them to work in the labour schemes on canal works in the Tawa Project, Madhya Pradesh.

134 squatter families have left during the period from 1-1-1974 to 16-3-1974, but the others now squatting have spurned these offers.

The Department of Rehabilitation have also written to the Delhi Administration pointing out the need for removal of such of these families who refuse to go back to their places of resettlement or to the Tawa Project, to areas where suitable steps can be taken with regard to their health, which would not be the case if they continue to squat at their present place.

SHRI TRIDIB CHAUDHURI : Sir, these 167 families have been squatting before the office of the Department of Rehabilitation at Man Singh Road for more than one month and uptill now no proper steps have been taken to re-settle them properly. The hon. Minister has said that most of these refugees are from resettlement/relief camps of Bihar and they have

written to the Government of Bihar to look into the grievances of migrants settled in Bihar. May I ask has it come to the knowledge of the Government whether these persons who were stated to have been sent to resettlement sites/relief camps in Bihar when they went to the resettlement sites they were told by the officials in-charge of those resettlement camps/resettlement sites that neither the Government of India nor the Government of Bihar had made any scheme for them and it was those officials themselves who actually induced these people to come to Delhi to put pressure on the Rehabilitation Ministry here so that at least the Rehabilitation Ministry can make some financial sanction to help the Government of Bihar ? Now, the hon. Minister says a general sort of letter has been written. But may I know why specifically the problem of these people who came from Bihar has not been referred to the Government of Bihar and why no arrangement has been made so far for them ?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR) : I am afraid the hon. Member is not correct when he says that some officers had induced them to invade Delhi to get relief. This is not correct. As soon as these families came over here, our officers were specially sent to Bihar to find out the conditions, and all steps were taken in consultation with the Bihar Government to give them proper relief. Therefore, as has been mentioned already, most of the families that had come in the first batch have gone back.

PROF. MADHU DANDAVATE : Let him expedite the matter before President's rule comes.

SHRI R. K. KHADILKAR : Moreover, special efforts are being made, keeping in view their present difficulty. Certain additional sanctions have been given. Most of the families belong to the fishermen group. 14 fishermen families have been proposed to be organised into a co-operative, and we have now sanctioned more grants. We have given these fourteen families Rs. 30,000 to buy new boats and repair old ones and also buy new lines or nets; the charges for fishing in a river-bed have gone up, and to meet those charges, we have made arrangements. So, all these steps have been taken after proper inquiry, and most of them have returned.

SHRI TRIDIB CHAUDHURI : Towards the conclusion of the reply, the hon. Minister has stated the Department of Rehabilitation has also written to the Delhi Administration, presumably with regard to the 27 families that had come from the former East Pakistan at the time of the Bangla Desh trouble; he has also further stated that they have written to the Delhi Administration to send them or to take them to areas where suitable steps can be taken with regard to their health. It is really not a question of health but it is a question of settlement. Is it in the knowledge of the Rehabilitation Ministry that the Delhi Administration has certain resettlement schemes and slum clearance schemes in the outskirts of Delhi, to the benefit of which these people are also entitled, and if so, have any enquiries been made specifically from the Delhi Administration to find out if these people can take advantage of these schemes ?

SHRI R. K. KHADILKAR : We have written to the Delhi Administration in the first instance to look after their health, because there were several cases of small-pox and fears were expressed by the neighbouring people in the locality that it might prove a health hazard. So, in that connection we had approach the Delhi Administration and they have taken proper care of them

Secondly, to keep them squatting all the time would in the long-range view be a health hazard and inconvenience to the local people Therefore, we have requested them to find out some places where they could be shifted. The process of persuasion is going on. If they can be settled by Delhi Administration, as the hon. Member

has suggested, at some places near Delhi, the problem will be taken care of.

SHRI PRIYA RANJAN DAS MUNSI : With regard to the problems of the refugees, it has been reported for the last one year in the press that the Government and the Ministry consider that the question of settlement of the refugees is over. I would also like to know whether it is not a fact that some years before, provisions were made in the matter of recruitment to Government services and private sector services, except in the specialised categories, to give some priorities to the refugees just as in the case of Scheduled Castes and Scheduled Tribes ? I would like to know whether the Ministry considers that the problems of the refugees are over, and if not, what alternative arrangements they are going to make.

SHRI R. K. KHADILKAR : We have never considered the problem of the refugess as over outside West Bengal. Only in the case of West Bengal, after the recent master-plan and discussion with the Chief Minister, the responsibility has been taken over by the West Bengal Government with a view to remove the present psychological make-up and make them join the main social structure and mainstream of life. So far as their employment and other prospects are concerned, outside West Bengal, we fully take the responsibility of settlement, and we look after them. They are being sent to different development projects, and schools, including technical schools are maintained for preliminary training. So far as priority in employment is concerned, I shall have to check up and find out whether there was any time earlier when that kind of priority had been given. I shall check it up again and see whether there was any effort of that kind.

DR. RANEN SEN : In the course of his statement, the Minister said that the refugees who had invaded Delhi have been asked to go back to Bihar and the Bihar Government had also been contacted to see that these refugees are properly looked after or resettled or something like that. Is it a fact that the Bihar Government or other State Governments for that matter have been neglecting these refugees for a pretty long time as a result of which the refugees started deserting the various camps and so-called resettlement areas to various parts of India ? If so, what actual steps can the Central Government now take to see that these State Governments take proper steps according to their instructions and also see that steps are actually implemented and they do not remain at the mercy of certain State Governments who have been so long neglectful of these refugees ?

SHRI R. K. KHADILKAR : I am sorry the hon. Member said that the Bihar Government is neglecting them. I would not subscribe to that view.

DR. RANEN SEN : Then why did they come back here ?

SHRI R. K. KHADILKAR : As I have stated earlier, all the responsibility of administrative supervision is with them, but we are making the financial provision and we have our own schemes. From the talks our officers had with them, they have come here because, whatever is said and done, they find certain difficulties regarding food. Some of them also left the camp. Agricultural labour get Rs. 3 a day, in Delhi they are happy and are reluctant to leave because they get Rs. 5 a day and there is also food available. These are problems outside the purview of this Department. So far as the responsibility of Bihar Government is concerned, whatever instructions have issued, they are carrying them out.

DR. RANEN SEN : My question was whether the Central Government would see whether these schemes are actually implemented or not ? Is there any machinery for the purpose ?

SHRI R. K. KHADILKAR : Not only are they being implemented, but our officers from time to time get in touch personally by visiting the area and seeing that they are implemented.

SHRI M. RAM GOPAL REDDY : Bangladesh has accepted one crore of people . . .

MR SPEAKER : This does not concern that. It is not very essential for you to ask a supplementary for the sake of it.

SHRI SAMAR GUHA : Have Government inquired into the root cause of the desertion of these refugees either from the camps or from resettlement sites ? Is it a fact that even now there are 1,10,000 refugees in 22 camps since the last 10, 15, 20 and even 25 years ? They are rotting inside these camps. I want to know from Government whether the root cause of the desertion is that after being in this wretched condition for more than two decades they find they are sent to rehabilitation sites where there is no scope for either communication or for economic rehabilitation They are simply thrown out there Will Government inquire into the whole thing and set up a committee of MPs to go into the problems of the refugees in the resettlement areas and also their demand for rehabilitation in the Andamans ?

SHRI R K. KHADILKAR While replying yesterday I said that there were 23,000 families outside West Bengal in the camps Every effort is made to settle them It is no use appointing a committee of this House because the main question is of land. We have to persuade the different States to part with land Every Member should take up with the State Government concerned this problem and persuade them to hand over some land to us.

SHRI SAMAR GUHA . The hon Member says that from most of the areas they have not deserted Except Naini Tal . . .

SHRI R. K. KHADILKAR It is not correct that they have deserted in large numbers, except for a few the others have not deserted. If you want I shall give the figures.

श्री हुकुम चन्द कछवाय अध्यक्ष महोदय अभी माननीय मंत्री ने अपने उत्तर मे कहा कि 50 हजार परिवार है जिनकी व्यवस्था करनी है। यह बात सही है कि जहा पर भी इनके लिए व्यवस्था की गई है वहा पर उन को ठीक प्रकार से राहत नही दी गई जिसके कारण असंतुष्ट हो कर लोग वे स्थान छोड़ कर जा रहे हैं। आप कहते है कि राज्य सरकारो को यह काम करना है। मैं यह जानना चाहता हू कि अगर राज्य सरकारे यह काम नही करती हैं तो आप क्या कार्यवाही करते है। दूसरी बात मैं जानना चाहता हू कि राज्य सरकारो को आप इस काम के लिए जो उचित पैसा नही देते है तो उस को आप देने के लिए तैयार है ?

दिल्ली के अन्दर आपने इन लोगो को स्वास्थ्य सबधी सुविधाये देने के लिए पत्र भेजा है और दिल्ली प्रशासन को इस बारे मे सिफारिश की है। मैं जानना चाहता हू कि स्वास्थ्य के अतिरिक्त उनके खाने पीने और रहने की व्यवस्था आदि के बारे मे भी क्या आप ने पत्र भेजा है और भेजा है तो कब भेजा है ?

SHRI R K KHADILKAR There is no question of giving administrative or financial responsibility entirely to the States. These are managed within the framework of prescribed rules by the Centre. Because of the rising prices, we feel that the provisions for doles, provisions for education, etc which we make should be revised, we intend taking steps in that direction

**Steps to Popularise Territorial Army**

387 SHRI M. RAM GOPAL REDDY : Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the reports of little response from the people of Karnataka to join Territorial Army , and

(b) if so, the steps taken to popularise Territorial Army ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : (a) and (b). A statement is laid on the Table of the House.

*Statement*

Government are aware of the deficiencies in man-power of T.A. Units located in Karnataka. The question of encouraging persons with regular civil vocations to join Territorial Army in sufficient numbers has been engaging the attention of Government. In pursuance of the direction given by Raksha Mantri in April, 1972, the President, Federation of Indian Chambers of Commerce & Industry, New Delhi and the President, Associated Chambers of Commerce & Industry of India, Calcutta, were urged to encourage recruitment to the Territorial Army from the industrial sector in making up the existing deficiencies. The former had in turn requested the President, Karnataka Chambers of Commerce & Industry, and the President, Mysore Chambers of Commerce & Industry, Bangalore to render all possible assistance Suitable Government instructions have also been issued to the State Government, public undertakings and semi-Government organisations to encourage their employees to tion the Territorial Army. In addition, T.A Group HQ Southern Command have also been instructed to liaise with industrial organisations in their Command to make up deficiencies in the Territorial Army units.

SHRI M RAM GOPAL REDDY : Government have made commendable efforts. I want to know the results. Is there any improvement in recruitment in that area ?

SHRI J. B PATNAIK : There has not been any appreciable improvement in recruitment.

SHRI M RAM GOPAL REDDY : If there is no improvement are any further efforts being made ?

SHRI J. B. PATNAIK : Further efforts are being made . . . (*Interruptions*).

SHRI M. RAM GOPAL REDDY : What was the previous position and what is the present position ? I want to know figures.

SHRI J. B. PATNAIK : The authorised strength of the Territorial Army on 31-12-1973 was 44,204 and the actual strength is 35,463.

श्री मधु लिमये . क्या यह बात सही है कि चूंकि प्रादेशिक सेना का इस्तेमाल देश की सीमाओं का रक्षण करने की बजाय जन-आन्दोलनों को कुचलने के लिए और लोगों की उचित हड़तालों को दबाने के लिए किया जा रहा है इसलिए साधारण आदमी और नौजवान लोग इस सेना मे भर्ती नही होना चाहते है ? क्या आप समझते है कि कन्नड युवक उस प्रादेशिक सेना मे भर्ती होगे जिसका दुरुपयोग लोगों को कुचलने के लिये और जन आन्दोलन को दबाने के लिये किया जायेगा ? कर्नाटक के बारे मे आप की बड़ी तुच्छ राय मालूम हो रही है।

अध्यक्ष महोदय इस का मन्त्री महोदय क्या जवाब देंगे ? श्री शिनाय।

श्री मधु लिमये आप इसका जवाब दिलवाइये।

MR SPEAKER . This is not a very relevant question.

श्री मधु लिमये इसकी रेलेवेंस कैसे नही है ? प्रश्न यह किया गया है कि प्रादेशिक सेना मे लोग भर्ती क्यो नही हो रहे है। मैं मन्त्री महोदय से जानना चाहता हूँ कि क्या इसलिये युवक लोग इसमे भर्ती नही हो रहे है कि इस सेना का दुरुपयोग जन आन्दोलन के खिलाफ हो रहा है ? मन्त्री महोदय इस बात का जवाब दे कि क्या यह बात सही है।

अध्यक्ष महोदय . वह इसका क्या जवाब देंगे ? आप इन्फार्मेशन मांगिये। आप एक प्रपोजीशन देते है फिर कहते है कि जवाब दीजिये।

श्री मधु लिमये : मैंने पूछा था कि क्या यह बात सही है कि इसलिये युवक लोग भर्ती नहीं हो रहे हैं कि प्रादेशिक सेना का दुरुपयोग हो रहा है ?

SHRI J. B. PATNAIK : It is not right to say . . .

MR. SPEAKER : This is a sort of suggestion for action.

श्री मधु लिमये : यह सजेशन फ़ार ऐक्शन नहीं है। मेरे प्रश्न का जवाब आना चाहिये।

अध्यक्ष महोदय : यहां ठीक बहस होनी चाहिये, और जगह आप चाहें जो कीजिये।

श्री हुकम चन्द कछवाय : आप इस सवाल को बिहार से क्यों जोड़ रहे हैं ?

श्री मधु लिमये : मैं कर्नाटक के बारे में सवाल पूछ रहा हूं।

अध्यक्ष महोदय : मंत्री महोदय क्या जवाब देना चाहते हैं ?

SHRI M. M. PATEL : The question arose very properly.

MR. SPEAKER : Kindly sit down. He is suggesting something. What is the reply of the Minister ?

SHRI MADHU LIMAYE : I am not suggesting anything.

SHRI JYOTIRMOY BOSU : Sir, there has been a specific question.

MR. SPEAKER : What has the Minister to say about it ?

SHRI J. B. PATNAIK : The answer is 'No'—a categorical 'No'.

SHRI P. R. SHENOY : Sir, the Minister said that the response from the people of Karnataka, to join the Territorial Army, has not been good. What is the reason for that and what is the response from other States to join the Territorial Army ?

SHRI J. B. PATNAIK : There is no special reason for the people of Karnataka not joining the Territorial Army. Generally, there has not been adequate response, all over the country, to join the Territorial Army. There is no special reason for this.

SHRI P. VENKATASUBBAIAH : Sir, the answer given by the hon. Minister does not mention about the general response in regard to recruitment to the Territorial Army. It is said here :

"The President, Federation of Indian Chambers of Commerce and Industry, New Delhi and the President, Associated Chambers of Commerce and Industry, Calcutta, were urged to encourage recruitment to the Territorial Army from the industrial sector in making up existing deficiencies".

What I would like to know from the Hon. Minister is this. In Karnataka, there are several public sector projects situated. Because they are part and parcel of the Central Government, may I know whether they have sincerely tried to give suitable instructions at least to the public sector projects to see that proper recruitment to the territorial army is made ?

SHRI J. B. PATNAIK : Efforts have been made and instructions have been sent to public sector industries to encourage their employees to be recruited to the territorial army.

SHRI P. G. MAVALANKAR : The reply to part (b) seems to be unsatisfactory. All that the minister has said is that several letters and communications have been sent to the relevant authorities in the various companies and concerns in Karnataka to encourage recruitment to the territorial army. But, surely, these cannot be considered concrete steps. What are the concrete steps ?

SHRI J. B. PATNAIK : Government appointed a committee under the chairmanship of Lt. Gen. Jadavandra Singh of Patiala to make recommendations for eliciting a proper response to the recruitment

to the territorial army The committee made 63 recommendations in its report, of which 42 have been accepted, 14 not accepted The other seven are under consideration of the Government Besides this, Government approached the State Governments and other ministries here to adequately instruct their employees to join the territorial army The public sector industries have also been approached Also, the Presidents of Associated Chambers of Commerce and FICCI have been approached and they have also sent instructions to their constituents to encourage their employees to join the territorial army

SHRI JYOTIRMOY BOSU In regard to part (b), namely if so the steps taken to popularise the territorial army will the minister tell us whether frequent deployment of territorial army personnel particularly during strike periods to man those posts which are vacated by the strikers is making the territorial army unpopular amongst the people who are likely to join it and if so what are the steps Government propose to take to stop this practice to make the territorial army more popular ?

SHRI J B PATNAIK I do not agree with the hon member that this has made the territorial army unpopular

**श्री जगन्नाथराव जोशी** मैं मन्त्री महोदय से जानना चाहता हूँ कि प्रादेशिक सेना में भर्ती होने की अनुत्सुकता केवल कर्नाटक प्रदेश में ही दिखाई देता है या और प्रदेशों में भी दिखाई देती है ? यदि और प्रदेशों में भी दिखाई देता है तो क्या इसके कारणों का अध्ययन करने की कोशिश की गई है ? जब तक इसका अध्ययन नहीं होगा तब तक उनमें उत्सुकता पैदा करने के लिये जो भी कदम आप उठायेंगे वह कैसे सफल होंगे ।

SHRI J B PATNAIK I have already answered the question that there is general deficiency in the country

SHRI JAGANNATHRAO JOSHI But that is all over India not only in the Karnataka area

**मजूरी सम्बन्धी विवादों में अनिवार्य मध्यस्थता**

*389. **श्री मूल चन्द डागा :** क्या श्रम मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मजूरी सम्बन्धी सभी विवादों को हल करने के लिये मध्यस्थता को अनिवार्य बनाने का प्रस्ताव है,

(ख) यदि हां, तो तत्सम्बन्धी रूपरेखा क्या है और

(ग) क्या इस प्रयोजन के लिए कोई नया कानून बनाया जायगा अथवा किसी वर्तमान कानून में संशोधन किया जायगा ?

**श्रम मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा)** (क) से (ग) औद्योगिक विवाद अधिनियम में सभी औद्योगिक विवादों को स्वेच्छा से पंच फैसले के लिये भेजने की व्यवस्था है। एक व्यापक औद्योगिक सम्बन्ध विधेयक जिसमें अन्य बातों के साथ-साथ विवाद निपटाने के तंत्र की व्यवस्था होगी संसद में यथा शीघ्र पेश किए जाने की आशा है।

SHRI M C DAGA My question was whether it is proposed to make arbitration compulsory for solving all the wage disputes and the answer was provision exists in the Industrial Disputes Act for voluntary reference of all industrial disputes to arbitration The answer is quite different from the question While I asked about compulsion, the answer refers to voluntary reference Therefore he has not given any answer I want to have a specific answer to my question

SHRI BALGOVIND VERMA There is no such proposal before the Government Under section 10(A) of the Industrial Disputes Act there is provision for the joint reference of industrial disputes, including wage disputes by the parties for voluntary arbitration The Code of Discipline also advocates settlement of disputes by voluntary arbitration

SHRI M C DAGA Do you propose to make it compulsory ?

SHRI BALGOVIND VERMA : No, we do not propose to do it. In future also there will be no compulsory arbitration.

SHRI M. C. DAGA : You have stated in your reply :

"A comprehensive Industrial Relations Bill providing *inter alia* machinery for dispute settlement is expected to be introduced in Parliament as early as possible."

This is already existing under the law. Then, why do you want to make any amendment in it, as you say in your reply? What would be the outline of that ?

SHRI BALGOVIND VERMA : The Industrial Relations machinery is already there, both in the States as well as in the Centre. They are looking into the matter, so far as arbitration, adjudication and conciliation are concerned. The question of compulsory arbitration does not arise.

**श्री मूल चन्द डागा** : एमेंडमेंट क्या करना चाहते हैं ?

**श्री बालगोविन्द वर्मा** : इसका कोई एमेंडमेंट नहीं कर रहे हैं।

**श्री मूल चन्द डागा** : आपने जवाब दिया है कि आप एमेंडमेंट करना चाहते हैं और यह जितनी जल्दी हो सकेगा आप करेंगे ।

**श्री बालगोविन्द वर्मा** : कम्पलसरी आर्बिट्रेशन नहीं कर रहे हैं। इंडस्ट्रियल डिसप्यूट्स का किस प्रकार से सैटलमेंट होगा, जो मशीनरी है इसको किस तरह से बढ़ायें, क्या करें, इन सबकी व्यवस्था उसमें होने जा रही है ।

**श्री ए० पी० शर्मा** : आपने कहा है कि आप कम्पलसरी आर्बिट्रेशन नहीं करने जा रहे हैं। इंडस्ट्रियल रिलेशंज एक्ट में जहां पर कम्पलसरी आर्बिट्रेशन है उसका क्या होगा, क्या उसको खत्म कर देंगे या वह रहेगा ?

**श्री बालगोविन्द वर्मा** : कम्पलसरी नहीं वालेंट्री आर्बिट्रेशन है। मैंने इंडस्ट्रियल डिसप्यूट्स एक्ट 1947 का सेक्शन 10 (ए) अभी कोट किया है। उसके अन्तर्गत दोनों पार्टीज स्वेच्छा से इसको सौंप सकती है वालेंट्री आर्बिट्रेशन के लिए कुछ और कानूनों में भी यह व्यवस्था है कि झगड़े जो हैं वे वालेंट्री आर्बिट्रेशन के अन्तर्गत तय किये जा सकते हैं।

**श्री ए० पी० शर्मा** : जवाब ही नहीं दिया है। जहां पर कम्पलसरी आर्बिट्रेशन है जैसे सेंट्रल गवर्नमेंट एम्प्लायीज़ के लिए आर्बिट्रेबल, नान-आर्बिट्रेबल सबजैक्ट्स हैं वहां आप क्या करेंगे ? जहां कम्पलसरी आर्बिट्रेशन की व्यवस्था है उसको क्या आप खत्म करेंगे या रखेंगे ?

**श्री बालगोविन्द वर्मा** : अगर सेंट्रल गवर्नमेंट एम्प्लायीज़ के लिए इस प्रकार की व्यवस्था है तो हम उसको खत्म नहीं करने जा रहे हैं, कोई नई व्यवस्था नहीं करने जा रहे है।

**श्री नरसिंह नारायण पांडेय** : आपने इंडस्ट्रियल डिसप्यूट्स एक्ट 1947 का हवाला दिया है। उसी में यह है कि जब कंसिलिएशन खत्म हो जाता है और दोनों पार्टीज़ एग्रीमेंट में नहीं आती हैं तो कंसिलिएशन अफसर स्वेच्छा से मामले को एडजुडिकेशन में रेफर कर सकता है। इलाहाबाद हाई कोर्ट ने एक केस में महावीर जूट मिल महजनवा डिस्ट्रिक्ट गोरखपुर वर्क्स मैनेजमैंट जजमेंट दिया कि कंसिलिएशन अफसर को जो यह पावर दी गई है यह खत्म करनी चाहिये और इसलिए कम्पलसरी एडजुडिकेशन करना चाहिये। क्या आप विचार करेंगे इस पर और आगे कोई डिसप्यूट्स न हो सकें और कम्प्रिहैंसिव तरीके से इंडस्ट्रियल रिलेशंज मजबूत हो सकें, इसकी व्यवस्था आप करेंगे ?

**श्री बालगोविन्द वर्मा** : जब कंसिलिएशन प्रोसीडिंग्ज़ फेल हो जाती हैं और हमारे पास रिपोर्ट आ जाती है तो गवर्नमेंट उसके ऊपर डिटेल में विचार करती है और अगर उचित समझती है तभी एडजुडिकेशन में उसको भेजा जाता है। आपने एक केस का बताया है . . .

**श्री नरसिंह नारायण पांडेय** : कई केसिस में दिया है।

श्री बालगोविन्द वर्मा : गवर्नमेंट के पास कोई योजना नहीं है कि हर एक के वास्ते वह कम्पल्सरी आर्बिट्रेशन कर दे।

SHRI S. B. GIRI : On account of arbitration machinery not provided by the Industrial Disputes Act, may I know whether the Government is considering to immediate settle the disputes through arbitration so that there will not be any strikes and other industrial unrest in the country ?

SHRI BALGOVIND VERMA : Now-a-days, a new trend has developed. In place of referring the disputes for arbitration, generally, the trend is to hold bipartite negotiations to settle the disputes. We are not averse to it. Whenever a suggestion is put forward by labour and also consented to by the management, we arrange for bipartite negotiations and the things are settled. Therefore, the question of compulsory arbitration does not arise.

**Installed Capacity, Production and Sale of Jeeps and Trucks**

*390. SHRI JYOTIRMOY BOSU : Will the Minister of HEAVY INDUSTRY be pleased to state :

(a) the installed capacity and actual production of jeeps and trucks in the plants under the control of each manufacturer during 1973-74 ;

(b) the number of jeeps and trucks sold to each political party during the past six months ; and

(c) the manufacturing cost of jeeps and trucks and the prices at which these have been sold to the parties concerned in the past six months ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) : (a) to (c). A statement is laid on the Table of the House.

*Statement*

(a) Installed capacity for jeeps and trucks (including bus chassis) and the production during the year 1973-74 (upto February, 1974) are given in the Annexure.

(b) Government do not exercise control over the sale of jeeps and trucks. It has, however, been ascertained from the manufacturers of jeeps and trucks that no vehicles have been sold by them directly to any political party during the last six months.

(c) As there has been no direct sale to any political party, the question of the prices at which jeeps and trucks have been sold to them does not arise.

ANNEXURE

The installed capacity and production of Jeeps and trucks (including bus chassis) for the period 1973-74 (upto February, 1974) has been as under :—

| Name of the Manufacturer | Installed Capacity Nos. per annum | Production during 1973-74 (upto February) |
|---|---|---|
| *Jeeps* | | Nos. |
| M/s. Mahindra & Mahindra Ltd., Bombay . . | 13,000 | 11,366 |
| *Trucks (Including Bus Chassis)* : | | |
| 1. M/s. Tata Engg. & Locomotive Co. Ltd., Jamshedpur | 24,000 | 20,122 |
| 2. M/s. Hindustan Motors Ltd., Uttarpara, West Bengal | 7,500 | 2,185 |
| 3. M/s. Premier Automobiles Ltd., Bombay . . . . | 6,000 | 3,743 |
| 4. M/s. Ashok Leyland Ltd., Madras . . . . . | 6,400 | 5,750 |
| 5. M/s. Bajaj Tempo Ltd., Poona . . . . . . | 4,000 | 4,698 |
| 6 M/s. Mahindra & Mahindra Ltd., Bombay . . . | 2,000 | 1,394 |
| 7. M/s. Standard Motor Products of India Ltd., Madras . . | 1,000 | 712 |

SHRI JYOTIRMOY BOSU: In his reply the hon Minister has said : "Government do not exercise control over the sale of jeeps and trucks."

Then he says:

"It has, however, been ascertained from the manufacturers of jeeps and trucks that no vehicles have been sold by them directly to any political party during the last six months."

I would like the Minister to go a little further and tell us how many jeeps were, to their knowledge, diverted from Defence quota and given to political parties through their distributors.

SHRI DALBIR SINGH: In his question he has made a reference to 'during the past six months' There has been no allocation of jeeps to political parties during the last six months But during the 1971 elections some jeeps were allocated to parties; as many as 1,266 jeeps were lifted by different political parties (*Interruptions*)

श्री मधु लिमये कांग्रेस को कितनी जीपें मिलीं ?

श्री हुकम चन्द कछवाय मंत्री महोदय पार्टीवार बतायें।

THE MINISTER OF HEAVY INDUSTRY (SHRI T. A PAI): We do not have any information. The manufacturers are denying that they have supplied directly any of the vehicles to political parties during this election.

AN HON. MEMBER: Indirectly they have.

SHRI T. A. PAI: We could not possibly come in the way of anybody purchasing a vehicle and using it for elections—any political party.

श्री हुकम चन्द कछवाय : मूल प्रश्न के भाग (ख) में पूछा गया है कि प्रत्येक राजनीतिक पार्टी को बेची गई जीपों और ट्रकों की संख्या कितनी है ?

---

## WRITTEN ANSWERS TO QUESTIONS

### Smallpox Menace in Delhi

*386 SHRI VEKARIA
SHRI ISHAQUE SAMBHALI

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether cases of small-pox have been reported from some parts of Delhi,

(b) if so, the reaction of Government thereon; and

(c) the remedial measures taken by Government to check the out-break of the disease?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR KARAN SINGH) (a) Yes, Sir.

(b) Government have taken prompt measures to check the smallpox outbreaks

(c) A statement is laid on the Table of the Sabha

*Statement*

The following measures have been undertaken by Government to check the smallpox outbreaks in Delhi:

(i) Intensification of surveillance and outbreak containment activities

(ii) Top priority is being accorded to Primary Vaccinations (which includes Neonatal vaccination) and periodic revaccinations

(iii) In order to enhance voluntary acceptability of vaccination and for prompt reporting of any suspected case of smallpox, adequate quantities of health education and publicity material are being supplied to the concerned authorities. A spot announcement is being broadcast from All India Radio (Vividh Bharti), Delhi, requesting

the public to report any case of suspected smallpox to the nearest health authority and also to accept vaccination for smallpox.

(iv) The implementation of smallpox eradication programme in Delhi is reviewed regularly in meetings held in the Directorate General of Health Services. Deficiencies detected in the implementation of the programme are brought out, so that remedial measures can be taken immediately.

(v) One vehicle and nine Motor Cycles have been supplied for exclusive use of Smallpox Eradication Programme, so that active surveillance and containment work could be taken up effectively and promptly.

(vi) Adequate quantities of potent Freeze Dried Smallpox Vaccine and Bifurcated needles are being supplied

(vii) Under the National Smallpox Eradication Programme, a Centrally Sponsored Scheme with 100 per cent Central assistance, a sum of Rs 2 15 lakhs has been allocated during 1973-74 to meet the operational cost of the programme

(viii) Smallpox reporting procedures have been streamlined and printed proformae for sending weekly epidemiological reports have been supplied to the Delhi Health authorities

**हिन्दुस्तान एल्युमीनियम कम्पनी (हिंडाल्को) मे एल्युमीनियम का उत्पादन**

*388. **श्री भारत सिंह चौहान :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि

(क) क्या वर्ष 1973-74 मे हिन्दुस्तान एल्यूमिनियम कम्पनी के उत्पादन में कमी हो जाने की आशंका है, और

(ख) यदि हां, तो इस संबंध मे सरकार द्वारा क्या कार्यवाही की गई है ?

**इस्पात और खान मंत्री (श्री के० डी० मालवीय) :** (क) जी, हां ।

(ख) हिन्दुस्तान एल्यूमिनियम निगम (हिंडालको) के उत्पादन मे उत्तर प्रदेश राज्य बिजली बोर्ड द्वारा हिंडालको प्रद्रावक पर लागू भारी बिजली कटौती के कारण कमी हुई । सरकार द्वारा बिजली के उत्पादन में अधिकाधिक वृद्धि के लिए लगातार प्रयास किए जा रहे है ।

**Theft of Machine Gun Shells from Air Force Museum, New Delhi**

*391 SHRI R. S. PANDEY.
SHRI BHAGIRATH BHANWAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether some machine gun shells were stolen from Air Force Museum, New Delhi on the 21st February, 1974;

(b) if so, whether any inquiry has been made; and

(c) if so, the names of the persons arrested and the action taken against them?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (a) to (c) 50 defused rounds of 30 Calibre used in Browning light machine gun were stolen from IAF Museum on the 20th February, 1974 The theft was detected at 1415 hrs on the same day and registered with the Civil Police, who are investigating it Till now, the Civil Police have made no arrests. A Service Court of Inquiry has also been ordered.

**Development of a New Birth Control Valve**

*392 DR. KARNI SINGH:
SHRI M S SANJEEVI RAO:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether a new birth control valve has been developed jointly by the Indian

Institute of Technology and the All India Institute of Medical Sciences, New Delhi, which is an ideal birth control device;

(b) whether trials of this device on human beings could not be carried out because the Indian Council of Medical Research, which sponsored the project, abruptly stopped its grant last year; and

(c) the reasons for the stoppage of the grant and the action proposed by Government to revive the same?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR KARAN SINGH) (a) The device is still in a developmental stage.

(b) No trials on human beings were envisaged during 1973-74.

(c) The question does not arise

**कर्नाटक मे चाय बागानो की ओर कर्मचारी भविष्य निधि की बकाया राशि**

*393. श्री हुकम चन्द कछवाय : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि

(क) कर्नाटक राज्य मे कितने चाय बागानो की ओर इस समय कर्मचारी भविष्य निधि की राशि बकाया है, और

(ख) उनमे से प्रत्येक की ओर कितनी राशि बकाया है और इस राशि का वसूल करने के लिये सरकार द्वारा क्या उपाय किये जा रहे है तथा इन चाय बागानो के नाम क्या हैं ?

श्रम मंत्रालय मे उपमंत्री (श्री बालगोविन्द वर्मा) : (क) भविष्य निधि प्राधिकारियों ने सूचित किया है कि कर्नाटक राज्य के ऐसे सभी चाय बागान/सम्प्रदाये जो कर्मचारी भविष्य निधि और परिवार पेंशन निधि अधिनियम और कर्मचारी भविष्य निधि योजना के अन्तर्गत आती हैं, इस योजना और अधिनियम के उपबन्धो का पालन कर रही है और उन्होने अभी तक पूरा अनुपालन किया है ।

(ख) प्रश्न नही उठता ।

1 LSS/74—2

**Daily Wages Paid to Workers in Dandakaranya Project**

*394. SHRI GAJADHAR MAJHI. Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have revised the minimum wage between Rs 3 50 and 5 50 for daily paid workers but such workers in Dandakaranya Project are getting Rs 2 00 to Rs 2 50 per day; and

(b) if so, the reasons why minimum wage has not been given to these workers?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K KHADILKAR). (a) and (b) The Dandakaranya region falls in area 'D' as per the notification issued by the Government of India in April, 1973, according to which the minimum rate of wages for daily paid unskilled employed on construction or maintenance of roads etc. is Rs 3 50 per day It has since been decided that the unskilled workers engaged in the construction or maintenance works in Dandakaranva will be paid wages under the Minimum Wages Act, 1948 and necessary orders have already been issued.

**Supply of Essential Commodities to Workers in Industrial Centres**

*395 SHRI K MALLANNA Will the Minister of LABOUR be pleased to state:

(a) whether Government have made any plan to ensure adequate supply of essential commodities to workers in the industrial centres; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) (a) and (b). As a measure of relief to workers against rising prices, the Indian Labour Conference adopted a scheme (in 1962) for setting up Consumers' Cooperative Stores in all industrial establishments employing 300 or more

workers. The scheme provides for the Share Capital contribution to the extent of Rs. 2,500/-, Working Capital Loan of Rs. 10,000/- and Managerial subsidy of Rs. 1,800/- spread over a period of 3-5 years to be given by employers to such stores.

**Welfare of Agricultural Labour**

*396. SHRI R. V. SWAMINATHAN:
SHRI P. M. MEHTA:

Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry have set up a body for the welfare of the agricultural Labour in the country, if so, its composition and terms of reference;

(b) the extent to which it will see to the benefits of the agricultural labour; and

(c) whether any agricultural experts have been included in the body?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) to (c). A Standing Committee on Agricultural Labour has been constituted to advise the Agricultural Labour Cell in the Ministry of Labour on the problems of agricultural labour A copy of the letter giving the composition and terms of reference of the Committee is placed on the Table of the House. [*Placed* in Library. See No. LT-6501/74].

**Steel Production during Fifth Plan**

*397. SHRI M. KATHAMUTHU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Fifth Plan development strategy to increase the production of steel will be in jeopardy due to the power and transport crisis; and

(b) if so, the facts thereof?

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): (a) and (b). While difficulties may arise from time to time in the Fifth Plan period in meeting the entire requirements of electric power and transport for the steel industry, every effort would be made to maximise production from existing facilities and new capacities to be commissioned.

**विदेशों में राजदूतों/उच्चायुक्तों की नियुक्ति की शर्तें**

*398. श्री जगन्नाथ प्रधान : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि

(क) विदेशो मे भारतीय दूतावासो मे राजदूतो/उच्चायुक्तो की नियुक्ति की शर्तें क्या है; और

(ख) क्या इस पद के लिये कोई विशेष योग्यता अपेक्षित है ?

विदेश मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र पाल सिंह) (क) और (ख) मिशन प्रमुख को देश विशेष मे आम तौर से तीन वर्ष की अवधि के लिए नियुक्त किया जाता है। ये नियुक्तिया सरकार द्वारा अनुभव और उपयुक्तता के आधार पर की जाती हैं। यही सरकार की नीति है कि राजदूत के पदो के लिए सुयोग्य व्यक्तियो को चुना जाये, चाहे वे लोक-जीवन से सम्बद्ध हो अथवा भारतीय विदेश सेवा के अधिकारी हो। फिर भी दूसरे व्यवसायो की तरह राजनय मे भी इस प्रकार की नियुक्तियो के लिए आमतौर से इसी पेशे के व्यक्तियो को चुना जाता है। देश के हितो को हर तरह से ध्यान में रखते हुए विदेश मंत्री और प्रधानमंत्री इस मामले में अपने विवेक का इस्तेमाल करते हैं।

**Conference of State Health Ministers to Examine Blood Collection in Country**

*399. SHRI D. D. DESAI:
SHRI P. GANGADEB:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government are aware that India is short of blood and blood derivatives in the country;

(b) whether he had called a Conference of State Health Ministers in January, 1973 to examine blood collection in the country;

(c) if so, what other subjects were discussed in the Conference; and

(d) the decisions arrived at?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): (a) Yes, Sir.

(b) to (d). No conference of State Health Ministers was called particularly to discuss blood collection in the country. However, the Annual Meeting of the Central Council of Health comprising of the Health Ministers of States/Union Territories was convened at Bhubaneswar on the 31st January, 1973 and 1st February, 1973. The agenda of this meeting included an item on "National Blood Bank Organisation". This item was, however, not discussed at the meeting due to shortage of time and as such no decision was taken in the matter.

A set of Resolutions adopted on the important subjects discussed at the meeting is [Placed in Library. See No. LT-6502/74].

**Reserve of Metallurgical Coal**

*400. SHRI DAMODAR PANDEY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether in view of the limited reserve of metallurgical coal in the country, Government propose to use the same only for steel plants; and

(b) whether the consumers, who are using metallurgical coal at present for non-metallurgical use will be asked to use other coal available in the country?

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): (a) and (b). Metallurgical coal is required not only in steel plants, but also in engineering industries, chemical industries and fertilizer manufacture. Inferior grades are required for the manufacture of soft coke for domestic use. It is Government's policy to prevent the use of metallurgical coal in all cases where non-metallurgical coal is suitable and available.

**पाकिस्तान द्वारा रावी नदी के पार बांध और सड़क का निर्माण**

*401. श्री एम० एस० पुरती : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पाकिस्तान ने डेराबाबा नानक क्षेत्र में बहने वाली रावी नदी के पास 25 किलो मीटर लम्बा मिट्टी का सुरक्षा बांध बनाया है ;

(ख) क्या इस बांध के साथ-साथ एक पक्की सड़क बनायी गयी है जिस पर कारें और जीपें चल सकती हैं और भूमि के अन्दर बनाई गई सड़क के अतिरिक्त टैंकों, मशीनगनों आदि को छिपाने के लिये वहां बकर भी बनाये गये हैं; और

(ग) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) से (ग). सरकार के पास ऐसी कोई सूचना नहीं है। प्रश्न नहीं उठता ।

**Slag Cement Factory at Bhilai**

*402. DR. RANEN SEN: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 3289 on the 16th August, 1973 regarding proposal to set up a slag cement plant by Bhilai Steel Plant and state:

(a) whether Hindustan Steel Limited dropped the project and allowed A.C.C. to utilise the slag for their cement factories and also handed over the lime stone mines for the proposed cement factory under public sector; and

(b) if so, the reasons thereof?

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): (a) and (b). The proposal to set up a slag

cement plant under the Bhilai Steel Plant was dropped by Hindustan Steel Limited. As stated in reply to Unstarred Question No. 3289 answered on 16-8-1973, Hindustan Steel Limited decided in 1969 that, considering the limited resources available, the other items of capital expenditure with a priority claim, and the very encouraging demand for granulated slag, they need not diversify into the production of cement.

To ensure that there is an assured off-take of the granulated slag produced by the Bhilai Steel Plant, a long term contract (20 years) has been entered into with the Associated Cement Company.

Bhilai Steel Plant had obtained prospecting licence from the State Government for limestone bearing areas around Nandini. Since the proposal for a cement plant under Bhilai Steel Plant management was dropped, the areas with resources of steel plant grade limestone namely, limestone required for iron making and steel making, and for the refractory materials plant, were alone retained by the steel plant and other areas which were not expected to have limestone of the quality required by the Steel Plant, were surrendered to the State Government.

### Use of D.I.R. in Labour Disputes

*403. SHRI YAMUNA PRASAD MANDAL: Will the Minister of LABOUR be pleased to state:

(a) whether Government are opposed to the use of Defence of India Rules in labour disputes; and

(b) if so, the solution proposed for such chronic disputes?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Recourse is taken to the Defence of India Rules in exceptional circumstances only.

(b) Efforts are continuously made by the Industrial Relations Machinery to settle such matters by informal mediation, conciliation, adjudication or arbitration under the existing statutory provisions or voluntary arrangements.

### बालाघाट जिले में तांबा-खनन में सोवियत संघ की रुचि

3779. श्री गंगा चरण दीक्षित : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सोवियत संघ ने बालाघाट जिले में मलजखंड में तांबे की खानों के विकास में रुचि दिखाई है,

(ख) क्या यह बात की पुष्टि हो चुकी है कि मलजखंड में 6 करोड़ टन के तांबे के निक्षेप हैं जिनसे 20,000 टन के एक तांबे संयंत्र की प्रतिवर्ष आवश्यकता पूरी की जा सकती है, और

(ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

इस्पात और खान मंत्रालय में उप मंत्री (श्री सुखदेव प्रसाद) (क) से (ग) संभवतः इसका संबंध मध्य प्रदेश के बालाघाट जिले में मालंजखंड तांबा निक्षेपों से है। अब तक के प्रमाण के अनुसार यहां पर 1.47 प्रतिशत तांबा अंश वाले लगभग 500 लाख टन तांबा अयस्क के भंडार हैं।

हिन्दुस्तान ताम्र लिमिटेड, जिसे देश में तांबा निक्षेपों के विकास का काम सौंपा गया है, ने मालंजखंड तांबा निक्षेपों पर आधारित खनन कार्य व सांद्रक संयंत्र के लिए व्यापक परियोजना रिपोर्ट तैयार करने के लिए एक सोवियत एजेंसी से करार किया है। व्यापक परियोजना रिपोर्ट प्राप्त होने पर आगे के ब्यौरे पर विचार और पूंजी लगाने का फैसला किया जायेगा।

### Food Adulteration cases conducted in Sessions and High Court in Delhi under Prevention of Food Adulteration Act

3980. SHRI P. VENKATASUBBAIAH: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the cases under the Prevention of Food Adulteration Act are conducted in the Sessions and High Court in Delhi;

(b) whether any person has been appointed to conduct these cases by the local authority;

(c) if so, the amount paid to the advocates of the bar for the purpose during 1973 and the reasons for the dual system; and

(d) the number of cases where the appeals or revisions are filed in the Sessions Court during 1973 and the result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) The cases under the Prevention of Food Adulteration Act are first tried in the courts of Magistrate 1st Class. The appeals against convictions are preferred in the Sessions Courts and the appeals against acquittal are preferred in High Courts.

(b) and (c). The appeals filed by the accused, after conviction in the trial courts, are conducted by the State public prosecutor in the Sessions Courts. The Delhi Municipal Corporation is given notice only when the accused persons make it a party and the interests of the Corporation are watched by the Municipal Prosecutor who is a whole time employee of the Corporation. In cases of acquittal by the trial court, the Delhi Municipal Corporation prefers appeal to the High Court through its counsel. The Municipal Corporation has paid Rs. 13 230 31 P to advocates during the year 1973 to conduct appeals/revisions in the High Court in cases under the Prevention of Food Adulteration Act. The New Delhi Municipal Committee has not engaged any advocate from the bar.

(d) During 1973, 18 revisions were filed by the Municipal Corporation, Delhi for enhancement of the punishment, out of which 10 have been dismissed, 1 recommended to the High Court and remaining 7 are pending. In case of New Delhi Municipal Committee, 8 appeals were filed out of which 3 have been disposed of in favour of N.D.M.C. and the rest are still pending in the Sessions Court. There is no appeal/revision filed by Delhi Cantonment in the Sessions Court.

**Import of Fertilisers during last three years**

3981. SHRI MARTAND SINGH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the quantity of fertilisers imported during the last three years together with the names of the countries;

(b) the quantity of fertilisers proposed to be imported during the current financial year and the total amount of foreign exchange which would be involved; and

(c) whether there has also been inadequate supplies from some countries and if so, the reasons thereof?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) A statement is placed on the Table of the House. [*Placed in Library.* See No. LT-6503/74].

(b) The quantity of fertiliser proposed to be imported during the current Financial Year in nutrient content is Nitrogen 10.44, Phosphate 3.77 and Potash 4.09 lakh tonnes. The Foreign exchange allocated for this was $ 243.91 million.

(c) During 1973-74, contracts were placed for a total quantity of 18.42 lakh tonnes by the Ministry of Supply. Due to oil crisis, some suppliers have asked for increase in prices as well as extension of delivery periods. Periodical negotiations are held with the suppliers to ensure supplies in terms of the contracts.

However, there are some suppliers who have indicated force majeure conditions and the supplies from them are uncertain The quantity of fertilisers involved is approximately 97,000 tonnes. Govt. is

in touch with these suppliers to get the quantities due from them.

**Demand of E. C. Grade Aluminium by Development Commissioner, Small Scale Industries**

3982. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Development Commissioner, Small Scale Industries, has demanded 1,20,000 tonnes of E C. Grade Aluminium for the year 1974-75 on two shift basis for the Cable and Conductor Industry in the small scale sector;

(b) the quantity allotted to them and the basis thereof;

(c) the quantity demanded by DGTD units and the quantity allotted to them and on what capacity; and

(d) the policy of the Government regarding allotment of raw material to SSI & DGTD units; whether Government are allotting the raw material at par to both the sector; if not, the reasons for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (d). Allocation of E C grade aluminium for the year 1974-75 was recently made keeping in view the likely production of aluminium, including E.C. grade, in 1974-75, the figures of demand indicated by the sponsoring authorities and the allocations made in the past. The question of increasing the allocation for the small scale sector will be considered once power cuts are restored and the metal production picks up and precise information on capacity and utilisation of metal supplied to this sector is available.

**Shifting of Moti Nagar CGHS Dispensary**

3983. SHRI ISHAQUE SAMBHALI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to refer to the reply given to Unstarred Question No. 4346 on the 27th August, 1973 and state:

(a) whether any progress has been made in getting the Moti Nagar C.G.H.S. Dispensary shifted to the place found suitable by the Directorate of Estates; and

(b) if so, what are the particulars of the proposed accommodation and when it would be possible to shift the dispensary in a better accommodation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) and (b). It was earlier proposed to shift the Moti Nagar C.G.H.S. Dispensary to a private house. It has not been possible to do so due to administrative and legal difficulties.

**मध्य प्रदेश की खानों के मुहानों पर कोयले का स्टाक**

3984. श्री गंगा चरण दीक्षित: क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि·
(क) क्या वर्ष 1972-73 के दौरान मध्य प्रदेश की कोयला खानो के मुहाने पर कोयले के स्टाक मे कमी हुई है, और

(ख) यदि हा, तो तत्सम्बन्धी तथ्य क्या है और इस पर सरकार की क्या प्रतिक्रिया है?

इस्पात और खान मंत्रालय मे उप-मंत्री (श्री सुबोध हंसदा). (क) और (ख). कोयले के खुले स्थान पर और कोलियरी के आस-पास रखने के कारण चोरी के कुछ मामले जरूर होते हैं। इन सभी मामलो मे, कोलियरी से बिना प्राधिकृत परमिटो के कोयला उठाने के मामले सहित तत्काल पूछताछ की जाती है और समुचित कारंवाई की जाती है। कोयला खान प्राधिकरण लिमिटेड भी इन स्टाको की सुरक्षा को सुनिश्चित करने हेतु स्वतंत्र पर्यवेक्षकों द्वारा ऐसे स्टाकों की नियमित माप तोल कराता है और 5 प्रतिशत से अधिक की कमी होने पर समुचित छानबीन की जाती है और आवश्यक कार्यवाही की जाती है।

सामान्य रूप से यह पद्धति स्टाक की सुरक्षा की दृष्टि से पर्याप्त समझी जाती है।

**Staff of Defence Ministry**

3985. SHRI HUKAM CHAND KACHWAI: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No 2674 on the 29th November, 1973 regarding strength of Defence Ministry and state the number of Temporary employees working in Defence Ministry for more than five years among the number of 269 temporary employees?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B PATNAIK): 20 Sir.

**इस्लामी सम्मेलन मे भाग लेने वाले देशों से भारतीय उप-महाद्वीप के संबंध में मामले न उठाने का अनुरोध**

3986. श्री भागीरथ भंवर: क्या विदेश मंत्री यह बताने की कृपा करेंगे कि

(क) भारत के इस अनुरोध से जो उसने पाकिस्तान मे इस्लामी देशो के सम्मेलन मे भाग लेने वाले देशो को एक पत्र लिख कर दिया था कि वे उसमे इस उप-महाद्वीप से सबंधित कोई मामला न उठाए, कितने देश सहमत हुए थे, और

(ख) उक्त पत्र कितने देशो को भेजा गया था?

विदेश मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र पाल सिंह) (क) और (ख) ऐसा कोई पत्र किसी देश को नही भेजा गया था लेकिन ऐसे मामलो पर सम्मेलन आयोजित न करने के बारे मे सरकार के विचार सर्वविदित है जो कि भारत और इस उप महाद्वीप के किसी अन्य देश के बीच सीधी बातचीत के विषय हो।

**Employees in H.M.T. at Kalamassery and their Pay Scales**

3988. SHRI VAYALAR RAVI. Will the Minister of HEAVY INDUSTRY be pleased to state the total number of employees in the Hindustan Machine Tool Unit at Kalamassery and their category-wise break up together with their respective pay scales?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) The total number of employees in Hindustan Machine Tools Limited, Kalamassery as on 30th September, 1973 is 2325 The category-wise breakup is as follows:—

| Category | Number | Grade |
|---|---|---|
| (i) Supervisory | 339 | Rs 400—700 and above |
| (ii) Clerical | 229 | Rs 190—340 to Rs 290—550 |
| (iii) Skilled & Semiskilled | 1486 | |
| (iv) Unskilled | 134 | Rs 100 165 to Rs 160—285 |
| (v) Others | 137 | |

**Applications for House Building Advance from Staff of Central Training Institute for Instructors, Madras**

3989. SHRI S. A MURUGANANTHAM: Will the Minister of LABOUR be pleased to state:

(a) whether a number of applications of House Building Advance have been received from the staff of the Central Training Institute for Instructors, Madras since April, 1973;

(b) if so, their number; and

(c) the number of applications sanctioned and the amount of advance for house building given to them?

THE DEPUTY MINISTER IN THE MNIISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). Only

three applications were received at the Headquarters of the Directorate General of Employment and Training.

(c) One application for purchase of plot for Rs. 5,000/- has been sanctioned and amount disbursed.

**Hostel Superintendents in Training Institutes**

3990. SHRI S. A. MURUGANANTHAM: Will the Minister of LABOUR be pleased to state:

(a) whether the number of Hostel Superintendents appointed in the office of the Central Training Institute for Instructors, Advanced Training Institute, Foremen Training Institute, Staff Training and Research Institute are far below the actual requirements;

(b) if so, the facts thereof; and

(c) whether any working hours have been fixed for them?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) No post of Hostel Superintendent is necessary for Central Training Institute for Women Instructors, New Delhi; Advanced Training Institute, Madras; and Central Staff Training and Research Institute, Calcutta. For the other Institutes, the number of posts of Hostel Superintendents and the number appointed thereagainst is according to norms and is adequate.

(b) Does not arise; and

(c) No separate working hours have been prescribed for them apart from the general working hours. As their services may be required at any time in the Hostel, they have been provided rent free accommodation in the Campus of the Institutes.

**New National Wages Policy**

3991. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of LABOUR be pleased to state:

(a) the time by which a new national wages policy will be announced by Government; and

(b) the steps being taken to implement the recommendations of the Planning Commission's Expert Committee on Wages?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). A Committee headed by Prof. S. Chakravarty, Member of Planning Commission made an interim report on wage policy. Decisions in the matter are yet to be taken. However, as a first step, a Wage Cell has been set up in the Ministry of Labour as recommended by the Committee.

**Proposed Centralisation of Imports through M.M.T.C.**

3993. SHRI N. K. SANGHI: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether despite Governments announcement to centralise imports of fertiliser through the MMTC, nothing has been done positively in this direction;

(b) whether MMTC is at present handling only 25 per cent of the imports while the rest is being done by the Department of Supply; and

(c) if so, whether any rethinking is being done on canalisation issue and if so, the reasons therefor?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (c). The Government have been working out the details regarding centralisation of work of import of fertilisers in a single organisation, like the

MMTC. In view of the present oil situation and non-availability of raw materials, acute shortage of fertilisers in the world market has occurred, and in the overall interest of Government, the existing arrangements for purchases may be continued undisturbed for quite some time more.

MMTC is handling import of fertiliser from East European countries and rupee payment areas under Trade Plans which forms approximately 25 per cent of the entire imports.

**Delhi University Karamchari Union Demand for Amendment of Industrial Disputes Act to include them as Workmen**

3994. SHRI S. M. BANERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether Delhi University Karamchari Union has demanded amendment of Industrial Disputes Act to include them as workmen; and

(b) if so, the reaction of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Yes, Sir.

(b) The matter is under Government's consideration in view of the proposed legislation on Industrial relations.

**Shortage of Spare Motor Parts and Raw Materials in Industrial Units In Maharashtra**

3995. SHRI E. V. VIKHE PATIL: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government are aware that in the State of Maharashtra there is an acute shortage of spare parts of motor vehicles and consequently supply of raw materials to industrial units has been halting and inadequate; and

(b) whether Government have taken any step to ameliorate the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). There is shortage of some categories of spare parts of motor vehicles. The shortage is mainly due to factors like acute shortage of power and raw materials and constraints of manufacturing capacity in respect of certain categories. To overcome the situation Government have allowed additional capacity both by way of expansion of existing units and establishment of new units in all the critical areas.

**Profits made by Public Sector Undertakings**

3996. SHRI N. K. SANGHI:
SHRI MADHU LIMAYE:

Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether a number of public sector units functioning under the Ministry have turned the corner and have recorded profits for the first ten months of the financial year 1973-74;

(b) if so, the names of such units, profits made by each one with corresponding figures for 1972-73 and the precise progress achieved by each; and

(c) the names of the units which unlike the above mentioned ones have failed to turn the corner and the losses suffered by them during the same period and the steps being taken to improve their profitability?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c). Actual figures relating to profits made/losses incurred by the public sector units under the Ministry of Heavy Industry during the first ten months of 1972-73 and 1973-74 are not available However, the following table indicates the performance of these units during the period April, 1973 to February. 1974 as compared with that in the corresponding period of 1972-73 (since production data for February has also become available in the meantime).

(Rs. in lakhs)

| | Actual production April' 72—Feb' 73 | Actual Production April' 73—Feb, 74 | Percentage increase |
|---|---|---|---|
| 1. Heavy Engineering Corporation | 44,32 | 50,65 | 11.4 |
| 2. Mining & Allied Machinery Corporation | 8,92 | 11,66 | 31 |
| 3. Bharat Heavy Plate & Vessels | 3,79 | 8,35 | 120 |
| 4. Triveni Structurals Ltd. | 2,44 | 4,08 | 68 |
| 5. Tungabhadra Steel Products Ltd. | 1,67 | 2,10 | 26 |
| 6. Jessops & Co. | 14,43 | 21,28 | 47 |
| 7. Gresham & Carven (I) Ltd. | 71 | 95 | 34 |
| 8. Braithwaites & Co. (I) Ltd. | 6,96 | 9,23 | 33 |
| 9. Richardson & Cruddas (1972) Ltd | 5,05 | 5,38 | 6 |
| 10. Machine Tool Corporation of India Ltd. | 81 | 1,21 | 49 |
| 11. Hindustan Machine Tools Ltd. | 25,30 | 32,14 | 27 |
| 12. Bharat Heavy Electricals Ltd. & Heavy Electricals (I) Ltd. | 1,07,99 | 1,90,35 | 87 |
| | 2,22,39 | 3,37,38 | 52 |

It would be observed that the production of the public sector units during April, 1973—February, 1974 period registered an increase of Rs. 115 crores or 52 per cent over that in the corresponding period of 1972-73. This can be taken as an index of improved performance.

The table given below indicates the profits made/losses incurred by the public sector units during 1972-73 and the anticipated profit/loss during 1973-74.

(Rs. in lakhs)

| | Profit | | | |
|---|---|---|---|---|
| | (Profit (+) Loss (—) during 1972-73 | | Anticipated profit (+) Loss (—) during 1973-74 | |
| 1. Heavy Engineering Corporation | (—) | 16,56.98 | (—) | 8,00.00 |
| 2. Mining and Allied Machinery Corporation Ltd. | (+) | 12 42 | (+) | 5.00 |
| 3. Bharat Heavy Plate & Vessels Ltd | (—) | 85.86 | (—) | 51.00 |
| 4. Triveni Structurals Ltd. | (—) | 52.00 | (—) | 42.00 |
| 5. Tungabhadra Steel Products Ltd. | (+) | 5.46 | (+) | 6.25 |
| 6. Jessops & Co. Ltd. | (—) | 5,43.00 | (—) | 4,32.00 |
| 7. Gresham & Craven | (—) | 15.00 | (—) | 14.50 |
| 8. Braithwaites | (—) | 3,55 00 | (—) | 5,06.00 |
| 9. Richardson & Cruddas | (—) | 40.00 | | Break-even |
| 10. Machine Tools Corporation of India Ltd. | (—) | 27.00 | (—) | 23.80 |
| 11. Bharat Heavy Electricals Ltd. & Heavy Electricals (I) Ltd. | (+) | 13,28,00 | (+) | 26,00.00 |
| 12. Hindustan Machine Tools | (+) | 75.85 | (+) | 75.00 |
| 13. Engineering, Projects (I) Ltd. | (+) | 2.00 | (+) | 7.50 |
| 14. Indian Consortium for Power Projects | (+) | 0.87 | (+) | 7.00 |
| Net Profit/Loss | | (—) 13,30.50 | | (+) 8,01.72 |

From the above table, it will be seen that those units which earned profits during 1972-73, have been, by and large, able to increase their profits during the current year, and those who were losing, have cut down their losses substantially during the current year. This improvement in the performance of the public sector units has been achieved in spite of serious constraints like inadequacy of power supply, coal/coke irregularity in the availability of wagons for transport, and frequent labour unrest in various parts of the country. Nevertheless, the Ministry have undertaken various steps e.g. a better control of inventory levels, rationalisation of the product-mix, professionalisation of the management and introduction of incentive schemes in the plants to improve productivity. As a result of these steps taken by the Ministry, it is expected that from a total loss of Rs. 13.31 crores last year, the public sectors units under the Ministry will earn an overall profits of Rs. 8 crores during 1973-74.

**On the Spot Study by Union Government Team of 'Steel Crisis'**

3997. SHRI M. S PURTY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any official team of the Union Government has made an on-the-spot study of the 'steel crisis' in the country; and

(b) if so, the findings thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) No, Sir. If the reference is to the shortfalls in steel production which have taken place during the current financial year, the reasons therefor have been identified and suitable remedial action is being taken in consultation with the agencies concerned.

(b) Does not arise in view of reply to (a) above.

**Report by U.N. Group on Multinational Corporation**

3998. SHRI VEKARIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a U.N. Group on Multinational Corporation met in New Delhi in the month of February, 1974 for preparing a report for discussion: and

(b) if so, the facts thereof and main features of the report prepared ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). A U.N. group of Eminent Persons to study the impact of multi-national corporations on development and on international relations was appointed by the U N. Secretary General at the request of the Economic and Social Council and is expected, among other things, to submit recommendations for international action. The report of the Group will be submitted by the Secretary General along with his own comments and recommendations to the Economic and Social Council at its 57th Session to be held in Geneva from 3 July to 2 August 1974 and then to U N. General Assembly. The Group met in New York and Geneva and a smaller drafting group met at Rome and in New Delhi. The Group will have its final session in New York between 25 March and 5 April 1974 to complete its report. The report of the Group is not yet ready Its details will be known when the report is made available to member Governments of U.N.

**Enhancement in value of import entitlements of Actual users**

3999. SHRI DHAMANKAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have appreciated the difficulties of S.S.I. Units and have decided to grant 25 per cent enhancement in value of import entitlements of actual

users in small scale sector in respect of non-ferrous metals and mild steel;

(b) whether Government propose to take a sympathetic view in respect of other S.S.I. Units and issue Release Orders on the basis of quantity as limiting factor instead of value of the imported items, in view of three-fold increase in prices of scarce raw materials in international market; and

(c) whether Release Orders issued earlier are contemplated to be revised/amended accordingly, so that the S.S.I. Units are able to obtain full quantity on the basis of their assessed production capacity?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Recycling of Iron and Copper Scrap**

4000. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased state:

(a) whether the possibility of recycling waste iron and coper scrap has been examined the experts to ensure maximum utilisation of these metals; and

(b) if so, the result thereof

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b). A large capacity has already been set up for the recycling of ferrous scrap, for the manufacture of steel ingots/billets and steel castings. In fact, the melting capacity is in excess of domestic scrap availability, and the growth of this industry is being regulated in keeping with the availability of essential inputs like ferrous scrap and electric power. The entire quantity of copper scrap arisings in the country is also being recycled by the producing industry itself.

**Fixation of prices of Raw Metals including Gold and Silver**

4001. SHRI R. N. BARMAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are considering to fix the prices of raw metals including gold and silver;

(b) if so, by what time the official announcement is likely to be made and the reasons for fixing the prices of raw metals; and

(c) the names of countries, which have fixed the prices of metals including gold and silver so far?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (c) The prices of indigenously produced lead, zinc, aluminium, etc. are fixed from time to time taking into account the cost of indigenous inputs, imported raw materials, etc. For copper, gold and silver, the prices at which these are sold in the open market are not fixed by Government but are governed by market forces.

**तेहरान को गये भारतीय प्रतिनिधि मंडल पर खर्च**

4002. श्री बन्नूलाल बंसाकार:

श्री चन्द्र भाल मनी तिवारी:

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत-ईरान संयुक्त कमीशन की बैठक में भाग लेने के लिए 20 फरवरी को तेहरान को गये भारतीय प्रतिनिधिमंडल पर भारत ने कितनी धनराशि खर्च की; और

(ख) इस खर्च का ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र पाल सिंह):

(क) 55,000.00 रु० (अनुमानित)

| | |
|---|---|
| (ख) हवाई जहाज का किराया आदि | 37,000.00 रु० |
| भेंट/उपहार . | 11,000.00 रु० |
| दैनिक भत्ता . | 1,500.00 रु० |
| मनोरंजन और बख्शीश | 5,500.00 रु० |

**Rehabilitation of agriculturist families from Mana Camp under Poteru Irrigation-cum-Resettlement Scheme**

4003 SHRI GAJADHAR MAJI: Will the Minister of SUPPLY AND REHABILITATION be pleased to state

(a) whether the resettlement of 10,000 agriculturists families from the Mana Camp is included in the Poteru Irrigation-cum-Resettlement Scheme;

(b) if so, the broad outlines of the Dandakaranya Projects in this regard; and

(c) the assistance provided by the State of Orissa in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G VENKATSWAMY): (a) Yes, Sir The scheme is still under consideration

(b) and (c). The Project comprises two parts, viz. (i) the Irrigation Project and (ii) the Resettlement Project. The total cost of the Project is Rs. 41.85 crores.

The Irrigation Project, the cost of which is proposed to be borne by the Government of India, the command area will be 150,000 acres. Under the Resettlement Project, the Government of Orissa would release 40,000 acres of culturable land in the command of the Poeru Irrigation Project on which it is proposed to settle 10,000 agriculturist families and 1,000 non-agriculturist families. Besides release of 40,000 acres of land, the Government of Orissa have agreed to bear the proportionate cost of water courses to the extent of Rs. 15.75 lakhs.

The Irrigation Project will be executed by the State Government and the Resettlement Project by the Dandakaranya Development Authority.

**मिलावटी वनस्पति घी और खाद्य तेलों की बिक्री**

4004. श्री धनशाह प्रधान: क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन या छ महीनों मे वनस्पति घी और खाद्य तेलों मे मिलावट करके बेचने के कितने मामले पकड़े गये,

(ख) उनमे कितने विक्रेता लाइसेंस होल्डर है और उनके विरुद्ध क्या कार्यवाही की गयी है,

(ग) पकड़े गये वनस्पति घी और खाद्य तेलों की जाच के परिणामस्वरूप इन वस्तुओं का खाने से किस किस प्रकार के रोग लग सकते हैं; और

(घ) इस कुकृत्य को रोकने और जनता को उनके खाने से होने वाले रोगों से अवगत कराने के लिए सरकार ने क्या कार्यवाही की है?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कू) (क) से (घ) अपेक्षित सूचना एकत्र की जा रही है और सभा-पटल पर रख दी जायेगी।

**पाउडर के रूप में उपलब्ध मिलावटी वस्तुएं**

4005. श्री धनशाह प्रधान: क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि

(क) चूर्ण वस्तुओं (पिसी हुई खाद्य वस्तुओं) मे मिलावट करके बेचने मे कितने मामले पिछले तीन महीनो मे पकड़े गये,

(ख) पकड़े गये पदार्थों की जाच के आधार पर चूर्ण खाद्य पदार्थों मे क्या और कितने प्रकार के पदार्थ मिलाए जाते हैं,

(ग) इनके खाने मे कौन सी बीमारिया होने की संभावना है; और

(घ) इसे रोकने और जनता को इससे अवगत कराने के लिए क्या कदम उठाए गये है?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कु): (क) से (घ). अपेक्षित सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

**Manufacturing of adulterated and sub-standard drugs**

4006. DR. H. P. SHARMA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of cases in which adulterated and sub-standard drugs and medicines have been found to have been manufactured by the pharmaceutical and drug factories in India during the last three years, year-wise;

(b) the names of the manufacturers involved in these cases, or allegedly involved in these practices;

(c) the names of the manufacturers prosecuted and found guilty in these cases and in how many cases the prosecution was dropped and the names of the manufacturers involved in such latter type of cases; and

(d) the steps taken and being taken to prevent adulteration in life saving drugs and medicines?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) to (c). The information is being collected and will be laid on the Table of Sabha when received.

(d) A note indicating the steps taken by the Central Drugs Standard Control Organisation to combat the manufacture and sale of spurious and substandard drugs is laid on the Table of the House. [Placed in *Library*. *See* No. LT-6504/74].

**Take over of Martin Burn Organisation**

4007. SHRI BHOGENDRA JHA: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether employees of the Federation of Mercantile Employees Union and Burn Sramick Karmachari Coordination Committee urged upon Government to take over the whole Martin Burn Organisation group along with the take over of the Burn and Company and Indian standard Wagon Company; and

(b) if so, the decisions taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). A delegation of the Burn Sramick Karamchari Co-operation Committee did call on the Union Minister of Heavy Industry requesting him to take over the entire Martin Burn Organisation. However, it was clarified to them that the decision to take over the Management of M/s. Burn & Company Ltd. and M/s. Indian Standard Wagon Company Ltd was taken in view of the criticality of the items being produced by these two companies to the economy of the country, and the necessity to maintain and build up the production of these items. As such, the question of taking over the entire Martin Burn Organisation with its conglomerate trading and non-manufacturing activities did not arise.

**Demand of workers who went on strike in Cochin Port**

4008. SHRI C. H. MOHAMED KAYA: Will the Minister of LABOUR be pleased to state:

(a) the main demands of the workers who went on strike in Cochin Port recently; and

(b) what the Department did to avert the crisis?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The main demands of the workers who went on strike in Cochin Port from 15-2-1974 related to withdrawal of disciplinary proceedings against the registered dock workers and of emergency declared in Cochin Port.

(b) The strike was a lightning one and the notice of strike was received after its commencement. The Chairman, Cochin Dock Labour Board, and the Assistant Labour Commissioner (Central), Ernakulam advised the workers to restore normalcy. Normal working was resumed from 19-2-1974 following a settlement arrived at in the meeting called by the Chief Minister of Kerala.

**Nurses gheraoed and beaten up by Delhi Police**

4009. KUMARI KAMLA KUMARI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state

(a) whether the police-man gheraoed and beat up a dozen nurses in Delhi in January, 1974; and

(b) if so, the reasons therefor and the action taken against the police?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) No

(b) Does not arise.

**Inquiry into Praja Sahkari Udyog Bharatpur regarding advance deposit for Apollo Scooters**

4010. SHRI SHASHI BHUSHAN: Will the Minister of HEAVY INDUSTRY be pleased to state;

(a) whether Government have received the report of inquiry about the Praja Sahkari Udyog, Bharatpur regarding advance deposit for Apollo Scooters;

(b) whether the persons who had deposited a sum of Rs. 250 each have so far been given the refund, in part or full; if so, the particulars thereof; and

(c) if not, the steps Government propose to take to help the persons who had deposited the money with the company?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTY (SHRI DALBIR SINGH): (a) No, Sir

(b) No, Sir.

(c) The case is still pending in the Court. The question of refund will be examined after the Court issues orders in the case.

**Heavy Industrial Units in Punjab**

4011. SHRI MOHINDER SINGH GILL: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the number of heavy industrial units in the public or private sector which have been sanctioned to be set up in Punjab during the last three years; and

(b) the places where they have been set up and the State's participation therein?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). In the State sector, M/s. Punjab Tractors, Ltd., Chandigarh, has been granted an industrial licence on 10th November, 1971, for setting up an agricultural tractor factory in village Mohali (near Chandigarh). The equity share-holding in this company is 41 per cent Punjab Industrial Development Corporation, 50.2 per cent public financial institutions, 7 per cent Hindustan Machine Tools Ltd, and 1 8 per cent public.

In the private sector, M/s. Byford Tractors Ltd, New Delhi, were granted an industrial licence on 10th January, 1972, for setting up manufacture of agricultural tractors in village Mohali (near Chandigarh) and M/s. Perfect Tractors, Ltd., New Delhi, were granted an mdutrial licence on 20th May, 1971, for the manufacture of agricultural tractors at their existing undertaking at Patiala. No State participation has been proposed in either of these units.

**Allotment of E.C. grade aluminium to small scale sector**

4012. SHRI BHALJIBHAI PARMAR:
SHRI SOMCHAND SOLANKI:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether All Aluminium Conductors/Aluminium Conductors Steel Re-inforced

conductor industry in the small scale sector was allotted only 25,000 tonnes of EC Grade aluminium against a demand of 1,00 000 tonnes on two shift basis whereas the DGTD units were allotted 60,000 tonnes against a demand of 1,00,000 tonnes;

(b) whether due to power cut Government have decided to cut the allocation of this metal in the year 1973 74 to 50 per cent in case of DGTD units and 40 per cent in case of SSI units,

(c) whether even this reduced allocation is not being supplied by the producers and they are deducting the quantity from 1973-74 which they had supplied in 1973 against the allocation of 1972 73, and

(d) whether efforts are being made by Government to see that supply is made to the SSI units as per allocation?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) (a) and (b) An allocation of 25 000 tonnes for small scale units and 75 000 tonnes for DGTD Units was initially made for the year 1973 74 However as the actual aluminium production steeply dropped owing to severe power cuts imposed by the State Electricity Boards on the smalters, these allocations were revised to the extent of 60 per cent and 50 per cent respectively of the initial allocations

(c) and (d) Primary producers have been directed to ensure that supplies according to the revised allocations are effected promptly Allocations to the various units will be stepped up once power cuts are restored, aluminium production is stepped up and precise figures of capacity, demand and actual utilisation of metal supplied are available

**H.M.T. application for licence to start printing and paper cutting machine factory in Kerala**

4014 SHRI C H MOHAMMED KOYA Will the Minister of HEAVY INDUSTRY be pleased to state

(a) whether Hindustan Machine Tools Limited has applied for a licence to start printing and papercutting machine factory in Kerala;

(b) when the application was received; and

(c) the reasons for the delay in granting the licence?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) (a) Printing Machinery is not a scheduled industry and does not therefore require a letter of intent or industrial licence

(b) and (c) Do not arise However, H M T have been manufacturing items of Printing Machinery in their Kalamassery unit from 1972 73

**दानापुर छावनी मे टाउन हाल और पुस्तकालय का प्रस्ताव**

4015 श्री रामावतार शास्त्री क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दानापुर छावनी के प्रथम श्रेणी का बोर्ड होने के बावजूद वहां टाउनहाल और पुस्तकालय नहीं है

(ख) क्या उक्त बोर्ड ने उनके पास इस बारे मे कोई प्रस्ताव भेजा है और यदि हां तो उसका ब्योरा क्या है और

(ग) इस पर सरकार की क्या प्रतिक्रिया है?

रक्षा मंत्रालय मे उप-मंत्री (श्री जे० बी० पटनायक) (क) जी हां श्रीमान् । तथापि, छावनी बोर्ड अगस्त, 1972 से एक छोटा सा सार्वजनिक वाचनालय चला रहा है।

(ख) जी नहीं श्रीमन् ।

(ग) प्रश्न नहीं उठता ।

### Ban on collaboration for manufacture of machinery and equipment for Cement Plants

4016. SHRI RAMAVATAR SHASTRI:
SHRI P. A. SAMINATHAN:

Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government have decided to put a ban on collaboration with the foreign companies for manufacture of machinery and equipment for cement plants; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). No, Sir. Government are, however, actively trying to contain the collaboration agreements with a time-frame.

### आल इण्डिया प्रोविडेंट फण्ड एम्प्लाईज फैडरेशन को मान्यता दिया जाना

4017. श्री रामावतार शास्त्री: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या आल इण्डिया प्रोविडेंट फण्ड एम्प्लाईज फैडरेशन को मान्यता दे दी गई है; और

(ख) यदि हां, तो तत्सम्बन्धी तथ्य क्या है?

श्रम मंत्रालय में उप-मंत्री (श्री बालगोविन्द वर्मा): (क) और (ख). केन्द्रीय भविष्य निधि संगठन में कार्य कर रहे दो संघों, अर्थात् अखिल भारतीय भारत भविष्य निधि कर्मचारी संघ और भारत प्रगतिशील भविष्य निधि कर्मचारी संघ की सदस्यता का सत्यापन, अनुशासन संहिता के अन्तर्गत निर्धारित प्रक्रिया के अनुसार अभी तक भी किया जा रहा है।

### Visit by President of Egypt

4019. SHRI M. RAM GOPAL REDDY:
SHRIMATI BHARGAVI THANKAPPAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the President of Egypt visited our country recently; and

(b) if so, the nature of talks held and conclusions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir. The President of the Arab Republic of Egypt visited India on February 24 & 25, 1974.

(b) President Sadat and the Prime Minister of India held talks on matters of mutual interest. These included the West Asian problem, the situation in the Indian Sub-Continent, the Non-Aligned Movement, problems connected with oil, and bilateral relations between Egypt and India. There was a close identity of views between the two leaders on the subjects discussed.

### Cut in outlay on Salem Steel Project

4020. SHRI M. RAM GOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the outlay for 1974-75 on the Salem Steel Project has been reduced considerably;

(b) if so, the reasons therefor;

(c) whether any representation has been received from the State Government to increase the outlay; and

(d) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b). The outlay for the Plan Schemes of the Department of Steel for 1974-75 has been reduced in view of the limited resources available and this has been done as a part of the overall plan to contain expenditure. In this outlay, there will also be some reduction on Salem but the exact amount that will be spent during the year 1974-75 is being worked out and this will be reviewed as required along with the cases of other projects under the Department of Steel.

(c) Yes, Sir.

(d) The views of the State Government would be considered in the allocation of funds out of the total outlay available for 1974-75.

**Food and drug adulteration cases**

4022 SHRI SAT PAL KAPUR: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of cases brought to the notice of Government regarding food and drug adulteration during the year 1973-74 upto the 28th February, 1974 in the country, and

(b) their break-up, State-wise and Union Territory-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A K KISKU) (a) and (b). The requisite information is being collected and will be laid on the Table of the Sabha.

**लाहौर मे इस्लामी देशों के सम्मेलन मे किये गये निर्णय**

4023 श्री मूल चन्द डागा क्या विदेश मंत्री यह बताने की कृपा करेंगे कि क्या लाहौर मे इस्लामी देशो के सम्मेलन मे कोई ऐसे निर्णय किये गये हैं जो भारत के हितो के विरुद्ध है ?

**विदेश मंत्रालय मे राज्य मंत्री (श्री सुरेन्द्र पाल सिंह)** सरकार को नही मालूम कि इस सम्मेलन मे भारत के हितो के विरुद्ध कोई निर्णय लिये गए हैं।

**स्वास्थ्य के लिए विश्व स्वास्थ्य संगठन की सहायता**

4024. श्री मूल चन्द डागा : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेगे कि :

(क) वर्ष 1973-74 मे विश्व स्वास्थ्य संगठन द्वारा कुल कितनी राशि की किस रूप मे सहायता प्रदान की गयी है और यह सहायता किन किन क्षेत्रो के लिए थी, और

(ख) उस सहायता को सरकार ने किस प्रकार और किस आधार पर आवंटित किया ?

**स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कू)** (क) विश्व स्वास्थ्य संगठन ने स्वास्थ्य के निम्नलिखित कार्यों के लिए सन् 1973 के बीच विशेषज्ञो अधिछात्र-वृत्तियो, सप्लाइयो और साज-सामान के रूप मे करीब 16,11,711 डालर की सहायता दी—

1. स्वास्थ्य सेवा का सबलीकरण

चिकित्सीय पुनर्वास, उपचर्या प्रशासन, क्लिनिकी विशिष्टताओ की उपचर्या, उपचर्या प्रशासन के परिवार नियोजन पहलुओं का सबलीकरण।

2. स्वास्थ्य प्रयोगशाला सेवा

चेचक की सूखी दवा और बी०सी०जी० वैक्सीन का उत्पादन।

3. पारिवारिक स्वास्थ्य

प्रसूति और बाल स्वास्थ्य बालरोग शिक्षा, प्रसूति और बाल स्वास्थ्य सेवाओ को सामान्य स्वास्थ्य सेवाओ मे मिलाना।

4 पोषण

व्यावहारिक पोषण कार्यक्रम, पोषण प्रशिक्षण।

5 स्वास्थ्य शिक्षा

स्कूलो मे स्वास्थ्य शिक्षा जिसमे पारिवारिक जीवन और परिवार नियोजन मे स्वास्थ्य शिक्षा को भावना और उसका प्रसार करना शामिल है।

6. स्वास्थ्य जनशक्ति विकास

चिकित्सा शिक्षा, बुनियादी उपचर्या के बाद की शिक्षा, बुनियादी स्वास्थ्य कार्यकर्ताओ के चिकित्सा अधिकारियो और प्रशिक्षणार्थियो के लिए प्रशिक्षण कार्यक्रम। चिकित्सा शिक्षको का प्रशिक्षण।

7. मानवीय प्रजनन के शिक्षण का प्रसार

जन संख्या गति विज्ञान और उपचर्या और पात्री शिक्षा में परिवार नियोजन।

**8. रोग निवारण और नियंत्रण, संचारी रोग निवारण**

संचारी रोगों का महामारी वैज्ञानिक सर्वेक्षण और अन्य परजीवी रोग, फाइलेरिया नियंत्रण चेचक उन्मूलन।

**9. माईकोबेक्टीरियल रोग**

कुष्ठ नियंत्रण, राष्ट्रीय टी० बी० नियंत्रण कार्यक्रम।

**10 पशु चिकित्सा, जन स्वास्थ्य का प्रशिक्षण**

**11. असंचारी रोग**

कैन्सर का निवारण और नियंत्रण हृदवाहिका रोग दन्त शिक्षा का सुधार।

**12 औषधि प्रयोगशाला विधियां और जैव मानकीकरण**

**13 पर्यावरण स्वास्थ्य में सुधार**

ग्राम जलपूर्ति भूमि जल प्रशिक्षण पाठ्यक्रम ठास दूषित सामग्री का निकास जल दूषण का निवारण और नियंत्रण वायुदूषण का नियंत्रण।

**14 व्यावसायिक स्वास्थ्य**

**15 आयनीकारी विकिरण के जीव चिकित्सा संबंधी और पर्यावरणिक स्वास्थ्य**

रेडियाग्राफरों का प्रशिक्षण विकिरण आयु-विज्ञान केन्द्र बम्बई अस्पताल भौतिकी का पाठ्यक्रम जन स्वास्थ्य इन्जीनियरी शिक्षा।

**16. स्वास्थ्य सांख्यकी सेवाओं का विकास और दृढ़ीकरण**

सन् 1974 के बीच भी विश्व स्वास्थ्य संगठन का विचार 17,03,965 डालर की इस प्रकार की सहायता देने का है।

(ख) विश्व स्वास्थ्य संगठन केन्द्र सरकार अथवा राज्य सरकारों के अधीन पारस्परिक सहमति से परियोजनाओं/संस्थाओं के काम के लिए निश्चित अवधि तक अपने सामान्य कार्यक्रम के अनुसार सहायता देता है। विश्व स्वास्थ्य सभा और दक्षिण-पूर्व एशिया की विश्व स्वास्थ्य प्रादेशिक समिति द्वारा प्रस्ताव अनुमोदित करने के पश्चात विश्व स्वास्थ्य संगठन विशेषज्ञों की नियुक्ति और साज सामान की आपूर्ति के लिए कार्यवाही आरम्भ करता है और फिर जिन संस्थाओं को यह सहायता देनी होती है उन्हें दे देता है। विभिन्न स्वास्थ्य कार्यक्रमों के अन्तर्गत दी जाने वाली अधिछात्रवृत्तियां स्वास्थ्य और परिवार नियोजन मंत्रालय द्वारा राज्य सरकारों, संघ शासित क्षेत्रों के प्रशासनों तथा अन्य राजाधिन संस्थाओं में परिचालित कर दी जाती है। छात्रवृत्तियां देने के लिए व्यक्तियों का चयन इस मंत्रालय की चयन समिति द्वारा किया जाता है।

**रक्षा उत्पादन एककों तथा आयुध कारखानों द्वारा 'एशिया-72' में हिस्सा लिया जाना**

4025 **श्री मूल चन्द डागा :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या रक्षा उत्पादन एकको तथा आयुध कारखानों ने 'एशिया-72' में हिस्सा लिया था, और

(ख) यदि हां तो उस पर कुल कितनी धन-राशि खर्च की गयी ?

**रक्षा मंत्रालय (रक्षा उत्पादन) में राज्य मंत्री (श्री विद्या चरण शुक्ल)** (क) और (ख) जी हां श्रीमान् लगभग 17,27,500 रुपये।

**कोयले के भाव निर्धारित करने के आधार**

4026 **श्री मूल चन्द डागा :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि सरकार कोयले के भाव किस आधार पर निर्धारित करती है ?

**इस्पात और खान मंत्रालय में उप-मंत्री (श्री सुबोध हसदा)** केन्द्रीय सरकार द्वारा कोयले के मूल्य पर किसी प्रकार का कानूनी नियंत्रण नहीं लगाया गया है। आवश्यक वस्तु अधिनियम 1955 के अन्तर्गत राज्य सरकारों को यह अधिकार

लिया गया है कि वे अपने यहां बेचे जाने वाले कोयले और कोक का मूल्य नियत कर लें।

**Proposal for manufacture of warships with French Collaboration**

4028 SHRI R S PANDEY:
SHRI P. M. MEHTA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have approved the proposal to build warships with French collaboration; and

(b) if so, the outlines of the proposal?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir

(b) Does not arise

**Sale of spurious and sub-standard drugs in Madhya Pradesh**

4029. SHRI R S. PANDEY
SHRI YAMUNA PRASAD MANDAL.

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government's attention has been drawn to large scale sale of spurious and sub-standard drugs in Madhya Pradesh; and

(b) if so, the persons arrested and action taken by the Government against the culprits?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A K KISKU): (a) and (b) Information is being collected from the State Government and will be laid on the Table of the Lok Sabha when received

**Mines lying closed at the time of nationalisation of coal mines**

4030 DR KARNI SINGH Will the MINISTER OF STEEL AND MINES be pleased to state

(a) the number of coal mines that were lying closed at the time of nationalisation of coal mines; and

(b) the number of these mines that have since started and the time by which the rest will be started?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) The number of closed coal mines was 297.

(b) Some mines have been re opened after nationalisation of coal mines It is not possible to indicate the precise time by when all the closed mines will be re-opened as it depends on a number of factors including techno-economic considerations

**जम्मू व कश्मीर, हरियाणा, हिमाचल प्रदेश तथा पंजाब में श्रम न्यायालय**

4031 श्री हुकम चन्द कछवाय क्या श्रम मंत्री यह बताने की कृपा करेंगे कि

(क) जम्मू व कश्मीर, हरियाणा, हिमाचल प्रदेश तथा पंजाब में इस समय कितने श्रम न्यायालय हैं और वे कहां कहां पर हैं

(ख) इन न्यायालयों में पिछले तीन वर्षों में श्रम संबंधी कितने मुकदमे दायर हुए उनमें से कितनों का अब तक निपटारा हो गया है और कितने शेष हैं

(ग) क्या कुछ मजदूर संघों ने और अधिक श्रम न्यायालय खोलने की मांग की है और यदि हां, तो उन मजदूर संघों के नाम क्या हैं तथा उन्हें कहां-कहां खोलने की मांग की गयी है, और

(घ) एक श्रम न्यायालय के कार्य क्षेत्र के अन्तर्गत कितने जिले एवं तहसीलें तथा कितने मील का क्षेत्र और कितने ऐसे उद्योग आते हैं जिनमें 20 से अधिक कर्मचारी काम करते हैं?

श्रम मंत्रालय में उप-मंत्री (श्री बालगोविन्द वर्मा): (क) और (ख) केन्द्रीय सरकार इसके द्वारा संगठित किये गये केन्द्रीय सरकार

औद्योगिक अधिकरण-एवं-श्रम न्यायालयों के अलावा, विभिन्न राज्यों में राज्य सरकार अधिकरणों/श्रम न्यायालयों की सेवाओं का उपयोग करती है। जम्मू और कश्मीर, हरियाणा, हिमाचल प्रदेश और पंजाब में कोई केन्द्रीय सरकार औद्योगिक अधिकरण-एवं-श्रम न्यायालय नहीं रखा गया है।

(ग) उपलब्ध सूचनानुसार केन्द्रीय सरकार द्वारा ऐसी कोई मांगें प्राप्त नहीं हुई हैं।

(घ) औद्योगिक विवाद अधिनियम 1947 की धारा 33 ग(2) के प्रयोजनों को छोड़कर केन्द्रीय सरकार औद्योगिक अधिकरणों-एवं श्रम न्यायालयों का अखिल भारत क्षेत्राधिकार है।

**हिमालय वूलन मिल्स, अमृतसर के कर्मचारियों को कर्मचारी राज्य बीमा के लाभों की अदायगी**

4032 श्री हुकम चन्द कछवाय क्या श्रम मंत्री यह बताने की कृपा करेंगे कि

(क) क्या हिमालय वूलन मिल्स जी० टी० रोड, अमृतसर के कर्मचारियों को कर्मचारी राज्य बीमा योजना के लाभ से वंचित रखा गया है, और

(ख) यदि हां, तो इसके क्या कारण हैं?

श्रम मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) कर्मचारी राज्य बीमा निगम ने निम्नलिखित सूचना भेजी है —

(क) और (ख) हिमालय वूलन मिल्स द्वारा कर्मचारियों के संबंध में अंशदानों का भुगतान न करने के कारण उनके कर्मचारियों को कर्मचारी राज्य बीमा निगम योजना के अन्तर्गत डाक्टरी देख रेख की सुविधा का एक समाप्त कर दिया गया। तथापि, वर्तमान रीति के अनुसार अंशदानों का भुगतान न किए जाने के बावजूद गैर-हकदार श्रमिकों द्वारा रोजगार पर लगे रहने संबंधी प्रमाण-पत्र प्रस्तुत करने पर, डाक्टरी देख-रेख की सुविधा बहाल कर दी जाती है। निगम द्वारा नकदी लाभ वापस नहीं लिया गया। नियोजक ने भी अब अंशदानों का भुगतान करना शुरू कर दिया है।

**केरल में चाय बागानों की ओर कर्मचारी भविष्य निधि की बकाया राशियां**

4033. श्री हुकम चन्द कछवाय : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि

(क) केरल में कितने चाय बागानों की ओर इस समय कर्मचारी भविष्य निधि की राशियां बकाया हैं,

(ख) किस-किस चाय बागान की ओर कितनी-कितनी राशि बकाया है और

(ग) सरकार द्वारा इन राशियों की वसूली के लिए क्या उपाय किये जा रहे हैं?

श्रम मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) भविष्य निधि प्राधिकारियों ने निम्न प्रकार सूचित किया है —

(क) केरल राज्य में ऐसे 16 चाय बागान व चाय सम्पदाएं हैं, जिन पर इस समय भविष्य निधि की राशियां (नियोजकों और कर्मचारियों का अंशदान) बकाया हैं।

(ख) और (ग) सूचना देने वाला एक विवरण सभा-पटल पर रखा है। [ग्रन्थालय में रखा गया। देखिए संख्या LT 6505/74]

**Spurious Analgin and Prednosolon seized by Police and Officers of Directorate of Health Services**

4034 SHRI R V SWAMINATHAN
SHRI NIHAR LASKAR

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state

(a) whether one lakh tablets of spurious analgin and prednosolon have been seized by the police and officers of the Directorate of Health Services,

(b) if so, what are the other things found in their possession,

(c) whether it has been found that this is an all India gang indulging in the spurious drugs in the country; and

(d) if so, what steps are being taken to check them?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) Yes.

(b) In addition to the stock of these drugs, labels and empty containers were also recovered.

(c) There is no evidence at present to suggest that this is an all India gang.

(d) Cases have been registered with the Police and are under investigation by the Crime Branch of Delhi Police.

**Transfer of Jabalpur Ordnance Factory to Heavy Industry**

4035. SHRI R. V. SWAMINATHAN: SHRI NIHAR LASKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Ordnance Factory at Jabalpur which was producing Shaktiman trucks is being diverted to change its production pattern to meet the civilian needs;

(b) if so, the reasons for the same;

(c) whether there is a proposal to take away the administrative control of the unit from the Defence to Heavy Industry; and

(d) if so, from which date?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) No Sir. The Vehicles Factory at Jabalpur will continue to produce Shaktiman trucks. However, the feasibility of producing civilian vehicles is under Government's consideration.

(b) The main reasons are:

(i) utilisation of the potential capacity of the factory; and

(ii) meeting the increasing requirements of higher pay load vehicles for the civilian needs.

(c) There is no proposal at present to transfer the administrative control of the factory from the Defence to Heavy Industry.

(d) The question does not arise.

**Survey of Heavy Industries in Tamil Nadu during the Fourth Plan period**

4036. SHRI M. KATHAMUTHU: SHRI S. A. MURUGANANTHAM:

Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government have made any survey in Tamil Nadu on the completion of the heavy industries during the Fourth Plan period;

(b) the names of those which are already completed; and

(c) the names of those which are yet to be completed and when they are likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b) The only project in the sector of industry looked after by the Ministry of Heavy Industry the Government had taken up for execution in Tamil Nadu during the Fourth Plan period is the expansion of the High Pressure Boiler manufacturing unit of the BHEL at Tiruchi. According to the detailed net-work drawn up for the implementation of this project in December, 1972, commercial production was to commence in early 1974 and the rated capacity of 100 MW was to be attained in 1974-75. A survey made of the implementation of the project shows that the progress in physical terms has been maintained as per the PERT net-work programme and the full output will be attained, as programmed in the year 1974-75.

(c) Does not arise.

**मध्य प्रदेश में सैनिक भर्ती कार्यालय और प्रशिक्षण केन्द्र**

4037. श्री धनशाह प्रधान : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में कितने सैनिक भर्ती कार्यालय हैं और सैनिक प्रशिक्षण देने के लिए कितने स्कूल/कालेज हैं ;

(ख) आदिवासी क्षेत्रों में इनकी संख्या कितनी है ; और

(ग) क्या सरकार का विचार इस प्रयोजन के लिए कुछ और कार्यालय तथा स्कूल/कालेज खोलने का है और यदि हां, तो इस बारे में क्या कार्यवाही की जायेगी ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) (1) सैनिक स्कूल/कालेज—एक

(2) भर्ती दफ्तर—चार

(ख) कोई नहीं श्रीमन् ।

(ग) इस समय ऐसा कोई प्रस्ताव विचाराधीन नहीं है ।

**Recongition of Plastic Unit of Maulana Azad College, Delhi**

4038. SHRI PHOOL CHAND VERMA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to refer to the reply given to Unstarred Question No. 4060 on the 10th December 1973, regarding Plastic Surgery Unit of Maulana Azad College, Delhi and state:

(a) whether the Principal Director of Maulana Azad Medical College, Delhi sought for recognition of the Plastic Unit for M.Ch. Course in Plastic Surgery during March 1972 treating the unit fully equipped for the purpose; and

(b) the present position about the said recognition ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) The Maulana Azad Medical College, Delhi, approached the University of Delhi in March 1972, for starting the M.Ch. Course in Plastic Surgery.

(b) Since the existing facilities were not commensurate with the minimum recommendations laid down by the Medical Council of India, the case was not followed up.

**Import of Aluminium for Cable Manufacturing Units**

4039. SHRI D. D. DESAI:
SHRI N. SHIVAPPA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government proposes to import Aluminium for Cable Manufacturing Units in view of short fall in aluminium production; and

(b) if not, the steps proposed to be taken to meet the aluminium requirements of Cable Manufacturing Units ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) The question of importing aluminium is under consideration.

(b) Does not arise.

**Alleged move by World Powers against unity of Non-aligned Countries**

4040. SHRI S. C. SAMANTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the nature of indications received with regard to the alleged move of some world powers to create a wedge in the unity of Non-aligned countries; and

(b) the steps being taken collectively or individually by Non aligned Nations including India to counteract such efforts ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). While the validity of the policy of non-alignment has been brought out clearly in the present international situation, views have been expressed by certain interested countries expressing their disagreement with the policies of non-aligned countries. Non-aligned countries, including India, are vigilant against any attempt to create a wedge in their unity, and continue to be in close touch with each other with a view to maintaining the solidarity of the Non-aligned countries and the effectiveness of their policies.

**Reappointment of Government Officials in Coal Mines Authority**

4041. SHRI DAMODAR PANDEY: Will the Minister of STEEL AND MINES be pleased to state:

(a) number of Government officials re-appointed in coal mines authority since its inception;

(b) whether some of the retired Government officials were appointed on higher pay; and

(c) if so, the reasons for such appointments with higher salary?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Unqualified Executive Engineers in Engineering Cadre of H.E.C., Ranchi**

4042. SHRI DAMODAR PANDEY: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the minimum qualifications for appointment to the posts of Executive Engineer and above in the Engineering cadre of Heavy Engineering Corporation;

(b) the number of persons who are holding the rank of Executive-Engineer and above without such qualification; and

(c) the reasons for appointment of such persons on these posts?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Recruitment of Scheduled Castes and Scheduled Tribes in Armed Forces**

4043. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) the number of Scheduled Caste and Scheduled Tribe persons recruited in the Army, Air Force, Naval and Civil Wings of the Armed Forces during the last three years;

(b) whether they are given any concession/relaxation in the matters of age and qualification for joining the Armed Forces; and

(c) whether Government have taken any steps to create any attraction for recruitment to the armed forces among these sections of the Indian society?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) (i) *Army and Air Force.*

A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6506/74].

(ii) Information in respect of Navy and civilians in the Armed Forces is not readily available. It is being collected and will be laid on the Table of the House.

(b) and (c). For recruitment to the Armed Forces in a combatant capacity the concessions/relaxations which are available and certain steps which are being taken are detailed in the Statement laid on the Table of the House. [*Placed in Library. See.* No. LT-6506/74].

For recruitment of civilians to civilian posts in the Armed Forces Organisation,

the percentages of reservations for Scheduled Castes and Scheduled Tribes are the same as on the civil side, viz.—

| | |
|---|---|
| Scheduled Caste | 15 per cent |
| Screduled Tribes | 7½per cent |

Other concessions such as relaxation in selection standards etc. as available on the civil-side, are also available for recruitment of civilians against civilian posts in the Armed Forces Organisation.

**Increase in use of Narcotics and other Drugs**

4044. SHRI M. S. PURTY: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the use of narcotics and other drugs is growing in the country; and

(b) if so, whether Government propose to put these drugs under the 'dangerous medicines' so that only qualified doctors could prescribe them?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) and (b). There is no information to suggest that there is abnormal increase in the use of such drugs. At present both narcotic drugs and psychotropic substances are included in Schedules H & L of the Drugs and Cosmetics Rules and can be sold only on the prescription of a registered medical practitioner. Narcotic drugs are also regulated under the provisions of the 'Dangerous Drugs Act' which exercises a rigid control over the import, export, manufacture, distribution, sale and possession of narcotic drugs.

**Talks between India and Australia**

4045 SHRI NAWAL KISHORE SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether talks on official level between India and Australia have taken place in the recent past and the Foreign Secretary represented India;

(b) if so, the nature of the discussions held at the meeting; and

(c) the extent to which India is a beneficiary as a result of such talks?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir. The Sixth round of Indo-Australian officials' talks was held in Australia from February 27 to March 1, 1974. The Indian Delegation was led by the Foreign Secretary.

(b) and (c). The talks covered a wide range on international and bilateral questions.

A copy of the Press Communique issued on the conclusion of the talks has been placed on the Table of the House. [*Placed in Library. See.* No. LT-6507/74].

**Memo from workers of Raniganj Mine area**

4046 DR. RANEN SEN Will the Minister of STEEL AND MINES be pleased to state.

(a) whether the workers of Raniganj mine area have submitted a memorandum to him,

(b) if so, the broad outlines of demands; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Yes, Sir.

(b) The demand related to re-employment of evicted workers.

(c) It is not possible for the Coal Mines Authority Limited to reinstate the workers who were discharged prior to nationalization. However, when coal production goes up in due course, these cases could be considered

**Production of Pig Iron at Bokaro**

4047. SHRI NAWAL KISHORE SHARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Bokaro Steel Plant achieved a landmark production of one million ton of Pig Iron; and

(b) the extent to which current total production of pig iron would meet the domestic requirements and save foreign exchange?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Bokaro Steel Plant crossed the one million tonne mark in the production of hot metal in February, 1974. The production of pig iron till the end of February, 1974, was 9,21,031 tonnes.

(b) Enough capacity exists for production of adequate quantity of pig iron. but production was affected on account of shortage of coal, power and Railway wagons for movement of both inward and outward materials to and from the steel plants. It is expected that in 1974-75, the domestic demand would be fully met

**Changing Registered Titles by Pharmaceutical Companies**

4048 SHRI C K CHANDRAPPAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state.

(a) whether several of the pharmaceutical companies in India are often changing their registered titles or floating separate companies keeping the ownership and control as before. with a view to hoodwink their employees, people and Government:

(b) whether a report to this effect had been brought to the notice of the Government; and

(c) if so. the facts thereof and the reactions thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Popularisation of Indian System of Medicines in Rural Areas**

4049 SHRI K. LAKKAPPA:
SHRI P. GANGADEB:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Indian System of medicines will be popularised in the Rural areas;

(b) if so, the steps taken therefor; and

(c) whether All India Institute of Indian Medicines is to be set up in Fifth Plan period?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A K. KISKU): (a) and (b) A pilot project scheme "Health Scheme for Rural Areas" has been included in the Fifth Five Year Plan with the purpose of providing medical facilities in the rural areas by employing available manpower in all systems of medicine. Detailed experimental study of the feasibility of involving different systems of medical practitioners in the existing pattern of "Rural Health Scheme" is envisaged.

(c) Yes.

**Units hit by Labour Unrest**

4050 SHRI D. P JADEJA:
SHRI ARVIND M. PATEL:

Will the Minister of LABOUR be pleased to state:

(a) the number of units hit by labour unrest during the last six months;

(b) the amount of monthly loss due to strike and the number of man-hours lost;

(c) whether any analytical study has been made about these strikes; and

(d) if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) According to the latest provisional available information as many as 1510 industrial disputes resulting in work-stoppages were reported to have occurred during the period July—December, 1973.

(b) to (d). The position regarding the number of disputes, number of mandays lost and value of production lost during the period July—December, 1973 is as follows:—

| Month | No. of Disputes | No. of Man-days-lost | Value of production lost (Rs.) |
|---|---|---|---|
| 1 | 2 | 3 | 4 |
| July, 73 | 437 | 17,12,430 | 99,976,025 (174) |
| August, 73 | 246 | 14,45,497 | 69,652,229(175) |
| September, 73 | 271 | 18,42,828 | 1,32,317,086(189) |
| October, 73 | 230 | 13,77,349 | 62,398,239(187) |
| November, 73 | 201 | 17,15,563 | 57,856,821(116) |
| December, 73 | 125 | 12,06,454 | 30,154,214(91) |
| TOTAL | 1,510 | 93,00,121 | 4,52,354,614(932) |

Figures in brackets in col(4) indicate the number of disputes for which the relevant information is available.

## Development of white paint by Defence Research Laboratory at Kanpur

4051. SHRI D. P. JADEJA:
SHRI ARVIND M. PATEL:

Will the Minister of DEFENCE be pleased to state:

(a) whether Defence Research Laboratory at Kanpur has developed a white paint that is deadly to house flies;

(b) if so, what are the other facts regarding this paint;

(c) whether it will not be injurious to human being as in the case of other insecticides like DDT; and

(d) how Government propose to make it marketable?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINSTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The paint has been evaluated in the laboratory against common house flies and found effective upto a period of seven months in killing them.

(c) To examine whether the paint will be injurious to human beings, studies on the toxicological effects of the paint have been initiated. Also, its compatibility with various surfaces is under evaluation.

(d) The large scale production of the paint will have to await the results of the above mentioned tests. In case it is found that the composition is not injurious to human beings and the compatibility with various surfaces determined, it will be put for commercial exploitation through National Research Development Corporation (NRDC).

## परिवार नियोजन के लिए धनराशि का दिया जाना

4052. श्री विभूति मिश्र:

श्री पी० जी० मावलंकर: क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार ने वर्ष 1972, 1973 और 25 फरवरी, 1974 तक परिवार नियोजन के लिए विभिन्न राज्यों को कितनी धनराशि दी है;

(ख) प्रत्येक राज्य में परिवार नियोजन का कार्य कहां तक हुआ है; और

(ग) क्या जिस मात्रा में राशि व्यय की जा रही है उस अनुपात में सफलता नहीं मिल रही है?

**स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री क.ड.जो आरप्पा)** : (क) राज्यों को दी गई केन्द्रीय सहायता की राशि का एक विवरण सभा पटल पर रखा है। **[ग्रंथालय में रखा गया। देखिए संख्या** LT-6508/74]

(ख) राज्यों में हुई निष्पत्ति तथा आधारभूत ढांचे (इन्फ्रास्टक्चर) की प्रगति के संबंध में दो विवरण सभा पटल पर रखे हैं [**ग्रंथालय में रखा गया। देखिए संख्या** LT 6508/74]

(ग) कार्यक्रम की सफलता का खर्च किये गए धन की मात्रा से ही नहीं आंका जा सकता।

**कृषि उद्देश्यों के लिए इस्पात**

4053. **श्री विभूति मिश्र : क्या इस्पात और खान मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने विभिन्न राज्य सरकारों से कृषि उद्देश्यों हेतु निश्चित दरों पर विभिन्न कस्मों के इस्पात की सप्लाई के लिए प्रस्ताव प्रस्तुत करने के लिए कहा है; और

(ख) यदि हां, तो इसका ब्योरा क्या है?

**इस्पात और खान मंत्रालय में उप-मंत्री (श्री सुबोध हंसदा)** : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

**चेचक के उन्मूलन पर किया गया व्यय**

4054. **श्री ओंकार लाल बेरवा : क्या स्वास्थ्य और परिवार नियोजन मंत्री** यह बताने की कृपा करेंगे कि चौथी योजना में वर्ष 1973-74 में चेचक के उन्मूलन पर कितना व्यय किया गया है?

**स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कू)** : चौथी पंच वर्षीय योजना में राष्ट्रीय चेचक उन्मूलन कार्यक्रम के संचालन हेतु खर्च, सामग्री और उपस्करों के लिए शत-प्रतिशत सहायता देने की व्यवस्था कर उसे केन्द्र-पोषित योजना के रूप में चलाया जा रहा है। धन राज्य सरकारों द्वारा खर्च किया जाता है और राज्य सरकारें जिस खर्च को पूरा करने के लिए वचनबद्ध हों उससे अतिरिक्त खर्च होने पर उसकी प्रतिपूर्ति केन्द्रीय सरकार द्वारा की जाती है जिसके लिए बजट व्यवस्था भी की गई है। यह धन अस्थायी रूप से दिया जाता है और महालेखाकारों से प्राप्त होने वाले लेखा परीक्षित आंकड़ों के आधार पर इस धन का अन्तिम रूप से समायोजन करना होता है। 1973-74 में इस कार्यक्रम के लिए राज्य/संघ शासित क्षेत्रों के लिए तीन करोड़ रुपये केन्द्रीय सहायता के रूप में नियत किये गये हैं।

**Location of Malappuram Uphill firing range**

4055. SHRI C. H. MOHAMED KOYA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Malappuram Uphill Firing Range is in the heart of the Municipal town which is a District Headquarters;

(b) whether it is used now as a firing range and the Municipality has passed a resolution for removing it;

(c) whether the Kerala Government has suggested to release the above place for development of the town and they have suggested that the Army could share the firing range of the M.S.P., at Melmuri; and

(d) whether any decision has been taken on the matter?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (d). A resolution has been passed by the Malappuram Municipality requesting for the shifting of the Firing Range. No proposal has, however, been received from the State Government of Kerala. The suggestion of the Municipality is under examination.

**Decline in Flag Day Collections**

4056. SHRI R. N. BARMAN: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been a decline in the Flag Day collection during the recent years;

(b) if so, the reasons therefor;

(c) the manner in which such collections are utilised; and

(d) whether the accounts of such collection are being audited regularly?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) No, Sir

(b) Does not arise.

(c) The collections are credited to the Flag Day Fund which has been created by the Ministry of Defence under the Charitable Endowments Act, 1890 The Fund is administered by a Managing Committee with the Defence Minister as Chairman. It is utilised for alleviation of distress among ex-servicemen and their dependents and for provision of amenities to serving personnel of the Armed Forces.

(d) Yes, Sir.

**Repatriation between India, Pakistan and Bangladesh**

4057. SHRI R. N. BARMAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of Pakistani POWs and Civilian internees in India, Bangalees in Pakistan, and Pakistanis in Bangladesh awaiting repatriation at present?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): On 11th March, 1974, a total of 17381 Pakistani POWs and Civilians Under Protective Custody remained to be repatriated. The precise figures of Bangalees in Pakistan and Pakistanis in Bangladesh who are yet to be repatriated, are not quite clear.

**Decrease in Industrial Disputes due to Nationalisation of Banks and Coal Mines**

4058. SHRI R. N. BARMAN: Will the Minister of LABOUR be pleased to state:

(a) whether due to nationalisation of Banks, coal mines etc. the number of industrial disputes in the Central sphere has considerably decreased;

(b) whether despite the decrease in the number of disputes the strength of the Central Industrial Relations Machinery is being increased every now and then; and

(c) what steps have been taken to review the working of the Chief Labour Commissioner's organisation to assess the work load and to reduce the strength rather than increase it?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA): (a) There has been some decline in the industrial disputes in the Central Sphere handled by the Central Industrial Relations Machinery after the nationalisation of Banks and Coal Mines

(b) No

(c) A study of the staffing position of the Chief Labour Commissioner's Organisation is in hand.

**Memo from President, Employees' Union of Coal Mines Authority**

4059. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received a memorandum from the President of Coal Mines Authority Ltd., Employees' Union on 6th December, 1973; and

(b) if so, the salient features thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): Yes, Sir.

(b) The Union has demanded protection and improvement in the employees' service

conditions. Service interests of the employees absorbed by the Coal Mines Authority Limited in the wake of take-over of management of the non-coking coal mines have been protected. Since these employees were absorbed from different coal companies, the scales of pay and other benefits differerd. With a view, however, to bring about uniformity in scales of pay, service condi ions, etc. employees have been given a choice to opt either for the Wage Board award or the Central Pay Commission scales. Currently, discussions are being held between the management of the Coal Mines Authority Ltd. and the employees' Union on this subject with a view to arriving at a settlement.

**Persons of Indian origin repatriated during last three years**

4060. SHRI JAGANNATH RAO JOSHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of persons of Indian origin repatriated to India from various countries during the last three years, yearwise;

(b) the value of movable and immovable property left behind there by them and

(c) the action taken in regard to the repatriation of property left behind by them?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Presumably the Hon'ble Member refers to those individual Indian nationals who encounter financial distress and are therefore repatriated to India at reimbursable Government expense. The number of such persons repatriated during the last three years is as follows:

| | |
|---|---|
| 1971 | 184 |
| 1972 | 138 |
| 1973 | 141 |

(b) and (c) Do not arise.

**Implementation of Minimum wages for Bidi Workers**

4061. SHRI RANABAHADUR SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether Government have implemented the decisions regarding minimum wage for Bidi workers taken at the meeting of the State Labour Ministers held on the 17th January, 1973 by all concerned State Governments in regard to the Wage rate; and

(b) if not, the decisions still to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA). (a) and (b). At the meeting of the State Labour Ministers held on the 17th January, 1973, it was agreed that action would be initiated by the State Governments to revise the existing wages of workers in bidi industry from the 1st July, 1973 to bring them upto Rs 3.25 per day (with variation upto Rs. 3.50 per day) for rolling 1,000 bidis, without prejudice to the higher wages already prevailing in some States/areas. A statement showing the action taken in different States is enclosed.

Wage rates of bidi worker for rolling 1,000 bidis, have been revised in the following States, as shown against each:

**Statement**

| | | |
|---|---|---|
| 1. Assam | Rs. 3.25 | Effective from 1-7-1973 |
| 2. Gujarat | Rs. 3.25 to Rs. 4.00 | |
| 3. Rajasthan | Rs. 3.25 | |
| 4. Tamil Nadu | Rs. 3.25 to Rs. 3.50 | |
| 5. Karnataka | Rs. 4.30 with effect from 21-7-1973 | |
| 6. Orissa | Rs. 3.00 with effect from 1-8-1973 | |
| 7. Madhya Pradesh | Rs. 3.25 to Rs. 3.50 with effect from 25-9-1973 | |
| 8. Maharashtra | Rs 3.25 to Rs. 4.75 with effect from 1-12-1973 | |
| 9. Uttar Pradesh | Rs. 3.00 to Rs. 3.25 in August, 1972 under the U.P. Industrial Disputes Act, 1947. | |

*Position in other States*

| | |
|---|---|
| 1. Andhra Pradesh . . | The State Government has published draft proposals for revision of wages on 15-2-1974 inviting objecions/suggestions thereto. |
| 2 Bihar . . | The State Government has referred the question of revision of wages of bidi workers to the State Advisory Board |
| 3 Kerala . . . . . | The minimum wages are already higher than those agreed to at the State Labour Ministers' meeting' held on 17-1-1973 |
| 4 West Bengal . | It has been reported by the Government of West Bengal that the present wage rates except in the District of Purulia, are already higher than those agreed to in the State Labour Ministers' meeting Action is being taken by the State Government to revise the wages of bidi workers in Puruha District also |
| 5 Tripura . | The question of revision of wages is reported to be under consideration of the State Advisory Board |

### Problems of Steel Plants

4062 SHRI RANABAHADUR SINGH Will the Minister of STEEL AND MINES be pleased to state

(a) whether the steel plant authorities have told the ferro manganese producers that they cannot improve the quality of coke because they have no control over the quality of coal received by them,

(b) whether the fines content in the coke coming from the steel plants have reached alarming proportions, and

(c) if so, the steps Government propose to take in such circumstances?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Yes, Sir

(b) No, Sir

(c) Does not arise.

### राजेन्द्र टी॰बी॰ अस्पताल, नई दिल्ली से पकड़ी गई नकली दवाएं

4063 श्री महादीपक सिंह शाक्य क्या स्वास्थ्य परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या राजेन्द्र टी॰बी॰ अस्पताल दिल्ली से भारी मात्रा में नकली दवाएं पकड़ी गई हैं

(ख) क्या उन्हें रासायनिक विश्लेषण के लिये प्रयोगशाला में भेजा गया है,

(ग) क्या ये दवायें दिल्ली नगर निगम के अधिकारियों की साठगांठ से सप्लाई की जा रही थी, और

(घ) इस संबंध में क्या कार्यवाही की गई है?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए॰ के॰ किस्कू) (क) और (ख) कोई नकली दवाइयां नहीं पकड़ी गई है। अस्पताल के चिकित्सा भंडारों से 6 दवाइयों के नमूने लिये

गये थे और उन्हें जांच के लिए सरकारी विश्लेषक के पास भेज दिया गया है।

(ग) और (घ) यह प्रश्न नहीं उठता।

**Exploitation of Mineral Deposits in Vidarbha, Maharashtra**

4064 SHRI VASANT SATHE Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government have formulated a comprehensive plan for harnessing/exploiting the mineral deposits like coal iron and Manganese in Vidarbha region of Maharashtra, and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) (a) Yes, Sir

(b) The development plans for coal and manganese in the Vidarbha region are as follows —

(1) *Coal*

The present production of coal in the mines in the Vidarbha region which is about 2 9 million tonnes is planned to be raised to about 6 3 million tonnes by the end of the Fifth Five Year Plan This increased production of coal is to be achieved by the development and modernisation of the existing mines and by opening of new mines in the virgin areas A tentative programme for drilling in virgin areas, preparation of project reports for the existing mines and those proposed to be opened in the Fifth Plan, requirement of plant and machinery etc has been drawn up Every effort will be made by the Coal Mines Authority Ltd to achieve the targeted coal production in the Fifth Plan period

(2) *Manganese*

The Manganese Ore India Ltd. operate the Gungaon, Kandri Munsar, Balgongri and Chikla mines in the Vidarbha region of Maharashtra As per the expansion plan prepared by them, the present production of 1,36,500 tonnes of manganese ore per annum will be raised to 1,70,400 tonnes per annum by 1977-78

2 The information about the development of iron ore in this region is being collected and will be laid on the Table of the House

**Persons on waiting list for allotment of Scooters from Government quota and target for Fifth Plan**

4065 SHRI VASANT SATHE Will the Minister of HEAVY INDUSTRY be pleased to state the number of persons on waiting list for allotment of Scooters from Government quota vis a vis their production during the last three years and the targets set during the Fifth Plan

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) The information is as follows —

| Year | Number of persons on waiting list for allotment of scooters from Government quota | Production of Scooters (in numbers) |
|---|---|---|
| 1 | 2 | 3 |
| 1971 | 22 981 | 67 212 |
| 1972 | 26 863 | 64 731 |
| 1973 | 34 136 | 78 079 |

It is proposed to step up production of Scooters to 4,00 000 numbers at the end of the Fifth Five Year Plan

**Progress of Indian Copper Complex**

4066 SHRI FATEHSINGH RAO GAEKWAD Will the Minister of STEEL AND MINES be pleased to state the progress made by the Indian Copper Complex and

other copper projects, project-wise during 1973 ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : A statement is laid on the Table of the House.

**Statement**

1. The progress made by the Indian Copper Complex and other Copper Projects, Project-wise during 1973-74 (April, 1973 to Feb., 1974) is given below :—

1. **Indian Copper Complex, Ghatsila :**

The production of main items at the Indian Copper Complex from April, 1973 to February, 1974 is indicated below :—

(Figures in Metric Tonnes)

| | 1973-74 (April to February) | 1972-73 (April to (February) |
|---|---|---|
| 1 | 2 | 3 |
| Ore milled . | 7,31,161 | 6,64,623 |
| Blister Copper . | 11,459 | 11,495 |
| Wire Bar . | 7,640 | 7,498 |
| Kyanite . . | 29,399 | 27,866 |

During the current financial year, the progress at Indian Copper Complex has been hampered due to restrictions in the power supply and shortage of Furnace Oil and Coal.

**Extension Programmes :**

Following schemes are being implemented to augment production :—

(i) **Surda Extension Scheme :** Hindustan Copper Limited have prepared a scheme for the expansion of the Surda mine production from 400 tonnes per day to 4000 tonnes per day over a period of 5 years. A sum of Rs. 1.4 crores was sanctioned by the Government in September, 1973 for sinking of a new Vertical Shaft at Surda as a first step for expansion of the mine capacity. A Detailed Project Report of the expansion scheme is under preparation.

(ii) **Mosaboni Concentrator :** A 2000 tonnes per day capacity Concentrator Plant has been constructed and commissioned at the Mosaboni mine ahead of schedule.

(iii) **Selenium Plant :** A selenium plant at Gnatsila was commissioned during 1973.

(iv) **Pathargora Mine :** Hindustan Copper Limited have prepared a scheme for the expansion of Pathargora mine production from 200 tonnes per day to 600 tonnes per day over a period of 2 years. The work on the scheme has been taken up.

2. **Khetri Copper Project (Rajasthan) :**

This project is under construction.

(i) **Concentrator :** The first stream of the Concentrator Plant was commissioned in July, 1973.

(ii) **Smelter :** The Civil Construction works for the plant are almost complete. The trial runs of the plant are expected to commence by the end of June, 1974.

(iii) **Refinery :** 96 per cent of the Civil Construction work for the Refinery Section have been completed. The equipment erection is in progress. The Refinery is expected to be commissioned within 6 to 8 weeks of the commissioning of the Smelter.

(iv) **Acid-cum-Fertilizer** Plant : The cumulative progress of Civil construction work is about 85 per cent.

3. **Dariba Copper Project (Rajasthan) :**

A tonnes per day Concentrator Plant was commissioned at Dariba in September,

1973, ahead of schedule and within 95 per cent of the cost vis-a-vis the Detailed Project Report.

**4. Chandmari Copper Deposit (Rajasthan)**

The development of this project was taken up towards the end of 1973 for the production of 500 tonnes of copper ore per day which will be concentrated and smelted at the Khetri Copper Project.

**5. Malanjkhand Copper Project (Madhya-Pradesh):**

An agreement was signed in October 1973 between Hindustan Copper Limited and a Soviet Agency for the preparation of a Detailed Project Report for mining operations and setting up of a Concentrator Plant at Malanjkhand.

**6. Rakha Copper Project. (Bihar):**

(i) **Phase-I:** The Civil Construction works for a 1000 tonnes per day capacity Concentrator Plant has progressed by 97 per cent. The development of mine is in progress.

(ii) **Phase-II:** A preliminary Feasibility Report for the mining operations for Phase-II development of Rakha Copper Mines was received in February, 1974 from the Canadian Consultants. The Report is under examination.

**Tariff Commission Report on progress of Aluminium Industry**

4067. SHRI FATESINGHRAO GAEKWAD: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have considered the Interim Report on comprehensive review of the progress of aluminium industry and the revision of fair ex-works prices payable to producers submitted by the Tariff Commission on the 24th March, 1973; and

(b) if so, the steps taken by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) The Tariff Commission have not submitted any such report on aluminium industry to Government.

(b) Does not arise.

**Increase in Food Adulteration cases in Delhi**

4068. SHRI K. RAMAKRISHNA REDDY: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Food adulteration is increasing in Delhi;

(b) if so, what action has been taken against the adulterators; and

(c) whether the names of the brands and adulteration would hereafter be published in local dailies in order to bring psychological effect?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) There is no evidence to show that there is an alarming increase in Food adulteration in Delhi.

(b) Prosecutions are launched against the adulterators under the provisions of the Prevention of Food Adulteration Act.

(c) No decision has been taken to this effect.

**Production units working in collaboration with Foreign Countries or Firms**

4069. SHRI SHANKERRAO SAVANT: Will the Minister of DEFENCE be pleased to state:

(a) whether any units in the production sector are working in collaboration with foreign countries or firms; and

(b) if so, which and what is the nature of collaboration?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The exact details of the collaborations differ from case to case. Broadly, however, they provide for supply of manufacturing know-how, training of Indian engineers abroad and deputation to India of engineers/experts from the collaborators. They also provide, where necessary, for the supply of such specialised plant and raw materials, etc as are not available in the country.

It would not be in the public interest to give out specific details.

**Prices of Coal**

4070. SHRI SHANKERRAO SAVANT : Will the Minister of STEEL AND MINES be pleased to state the prices of coal and coke before the nationalisation of coal mines and their price prevailing at present ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) . The f.o.r prices of coking coal before nationalisation of coking coal mines on 1st May, 1972 ranged from Rs. 30.23 per tonne to Rs. 45 per tonne for different grades. The current f.o.r. prices of coking coal range from Rs. 52.18 per tonne to Rs. 87.25 per tonne. The prices of non-coking coal have not changed after nationalisation and they range from Rs. 31.45 to 48.00 per tonne (f.o.r ) for different grades and sizes. The prices of soft coke which used to be Rs. 55—65 per tonne (f.o.r) for different qualities are now Rs. 60 and 72 per tonne (f.o.r.). The prices of hard coke ranged from Rs. 82 to Rs. 105 per tonne f.o.r. for B.P. hard coke before nationalisation in May, 1972. The current price of B.P. hard coke of premimum quality is Rs. 195 per tonne, f.o.r. The price of beehive hard coke ranges from Rs. 95 to Rs. 175 per tonne (f.o.r ) for different qualities.

**Middlemen appointed by Bharat Coking Coal Authority**

4071. SHRI HARI KISHORE SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Bharat Coking Coal Authority employs middlemen on commission basis to supply coking coal to public sector undertakings such as Hindustan Steel ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) and (b) Bharat Coking Coal Limited do not employ middlemen on commission basis for supplying coking coal to Hindustan Steel. In respect of supply to Durgapur Projects Limited, a Government of West Bengal Undertaking, a coordinator is employed whose main function is to ensure timely payment of Bharat Coking Coal bills, *i.e.*, 10 days from date of supply, irrespective of Durgapur Projects payments to the coordinator.

**Wage Board for Journalists**

4072. SHRI HARI KISHORE SINGH : Will the Minister of LABOUR be pleased to state :

(a) the time by which the Government propose to constitute New Wage Board of Journalists ; and

(b) what are to be its terms of reference ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) . (a) and (b) Necessary action is being taken to constitute, at an early date, a Wage Board for Working Journalists under Section 9 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. The procedure to be followed by the Board and the considerations to be kept in view while making its recommendations for fixation

and revision of wages, is laid down in the Act itself.

### सरकारी अस्पतालों से नकली दवाओं का पकड़ा जाना

4073. श्री लालजी भाई : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1972-73 के दौरान किन-किन सरकारी अस्पतालों से नकली दवाएं पकड़ी गई; और

(ख) दोषी व्यक्तियों के खिलाफ क्या कार्यवाही की गई ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कू) : (क) और (ख). सूचना एकत्र की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जाएगी।

### Visit by Prince and Princess of Spain in February, 1974

4074. SHRI P. G. MAVALANKAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Prince Don Juan Carlos and Princess Dona Sofia of Spain visited India at the official invitation of Government in February, 1974;

(b) if so, the duration of their stay and the places they visited; and

(c) the broad outlines of discussions held between Government and the visiting spanish dignitary and the areas of agreement arrived at ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) Their Royal Highnesses were in India from 21st to 25th February, 1974 and visited Delhi, Bombay and Madras.

(c) Questions of international and bilateral importance, of interest to the two countries were surveyed in broad terms, but no agreements as such were concluded.

### Basic Health Services for people living in Slum areas

4075. SHRI P. G. MAVALANKAR : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government are considering the taking of special and extra steps of providing basic health services to people living in slums and such other horrid places in the metropolitan and urban areas of the country; and

(b) if so, the main features thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) No, so far as the Government of India is concerned.

(b) Question does not arise.

### Report of Bonus Review Committee

4076. SHRI P. G. MAVALANKAR : Will the Minister of LABOUR be pleased to state :

(a) whether the Bonus Review Committee has submitted its report;

(b) if so, the main recommendations thereof; and

(c) whether Government have accepted the said recommendations and if so, how and when they will be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) No.

(a) and (c) Do not arise.

### Multi-service Co-operative Society in Poona for Retired Army Officers

4077. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of DEFENCE be pleased to state :

(a) whether a Multi-service Co-operative Society set up in Poona for retired Army Officers may serve as a model for resettlement schemes for retired servicemen; and

(b) if so, what steps are being taken in this direction ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J B PATNAIK) (a) and (b). Armed Forces Ex-officers Multi-Service Co-operative Society Ltd., Poona, which was started in 1972 is one of the many co-operative Societies organised in the country by ex-servicemen The Government have all along encouraged ex-servicemen to form Co-operative Societies to resettle themselves Besides enjoying the benefits available to all Co-operative Societies, Societies Organised by ex-servicemen receive guidance and assistance, whenever required, from Directorate General Resettlement of this Ministry and form the hierarcy of the Soldiers' Sailors and Airmen's Boards at the Central, State and District levels.

**Accidents in Mines before and after Nationalisation**

4078 SHRI S N SINGH DEO Will the Minister of LABOUR be pleased to state

(a) the number of fatal and serious accidents which took place in the coal and non-coal mines one year prior to nationalisation of coal mines and one year after nationalisation, and

(b) the reasons of accidents and the steps being taken by Government to improve the situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL GOVIND VERMA): (a) and (b) The requisite information is being collected and will be laid on the Table of the Sabha in due course.

**Reserves of Coal**

4079 SHRI S N SINGH DEO Will the Minister of STEEL AND MINES be pleased to state

(a) the estimated reserves of coal in the country and the period for which they would last, with particular reference to West Bengal and Bihar, and

(b) the annual domestic requirements of coal alongwith the quantity of coal which is exported to each country and the price of such coal in terms of rupees ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) The total gross reserves of coal in the country *for seams 1—2 metres and above in thick*ness and generally upto a depth of 609 metres are estimated at 80,952 million tonnes of coking coal and 60 797 million tonnes of non-coking coal, of which reserves in West Bengal and Bihar are about 54 849 million tonnes, comprising 19 846 million tonnes of coking coal and 35 003 million tonnes of non coking coal The availability of coking coal is estimated to sustain the anticipated requirements of steel industry for a period of 40 to 50 years, but the period can be extended considerably with advancing improvements in the technology of production and utilisation The non-coking coal reserves would last for a much longer period

(b) The estimated current annual requirements of coal are about 85 to 90 million tonnes The quantity of coal exported by the Minerals & Metals Trading Corporation to Bangladesh, Burma and Ceylon from the 1st April, 1973 to the 8th February 1974 is 3 35 000 tonnes, valued at Rs 285 lakhs In addition some small quantities are exported to Nepal

**Strikes by Jute Workers**

4080 SHRI S N SINGH DEO Will the Minister of LABOUR be pleased to state

(a) the number of jute mill strikes during the last three years, date-wise and the

number of workers involved in these strikes, and

(b) the number of meetings of the workers and jute mill owner that took place during this period and the major agreements reached in these meetings, datewise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). The matter falls essentially in the State sphere. However, the following statement gives the available information about the number of disputes (strikes and lockouts), number of workers involved and number of mandays lost in the jute during 1971, 1972 and 1973.

| Year | No. of disputes (strikes & lock outs) | No. of workers involved | No. of mandays lost |
|---|---|---|---|
| 1 | 2 | 3 | 4 |
| 1971 | 35 | 75,392 | 9,07,601 |
| 1972 | 43 | 1,06,003 | 13,27,542 |
| 1973 (P) | 33 | 4,40,792 | 13,40,741 |

P Provisional

The major agreement reached in the jute industry during the above period was the West Bengal Jute Agreement of May, 1972.

**Assistance to Rural Hospitals of West Bengal**

4081. SHRI S. N. SINGH DEO: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of rural hospitals in the State of West Bengal which are receiving assistance from the Central Government, District-wise;

(b) whether there is any scheme under the consideration of Government under which such assistance is to be increased; and

(c) if so, the salient features of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) The Government of India do not provide any assistance to the State Governments for Rural Hospitals.

(b) and (c). Do not arise.

**Restrictions on trading and movement of Steel**

4082. SHRI G. Y. KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have imposed some fresh restrictions on trading and movement in steel; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) No, Sir.

(b) Does not arise.

**Allotment of Lambretta Scooters from Government Quota**

4083. SHRI SHASHI BHUSHAN: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the number of Lambretta scooters allotted to Government employees included in various lists maintained by the Ministry for them during the quarter October—December, 1973 and January—March, 1974;

(b) whether the list of Government employees who got their names registered in 1973 through their offices are not available in the Ministry and are reported having been sent for computerisation in the Planning Commission;

(c) whether in view of the absence of lists the employees are not in a position to find their names in various lists; and

(d) when the lists were sent to Planning Commission for computerisation, the cause for delay in receipt of the lists and when they are expected back ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) : (a) 1310 Lambretta scooters were allotted during the quarter October—December, 1973 ; January—March, 1974 quarter being current, figures for this quarter are not complete.

(b) Yes, Sir. All the Applications for allotment of scooters received during the year 1973 have been sent to the Planning Commission for computerisation.

(c) No, Sir. The employees who have applied in the year 1973 are not yet due for allotment in the normal course.

(d) The applications are sent to the Planning Commission through-out the year ; the last batch of applications has been sent in the end of January, 1974. The lists are expected to be received by the end of April, 1974 and as such there is no delay in this process.

**Anti-submarines in Indian Navy**

4084. SHRI P. M. MEHTA : Will the Minister of DEFENCE be pleased to state :

(a) whether anti-submarine capability which is a new arm of the Indian Navy was demonstrated with skill during a large scale tactical exercise during the second week of February, 1974;

(b) whether our Navy has received the latest modern anti-submarine helicopters to detect submarines ;

(c) if not, what steps are being taken to obtain them ; and

(d) what steps are also being considered to improve our Navy ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Yes, Sir. However, the anti-submarine capability is not a new arm of the Indian Navy.

(b) and (c). The Navy is in possession of Helicopters which are well equipped modern anti-submarine aircraft.

(d) The development of the Indian Navy is receiving the necessary attention and is aimed at improving its capabilities all round. The Hon'ble Member will appreciate that it will not be in public interest to furnish further information in this regard.

**Misuse of Steel**

4085. SHRI P. M. MEHTA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether in Maharashtra alone three thousand tonnes of steel were found misused from August, 1972 to March, 1973;

(b) if so, whether same is the condition with Gujarat ; and

(c) if so, the position in regard to other States ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) to (c). Reports have been received, relating to many States including Maharashtra and Gujarat, about the misutilisation of allotted steel materials by the actual users. Suspected cases of misutilisation of steel which have come to notice in Maharashtra and Gujarat involve about 1,600 tonnes and 1,400 tonnes respectively, during the period April, 1972 to February, 1974.

**Units hit by Labour unrest in December, 1973**

4086. SHRI P. M. MEHTA :
SHRI NIHAR LASKAR :

Will the Minister of LABOUR be pleased to state :

(a) whether 25 units were hit by labour unrest in the month of December, 1973 and if so, their names ;

(b) the causes of these unrests ;

(c) whether there was an increase in labour unrest since then; and

(d) what steps were taken by the Ministry to lessen the labour unrest?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) According to available provisional information, the number of disputes resulting in work-stoppages during the month of December, 1973 was 264.

(b) Cause-wise analysis of these disputes is as follows :—

| | |
|---|---|
| Wages and Allowances | 71 |
| Bonus | 19 |
| Personnel | 30 |
| Retrenchment | 9 |
| Leave and hours of work | 3 |
| Indiscipline and violence | 44 |
| Others | 66 |
| Not known | 22 |
| TOTAL | 264 |

(c) The requisite information regarding the number of disputes resulting in work-stoppages for the subsequent months is not available.

(d) The Industrial Relations Machinery continues to make efforts to minimise work-stoppages through informal mediation, conciliation, adjudication or arbitration as necessary under the existing statutory provisions and voluntary arrangements.

**Seizure of spurious drugs in Delhi**

4087. SHRI M. S. SANJEEVI RAO : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether heavy amount of spurious drugs have been seized in New Delhi in February, 1974; and

(b) if so, the number of persons arrested and the action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) Yes.

(b) Three persons were arrested and cases have been registered against them.

**Scheme to increase production of armoured vehicles**

4088. SHRI M. S. SANJEEVI RAO: Will the Minister of DEFENCE be pleased to state:

(a) whether a scheme has been formulated to increase the production of armoured vehicles; and

(b) if so, what are the main features of the scheme?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir. It will not be in public interest to give details of the scheme.

**Rake loading by coal mines authority**

4089. SHRI MADHU LIMAYE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether during the Calling Attention Notice discussion on coal shortage in the last Winter Session of Lok Sabha, a mention was made of the need to increase sidings at pit-heads, station yards, etc. to maximise rake loading by the Coal Mines Authority and the Bharat Coking Coal;

(b) whether any long-term and short-term plans have been formulated for this purpose;

(c) whether modern loading machinery is being manufactured in the country or is wholly being imported; and

(d) if so, the likely indigenous production and imports of this machinery in the year 1974?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) and (b). Study teams of the Railways have gone into the problems of coal transport planning for the Fifth Plan and rationalising the coal loading in the Bengal-Bihar coalfields. The object of the rationalisation study is to reduce the number of loading points so that more loading is done in block rakes and from single points. The reports have been examined and steps are being initiated for implementing many of the short-term measures for the rationalisation of loading arrangements, including the centralising of loading, extension and modifications of sidings etc.

(c) and (d). The rationalisation proposals envisage the provision of bankers and car haulage equipment to facilitate quick loading of rakes. The indigenous capacity for the manufacture of haulages, conveyors and wheel loaders is generally expected to be sufficient to meet the normal requirements of the coal industry and import will be resorted to only in cases where indigenous equipment is not available.

**Man-days lost in Railways**

4090. SHRI MADHU LIMAYE : Will the Minister of LABOUR be pleased to state :

(a) whether the number of man-days lost on the Railways in the year 1973 exceeded the number of man-days lost each year in the last five years; and

(b) if so, the reasons for this increased loss?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) Yes, Sir.

(b) The increase is mainly attributable to the agitations launched by certain sections of the railway staff during May-August and November-December, 1973

**Arms build up by Iran and their transfer to Pakistan**

4091. SHRI MADHU LIMAYE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the question of the arms build-up by Iran and arms transfer by it to Pakistan figured during the recent discussions held between his Ministry's officials and the Iranian Foreign Minister; and

(b) whether the Iranian Foreign Minister assured the Government that Iran will not transfer any arms to Pakistan in the future?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) No, Sir.

(b) Does not arise.

**Wages of Jute Mill workers**

4092. SHRI A.K.M. ISHAQUE : Will the Minister of LABOUR be pleased to state:

(a) the scale of wages received by the jute mill workers during 1968, 1971 and 1973, category and unit-wise, particularly in West Bengal; and

(b) the number of agreements reached between workers, owners and the Governments regarding wages during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) and (b). The matter falls essentially in the State sphere; however, the available information is as follows:—

| | Rs. |
|---|---|
| (i) December, 1967 (on expiry of Wage Board recommendations) . . . . | 117.00 |
| (ii) From July, 1969 (arising out of bipartite agreement of 11-8-1969) . . . | 172.60 |
| (iii) From May, 1972 (arising out of bipartite agreement of 7-5-1972) . . . . | 235.00 |
| (iv) November, 1973 to January, 1974 . . . . | 263.25 |

Major agreements reached in the jute industry in West Bengal were in August, 1969, May, 1972 and January, 1974

**Tea plantation workers**

4093 SHRI A K M ISHAQUE · Will the Minister of LABOUR be pleased to state

(a) the number of workers laid off due to strike and closure of the tea gradens in the country in 1968 1971 and 1972, and

(b) the amount of wages received by the tea plantation workers during the same period?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) (a) and (b) The matter falls essentially in the State sphere

**Suspension of licences for Steel Manufacturers in West Bengal**

4094 SHRI A K M ISHAQUE · Will the Minister of STEEL AND MINES be pleased to state

(a) whether a large number of licences for steel manufacturers in West Bengal have been suspended, and

(b) if so the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH MANSDA) (a) No Sir

(b) Does not arise

**Talks with President of Egypt on West Asian Crisis**

4096 SHRIMATI BHARGAVI THANKAPPAN Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the long standing problem of West Asian crisis was discussed during the recent visit of the President of Egypt, and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b) During his visit to India in February 1974, President Sadat of the Arab Republic of Egypt explained the prevailing situation in West Asia India, whose sympathies have all along been with the Arabs in this conflict, was thus able to obtain an up-to-d.' assessment of the current situation

**Talks with President of Egypt on Oil Crisis**

4097 SHRIMATI BHARGAVI THANKAPPAN

SHRI RAGHUNANDAN LAL BHATIA

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the standing problem of prevailing situation created by oil crisis was discussed during the recent visit of the President of Egypt, and

(b) if so the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) (a) and (b) During the visit of the President of the Arab Republic of Egypt to India, matters of mutual concern were discussed, including developments relating to oil Egypt like a number of other friendly countries, has a full understanding of India's difficulties in this regard and her attitude to the problem as a whole

**Food Adulteration cases in States during 1973-74**

4098 SHRIMATI BHARGAVI THANKAPPAN Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state

(a) the number of cases detected by Government in respect of food adulterations, State wise during the year 1973-74, and

(b) the number of cases still pending before the courts, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) and (b). The requisite information is being collected and will be laid on the Table of the Sabha.

**Medical facilities to Kerala State during 1st Year of Fifth Plan**

4099. SHRIMATI BHARGAVI THANKAPPAN : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state

(a) whether the target for the first year of Fifth Plan for the medical facilities to be extended by the Union Government in Kerala State has been finalised; and

(b) if so, the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A K. KISKU) : (a) Medical facilities are provided by the State Government and as such targets are also fixed by them. The Central Government supports programmes for control of communicable diseases like the Malaria Control Programme, Small Pox Eradication Programme, Leprosy, T. B., V. D., Trachoma, Cholera, etc.

(b) Targets in respect of individual Programmes in the field of communicable diseases have been finalised and we propose to provide a sum of Rs 26.00 lakhs during the year 1974-75 for these programmes.

**Increase in Prices of Lambretta Scooters and their Sale on Premium by Dealers in Delhi**

4100 SHRI NAWAL KISHORE SINHA: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government have recently allowed an increase in the price of scooters;

(b) if so, the extent of increase in price allowed and the justification therefor;

(c) whether it has come to the notice of Government that the dealers in Lambretta Scooters have unilaterally increased the price of Lambretta scooters and they are selling scooters at more than Rs. 4,500 in Delhi; and

(d) if so, the action taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI BALBIR SINGH) : (a) Yes, Sir

(b) The ex-factory retail selling prices (inclusive of dealer's commission) of Bajaj and Lambretta 150 cc scooters have been allowed to be increased by Rs. 249 and Rs 883 respectively. The prices have been allowed to be increased due to increases in statutory levies and in the cost of raw-materials and bought out components.

(c) and (d). There has been no unilateral increase in the price of Lambretta Scooters by the manufacturers. However, with the increases allowed, the ex-factory retail selling price of Lambretta 150 cc scooters (inclusive of dealer's commission) has been refixed at Rs. 3347. With the extra charges towards the price of standard accessories, excise duties Central sales tax local taxes comperehensive insurance and transportation. the show-room price at Delhi of lambretta 150 cc scooter comes to Rs 4644.69

**कोयले के खुदरा विक्रय में कथित गोलमाल**

4101. श्री शंकर दयाल सिंह : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि

(क) क्या कोल माइन्स अथारिटी को कोयले के खुदरा विक्रय में भयानक धांधली की गोलमाल की शिकायतें मिली हैं और

(ख) यदि हां तो तत्सम्बन्धी तथ्य क्या है और सरकार ने इस पर क्या कार्यवाही की है ?

इस्पात और खान मंत्रालय में उप-मंत्री (श्री सुबोध हंसदा) (क) और (ख). किसी प्रकार

किसी प्रकार की गम्भीर शिकायतें नहीं मिली हैं।

**Industries with Capital Investment of Rs. 50 crores and More**

4102. SHRI SHANKAR DAYAL SINGH: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the number of industries in the country with capital investment of Rs. 50 crores and more and their names;

(b) the number of shares Government own in each of them; and

(c) the steps Government have taken to control its financial interest and administer them properly?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) The Honourable Member is presumably referring to the industrial units in the private sector under the administrative control of this Ministry. According to the information available in this Ministry, only two companies namely M/s. Hindustan Motors Limited, Uttarpara, West Bengal and M/s. Tata Engineering and Locomotive Company Limited, Bombay are having capital investment (share capital and loans) over Rs. 50 crores.

(b) and (c). Government do not hold any share in the M/s. Hindustan Motors Limited. 42 ordinary shares of Rs. 100 each, 126 Cumulative Redeemable Preference shares of Rs. 100 each, and 630 Convertable debentures of Rs. 100 each (all fully paid up) M/s. Tata Engineering and Locomotive Company are held by the Government.

**खाद्य पदार्थों में मिलावट के विरुद्ध केन्द्रीय नागरिक परिषद् द्वारा आरम्भ किया गया अभियान**

4103. श्री चन्दु लाल चन्द्राकार : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय नागरिक परिषद ने खाद्य पदार्थों में मिलावट के विरुद्ध राजधानी दिल्ली में एक अभियान आरम्भ किया था ;

(ख) इस काम में कितनी सफलता मिली है ;

(ग) क्या यह अभियान इस बुराई को दूर कर के ही दम लेगा ; और

(घ) सरकार ने इस अभियान में परिषद को कितना और क्या सहयोग दिया है ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कू) (क) जी हां। खाने की वस्तुओं और दवाइयों में मिलावट के विरुद्ध जनमत तैयार करने के लिये 13 फरवरी 1974 को केन्द्रीय नागरिक परिषद ने दिल्ली में एक अभियान शुरू किया था।

(ख) इस अभियान के परिणामों के बारे में इतनी जल्दी कुछ नहीं कहा जा सकता। वैसे, इसके फलस्वरूप इन समस्याओं के विभिन्न पहलुओं और उनके लिये क्या-क्या कदम उठाये जायें इसके बारे में लोगों में जन जागृति अवश्य पाई गई।

(ग) इस अभियान से तथा इन समस्याओं की जानकारी देने तथा प्रचार आदि के लिये केन्द्रीय नागरिक परिषद ने जो कार्यक्रम अपनाये हैं उनसे इस बुराई को रोकने में मदद मिल सकती है।

(घ) सरकार ने इस परिषद् को अपना पूर्ण समर्थन और सहयोग देने का आश्वासन दिया है। मिलावट विरोधी अभियान के लिये 1973-74 में इस परिषद् को 40,000 रुपये का एक तदर्थ अनुदान दिया गया है।

**Crash of Naval Helicopter at Farmagudi near Ponda (Goa)**

4104. SHRI NIHAR LASKAR:
SHRI SUKHDEO PRASAD VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether all the four occupants of a naval helicopter were killed on the

spot when the aircraft crashed at Farmagudi near Ponda (Goa) on the 19th February, 1974;

(b) if so, whether any enquiry has been conducted; and

(c) if so, the outcome of the enquiry?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM: (a) Yes, Sir.

(b) Yes, Sir.

(c) The engine of the helicopter has been sent for strip examination for assessing the cause of the accident.

**Unsettled points of dispute between E.P.F.O. and its employees**

4105. SHRI VAYALAR RAVI : Will the Minister of LABOUR be pleased to state·

(a) the unsettled points of dispute between the Employees Provident Fund Organisation and its employees;

(b) the broad outlines of each dispute; and

(c) the steps taken by Government to settle the grievances of the employees through mutual negotiations?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : (a) and (b). There is no dispute between the Employees Provident Fund Organisation and its employees. However, a number of demands have been raised from time to time by the Unions and Federations of the Employees Provident Fund employees. These include revision of scales of pay, grant of interim relief, payment of wages to employees of Kerala and Tamil Nadu Regions for the periods when they went on strike, grant of bonus, revision of work norms creation of additional posts and grant of recognition to unions/federations.

(c) Some of the demands have already been settled. The demand of the employees regarding revision of pay scales is under consideration of the Government.

**Disparity in pay scales of Employees in H.M.T. at Kalamassery**

4106. SHRI VAYALAR RAVI : Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government have received any representation regarding the functioning of the Hindustan Machine Tool Unit at Kalamassery and the great disparity in pay scales between different categories of employees in that unit; and

(b) if so, the facts thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) From the facts received from the management of the Hindustan Machine Tools Limited, Bangalore it is observed that the strained industrial relationship existing between the labour and management coupled with the inter-union rivalry have been mainly responsible for the unsatisfactory performance of the unit. No glaring disparity amongst the employees as such has come to the notice of the Government.

**Denial of Medical facilities by Head of Department of Patparganj Dispensary**

4107. KUMARI KAMLA KUMARI : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether certain Central Government servants who are subscribing to the CGHS are denied the CGHS medical assistance and the head of the department of Patparganj Gandhi Nagar CGHS Dispensary refused to give them medical help; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) No.

(b) Does not arise.

**Complaints received from Trans-Jamuna Area**

4108. KUMARI KAMLA KUMARI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of complaints received by the Ministry of Health in 1973 regarding functioning and treatment of Doctors of CGHS dispensaries of Delhi across Jamuna river;

(b) whether any action has been taken on receipt of the complaints and any enquiry has been made in that regard; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) Twelve complaints were received during 1973;

(b) and (c). Appropriate action was taken on every complaint received.

**Carelessness in CGHS Dispensaries**

4109. KUMARI KAMLA KUMARI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Government are aware of the fact that CGHS dispensaries are not taking care of the needy persons and even in emergencies needy men are asked to wait for hours together and Heads of CGHS do not help even if emergency happens in CGHS Patparganj, Gandhi Nagar; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) and (b). The C.G.H.S. beneficiaries requiring emergent attention are properly attended to in the Dispensary or at their residences, as and when necessary. The complaints received from beneficiaries in Patparganj, Gandhi Nagar in this respect were looked into and suitable action was taken, as necessary.

**Financial assistance to States for Training in nature cure**

4110. SHRI FATESINGHRAO GAEKWAD: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government have got any proposal to provide financial assistance to one institution in every State for starting a one-year training course in nature cure; and

(b) if so, the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) No.

(b) Does not arise.

**Application of E.P.F. Act to Mines**

4111. SHRI YOGESH CHANDRA MURMU : Will the Minister of LABOUR be pleased to state:

(a) the mines which have been brought within the scope of applicability of the Employees Provident Fund Act and the mines, which have not been covered under the said Act;

(b) whether any consultation has been made with the Director General of Mines; and

(c) if not, the reasons why the problem has not been assessed and examined so far?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have been intimated as under:

(a) Lists of mines which have been covered under the Employees' Provident Funds and Family Pension Fund Act, 1952 and those surveyed with a view to their coverage under the Employees' Provident Funds and Family Pension Fund Act, 1952 have been indicated in the statement enclosed

(b) and (c) The Department of Mines is consulted at the time of extension of the provisions of the Employees' Provident Funds and Family Pension Fund Act/Scheme to mines

**Statement**

(i) List of Mines which have been brought under the purview of the Employees' Provident Funds and Family Pension Fund Act/Scheme 1952

1 Iron-ore Mines
2 Manganese Mines
3 Lime stone Mines
4 Gold Mines
5 Mica Mines
6 Bauxite Mines
7 China Clay Mines
8 Magnesite Mines
9 Barytes Mines
10 Dolomite Mines
11 Fireclay Mines
12 Gypsum Mines
13 Kyanite Mines
14 Sillimanite Mines
15 Steatite Mines
16 Ferro-Manganese Mines
17 Diamond Mines

(ii) List of Mines surveyed and awaiting extension of Employees' Provident Funds and Family Pension Fund Act/Scheme, 1952

1 Apatite Mines
2 Asbestos Mines
3 Calcite Mines
4 Ball Clay and Fire Clay Mines
5 Corundum Mines
6 Emerald Mines
7 Feldsper Mines
8 Silica (Sand) Mines
9 Quartz Mines
10 Ochre Mines
11 Chromite Mines
12 Graphite Mines
13 Flourite Mines

**Arrears of Coal Mines provident Fund of Nationalised Coal Mines**

4112 SHRI YOGESH CHANDRA MURMU Will the Minister of LABOUR be pleased to state

(a) the quantum of default and the amounts involved towards Provident Fund contribution of the Coal Mines Provident Fund prior to nationalisation of the coal mines with their names and addresses of their owners, and

(b) the action taken to recover the same and to what extent the arrears of the Provident Fund contributions have been recovered?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) The Provident Fund Authorities have reported as under

(a) The total amount of arrears of Provident Fund of coal mines before nationalisation is about Rs 11 85 crores The information regarding the names of the defaulting coal mines and the addresses of their owners is being collected

(b) Claims have been filed before the Commissioner of Payments in respect of arrears of coking coal mines. Similar claims in respect of non-coking coal mines will also be filed after the Commissioner of Payments is appointed for the purpose. No amount has been realised so far.

**Non-implementation of labour laws in Mica Mines in Bihar**

4113. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) the number of mica mines in the districts of Hazaribagh, Gaya, Nawadah in the State of Bihar;

(b) whether the Director of Mines with office at Koderma and Labour Commissioner (Central) with office at Dhanbad are not enforcing the Labour laws and Indian Mining Act with the result that vast majority of Labourers are deprived of the minimum wages and lots of accidents take place and if so, the facts thereof; and

(c) whether in view of the above, Government propose to ask Director General of Mines and Chief Labour Commissioner to visit the Hazaribagh mica field to have an on-the-spot study of the violations and improve the sad plight of the workers by personal inspections?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The number of Mica Mines in the Hazaribagh, Gaya (which has now been split up into three districts as Gaya, Nawadah and Aurangabad) of Bihar is 219.

(b) The office of the Joint Director of Mines Safety, Koderma Region, is at Jhumritelaiya which enforces the provisions of Mines Act, 1952 and the Rules and Regulations made thereunder. The above region falls under the jurisdiction of the Director of Mines Safety, South Eastern Zone with Headquarters at Ranchi.

The number of fatal accidents in mica mines in the area during 1971 to 1973 is as follows:—

| Year | Fatal accidents | No. of persons killed | Serious accidents | No. of persons seriously injured |
|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1971 . | 2 | 2 | 14 | 15 |
| 1972 . | 2 | 2 | 12 | 12 |
| 1973 . | 3 | 3 | 9 | 10 |

The Regional Labour Commissioner (Central) Dhanbad and the Central Industrial Relations Machinery officers are enforcing the labour laws in Mica mines in Bihar and as per available information the workmen are paid higher wages than the prescribed minimum wages.

(c) In view of reply to part (b), it is not contemplated to issue any special direction to the Director General of Mines Safety, Dhanbad or the Chief Labour Commissioner (Central) to visit the area at present; however, their officers would continue to tour the area for enforcing the various statutes.

**Iron production in Bailadila Project**

4114. SHRI LAMODAR BALIYAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the per day production of iron in the Bailadila project;

(b) the total number of employees in the project category-wise; and

(c) the total number of tribal workers from Bastar who are employed and their categories, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) The average daily production of iron ore at Bailadila deposit No. 14 is about 14,000 tonnes.

(b) The total number of persons in regular employment is 1,618. Their break-up is as under:—

| | |
|---|---|
| Executives . . . . . | 81 |
| Non-Executives . . . . | 1,005 |
| Labour . . . . . . | 532 |

In addition about 12,500 persons are working with the contractors.

(c) District-wise employment figures are not normally maintained.

**Payment of compensation to agriculturists of Fatikchara Areas of West Tripura District**

4115. SHRI DASARATHA DEB: Will the Minister of DEFENCE be pleased to state:

(a) whether some agricultural families of Fatikchara areas of West Tripura District in the State of Tripura whose agricultural land caused serious damages as they were used as military operational ground during the Bangladesh liberation war 1971 have not received compensation;

(b) if so, the number of families whose case is yet pending; and

(c) what steps are being taken to expedite the payment of compensation to all deserving cases?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c). An amount of 2,60,253.50 in respect of compensation claims in 223 villages in West Tripura District was settled and awarded to the affected persons upto 19-1-1973. 478 applications were received after 25-1-1973 from 32 villages in West Tripura for payment of ex-gratia compensation, which was not admitted as no damages were found by the civil authorities on spot verification. However, one claim from agriculturist Shri Amulya Deb Nath of Fatikchera areas was taken up separately by the Hon'ble Member and it was found that the Indian Armed Forces did not cause any damage to his land and as such it was not possible to sanction compensation in his case.

**Self-propelled Combined Harvesters**

4116. SHRI JYOTIRMOY BOSU: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether recently a large house has been granted an industrial licence for the manufacture of self propelled combined harvesters in collaboration with a West German firm;

(b) if so, the names and particulars of the Indian and West German firms; and

(c) the main features of the collaboration agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). No. Sir, but a letter of Intent was granted to M/s. Larsen & Toubro Ltd., Bombay in December, 1970 for the manufacture of self-propelled combined harvesters in collaboration with M/s. Deere & Co. of U.S.A. M/s. Larsen & Toubro were not included in the list of Large Industrial Houses as defined in the Industrial Licensing Policy Inquiry Committee Report. However, this company is a large industrial house under the provisions of the M.R.T.P. Act, 1969.

(c) Proposal for collaboration with M/s. Deere & Co. of U.S.A. as approved by Government, envisages only technical collaboration and involves the payment of a disclosure fee and recurring royalty to the American firm.

**विदेशों से स्वदेश वापिस लौटे व्यक्तियों का पुनर्वास**

4117. श्री जगन्नाथराव जोशी : क्या पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) बिदेशों से स्वदेश वापिस आए कितने यक्तियों का पुनर्वास किया जाना शेष है; और

(ख) उनके स्थायी पुनर्वास के लिये क्या कार्यवाही की गई है और उनका क्या परिणाम निकला है ?

पूर्ति और पुनर्वास मंत्रालय में उपमंत्री (श्री जी० वेंकटस्वामी) (क) बर्मा, श्रीलंका और और युगांडा से आये प्रत्यावासियो से पुनर्वास सहयाता के लिये प्राप्त अनिर्णीत प्रार्थना-पत्रो के बारे से जानकारी एकत्रित की जा रही है और सभा की मेज पर रख दी जायेगी।

(ख) बर्मा, श्रीलंका तथा युगांडा के प्रत्यावासियो के लिये विभिन्न पुनर्वास योजनाये पहले ही मंजूर की जा चुकी है। योजनाओ तथा योजनाओ के अधीन उपलब्ध सुविधाओ को दर्शाने वाला एक विवरण सभा पटल पर रखा है (ग्रंथालय में रखा गया। देखिए संख्या LT-6509/74)

**Increase in Prices of Steel**

4118. DR. H P SHARMA. Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 3134 on 14th March, 1974 regarding increase in price of steel and state:

(a) whether prices of steel are proposed to be increased further;

(b) if so, the decision, if any taken in this matter; and

(c) the reasons warranting such an increase?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA). (a) No, Sir.

(b) and (c). Do not arise.

**Take over of Aluminium Corporation of India**

4119. SHRI D. D. DESAI:
SHRI P. GANGADEB:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received any suggestion regarding taking over of Aluminium Corporation of India;

(b) if so, whether Government have studied its implications;

(c) if so, whether any decision has been taken thereon; and

(d) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) Yes, Sir.

(b) to (d). The matter is under consideration of Government.

---

12 00 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMPTROLLER & AUDITOR GENERAL, UNION GOVT. (RLYS.), APPROPRIATION ACCTTS & BLOCK ACCTTS. ETC OF RLYS. FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

(1) A copy of the Report (Hindi versions) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Railways), under article 151(1) of the Constitution.

(2) A copy of the Appropriation Accounts, Railways, for 1972-73—Part I—Review (Hindi version).

(3) A copy of Appropriation Accounts, Railways, 1972-73, Part II—*Detailed* Appropriation Accounts (Hindi version).

(4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1972-73 (Hindi version).
[*Placed in Library. See* No. LT-6494/74].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(1) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1974, published in Notification No. G.S.R. 115(F) in Gazette of India dated the 2nd March, 1974.

(2) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1974, published in Notification No. G.S.R. 116 (E) in Gazette of India dated the 2nd March, 1974.

[*Placed in library. See* No. LT-6495/74].

PREVENTION OF FOOD ADULTERATION (AMDT.) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 23rd February, 1974, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [*Placed in library See* No. LT—6496/74]

ANNUAL REPORT OF GOA SHIPYARD LTD. FOR 1972-73 ALONG WITH ACCTTS. UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : I beg to lay on the Table a copy of the Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, for the year 1972-73 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in library. See* No. LT—6497/74]

REPORT ON FATAL ACCIDENT AT SESHGIRI RAMGAD MANGANESE MINE (MYSORE) & ANNUAL REPORT OF CENTRAL BOARD OF WORKERS EDUCATION AND COAL MINES LABOUR WELFARE ORGANISATION FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : I beg to lay on the Table—

(1) A copy of the Report (Hindi and English versions) on the fatal accident at Seshgiri Ramgad Manganese Mine in Bellary District (Mysore), on the 22nd March, 1973. [*Placed in library. See* No. LT-6498/74]

(2) A copy of the Annual Report (Hindi and English versions) of the Central Board of Workers Education, for the year 1972-73. [*Placed in library See* No. LT—6499/74]

(3) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation, for the year 1972-73. [*Placed in library. See.* No. LT-6500/74].

**12.01 hrs.**

COMMITTEE ON PUBLIC UNDERTAKINGS

FORTY-EIGHTH REPORT

SHRIMATI SUBHADRA JOSHI (Chandni Chowk) : I beg to present the Forty-eighth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Thirty-ninth Report on Pyrites, Phosphates and Chemicals Limited

**12.02 hrs.**

BUSINESS ADVISORY COMMITTEE

THIRTY-NINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : I beg to move :

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 20th March, 1974."

MR. SPEAKER : The question is:

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 20th March, 1974."

*The motion was adopted.*

---

**12.04 hrs.**

DISCUSSION RE. SITUATION IN BIHAR

MR. SPEAKER : Now we take up the discussion on the Bihar situation. The time allotted by the business Advisory Committee is four hours. Out of the many motions that were received, the motion by Shri Jyotirmoy Bosu and Shri Madhu Limaye is the first. Shri Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : The inevitable is happening. Now it is the turn of Bihar—and it is all over Bihar. It is nothing but a spontaneous expression of people's wrath and even . . .

MR. SPEAKER : Are you reading it ? I think you should not read. You can do without reading.

SHRI JYOTIRMOY BOSU : These are only notes. I never do that. There was firing even within the Assembly and no less than three Ministers were beaten up by the Assembly staff. You can well imagine the wrath of the people and the anger is on the ruling patras and their coterie. It is an upsurge like Gujarat ; the issue is the same. Still they cannot see the writings on the wall. I would have liked to see the Prime Minister here and I would have liked to ask her whether she has read the history of the French Revolution. The whole country is sitting on a volcano. (*Interruptions*). They wanted bread and jobs and not bullets and kicks. The Government would not stop corruption and they got more corruption out of that.

They are now forming a Cabinet panel on the war council pattern. Is it for waging a war against the hungry and starving people ? They are taking recourse to wanton killings and shooting. On the 18th March, I phoned at least three persons and was told that at Chapra 30 died. At least thirty persons died and about 200 were injured. The Government said on that day that only five died. Even according to Government figures for four days, at least 23 persons were killed. We must know one thing, that violence has come from the ruling class, because the people who demonstrated were unarmed and they had no intention to commit violence.

In Gujarat, due to violence, 130—mostly youths—lost their lives by your bullets. The same thing is going to happen in U.P., in M.P. and in Maharashtra. In Gujarat, later on, the people made you lick the dust. Everywhere your solution is bullet rule. Before anything happened in Bihar, they asked for 12 companies of C.R.P. (3600 men). 6 Battalion of Army personnel (7200), 18 companies from B.S.F., 16 companies from S.R.P. plus 12 more C.R.P. Companies.

Look at the police budget. Last year the Centre budget had a provision of Rs. 135 crores and twenty years before they had a provision of Rs. 3 crores only. This year's budget has a provision of Rs. 166 crores. This is a bullet raj.

In Bihar, in 1960-61 budget, they had a provision of Rs. 4.5 crores for the police and in 1973-74, it has gone upto Rs. 20.59 crores. Your party Government and Shri Dikshit gave orders to 'shoot at sight'. The Gujarat High Court declared it illegal and yet the Government cannot spell out clearly with regard to this order. The Government has no power to give the order. In spite of that, Shri Dikshit resorted to this recourse of illegal action on the face of the Gujarat High Court's order or ruling. What did the students want ? I have got some cuttings from the Search Light paper. My hon. friend here, the Minister, is very

angry. I know what has happened to that paper. It says :

"Meanwhile, students reiterated that they would go all out to implement their decision of gheraoing the Assembly. We just want that our demands are met and relief to the society given".

They also said :—

"The spokesman said that the delegation informed the Governor that though the students agitation had remained peaceful so far, the government had started making a show of force and begun barvicading the approaches to the legislature".

It also said in an editorial in the Indian Nation on 16-3-1974 clearly as follows :—

"In fact, there was no need for closing the educational institutions as the students had no intention to indulge in acts of violence. They had only planned to hold a demonstration to protest against the price rise and to press for the supply of essential commodities at reasonable rates which cannot be said to be unjustified. Moreover, how long will the government or the educational authorities keep the colleges and schools closed ? If they want the students to clam down, let them redress their grievances promptly."

Asurances have been given to the students by the Chief Minister, but, I regret to say, nothing was fulfilled.

Then, Sir, it says :

"Mr. Vasistha Narain Singh, a senior Member of the Bihar Students Action Committee has said : The demands of the Action Committee include implimention of the Zawar Hussain Committee report, formation of the students unions in every college, change in the education policy, to provide more scholarships, control the price rise, supply of foodstuffs, make life a little easier for them."

In spite of that there have been wanton killings. Here it says :

"Earlier they held a meeting at the local Gandhi maidan and protested against the galloping prices, imposition of profession tax and prevailing corruption."

Now, Sir. about corruption, a lot can be said about Bihar. These students are just as we are and they want to survive. That is why they are struggling. Your bogey of loot and arson and violence like a spectre is haunting Europe,—the spectre of communism, as Karl Marx said, in the manifesto of 1848. You are lionising RSS and Anand Marg ; you would be aware that this Anand Marg fired at Mr. Jyoti Bosu, our leader ; they wanted to kill him ; we know who they are ; we know their politics ; their politics are well known to the people. People condemn them ; and we wholly condemn them. What happened is this. It is a mass upsurge against corruption, foodshortage price rise and unemployment. Masses are not with RSS or Anand Marg. Sir, in one student procession in Patna, the mass support can be seen through the fact that they collected Rs. 3500 in just one hour. You are blaming students for the *Searchlight* burning They have outright condemned it. It is clear. They have made statements. Mr. Sushil Kumar Modi, General Secretary of the Patna University Students Union said this :

"Rowdyism before the education Minister and damage caused to the *Searchlight* by a section of students was done purely to malign the image of the peaceful movement of the Bihar Students Action Committee."

A bunch of students were injected to do this job to malign the students and the youth. Mr. Arun Kumar Verma, the student registrar of the Patna University said that the attack on the Press today was purely done to tarnish the image of the students action committee. He urged the Government to punish the culprits. The President of All India students federation Shambhu Sharan Shrivastava also condemned the attack on newspapers and news agency today. Our fight is with the Government and not against the press or their workers, he added. It is very clear to

[Shri Jyotirmoy Bosu]

show that the students were nowhere near that. But something interesting has come out, that is, in today's *Statesman*. There is an interesting news item which has come out. It says:

> "The *Searchlight* Editor's charge was that the attack was the result of a conspiracy in high quarters to suppress and kill the papers that do not toe a particular line and said that this was very serious."

This was done by the people in power because *Searchlight* was critical of their misdeeds in Bihar. What is the actual story? The only person angry with *Searchlight* is the hon. Minister sitting in the House, Mr. Lalit Mishra. They were critical of many of his misdeeds, the Madhubani activities, stoppage of buses and trains, the Kosi project, misappropration of funds, the Bharat Sewak Samaj enquiry report etc. etc. and so many other things, Sir. Sometime ago he put pressure to get an upright editor removed, Mr. Subash Sarkar. I wrote to the Prime Minister pointing this out, but no action was taken because Mr. Lalit Narain Mishra could not be displeased. Mr. Mishra wanted to purchase this newspaper but it did not materialise.

And then how skillfully the fire was set! At the exact place where the newspaper godown was there they put their fireball; they sprinkled oil on particular parts of machinery which will catch fire easily. They are talking about anti-socialism. Nagendra Singh is Lalit Narain Mishra's chief election agent in Madhubani election of Mr. Gaffoor. He was the election incharge and I am asking Mr. Dikshit to tell us correctly and truthfull: Is it not a fact that this Nagendra Singh had hijacked seven Government buses in Patna. And. I want to know what action did you take against this person. Bihar Government's toleration limit of corruption is high enough. Now it has surpassed that too. and the principal operator is Mr. Lalit Narain Mishra sitting in Delhi, he is doing dual role of Chief Minister and a Minister here.

In Bihar,—I may mention the name—the people will come out with different names 'Nakat Narain'. 'Loot Narain' and so many 'Narains'.

MR. SPEAKER: Please do not use such names. After all, you are speaking in this House, as a Member.

SHRI JYOTIRMOY BOSU: In Bihar, they have composed the following and if I quote it. it will interest you. This is what they say in Bihar:—

बिहार का बनाया किसने दीवाला ।
मिश्रा और उनका भया सहरसा वाला ॥

This is what is going down in Patna about the great, famous, Shri L. N. Mishra 'Stainless steel scandal', 'Bharat Sevak Samaj scandal'. I would quote from page 4. Vol. I, of the Kapur Commission's Report. This is what they say: Rs. 2.56 crores on Kosi Project—No accounts were given.

I am dealing with these cases. In Bharat Sevak Samaj case. out of Rs. 17 lakhs given to them, Rs. 2.1 lakhs was taken by Shri L. N. Mishra. No account was given either to the Planning Commission or to the Bihar Government as to how this was spent; not even the account was given to the Kapur Commission.

Another recent scandal is in Madhubani election. The election is rigged. Can you imagine it? Why does he do that? He does that because the students told him that they would guard each and every polling booth for preventing Shri Mishra and his people from rigging the elections. So, they wanted to come to Madhubani to stop them. But, the buses and trains were stopped on the plea that there was coal shortage. This was only a story. I quote the editorial in *Searchlight*—this is what it says:—

> "It may be recalled that trains had been cancelled in view of security during Madhubani election."

I can understand Mr. Mishra's anger for reasons as have been advanced. But, stoppage of all train services to Madhubani area was ridiculous and absurd. Train and bus services to Madhubani had been suspended for 36 hours from the morning to prevent outside elements from entering into the constituencies due to by-election which was scheduled the next day. Trains and buses were stopped due to shortage of coal. They consume coal—not char coal! Buses had to be stopped because of shortage of coal! He was prepared for a probe against corruption charges. He said in a public meeting at Madhubani as follows :—

"I am willing to face a probe."

But, no probe takes place because the Prime Minister does not want it. I wrote a letter and the reply I got made me cold feet The thing is the more there is corruption the more promotion there is for him. His henchmen managed to instal a Ministry in Bihar—these are all equally glorious ! Take the name of Shri Jha. He was responsible for toppling Karpuri Thakur's Ministry like *aya ram, gaya ram*, Even for barricading the Secretariat and the Assembly, a contract for Rs 4 lakhs was given to his brother This could not be given to anybody else. Is this the way of giving a contract to his own brother ?

Take the example of Shri Baleswar Ram. State's Minister. He owns big restaurants which have been burnt down—a most surprising thing. (*Interruptions*).

SHRI A. P. SHARMA (Buxar) : Sir, I rise on a point of order. I want your ruling on this.

MR. SPEAKER : May I please tell you . . .

SHRI PILOO MODY (Godhra) : The Minister is supposed to be present all the itme. Why is he absent ?

MR. SPEAKER : Mr. Bosu, under Rule 53, had given an intimation to me that he would bring in these names. And that was given to the Minister. But, when you question the conduct of a Minister in this House, there is a set procedure for that. If you question the conduct of some persons outside, a list is given. So far as Shri L. N. Mishra is concerned, he is a Member of this House. That is a different matter. But, for others he gave this list.

SHRI JYOTIRMOY BOSU : I had also written to your goodself to request Mr. L. N Mishra to be present here so that he can reply. But he has chosen to be absent from here for reasons best known to him. Take, for example, Shri Baleshwar Prasad's case. He owns two cabret restaurants. These have been burnt down but the neighbouring restaurant remained untouched. Does it not show peoples' anger against Congress ? Shri Baleshwar Prasad paid Rs. 5 lakhs for the ministership. I want to ask Mr. L. N. Mishra who got the money and how it was used ·

Now, a word about Shri Shankar Dayal Singh who become overnight a Minister without portfolio. He is another toppler '*Aya Ram Gaya Ram*' He owns collieries. He owes to the Government of Bihar not less than Rs. 1 crores in revenue. When one of the officials demanded this money he was transferred Why is he being looked after ? It is because he scuttled Dutt Commission Enquiry against Shri L. N. Mishra and Bharat Sewak Samaj

Take the case of Shri L. P Sahi, ex-Food Minister Mr Dikshit would be doing a good job if he sends somebody to find out the valuable assets this gentleman possesses. I cannot forget the name of Shri Jagannath Mishra, the worthy brother of Shri L. N. Mishra who is looking after river valley projects. Here it is railways and there it is river-ways. Let them prosper We shall see them.

Now, take the case of Education Minister. He got fifteen per cent grace marks in the marks of his son. The student say that if the Education Minister's son has to be passed by giving grace-marks then where do we stand ? They demanded an equal number of grace-marks for them which they were

[Shri Jyotirmoy Bosu]

declined. This should be enough, although I could mention a score of other cases of sheer corruption in Bihar. At the root of everything is Shri L. N. Mishra and at the top of it is the fountain of corruption. Have they heard of what their own former Congress Chief Minister said? If I am right, he said, "Dismiss the Government. Dissolve the Assembly."

Sir, Bihar has abundant natural resources. They have coal, steel, iron-ore, manganese ore, forests, mica, fertile land and most hard-working people who fought for freedom and sacrificed most.

श्री विभूति मिश्र (मोतीहारी) आजादी की लड़ाई मे न वे जेल गए और न वे जेल गए। ललित नारायण मिश्र जेल गए थे, लेकिन इन्होंने क्या किया

SHRI JYOTIRMOY BOSU : I want to ask one question to Mr. Dikshit. Why is it that Mr. Dikshit and Mr Jagjivan Ram had to go to Patna leaving Mr. Mishra behind? Is it not a fact that when he wanted to go it was feared that if he went there the agitation will increase? My information is this.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT) : No, that is not correct

SHRI JYOTIRMOY BOSU. He can reply when his turn comes.

Then, look at the food bungling that they have done. Their producion in 1971-72 was 7881.2 thousand tonnes, while in 1972-73 the production had gone up by 25 per cent. Yet most of the food has found its way underground, because they are all top Congressmen, the big kulaks and jotdars and they cannot be displaced. If they go in for levy and procurement, that will break the party and Bihar will be without the Congress So, although there was a much bigger harvest, their procurement target was a modest 1 lakh tonnes, and the achievement was hardly one-third of what had been set. Today what is happening is that you have to pay a little more money for your basic cereals than you should, and it is outside the purchasing power of the common man in Bihar, who is a person with one of the lowest per capita incomes in the country. A lot of smuggling is taking place from U.P.; the food has to come from Deoria and Ballia district and so many other places in U.P. The public distribution system, because of the pro-monopolist character of this party and this government has surrendered to the kulaks and it has failed completely in Bihar. *The Statesman* which is a conservative paper says:

> "The food situation in Bihar is grave and about 90 per cent of the fair price shops in the State have literally no wheat at all"

They want to blame somebody but they do not want to read these things. They know this fully well because all the facts and documents are with them. They do not stretch their hands because that would mean that they would be thrown out of power Their first ambition is to cling on to the gaddi and to stick to power but not to do anything for the people

Then, the Minister of Food and Supplies has said that rice from the newly harvested paddy was selling at a prohibitive price between Rs 80 and Rs. 90 per maund in Bihar, which has the lowest *per capita* income In reply to a question, Mr Sahi said that the price of wheat and coarse grains like maize and milo was so high that even a comparatively good crop would not bring down the prices He has said so many things which go to show that there is no food available within the reach of the common man

Then, there are scarcity districts. In reply to my question it has been stated that there are at least 16 districts which have been severely scarcity-hit What are Government doing about? Nothing. There is palace intriguing here, and palace intriguing there; they only collect their packets and make hay while the sun shines, saying, let the people go to dogs.

Starvation has become a feature. We had been there only the other day, six of us, and this year, I would warn Shri Dikshit, that there will be many more starvation deaths in Bihar and the cereals will sell at Rs. 5 a kg. and let him make a note of this. And what is the Central Government doing? When their demand was 100,000 tonnes, they made an allocation of 35,000 tonnes and they actually gave only 30,000 tonnes. For November, when the demand was 100,000 tonnes, the allocation was 25,000 tonnes and the supply was 21,000 tonnes. The same figures were there for the next month also. So, the Centre is also playing politics on food there.

Of course, if they give them sufficient supply, the kulaks and the free market people cannot get the price they want; if the public distribution system functions, they cannot make packets on sale of foodgrains to the common man. So, they have restricted the supplies and restricted the inflow of grains to the market so that the kulaks can make more money out of the foodgrains, though there may be a few hundred starvation deaths and there may be a few hundred malnutrition deaths and things like that. What does it matter? The kulaks must flourish so that this government can remain in power, because they are a government of the kulaks by the kulaks and for the kulaks.

Then, look at the price rise. Because my time is short, I would not like to quote all the figures. Even in an item like wheat, the price was Rs. 1.15 one year ago but now it is Rs. 2.30. The same is true of every other item. It is outside the reach of the common man. So, there is a mass upsurge, and the people have disowned them and rejected them.

What are other things? Bihar has the second lowest *per capita* income in the country, 19th out of 20 States. The figure is Rs. 216 when the highest is Rs. 818 and the national figure is Rs. 347. In poverty-line, Bihar is at the bottom of the country. The actual below he poverty-line population figure is not less than 8 per cent.

There are many other things. In literary, rural electrification, plan *per capita* allocation—in everything Bihar has been neglected, because they are backward. The Central Government, the Delhi people here and their MPs and Ministers—what do they do here, I want to know. Bihar is going backward and backward everyday. But they are all looking after themselves.

SHRI K. P. UNNIKRISHNAN (Badagara): What about you?

SHRI JYOTIRMOY BOSU: I am doing my best.

My present demand is: Dissolve the Assembly, hold fresh elections. I know you won't have the guts to face the people again. You are doing the same trick in Gujarat.

Then there must be a judicial inquiry into each firing that has taken place. Even the foreign rulers, Britishers, had made it mandatory, obligatory, that even in the case of the police firing one single round, there must be an inquiry.

SHRI K. P. UNNIKRISHNAN: He was a stooge of the British. He knows.

SHRI JYOTIRMOY BOSU. Then there must be adequate compensation to each victim of these firings. Meet all the demands of the students and free all the persons arrested in the recent movement, all the politicals particularly.

With this, I would like to caution Mr. Dikshit that he should read the writings on the wall and his party of kulaks should realise through his good offices that the country is sitting on a volcano. Any day the eruption shall engulf all of us. If you cannot do anything, better get out, resign.

MR. SPEAKER: The Minister will reply at 3.30 P.M. Shri A. P. Sharma

श्री ए० पी० शर्मा (बक्सर): अध्यक्ष महोदय, आज इस सदन में बिहार की स्थिति के ऊपर

[श्री ए० पी० शर्मा]

जो बहस आरम्भ हुई है यह एक दुखद बात ही नही है बल्कि एक बहुत दुर्भाग्यपूर्ण बात है। आज जो देश की भिन्न भिन्न जगहो मे और खास तौर से हमारे सूबे बिहार मे हो रहा है इसके पीछे जो भी बाते अभी हमारे एक विरोधी दल के नेता श्री ज्योतिर्मय बसु ने कही, मैं समझता हू जो भी इन लोगो के कारनामे है, काले कारनामे जो आज वे कर रहे है उनके ऊपर सिर्फ एक पर्दा डालने की कोशिश की है। जहा तक महगाई का सवाल है या खाने-पीने की चीजों की कमी की बात है जिसके सबध मे उन्होंने जिक्र किया और बतलाया कि आज वहा पर जो आन्दोलन आरम्भ हुआ है या जो भी हो रहा है वह इन दोनों बातो का है या और जो उन्होंने बातें बतलाई, उसके कारण बतलाये, मै पूछना चाहता हू क्या महगाई को कम करने का यही तरीका है? आज हमारे सूबे मे क्या हो रहा है? जगह जगह पर छात्रो के नाम से, उनको बदनाम करके और कुछ गुमराह छात्रों को साथ मे लेकर कुछ पार्टिया है, चाहे सी० पी० एम०, चाहे जनसघ चाहे आर० एस० एस० और साथ ही साथ सग-ठन काग्रेस जो अपने को प्रजातात्रिक पद्धति मे विश्वास करने वाली सस्था कहती है, मै कहना चाहता हू सबसे बड़ा हाथ इनका भी उसमे रहा है। और इन्होने क्या किया है? सरकारी सम्पत्ति को जगह जगह पर जलाना और यहा तक कि देश का जो सबसे बड़ा राष्ट्रीय उद्योग रेलवे है, वहा रेलवे स्टेशन्स पर जाकर उसको जलाना लूट-पाट करना। जो इस तरह की एक परिस्थिति लूट और आर्सन की सारे देश मे पैदा की अलग अलग जगहो पर, मैं पूछना चाहता हू किस तरह से देश मे इस रास्ते पर चलकर के महगाई को कम किया जा सकता है?

इन्होने छात्रो की मागो की बात कही। मुझे खुशी है इस सदन मे कहते हुये कि छात्रो की जो मुख्य मागे थी उनमे से अधिकाश मागो को बिहार सरकार ने पहले ही पूरा कर दिया है। जैसे उनको जो स्टाइपेन्ड, छात्रवृत्ति मिलती थी उसको दुगुना कर दिया गया है। आपको शायद मालूम नही है। अगर मालूम है तो फिर जान-बूझ कर उसपर पर्दा डालकर आप गलत बातो का प्रचार लोगो के करना चाहते हैं। इस तरह की जो प्रवृत्तिया हैं वह कोई एक सूबे या एक जगह के लिये नही है। यह काग्रेसी सरकार के खिलाफ विरोध करने का कोई तरीका नहीं है और न विरोधी बतलाने का कोई रास्ता है। यह मनोवृत्ति है इस देश मे तानाशाही को लाने की। जब यह प्रजातात्रिक तरीके से असफल हो गये, यह तमाम पार्टियां असफल हो गई उसके बाद अब इनके सामने और कोई रास्ता नही रहा तो गवर्न-मेंट के खिलाफ, सरकार के खिलाफ विरोध बतलाने के लिये यह तानाशाही का रास्ता जो है उसका अनुसरण कर रहे है। मुझे इन पार्टियो पर कोई आश्चर्य नही होता है जो इस तरह का रास्ता इन्होने देश मे अभी अपनाया है, इस तरफ से पराजित होकर, लेकिन दुख और आश्चर्य मुझे उन पार्टियो पर होता है जो अपने को प्रगतिशील कहती हैं और फिर ऐसे लोगों का साथ बहुत दूर तक देती है। मैं कहना चाहता हू कहा तक यह उन लोगो के लिये उचित है, इसपर उनको विचार करना चाहिये। (व्यवधान) मै कहना चाहता हू कि आज हमारे देश के सामने जो सवाल अभी खडा हुआ है वह यह प्रश्न नही कि महगाई कैसे कम की जाये। इसमे कोई दो राये नही हो सकती है कि सभी को मिलकर यह करना चाहिये क्योकि यह कोई पार्टी का सवाल नही है। अगर गल्ले की कमी है तो उसको पूरा करना है और यह कोई पार्टी का सवाल नही है। कुछ दिन पहले प्रधान मत्री जी ने सभी पार्टियो से अपील की थी कि सभी मिलकर इस सवाल का हल करने की कोशिश करें। लेकिन यह पार्टिया इस बात मे इन्ट्रेस्टेड नही है, इनकी कोई दिलचस्पी नही है कि इन सवालो का हल किया जाये बल्कि इनकी इस बात मे दिलचस्पी है कि देश में किस तरह से अराजकता फैले और जो हमारा प्रजा-तात्रिक ढाचा है उसको खत्म किया जाये और उसके बदले मे इस देश मे तानाशाही कायम हो सके। इस तरह की प्रवृत्ति कोई खास जगह पर नही है, किसी एक जगह पर नही है। गुजरात मे जो कुछ हुआ उसको देश ने देखा। हर जगह हर मौके पर यह कुछ न कुछ चीजों की ताक

लेते हैं। मैं कहना चाहता हूं कि कल पूर्वी रेलवे में आसनसोल से लेकर मुगलसराय तक, जो मेन लाइन है, एक गाड़ी नहीं चली न पसेंजर और न मालगाड़ी। आपने स्टेशन्स को जलाने में हाथ बटाया है, लाइन पर रुकावट डालने की कोशिश की है और कम्युनिकेशन्स को काटा है, रेलवे के तारों को काटकर एक जगह से दूसरी जगह उसका कम्युनिकेशन स्थापित होने में बाधा डाली है— मैं पूछना चाहता हूं इस तरीके को अपना कर कौन सा सवाल हल हो रहा है ?

श्री पीलू मोदी : (गोधरा) : जेल में क्यों नहीं देते हो ?

श्री ए० पी० शर्मा : पीलू मोदी जी पूछ रहे हैं जेल में क्यों नहीं भेजते हैं। जब जेल में भेजते हैं तो उसका भी यह विरोध करते हैं। मैं कहना चाहता हूं यह खुद सोचें और विचार करें कौन सा रास्ता इनके साथ अपनाया जाये कि अपनी हरकतों से यह बाज आयें और देश की उन्नति के काम में सहयोग दे सकें।

मैं दो एक बातों का जिक्र करना चाहता हूं। छात्रों के संबंध में जो बातें कही गई हैं, जैसा मैंने कहा बिहार सरकार ने उसके संबंध में पहले ही जो उनकी मुख्य बातें थीं उनको माना है। और अगर कोई बात है तो बिहार के मुख्य मंत्री ने ऐलान किया है, आप सभी लोगों को मालूम है, आज अखबारों में भी है कि जो छात्रों की समितियां हैं यूनियन्स हैं उन से वह बातचीत करेंगे और जो भी बातें हैं उनको वह तय करेंगे। लेकिन क्या मैं विरोधी दलों के मित्रों से जो इस तरह की प्रवृत्तियों को बढ़ावा देना चाहते हैं जान सकता हूं कि जहां तक छात्रों की मांगें हैं वहीं तक अपने को सीमित रखेंगे और जो हिंसा के काम हो रहे हैं उन से अपने को अलग रखेंगे और देखेंगे कि बिहार के अन्दर शांति कायम हो सके ?

यह कहना कि इस में हमारा हाथ नहीं है, मैं यह जानना चाहता हूं कि 16 तारीख को चार विरोधी नेता-माननीय अटल जी माननीय प्रसन्न भाई मेहता, माननीय श्यामलाल यादव और माननीय समर गुहा-जो हमारे देश में नेता जी सुभाष चन्द्र बोस के अनुयाइयों में अपने को सब से अग्रणी समझते हैं, मैं पूछना चाहता हूं कि आनन्द मार्ग, जिस का इस आंदोलन में बहुत बड़ा हाथ है, 16 तारीख को कौन सी मंत्रणा करने के लिये वह आनन्द मूर्ति से मिलने के लिये पटना गये थे ? मैं इनको चेतावनी देना चाहता हूं कि इस बात को वह याद रखें कि जो रास्ता इन्होंने अपनाया है, चाहे रूलिंग पार्टी के खिलाफ हो जिस की यह बराबर कोशिश करके देख रहे हैं और इन्होंने कोई भी समर्थन जनता का अभी तक प्राप्त नहीं किया है, इनको मैं चेतावनी देना चाहता हूं कि इन की जो हरकतें हैं, इन्होंने जो ध्वंसात्मक रास्ता अपनाया है अब जनता इस बात को समझेगी तो इनको भी इसी तरह की परिस्थितियों का सामना करना पड़ेगा। जैसा यह इस समय कर रहे हैं इन को ही उस का फल भोगना पड़ेगा। इसलिये जरूरत है कि इस तरह की बातें लोगों के बीच में कही जायें जिस से इन की अन्डरहैंड पौलिसी जनता के सामने आयें।

माननीय ज्योतिर्मय बसु ने कहा कि सर्चलाइट पर जो आक्रमण हुआ उसमें उन्होंने गवर्नमेंट को दायी बनाया कि कांग्रेस के लोगों का भी हाथ था। मैं पूछना चाहता हूं कि अगर यह प्रदर्शन कांग्रेस के खिलाफ था तो यह कौन सा लौकिक अपनाया यह कहने के लिये कि जो लोग कांग्रेस के खिलाफ थे वही कांग्रेस के साथ मिल कर सर्चलाइट पर आक्रमण किये ? मैं मानता हूं कि श्री ज्योतिर्मय बसु अच्छी वकालत कर सकते हैं जिस पक्ष को चाहें उस की वकालत अच्छी तरह से कर सकते हैं, लेकिन इस बात से यह अपने को अलग नहीं कर सकते हैं कि वही सारी प्रक्रिया थी जिन्होंने कांग्रेस के खिलाफ़, सरकार के खिलाफ सूबे भर में एक आतंक मचाया और हिंसात्मक रास्ते को अपनाया, और वही लोग उस में शामिल थे।

श्री भोगेन्द्र झा (जयनगर) : बिहार की सी० पी० एम० 18 तारीख को शामिल नहीं थी।

श्री ए० पी० शर्मा जी भी इस मे शामिल थे उन को डिफेंड करने के लिये इन्होने इस तरह के आर्गूमेंट सदन के सामने पेश किये।

इसलिये मैं कहना चाहता हू कि जिस दुर्भाग्य-पूर्ण अवस्था से बिहार गुजर रहा है जिस तरह की परिस्थिति विरोधी पार्टियो ने अपनी हरकतो से, काले कारनामो से उपस्थित की है वह अपने हाथ को उस से खींचे और उसके बदले मे रचनात्मक तरीका को अपनाये। सरकार का विरोध करें हमे कोई डर नही है, हम इन का मकाबला करने के लिये है और आगे भी करेगे लेकिन जो ध्वसात्मक तरीके है, अपने विरोध को वायलेंस के जरिये प्रकट करने का जो तरीका है उस से अपने को अलग करे। नही तो भारत की जनता का आक्रोश इन के ऊपर पडेगा और फिर इन का कोई भी स्थान इस देश के अन्दर नही रहेगा।

SHRI SAMAR GUHA (Contai): Sir, may I say a few words by way of personal explanation?

MR SPEAKER: When you speak you can explain the position.

PROF MADHU DANDAVATE (Rajapur): Mr Limaye will speak on behalf of our party. So Mr Guha may be permitted to give his personal explanation.

MR SPEAKER: He did not make any allegation against him.

Shri Bhogendra Jha

**श्री भोगेन्द्र झा** (जयनगर): अध्यक्ष महोदय, इससे पहले भी जो बिहार के बारे मे बहस हुई थी तो मैंने कहा था कि जो स्थिति असनतोष की देश मे है वह सरकारी नीति के चलते है और सम्पूर्ण देश एक ज्वालामुखी के कगार पर खडा हुआ है। बिहार धान पैदा करने वाला राज्य है इस साल की फसल पिछले 10 सालो की फसल से बेहतर हुई है फिर भी जितना महगा धान अभी है उतना महगा किसी की जिन्दगी मे नही हुआ। और उसका कारण यह है कि बिहार की सरकार तो फिलहाल बिहार के बडे भू-स्वामियो कुलक और शहर के चोर व्यापारियो के हाथ का खिलौना बन गई है। यह इल्जाम मैं इस लिहाज से नही लगा रहा हू कि मै विरोधी दल का हू। बल्कि जनता को जो तकलीफ हो रही है उस दृष्टिकोण से कह रहा हू। अभी अभी जो धान की उगाही का सवाल हुआ तो माननीय फखरुद्दीन अली अहमद साहब कह सकते हैं कि बिहार से लेंगे, लेकिन बिहार की सरकार, जो मौजूदा सरकार है वह जनता का भूखो मारने पर तुली हुई है। राशन की व्यवस्था ठप्प है। हास्टल के विद्यार्थियो का खर्चा प्रति सप्ताह बढ रहा है और जब वह अपने माता-पिता से पैसा मागते है तो उनको विश्वास नही होता और कहते है कि पिछले महीने तो इतना लिया था अब ज्यादा क्या ले रहे हो। हर सप्ताह छात्रावास का खर्चा बढ रहा है। यह विद्यार्थियो के सामने भी सवाल है और इसी के विरोध मे 21 जनवरी को बिहार की 600 के लगभग यूनियनो ने जिस मे कालेज हाई स्कूल के और प्राइमरी स्कूलो के शिक्षको से लेकर खान मजदूर या अन्य से काम करने वाले मध्यम वर्ग के सभी लोग उसमे शामिल थे सम्पूर्ण बिहार बन्द हुआ था। एक जगह भी तोड फोड आगजनी नही हुई। ऐसा बिहार के इतिहास मे कभी नही हुआ था। उनकी माग थी कि सरकार महगाई पर रोक लगाये और सरकार थोक व्यापार को अपने हाथ मे ले और वितरण का सिलसिला अपने हाथ मे ले।

18 तारीख को जो हुआ वह बिहार के चोर व्यापारियो और विदेशी तत्वो ने किया है ताकि कायमी सरकार को मजबूर करें कि वह चोर व्यापारियो के सामने झुके। जब यह स्थिति है बिहार मे ठीक उसी मौके पर बिहार सरकार ने पेशा कर लगाया 300 रु० माहवार आमदनी तक। माननीय मालवीय जी थे यहा मैं उनको बताना चाहता हू कि कोयला खान मजदूरो से यह कर जबरदस्ती वसूल किया जाता है, और 16 तारीख को हजारीबाग के इलाके मे हडताल हो गई। अगर यह कर वसूल किया जायेगा तो सम्भव है कि कोयले का काम बन्द हो जाय। फिक्स्ड इन्कम वालो पर प्रोफेशन टैक्स लगाना उचित नही है और आजकल के जमाने मे मान्यवर, 300 रु० की क्या वैल्यू है

आप सोच सकते हैं। और चोर व्यापारियों को पूरी छूट। 70,000 हजार मन सरसों का तेल अकेले गया में एक जगह पकड़ा गया। और मधुबनी जिले में 10 लाख मन चावल पकड़ा गया। जिस सरकारी अफसर ने पकड़ा उस को एक लाख रु० की घूस का प्रलोभन दिया गया, उसने मना कर दिया यह सोच कर कि मेरी तरक्की होगी। लेकिन फौरन उसको तार गया कि वहां से उस अधिकारी को हटा दिया जाय। तो बिहार मंत्रिमण्डल घूसखोरों का, चोर व्यापारियों का और टुकड़खोरों का अड्डा बन गया है और अगर कोई ईमानदार अधिकारी हिम्मत करता है कि जनता के साथ रहे तो फौरन उसका तबादला या उसकी मुअत्तली हो जाती है। लेकिन जो मर्डर कराता है खून कराता है ऐसे अफसर को, जिस डिपार्टमेंट ने सस्पेंशन किया था, राजदेव सिंह ने, मौजूद रह कर सात मर्डर करने में जमींदारों का साथ दिया था। पुलिस डिपार्टमेंट ने उसको सस्पेंड किया था पर गफूर मंत्रि-मण्डल ने उसका सस्पेंशन ही नहीं हटाया बल्कि उस को प्रोमोट करके एस० आई० से डी० आई० बना दिया। यह तुरन्त अभी की बात है।

इसी तरह से अभी मधुबनी के उप-चुनाव का जिक्र आया है। अभी हमारे मुख्य मंत्री वहां से जीत कर आये हैं और मैंने उस दिन निवेदन किया था और आज भी निवेदन करना चाहता हूं कि मधुबनी के उप-चुनाव में जो कुछ चला उस से चुनाव की प्रणाली पर से, चुनाव की व्यवस्थाओं पर से और शायद देश पर से जनता का जितना विश्वास हुआ है, जितनी घृणा और जितनी नफरत पैदा हुई है उतना शायद किसी एक कार्यवाही से नहीं हुआ होगा और उसको चुनाव कहने में भी शर्म मालूम होता है। मैं समझता हूं कि यह सारी बात कहूं लेकिन वक्त न होने के कारण मैं उन सब बातों को नहीं कहना चाहता लेकिन इतना जरूर कहूंगा कि वोट शुरू होने से पहले कम्युनिस्ट पार्टी की दरभंगा शाखा ने मंत्री श्री ठाकुर को बूथ पर से अलग कर दिया गया और वह क्रिमिनल जिस पर एक लाख रुपये का इनाम है, वह चीफ मिनिस्टर श्री गफूर से मिला और उसने कहा कि मैं बूथ पर कब्जा कर लूंगा और आप मुझ पर से मुकदमा उठा लीजिये। उसका नाम कामदेव सिंह है **व्यवधान** यह मैं इसलिये कह रहा हूं कि कि जब खुल्लमखुल्ला ऐसी बातें हुई हों और आप के आई० जी० देख रहे थे चीफ सेक्रेटरी साहब देख रहे थे तो क्या स्थिति हो सकती है। मधुबनी के उप-चुनाव के समय ट्रेन बन्द, बस बन्द और बसु साहब को शायद यह पता नहीं कि 30 मील से लोग वहां साइकिल पर नहीं आ सकते थे और पूरी नाकाबन्दी कर दी गई थी। जो क्रिमिनल हैं जो डाकू हैं जो गांजा की चोरी करता है वे सब के सब लोग बाहर पहुंच जाते हैं और जो लोग यह कहते थे कि हम चीफ मिनिस्टर के लिये वहां पर जा रहे हैं उन को वहां जाने दिया जाता था। एक क्रिमिनल की जीप दरभंगा में पकड़ी गई लेकिन उसके फौरन बाद वायरलैस आ जाता है कि वह तो चीफ मिनिस्टर के लिये जा रहा है तो उसको फौरन छोड़ दिया जाता है। इस तरह से वहां पर जुर्म करने वालों को बढ़ावा दिया गया और जाली पर्चे छपवाये गए। मुख्य मंत्री के नेतृत्व में कायम सरकार ने यह काम वहां पर किया।

मैं फोटोस्टेट कापी सदन की मेज पर रखने को तैयार हूं कि झूठा पर्चा निकाला कम्युनिस्ट पार्टी के नाम पर और हमारी पार्टी के नाम पर। 21 तारीख को वोटिंग होने वाली थी और रात में एक पर्चा निकाल दिया गया हमारे नाम से पर्चा निकाल दिया। मैं फोटोस्टेट कापी सदन की मेज पर रखने को तैयार हूं। उसमें कहा गया था कि गफूर साहब को वोट दीजिये **व्यवधान** जो तथ्य है वह मैं कहना चाहता हूं। मैं फोटोस्टेट कापी यहां मेज पर रखने को तैयार हूं। इस तरह से झूठा पर्चा निकाला गया। काउन्टिंग के दिन भी यह हुआ कि जिस बक्से में 461 वोट पड़े थे उसमें 762 वोट मिले। सी० पी० आई० का जो इलेक्शन एजेंट था उसने इस पर एतराज किया और सी० पी० आई० कन्डीडेट के इलेक्शन एजेंट श्री राज कुमार पूर्वे जो एम० एल० सी० थे उन को गिरफ्तार किया गया और आज तक वे जेल में बन्द हैं। मुझे परसों खबर मिली कि बिहार सरकार के आर्डर से उनकी जमानत भी नामंजूर कर दी गई।

12.55 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

जहां आज एक भी खूनी जेल मे नही है और जिसने अपने इलाके मे 18 मर्डर किये वह भी आज जेल मे नही है लेकिन इलैक्शन एजेंट, जो कि सी० पी० आई० के केन्डीडेट के इलेक्शन का एजेंट था, वह अभी तक जेल मे बन्द हैं। वह बिहार की कौंसिल के मैम्बर हैं और 1962 से एसेम्बली के मेम्बर रहे हैं। 26 तारीख को काऊंटिग हुई और वे गिरफ्तार हुये। वहां पर घृणा का वातावरण बन गया था और चार हजार राइफलधारियो को एक एसेम्बली मीट के लिये बुलाया गया और 86 मैजिस्ट्रेट बाहर से बुलाये गये। इसलिये बिहार सरकार ने सख्ती से वहां पर शान्ति रखी। वहां पर ऐसे काम किये गए कि कुछ आफिसर रोते थे कि हमसे ऐसे पाप कराये गए, जो कि हमने जिन्दगी मे पहले कभी नही किये थे। ऐसी स्थिति मे मैं पैसे का हवाला नही दूगा क्योंकि मैं सभी जगहों पर मौजूद नहीं था लेकिन इतना जरूर कहूगा कि चोरबाजारियो ने वहां पर बहुत खर्च किया है और गफूर साहब पर उनका बडा कर्ज है। किस ने कितना दिया और किसने कितना लिया, यह तो देने वाला और लेने वाला जाने लेकिन अनन्त पैसा खर्च हुआ है, जिसके बारे मे कांग्रेसी भी नही सोच सकता कि ऐसा हो सकता है।

उपाध्यक्ष महोदय, जिस तरह की हालत आज बिहार मे है और लोगो मे जो असन्तोष व्याप्त है, इसका ईलाज क्या है? इस के लिये बिहार मे अखिल भारतीय विद्यार्थी फेडेरेशन, स्टूडेन्ट्स फडेरेशन आफ इंडिया और दूसरे जो वामपथी विद्यार्थी संगठन है, उन लोगो ने 16 तारीख को राज्यव्यापी प्रदर्शन किया था और उन्होने माग रखी थी कि थोक व्यापार को सरकार को अपने हाथ मे लेना चाहिये और वितरण का भार भी सरकार को अपने हाथ में लेना चाहिए पब्लिक के लिए भी और छात्रो के लिये भी ऐसी पृष्ठ भूमि में मेरा आग्रह यह है कि जो बिहार सरकार ने उन की बातो की अनसुनी कर दी, उस पर आप को सोचना चाहिये। मधुबनी के चुनाव से दस रोज पहले गफूर साहब ने एलान किया था कि वे छात्रों को राशन से सामान देने जा रहे हैं लेकिन उसके बाद आज एक महीना हो गया है, लेकिन अभी तक उन को वह नही मिला है. व्यवधान . अभी भी वह एलान ही बना हुआ है और उस पर अमल नही हुआ है। एलान समाजवाद का कर रहे है लेकिन अमल नही। उपाध्यक्ष महोदय, ऐसी पृष्ठभूमि में यह सब हुआ है और यह देश के लिये एक बहुत बड़ा खतरा है और कोशिश यह हो रही है कि देश की वितरण व्यवस्था को ठप्प कर दिया जाये।

विदेशो से बाजरा और बथूरे का बीज मगाने को हम मजूर करते हैं और अब अमेरीका के उपराष्ट्रपति के आने की बात है और उस के महाकूटनीतिज्ञ डा० किसिंजर आने वाले है। इस पृष्ठभूमि मे, उपाध्यक्ष महोदय, मैं कुछ चिन्ता की बात सदन के सामने रखना चाहता हू। वह सरकारी पक्ष के लोग हों या विपक्ष के, सब के सोचने का यह सवाल है। कलकत्ता मे जो अमेरिकी सरकार के काउसीलेट का जो पालिटीकल आफिसर है, वे जब सिक्किम मे गये थे, तो उस के फौरन बाद सिक्किम मे, फसाद हुये, जब वे उडीसा मे गये, तो उस के कुछ दिनो बाद ही वहां भाषाई झगडे हुये, जब वे आसाम मे गये, तो उन के बाद आसाम मे भाषाई दगे हुये और 18 तारीख से पहले वे पटना गये थे। मैं चाहूगा कि मत्री महोदय इस बात की जाच करे कि अमेरीकी काउसीलेट के मि० थार्न जो अभी पटना गये थे, उन्होने वहां पर किन लोगो से मुलाकात की और क्या साजिश की गई।

मैं कहना चाहता हू कि 18 तारीख को एक भी चोरबाजारी के गोदाम को आग नहीं लगी, एक भी थोक व्यापारी का घर नहीं लूटा गया और हमले जो हुये हैं वे सार्वजनिक सम्पत्ति पर हुये हैं, पब्लिक प्रोपर्टी पर हुये हैं। यह कांग्रेस की सम्पत्ति नहीं है, यह सारे देश की सम्पत्ति है और इस तरह से देश की सम्पत्ति का सर्वनाश हुआ है।

प्रेस का जहां तक प्रश्न है, मैं जानता हू—और बचपन से जब से हम आजादी के लिये लड़े थे—कि सर्चलाइट झगड़ा रहा है और इस पर

गर्व था लेकिन यह सही बात है कि जब से बिड़ला ने उसको खरीद लिया है, उस के बाद से उस गर्व को उन्होंने मिटा दिया है। हमें यह भी मालूम है कि "प्रदीप" के सम्पादक जो हैं..(व्यवधान).

**श्री श्यामनन्दन मिश्र**: उस के लिये उस को जला तो नही देना चाहिये। इस तरह की बात नही करनी चाहिये।

**श्री भोगेन्द्र झा**: आप जरा सब्र कीजिये। मैं जो कह रहा हू उस को सुन लीजिये। "प्रदीप" अखबार के सम्पादक ने, जो 18 तारीख के लिये मोर्चा बना था, उस का उद्घाटन किया था और बगावत करने की राय दी थी। उन्हे आजादी है ऐसा करने की, इस मे हमे एतराज नही है।

**13 hrs.**

अमरीकी दूतावास का अफसर 16 तारीख को आता है। जैसे अभी हमारे मित्र ने कहा है आर्यवर्त अखबार जो कि दरभंगा के महाराज का अखबार है इस मे यह खबर दूसरे दिन छपी है:

'पटना 16 मार्च, आनन्द मार्ग के संस्थापक श्री प्रभात रजन सरकार उर्फ आनन्दमूर्ति जी से आज यहा बांकीपुर सैंट्रल जेल मे चार ससत्सदस्य श्री अटल बिहारी वाजपेयी (जनसघ), प्रोफेसर समर गुहा (सोपा) श्री प्रसन्नभाई मेहता (सघठन कांग्रेस) और श्री श्यामलाल यादव (भाक्राद) मिले।"

मै जानना चाहता हू कि इन चारो मे और श्री सरकार मे क्या बातचीत हुई। श्री प्रभात रजन सरकार छ. हत्यायें करने के जुर्म मे जेल मे बन्द हैं। उनके खिलाफ सी० बी० आई० ने जाच की और मुकद्दमा चलाया। दबाव में आकर बिहार की सरकार और पुलिस उनके खिलाफ कुछ नही कर सकी। सी० बी० आई० को यह करना पड़ा। बाहर के लोग 16 तारीख को मिलते है और 18 तारीख को गड़बड़ होती है। मैं यह इस लिये कह रहा हू कि 19 तारीख को उत्तर प्रदेश मे जो कुछ हुआ उस को आप देखें। वहां गवर्नर के हाथ से अभिभाषण की प्रति को छीन लिया गया। यह सब यह सिद्ध करता है कि यह इन लोगो की एक साजिश थी। जन आन्दोलन जो लोग कर रहे हैं, जो बढ़ रहा है, वह चोर बाजारी के खिलाफ बढ़ रहा है, रिश्वतखोरी के खिलाफ बढ़ रहा, मुनाफाखोरी के खिलाफ बढ़ रहा है, महगाई के खिलाफ बढ़ रहा है। उसको रोकने के लिये उसको बदनाम करने के लिये 18 तारीख को अमरीकी दूतावास के हुकुम पर और आनन्द मार्गी जिन्होंने हत्याओ का ताता लगाया हुआ है और जिस को अभी तक भारत सरकार ने गैर-कानूनी करार नही दिया है और साथ ही साथ राष्ट्रीय स्वय सेवक सघ को भी नही दिया है, इन सब ने मिल कर.

**श्री फूल चन्द वर्मा**. समाचारपत्रो पर हमले आप करते है और बदनाम हमे करते है (व्यवधान)

**श्री भोगेन्द्र झा**. जो अपने आपको राजनीतिक दल नही कहते है वही जिम्मेदार है। आनन्द मार्ग राजनीतिक दल नही है, आर० एस० एस० राजनीतिक दल नहीं कहता है अपने आपको। यही जिम्मेदार हैं, इन्होने ही षड्यन्त्र किया है साजिश की है और सार्वजनिक सम्पत्ति को नष्ट किया है। इनको सरकार ने गैर-कानूनी घोषित नहीं किया है। इनको बढावा देने के लिए यह सरकार जिम्मेदार है, बिहार सरकार जिम्मेदार है। बिहार मे जो कुछ हुआ है उसके लिए वह जिम्मेदार है।

देश मे जो आन्दोलन मजदूरो के चलते है, किसानो के चलते है, विद्यार्थियो के चलते है, मध्यम वर्ग के चलते है उनको बदनाम करने की कोशिश की गई है। पटना मे छ. सरकारी बस लेकर आनन्दमार्गी और आर० एस० एस० वाले घूम रहे थे। मै जानना चाहता हू कि तब बिहार सरकार क्या कर रही थी, हजारो की तादाद मे जो वहा पुलिस है वह क्या कर रही थी। विद्यार्थी तो राज भवन के सामने धरना दे रहे थे लेकिन आग लगाने का काम विद्यार्थियो ने किया इसको नही माना जा सकता है। सरकारी बसे लेकर आग लगाने का काम हुआ है। जो लोग पुलिस की गोली बारी मे मारे गए है उनके प्रति मै अपनी श्रद्धाजलि अर्पित करता हू। मेरी जानकारी यह है कि उन मे से अधिकाश निर्दोष थे या

[श्री भोगेन्द्र झा]

तमाशबीन थे । ये अपना विरोध प्रकट करने आए थे । आग लगाने वाला एक आदमी भी पुलिस की गोली से नहीं मरा, एक पर भी लाठी नहीं पड़ी । इसको बिहार सरकार ने बढ़ावा दिया है । बिहार सरकार निरर्थक सिद्ध हुई है । इसको फौरन निकाल कर नई सरकार बिहार में बननी चाहिये जो मुनाफाखोरों के खिलाफ, रिश्वतखोरों के खिलाफ, महंगी के खिलाफ लड़ सके और भूमि सुधारों को तेजी से लागू कर सके । इन चीजों को आप नहीं कर पाते हैं तो ऐसी चीजों को बढ़ावा मिलेगा और देश को खतरा पैदा होगा ।

**श्री भगवत झा आजाद** (भागलपुर) : बिहार में जो घटनाएं घट रही हैं उन से मुझे, मेरी पार्टी को और मेरी पार्टी के नेताओं को हार्दिक दुख हुआ है और आघात पहुंचा है । बिना किसी भूमिका के मैं इस बात पर आना चाहता हूं कि इस प्रश्न के दो पहलू हैं । एक तो विद्यार्थियों की मांगे हैं और उनका आन्दोलन है और दूसरा है लूटपाट, व्यक्तिगत तथा सार्वजनिक सम्पत्ति को नुकसान पहुंचाना और कौन लोग हैं इसके पीछे ।

जहां तक विद्यार्थियों की मांगों का प्रश्न है हम पूर्ण रूप से उनकी मांगों का समर्थन करते है, पहले भी करते आए हैं और आज भी करते हैं और कल भी करेंगे । मुझे 1938 मे विद्यार्थी आन्दोलन में काम करने का सौभाग्य मिला है । बिहार के विद्यार्थियों ने 1942 में जो क्रान्तिकारी रोल अदा किया देश को आजादी दिलाने के लिए वह इतिहास के स्वर्णाक्षरों में लिखा हुआ है । अगर विद्यार्थी शिक्षा पद्धति में सुधार चाहते हैं, छात्रावास चाहते हैं, छात्रवृत्ति चाहते हैं, भागलपुर में मैडीकल कालेज जो है उस में चाहते हैं कि पढ़ाई हो तो उनकी ये जायज मांगें हैं और इन मांगों के लिए उनको कोई दोष नहीं दिया जा सकता है । हम उनकी इन मांगों का समर्थन करते हैं । कुछ दिन पूर्व भागलपुर विश्वविधालय के छात्रों ने संघर्ष समिति बनाई थी और उनके नाम से वहां के महामंत्री श्री निर्मल कुमार का मुझे पत्र मिला था जिस में उन्होंने मुझे कहा था कि आप हमारे लिए क्या कर रहे हैं ? मैंने उसका बुरा नहीं मनाया । मैं जानता हूं कि विद्यार्थी टी० एन० बी० कालेज में अधिक होस्टल की सुविधा चाहते हैं । पत्र लिखा मुझे उन्होंने और मैं उनका समर्थन करता हूं । इसके छः महीने पहले भी भागलपुर के विद्यार्थियों ने मैडीकल कालेज के बाहर अनशन किया था । हमने उनका साथ दिया था । हमने कभी नही कहा कि तुम आग लगाओ, लूटपाट करो, डाकाजनी करो । हमारे विद्यार्थी ऐसा नहीं करते हैं । आप यह न कहें कि हम ने विद्यार्थियों की मांगों का समर्थन नहीं किया है । हमने समर्थन किया है । हमने कहा है कि शिक्षा पद्धति में सुधार किया जाए ताकि उनको रोजगार मिल सके । हमने कहा है कि उनको सैनेट और सिंडीकेट आदि में प्रतिनिधित्व मिले । क्यों हम समर्थन करते उनका ? देखा गया है कि आज कोई शिक्षक हैं जो चार-चार वर्ष तक क्लास नहीं लेते हैं । वाइस चांसलर हैं जो राजनीतिक कार्यों के सिलसिले में 28-28 दिन तक बाहर घूमते रहते हैं, एक दिन मुख्यालय में आते हैं और फिर चले जाते हैं । ऐसी हालत में क्यों न विद्यार्थी आन्दोलन करें और क्यों न उनकी मांगों का समर्थन किया जाए । हम ने ही नहीं बिहार की सरकार ने भी उनकी मांगों को माना है । छात्रवृत्ति बढ़ाई गई है । जो उनकी मांगें हैं उनका समर्थन हम बिहार सरकार से और केन्द्रीय सरकार से भी करवाएंगे । लेकिन प्रश्न आज यह नहीं है । प्रश्न आज यह है कि आग लगाने वाले कौन थे, लूटपाट करने वाले कौन थे, हिंसा पर कौन उतरे ? विद्यार्थी तो शान्तिपूर्ण प्रदर्शन कर रहे थे । लूटपाट करने वाले, आग लगाने वाले विद्यार्थी नहीं थे । तब प्रशन उठता है कि आग लगाने वाले कौन थे । मैं समझता हूं कि आग लगाने वाले समाज विरोधी तत्व, प्रतिक्रियावादी शक्तियां और उग्र पन्थी थे । ये लोग थे जो जनतंत्र की दुहाई तो देते है लेकिन जो जनतंत्र की शिला को तोड़ना भी चाहते हैं । यह महान गठबन्धन आज आंध्र के नाम पर गुजरात में, बिहार में इन्होंने किया है । ऐसा ये

इसलिए कर रहें, यह महान गठबन्धन इन शक्तियों ने इसलिए किया है कि बिहार आदि में जनता जनार्दन के हाथो ये वोटो के द्वार पर पिट चुकी हैं और अब ऐसे प्रयत्न कर रही हैं ताकि देश में अराजकता फैल जाए । उत्तर प्रदेश का, उड़ीसा का चुनाव इस बात का संकेत देता है और यह स्पष्ट भी है कि जनता कठिनाइयो के बावजूद भी आज कांग्रेस के साथ है, उनके जो नेतागण हैं उन पर उसका विश्वास अडिग है (व्यवधान) पीलू मोदी जी की पार्टी को केवल एक सीट मिली है और वे यहां हो हो करते हैं । यह षडयन्त्र स्वतन्त्र पार्टी वाले, जनसंघ का जो आर० एस० एस० विंग है, सोशलिस्ट पार्टी, आदि इस देश को आग मे झुलसाना चाहते हैं। ये जनतंत्र की बात करते हैं । जनतन्त्र को मिटाने के लिए ये विद्यार्थियो का सहारा ले रहे हैं। आनन्द मार्ग के खिलाफ ये बहुत बोले थे । मैं जानना चाहता हूं कि फिर सरकार से श्री समर गुह साहब क्यों जा कर मिले दो दिन पहले क्या मिले ? क्या इसलिए नही मिले कि उनका कहे श्रीमान सरकार साहब तुम भी इस मे हिस्सा लो और अपने अनुयाइयो का भी इस मे हिस्सा लेने के लिए कहो । दूसरा भी वही। विद्यार्थी आगे आगे अपनी मांगो के लिए शान्ति-पूर्ण प्रदर्शन करते थे और ये आनन्दमार्गी समाजवादी युवजन सभा और आर०एस०एस० के लोग हाथ मे पट्रोल और दियासलाई लेकर उन के पीछे घूमते थे । उन्होंने ही आग लगाई, लूट-पाट की और हिंसात्मक कार्य करके विद्यार्थियो के आन्दोलन को तोड़ना चाहा ।

प्रश्न यह नही है कि विद्यार्थी क्या चाहते हैं। हम उनकी सब मांगो का समर्थन करते हैं। स्वयं विद्यार्थियो और उनके नेताओ ने कहा है कि आग हमने नही लगाई । तो आग किसने लगाई ? जो लोग महा-गठबंधन करने के बाद 1971 से लेकर हर चुनाव में मात खाते आ रहे हैं, आज उनकी निराशा और आक्रोश जनता पर उतर आये हैं।

मैं बिहार के प्रश्न को बड़े स्पष्ट रूप से देखता हूं। बिहार के विद्यार्थियो की मांगो को बहुत कुछ पूरा किया गया है, और कुछ पूरा किया जाता है । केन्द्रीय सरकार और बिहार सरकार द्वारा इन मांगो को पूरा किये जाने के संबध में हम स्वयं विद्यार्थियो की सहायता करेंगे । लेकिन हमने किसी विद्यार्थी को यह नही कहा– और अन्त तक नही कहेंगे– कि वे अपनी मांगो को पूरा करवाने के लिये आगे, लूटपाट या हिंसात्मक कार्यों का सहारा लें। यह तो यही लोग हैं, जो यहां बैठकर विद्यार्थियो के नाम की दुहाई देते हैं, जिन्होंने विद्यार्थियो के सही आन्दोलन का चौपट कर दिया, विद्यार्थियो को धोखा दिया और आगजनी और लूटपाट करके विद्यार्थियो के आन्दोलन को तोड़ने, और उन को बदनाम करने का प्रयास किया । ये लोग समझते हैं कि एक जगह आग लगाने से सारे देश मे गणतन्त्र की भूमिका टूट जायेगी ।

मैं इस स्थिति को इस रूप मे देखता हूं कि जब ये पार्टियां चुनाव मे नही जीत पाती है, तो इन का सत्ता का मोह इनको अप्रजातान्त्रिक तरीके अख्तियार करने के लिये मजबूर करता है । मनमौजी खिचड़ी खाने वाले ये लोग सुन लें कि कांग्रेस पार्टी मे विषयो की प्राथमिकता पर मतभेद हो सकता है, टिकट मिलने पर मतभेद हो सकता है, प्रदेशो के नेतृत्व पर मतभेद हो सकता है लेकिन इस बात पर कोई मतभेद नही है कि कांग्रेस पार्टी श्रीमती इन्दिरा गांधी के नेतृत्व को ही एकमात्र नेतृत्व मानती है, और उनके नेतृत्व में ही देश आगे बढ़ेगा। हमारे मनमौजी लड्डू खाने वाले ये बन्धु यह भी स्पष्ट सुन लें कि हर प्रान्त मे, हर पार्टी में लेवी के प्रश्न पर भले ही आपस मे मतभेद हो, कोई कर लगाने के बारे में भले ही मतभेद हो, लेकिन इस बात पर कभी मतभेद नही रहा—और भविष्य मे भी नही रहेगा—कि समाजवाद के रथ को हिन्दुस्तान के धूल-धूसरित गावो के मांगो पर पहुचना है और वहां झोंपड़ियो मे रहने वाले गरीबो के आंसुओ को पोंछना है, और यह कार्य श्रीमती इन्दिरा गांधी के नेतृत्व मे कांग्रेस पार्टी को ही करना है।

ये दूध के धोये महानुभाव जरा बताये कि क्या इनकी तमाम पार्टियो मे है कोई नेता । बड़े जोश से यह बात कही गई थी कि जनसंघ मे श्री अटल

[श्री भागवत झा आजाद]

बिहारी बाजपेयी को उत्तर प्रदेश का मुख्य मंत्री बनने के लिये मुक्त कर दिया है। इन तमाम बातों के बावजूद इन लोगों की क्या हालत हुई ? इनका स्वप्न चूर-चूर हो गया।

हम गणतंत्र में विरोधी पार्टियों का महत्व समझते हैं। हम जानते हैं कि गणतन्त्र में विरोधी पार्टियां रहनी चाहिये। ये लोग हमारी कठिनाइयों से फायदा उठाएं, इस बात को भी हम समझ सकते हैं। लेकिन क्या आग लगाना और सम्पत्ति लूटना सही है ? क्या आपोजिशन पार्टियों की यही भूमिका है ? अगर ये लोग समझते हैं कि चुनाव पद्धति में दोष है या चुनाव में हमने गड़बड़ी की है, तो उसको सुधारने के सारे प्रयत्न किये जाने चाहियें। इस बारे में हम पूर्णतया इन लोगों के साथ हैं, क्योंकि हम चाहते हैं कि बैलट बाक्स ही हमारा एकमात्र और अन्तिम उपाय रहे जिसके सहारे जनता के प्रतिनिधि पार्लियामेंट और विधान सभाओं में आयें।

हमारे ये मित्र कहते हैं कि मंहगाई बढ़ रही है। किसने यह बात नहीं कही ? हिन्दुस्तान के प्रधान मंत्री और उनकी सरकार ने भी यह बात कही है। हमने इन लोगों से अधिक इसकी आलोचना की है और हमने इन से अधिक ये सुझाव दिये हैं कि महंगाई को कम किया जाये। हमने अपनी पार्टी और अपनी सरकार से 100 रुपये के नोट्स का डीमानिटाइजेशन करने के लिये कहा है, लेकिन अभी तक सरकार इससे सहमत नहीं हो पाई है। ये लोग पीछे आग लगाने चलते हैं और हम आगे काम करने चलते हैं-हम में और इन लोगों में यही फर्क है।

हम समझते हैं कि बिहार का प्रश्न सारे हिन्दुस्तान के साथ जुड़ा हुआ है, जिस का उदाहरण हमने गुजरात में देखा। हमारे ये मित्र क्या चाहते हैं ? क्या वे चाहते हैं कि चुने हुये प्रतिनिधियों के दरवाजे पर पत्थर मार कर और उनके मुंह पर तारकोल लगाकर उन को इस्तीफा देने पर मजबूर किया जाये ? वे याद रखें कि हम भी मजबूत हैं और हम भी उनके मुंह पर तारकोल लगा सकते हैं। अगर सौ आदमी इनको घेर कर इनके मुंह पर तारकोल लगायें, या इनको घेर कर दें, तो ये कहेंगे कि हिन्दुस्तान के गृह मंत्री ने हमारी रक्षा नहीं की। प्रश्न यह है कि उस स्थिति में गणतंत्र कहां जायेगा।

गृह मंत्री से मैं यह निवेदन करूंगा कि वह विद्यार्थियों से सीधी बातचीत करें। मुझे खुशी है कि वह और रक्षा मंत्री तुरन्त बिहार गये, उन्होंने वहां की स्थिति को स्वयं देखा और वहां के विद्यार्थियों से बात की। जैसा कि मैंने कहा है, मेरा सुझाव यह है कि मंत्री महोदय उनसे सीधी बातचीत करें। उनके ठेकेदार ये एस० वाई० एस० जनसंघी, आर० एस० एस० वाले या आनंदमार्गी न हों। विद्यार्थी अपनी पढ़ाई के लिये सुविधाएं चाहते हैं। वे अपने शिक्षकों से मांग करते हैं कि उनको पढ़ाया जाये। वे सस्ते दामों पर पुस्तकें चाहते हैं सारा व्हाइट पेपर का क्वोटा अखबार उठा लेते हैं। बाजारों में पुस्तकें नहीं मिलती है। तो फिर विद्यार्थी कैसे पढ़ें ? गृह मंत्री उनकी कठिनाइयों पर विचार करें और उनकी अपूर्ण मांगों को पूर्ण करें।

एक दीर्घकालीन मांग यह है कि शिक्षा पद्धति में जो सुधार हो रहा है, उसको अविलम्ब उस उस बिन्दु पर लाया जाये, जहां शिक्षा के सहारे लोगों को रोजगार मिले, अर्थात् हमारी शिक्षा रोजगार-मुखी हो।

जहां तक आर्थिक क्षेत्र का संबंध है, सरकार ने बैंकों का राष्ट्रीयकरण किया है, मानोपलीज एन्ड रेस्ट्रिक्टिव ट्रेड प्रैक्टिसिज एक्ट पास किया है, जीवन बीमा का राष्ट्रीयकरण किया है। सरकार इस परिवर्तन को और आगे बढ़ाये, ताकि असमानता दूर हो, और असंतोष के गन्दे नालों में पलने वाले ये गन्दे कीड़े विद्यार्थियों को बहका न सकें।

मेरा अन्तिम और दीर्घकालीन, सुझाव यह है कि राजनैतिक और प्रशासनिक ढांचे में सुधार जाये—बिहार में भी और अन्य राज्यों में भी। आवश्यकता इस बात की है कि बिहार के प्रशासनिक एवं अन्य स्तरों पर आवश्यक परिवर्तन किये जायें—वे परिवर्तन किये जायें, जो वहां की जनता

और विद्यार्थियों को ग्राहक हो। हमें विश्वास है कि मंत्री महोदय इन मांगों पर विचार करेंगे।

मैं चाहता हूं कि विद्यार्थी इस पृष्ठभूमि को समझें। मैंने विद्यार्थियों के बीच 1939 से काम किया है मैं बिहार के विद्यार्थियों से निवेदन करना चाहता हूं कि वे अपनी मांगों के संबंध में इसको अपने साथ समझें। उन्होंने कहा है कि हम किसी पोलीटिकल पार्टी का सहारा नहीं लेते हैं। हम उनसे दूर खड़े हैं, लेकिन हम उनके साथ पूरी सहानुभूति रखते हैं। उनके नाम पर आगजनी और लूटपाट ये लोग करते हैं। जब गोली चलती है तो ये लोग पीछे हट जाते हैं और हिन्दुस्तान के लह-लहाते कुसुम, हमारे भाई और बेटे गोलियां खाते हैं।

मैं विद्यार्थियों से कहना चाहता हूं कि वे इन लोगों को कनडेम करें, इनको दूर हटायें और अपनी मांगों के संबंध में सीधे सरकार से वार्तालाप करें।

मैं आप का कृतज्ञ हूं कि आप ने बिहार के प्रश्न को स्पष्ट रूप से रखने का अवसर दिया।

**श्री ज्ञानेश्वर प्रसाद यादव** (कटिहार) उपाध्यक्ष महोदय मुझे एक कहावत याद आती है कि रोम जल रहा था और नीरो बांसुरी वादन कर रहा था। सम्राट अशोक की भूमि भगवान बुद्ध की भूमि—बिहार आज जल रहा है और बिहार की राजनीति को, बिहार के जनतंत्र को अपने धनतंत्र के बल पर जिन्होंने अपनी मुट्ठी में दबा रखा है आज वे दिल्ली में बैठ कर बांसुरी-वादन कर रहे हैं। सारा बिहार सिसकियां ले रहा है जनतंत्र कराह रहा है ऐसी स्थिति में उपाध्यक्ष महोदय, आज बिहार की स्थिति के बारे में आपने मुझे बोलने का अवसर दिया इस के लिए मैं आभार प्रकट करता हूं।

यह बात साफ जाहिर है कि वहां पर भुखमरी है, वहां पर जहालत है, वहां पर बेरोजगारी है, स्नातकों को कार्य नहीं मिल रहा है जबकि बिहार में कोयला है, लोहा है, अबरक है, मैंगनीज की कीमती खानें हैं फिर भी बिहार के लाडले आज रोजी रोटी के लिए मोहताज हैं, ऐसी स्थिति में बिहार के छात्र संघ ने—कम्युनिस्टों को छोड़ कर के—छात्र संघर्ष समिति बना कर अपनी आठ मांगें सरकार के सम्मुख रखीं थी।

1. बिहार के प्रत्येक महाविद्यालय एवं विश्वविद्यालय में अनिवार्य सदस्यता वाले प्रत्यक्ष चुनाव द्वारा छात्रसंघ की स्थापना की जाये।

2 शिक्षा व्यवस्था में आमूल परिवर्तन कर इसे रोजगारोन्मुख बनाया जाये।

3 डिग्री को आधार मान कर राष्ट्रीयकृत बैंकों से शिक्षित बेरोजगारों को उद्योग के लिए ऋण दिया जाये।

4 शिक्षित बेरोजगारों को काम दिया जाये या बेरोजगारी भत्ता दिया जाये।

5 महंगाई पर अविलम्ब रोक लगाई जाय, जमाखोरों या मुनाफाखोरों को कठोर दण्ड दिया जाये तथा छात्रों को सस्ते दर पर भोजन पुस्तक एवं पठन-पाठन के आवश्यक सामानों की आपूर्ति की जाये।

6 बिहार के प्रत्येक महाविद्यालय में समुचित छात्रावास की व्यवस्था की जाये।

7 छात्रवृत्ति की संख्या बढ़ाई जाये तथा छात्रवृत्ति की वर्तमान राशि का मूल्यांकन वर्तमान प्राइस इनडेक्स के आधार पर हो।

8 विश्वविद्यालय की नीति निर्धारण समितियां तथा सिनेट, सिनडिकेट एकेडेमिक काउन्सिल में छात्रों का प्रभावशाली प्रतिनिधित्व हो।

इन मांगों को जब बिहार सरकार ने नहीं माना इन मांगों पर विचार नहीं किया तो लाचार होकर छात्र संघर्ष समिति ने 18 मार्च को बिहार विधान सभा का घेराव करने का निर्णय किया। इस निर्णय की घोषणा करने के बाद कम्युनिस्टों के कनजों पर सांप लोटना शुरू हुआ। उन्होंने अपने छात्र फेडरेशन के माध्यम से 16 मार्च को बिहार के कलेक्टरेट पर धरना का आयोजन किया जिसके फलस्वरूप बेतिया में गोली चली और उसमें हिंसात्मक रूप आने के कारण दो छात्र मरे और 25 घायल हुए। इतना ही नहीं विद्याकर कवि जो बिहार के शिक्षा मंत्री हैं बड़े ही सज्जन और

[श्री झामेश्वर प्रसाद यादव]

सरल स्वभाव के हैं बीमार अवस्था मे पड़े हुए थे, उनके डेरे पर पथराव किया और जब प्रदर्शन-कारियों से मिलने के लिए वह बाहर आये तो उनके कुरते को फाड डाला उनके साथ धक्कामुक्की की और इतना ही नही उसी दिन सर्चलाईट प्रेस के ऊपर छात्र फेडरेशन के लोगो ने जाकर नारेबाजी की, ईंट पत्थर फेंके और एटैक किया। इन सब घटनाओं का उल्लेख गृह मंत्री महोदय की रिपार्ट मे कल नही मिला। मालूम पडता है कि शायद दीक्षित जी उसी भाषा को समझ रहे है जिस भाषा मे उन्होंने कम्युनिस्टो के साथ गेलाइस किया है और उसी गेलाइस के कारण उन्होने उस घटना का जिक्र नही किया।

**श्री उमाशंकर दीक्षित** 18 तारीख का प्रश्न उठा था तो हमने समझा कि 18 तारीख की घटनाओं के सम्बन्ध मे आप जानना चाहते है उससे पीछे की जितनी भी घटनाएं हैं उनके बारे मे भी यहा बताने मे और उनको स्पष्ट यहा रखने म हमे किसी प्रकार की आपत्ति नही है चाहे वह कम्युनिस्ट पार्टी हो या कोई भी पार्टी हो इससे उसका क्या सम्बन्ध है?

**श्री जगन्नाथ राव जोशी** (शाजापुर) : आपको यह निर्देश दिया गया था कि बिहार की स्थिति पर वक्तव्य दे। बिहार की स्थिति पर हम वक्तव्य चाहते थे। वृद्धावस्था मे इतना पक्षपात ठीक नही है।

**श्री झामेश्वर प्रसाद यादव** उपाध्यक्ष महोदय, 18 तारीख की सुबह छात्र संघर्ष समिति के विद्यार्थीगण विधान सभा और सेक्रेटेरिएट के रास्ते पर धरना देकर बैठ गए थे। उससे पहले 17 तारीख की रात को कम्युनिस्ट पार्टी के कार्यालय मे मीटिंग हुई थी और यह निर्णय हुआ था कि इस आंदोलन का बिल्कुल टॉय-टॉय फिस कर देना है और इसको हिंसात्मक रूप दे देना है। तो 18 तारीख को इधर विद्यार्थी विधानसभा के सामने धरना पर बैठे हुए थे और उधर सर्चलाईट पर छात्र फेडरेशन के द्वारा 11 बजे आग लगा दी गई। आग लगाने के बाद वह जो गुंडागर्दी करने वाला गिरोह था स्टूडेंट फेडरेशन के नेतृत्व मे विधान-सभा की ओर बढ़ा। विधानसभा भवन के बगल मे पर्यटन विभाग का कार्यालय है, वहां पर उन्होंने आग लगाई। उसके बाद इन्हीं गुंडा तत्वो ने टावर मे आग लगा कर सी०आई०डी० के कार्यालय मे फेंका और सी०आई०डी० ने पिस्तौल तान कर लालबिहारी प्रसाद कम्युनिस्ट पार्टी के एम०एल०ए० जो उस मास का नेतृत्व कर रहे थे उनको उसी समय गिरफ्तार किया। आश्चर्य की बात है उसी मास ने सर्चलाईट की बिल्डिंग मे आग लगाई, उसी मास ने पर्यटन विभाग के कार्यालय मे आग लगाई और सी०आई०डी० के कार्यालय मे आग लगाने के वक्त लालबिहारी प्रसाद कम्युनिस्ट पार्टी के एम०एल०ए० को पकडा तो उसकी सूचना और उनकी गिरफ्तारी की सूचना आल इंडिया रेडियो पर नही दी और न बिहार रेडियो पर दी, न हमारे गृह मंत्री दीक्षित जी ने उस घटना का उल्लेख किया जबकि सोशलिस्ट पार्टी के नेता श्री कर्पूरी ठाकुर, जनसंघ के उपाध्यक्ष श्री ठाकुर प्रसाद श्री रुद्रप्रसाद सारंगी भोला प्रसाद सिंह, धनिक प्रसाद मंडल और चन्द्रशेखर इन सब को उनके आवास स्थल पर जाकर गिरफ्तार किया गया और इसकी घोषणा कर दी गई कि ये लोग पकड़े गये। लेकिन जो आग का पलीता अपने हाथ मे लेकर फिर रहे थे उनके बारे म घोषणा नहीं की और उनके पकडे जाने की भी घोषणा नही की।

इतनी ही बात नही जिस समय बिहार विधान सभा के सचिव के घर म आग लगाई गई तो सारे सचिवालय के कार्यालय में उत्तेजना हो गई और सचिवालय के कर्मचारी विधानसभा के सचिव मिश्रा जी के साथ मिनिस्टर साहब के सामने बिहार विधान सभा के भीतर घुस गये और उन्होने कहा कि तुमने हमारे सचिव को प्रोटेक्शन नहीं दिया इसलिए हम कामकाज चलने नहीं देंगे। हिन्दुस्तान के इतिहास में ही नही, जनतंत्र के इतिहास मे यह पहली घटना है कि बिहार विधान सभा के भीतर मिनिस्टरो के अंगरक्षकों ने गोलियां चलाई। यह दूसरी बात है कि कोई घायल नही हुआ। आप भले ही कहते रहें कि यह आर०एस० एस० के लोग हैं, ये जनसंघ के लोग हैं, ये संगठन कांग्रेस के लोग है, लेकिन सी०पी०आई० के लोग भी हैं उसके बारे में आप बोलते नहीं हैं। मैं

कहना चाहता हूं कि एक भी आर०एस०एस० का कार्यकर्ता वहां नहीं पकड़ा गया, एक भी जनसंघ का कार्यकर्ता आग लगाने के समय नहीं पकड़ा गया . (व्यवधान)

उपाध्यक्ष महोदय सर्चलाईट आजादी के आंदोलनकाल में बिहार के स्वातन्त्र्य सेनानियों का बिल्कुल स्वर मुखरित करता था। उस पेपर के ऊपर .... इस प्रकार की जो घटनाएं घटी है ये कोई नई बात नहीं है इससे पांच दिन पहले गफूर साहब ने सर्चलाईट और प्रदीप को मारे एडवरटाईजमेंट बन्द कर दिए थे और ये समाचार पत्र उनके कोपभाजन बने थे। इतना ही नहीं गफूर साहब ने खाद्य मंत्री को डिसमिस करने के बाद एक खाद्य सलाहकार समिति का नामांकन किया था और उस खाद्य समिति ने मंत्री स्तर पर दर्जा दो पत्रकारों को दिया गया था जिसकी शिकायत प्रेस परिषद् में सर्चलाईट के एडिटर ने की थी। मैंने उसका प्रश्न उठाया था जो कि अतारांकित प्रश्न संख्या 3118 था उसमें धर्मवीर जी ने कल ही जवाब दिया था कि यह प्रेस परिषद् के विचाराधीन है। इस प्रकार से बिहार की सरकार सर्चलाईट के एडिटर से और प्रदीप से चिढ़ी हुई थी और इसलिए जानबूझ कर ऐसा किया गया।

इस काण्ड में, उपाध्यक्ष महोदय, हमारे धनतंत्र में जिनको नकद नारायण मिश्र कहा जाता है, वे बिहार की राजनीति में नये-नये खेल खिला रहे हैं, उन्होंने बिल्कुल मोटिवेट हो कर बदला लेने की भावना से कम्युनिस्टों के साथ साठ-गांठ कर के उस प्रेस को जलवा दिया।

इतना ही नहीं यह ता० 20 की घटना है—ता० 20 को 500 आदमियों की उत्तेजित भीड़ ने, जिनमें छात्र भी थे, असामाजिक तत्व भी थे, उन लोगों ने कलक्टोरेट, पुलिस स्टेशन पर पथराव किया। ता० 21 को "इंडियन नेशन" में निकला है कि उन लोगों ने वायलेंट हो कर पथराव किया। उसके बाद वे लोग कोसी फ्लड कन्ट्रोल आफिस की तरफ बढ़े जहां उन्होंने आग लगा दी, जहां नगेन्द्र नाथ साहू, सी०पी०आई० लीडर को पकड़ा गया लेकिन आज इस बात को छिपाया जा रहा है, क्योंकि कम्युनिस्टों के साथ आप का एलाइंस है। गफूर मन्त्रिमण्डल अल्प-मत के बल पर टिका हुआ है और यह गुण्डागर्दी करा रहा है।

उपाध्यक्ष महोदय, अगर वहां की जनता की भावना का आदर नहीं किया जायेगा तो फिर आगे क्या होगा, कोई कह नहीं सकता। अब मैं एक अन्तिम बात कह कर अपना वक्तव्य समाप्त करना चाहता हूं और वह यह है कि आज लगातार 4–5 सालों से बिहार की हालत खराब है। 1971 में सारा बिहार बाढ़ से त्रस्त रहा, 1972 में सूखाग्रस्त रहा, 1973 में बारिश कम होने और नहरों में पानी न मिलने के कारण धान की पैदावार नहीं हुई। इसलिये वहां की स्थिति इतनी भयावह हो गई कि केन्द्र से गेहूं मांगा गया, चावल मांगा गया, लेकिन क्या मिला—सी०आर०पी० के नौजवान, आर्मी के नौजवान, जो वहां जाकर निरीह जनता पर गोलियों की वर्षा कर रहे हैं और इस दरमियान में लगभग 70 आदमी मारे गये। ऐसी स्थिति में मैं चाहूंगा गृह मंत्री यदि वास्तव में वहां की समस्या का समाधान चाहते हैं तो विद्यार्थियों की मांगों को जिनमें एक मांग शिक्षा में आमूल-चूल परिवर्तन की है, उन सारी मांगों को मान लें और हमारे जो बच्चे शहीद हुए हैं, मारे गये हैं उनका मुआवजा दें। इस प्रकार की स्थिति का सही आकलन होना चाहिये कि ये सब कार्य आर०एस०एस० करा रहा है या सी०पी०आई० के लोग करा रहे हैं—इस बात की जांच होनी चाहिये—इससे स्पष्ट पता लग जायेगा कि वास्तव में कौन चोर है और कौन साहूकार है। राष्ट्रीय स्वयं सेवक संघ जो एक उदात्त राष्ट्रवादी संस्था है, उसके सम्बन्ध में जो बातें कही जाती हैं उचित नहीं है, जिनके हाथों में खून लगा हुआ है उनको छोड़ा जा रहा है। वस्तु स्थिति की जानकारी के लिये तमाम विषयों पर एक जांच आयोग बैठाया जाये जो उचित जांच करके वहां की स्थिति को देखे, साथ ही साथ विद्यार्थियों की मांगों पर सहानुभूतिपूर्वक विचार किया जाये।

**श्री सतपाल कपूर** (पटियाला) : डिप्टी स्पीकर साहब, श्री भागवत झा आजाद ने, जो बिहार के मेम्बर हैं, साफ़ तौर पर कहा है कि स्टूडेंट्स की जितनी मांगें हैं हम उनका पूरी तरह से समर्थन करते हैं। सारे मुल्क में आज यह सवाल पैदा हो रहा है कि स्टूडेंट्स की मांगें और मंहगाई के खिलाफ़ जनता का गुस्सा, लोगों की आवाज़ इसको किस तरह से टैकल किया जाये। सारे मुल्क में मंहगाई और बेकारी है—इस बात से कोई इन्कार नहीं करता, लेकिन सवाल यह है कि किन पालिसियों पर चल कर हम मंहगाई के सवाल को हल कर सकते हैं। अगर इस ढंग से, जिस ढंग से आज हम चल रहे हैं, चलते रहें तो मंहगाई का मसला हल हो सकता है, बेकारी का मसला हल हो सकता है, मौजूदा पालिसियों पर चल कर, तो हमारे मुल्क में कुछ ऐसे लोग भी हैं जो यह समझते हैं कि आज की सियासत को बदलने की जरूरत है और बदलने के लिये जरूरी है कि लोगों के गुस्से का फायदा उठा कर इस मुल्क में तोड़ फोड़ की जाये। हम आज क्या देख रहे हैं आर० एस०एस० के लोग सारे मुल्क में एक फिज़ा पैदा कर रहे हैं और वह फिज़ा है....... (**व्यवधान**) .....इस मुल्क में फासिज्म आये, वह फिज़ा है इस मुल्क में जम्हूरियत का राज न रहे।

इलैक्शन लड़ना सबका हक है। कछवाय साहब भी यहां इलैक्शन जीत कर आये हैं, सभी लोग इलैक्शन जीत कर आये हैं, लेकिन जब इलैक्शन में हार जायें तो कहते हैं कि यह इलैक्शन का सिस्टम गलत है, हमें इस इलैक्शन के सिस्टम को बदलना है। यह बात समझ में आ सकती है कि आप इलैक्शन के तौर-तरीके को बदलना चाहते हैं, लेकिन इलैक्शन हारने के बाद आप यह कहें कि असेम्बली भंग करो, क्योंकि इलैक्शन का तरीका गलत है, यह बात कुछ समझ में नहीं आती है। इलैक्शन में आप का विश्वास नहीं रहा इस मुल्क में ऐसी फिज़ा पैदा की जा रही है कि लोगों का इलैक्शन में कोई विश्वास नहीं रहा है। पीलू मोदी साहब भी यही बोलने लगे हैं इन की हालत यह है कि यू०पी० और उड़ीसा के इलैक्शन में बहुत बुरी तरह से हारे हैं, इसलिये यहां बौखला रहे हैं श्री उस बौखलाहट में समझते हैं कि इस मुल्क में फासिज्म लाया जाये।

स्टूडेंट्स की मांगों के साथ हमारा कोई एतराज़ नहीं है गवर्नमेंट उन मांगों को मन्जूर करे, इस बात में कोई एतराज़ नहीं है, बल्कि हम को खुशी होगी उनके साथ हमारा समर्थन है ताईद है सपोर्ट है, लेकिन जब स्टूडेंट्स जलूस निकालते हैं तो आग लाने कौन जाता है, तेल लेकर कौन जाता है, पेट्रोल लेकर कौन जाता है? ये आर० एस०एस० के लोग आग लगाने की बात करते हैं आग लगाते हैं, जो इन को फण्ड न दे, चन्दा न दे, उसका मकान फूंकना, उसकी दुकान फूंकना इन का हक है। पावर की टेम्पटेशन कुछ ऐसी है.... (**व्यवधान**)....हमारे अटल बिहारी वाजपेयी जी अपने दिमाग में एक ख्याल बना कर बैठ गये कि उनको यू०पी० का चीफ़ मिनिस्टर होना चाहिये। लेकिन जब यू०पी० के चीफ़ मिनिस्टर नहीं बन पाये तो भागे भागे ता० 16 मार्च को पटना पहुंचे, आनन्द मूर्ति के पास जाकर उन्होंने एक साजिश की। उनके साथ समर गुहा, प्रसन्न भाई मेहता और राज्य सभा के मेम्बर श्याम लाल यादव भी गये और उन्होंने साजिश की कि स्टूडेंट्स अपनी बात कहेंगे, लेकिन आनन्द मूर्ति के लोग और आर०एस०एस० के लोग वहां जा कर एक तहरीक करेंगे, आग लगायेंगे, इस मुल्क में फासिज्म के बीज बोयेंगे।

डिप्टी स्पीकर साहब, आर०एस०एस० के लोग सरमायेदारों के एजेंट है। ये लोग इस मुल्क की उन नीतियों को तबदील करना चाहते हैं जिनके ज़रिये इस मुल्क में सरमायेदारों का खात्मा हो सकता है। ये लोग चाहते हैं—फासिज्म के ज़रिये, लूट और आगजनी के ज़रिये, इस मुल्क की उन पालसियों को रोक दें, जिनके ज़रिये आज श्रीमती इन्दिरा गांधी इस मुल्क से सरमायेदारी को खत्म करना चाहती है। ये चाहते है कि अनाज का व्यापार इन व्यापारियों के हाथ में रहे, फ्री-एन्टरप्राइज़ की पोलिटिक्स चलती रहे]। इनके दिमाग में यह बात फंसी हुई है कि हमको फ्री-एन्टरप्राइज़ की पालिसी को सपोर्ट करना है, अनाज के व्यापारियों को आज़ादी दिलानी है।

पीलू मोदी साहब भी इन्हीं के साथी हैं, ये इन फासिस्टों से अलग नहीं हैं, ये भी सियासत में पिटे हुये मोहरे हैं, पीलू मोदी, अटल बिहारी बाजपेयी, आर० एस० एस० ये सभी पिटे हुये मोहरे हैं। जनता के रेजेक्ट किये हुये मोहरे हैं। हमें समझाया जाता है कि जमहूरियत में विश्वास करो। इनका जमहूरियत में विश्वास कैसे होगा? अगर चौधरी चरण सिंह 24 हजार वोटों से जीत जायें तो जमहूरियत ठीक है, अगर जगन्नाथराव जी जोशी चुनाव जीत जायें तो जमहूरियत ठीक है लेकिन अगर चुनाव में पिट जायें तो फिर जमहूरियत का तरीका सही नहीं है। सियासत के पिटे हुये यह मोहरे इस मुल्क में फासिज्म का रास्ता अपनाना चाहते हैं लेकिन मैं इनको बताना चाहता हूं कि इस मुल्क की जनता इस बात को कभी गवारा नहीं करेगी। यह लोग चाहते हैं कि चन्द जगहों पर आग लगाकर और दो-चार जगहों पर हल्ला-गुल्ला मचाकर इस मुल्क की पालिसीज को चेंज कर देंगे, श्रीमती इन्दिरा गांधी की नीतियों को बदल देंगे और इस मुल्क में फासिज्म ले आयेंगे लेकिन यह इनकी गलती है। इस मुल्क के लोगों का अटल विश्वास जमहूरियत पर है, इस मुल्क के लोगों का अटल विश्वास समाजवाद पर है और वे कभी भी इन फासिस्ट ताकतों को आगे नहीं आने देंगे। अगर यह इन निकम्मे तरीकों से सोचते हैं कि मुल्क की नीतियां चेंज हो जायेंगी और मुल्क में फासिज्म आ जायेगा तो यह इनकी गलती है, यह जिस तरह से भी चाहें मुकाबला कर के देख लें। इस देश में जो एलेक्शन्स हुये उसमें इन्होंने मुकाबला किया, यू० पी० में, उड़ीसा में और बिहार में इन्होंने मुकाबला किया और दो साल के बाद फिर लोक सभा के चुनाव आने वाले हैं। अगर इनके दिमाग में यह वहम हो कि स्टूडेन्ट्स को आगे करके (व्यवधान) मैं यहां पर नामिनेट होकर नहीं आया हूं, चुनाव में जमानतें जब्त करा कर..

**श्री पीलू मोदी** : इसीलिये मुझे चुनाव पर विश्वास नहीं रहता है।

**श्री सतपाल कपूर** : श्री पीलू मोदी और उनकी जो पार्टी है उसको चुनाव पर विश्वास नहीं रहता।

**श्री पीलू मोदी** : आपके चुनाव पर।

**श्री सतपाल कपूर** : इनके दोस्त जो इस देश के बाहर बैठे हैं वे इनकी तारों को हिलाते हैं कि किसी तरह मुल्क में ऐसे हालात बनाओ जिससे हमारा सामान बिक सके, हमारी नीतियां चल सकें, डिफेन्स का माल बिक सके और अमरीकन पूंजीवादी पी० एल० 480 सर्वाइव हो सके। इनकी पालिसी इस मुल्क में सर्मायेदारी को मजबूत करने की है। इनके दोस्त चाहते हैं कि किसी न किसी तरह से इस मुल्क में पी० एल० 480 सर्वाइव हो। इसलिये इनकी पालिसी के बारे में कोई कन्फ्यूजन नहीं है। मैं आर० एस० एस० वालों से कहना चाहता हूं क्या आपका जमहूरियत पर विश्वास है? (व्यवधान) जमहूरियत पर आपका विश्वास हो नहीं सकता है। इनका विश्वास के० के० बिड़ला और डालमिया पर है और वह भी इनसे कोई अलग नहीं है। (व्यवधान)

**श्री हुकम चन्द कछवाय** (मुरैना) : कांग्रेस पार्टी में 50 एम० पी० बिड़ला के हैं।

**श्री सतपाल कपूर** : जब यहां पर बैंक नेशनलाईजेशन करने का सवाल आया, जब प्रीवी पर्स बन्द करने का सवाल आया, जब लैंड रिफार्म्स का सवाल आया या जब फूडग्रेन्स के स्टेट टेक ओवर का सवाल आया तब यह सब बातें तय हो चुकी हैं कि कौन कुलक्स के साथ था और कौन नहीं था। यह तो जहनी तौर पर गुलाम हैं और वैसे भी गुलाम हैं।

**श्री पीलू मोदी** : यह मास्को के गुलाम हैं, बिड़ला के गुलाम हैं और पैसे के गुलाम हैं।

**श्री सतपाल कपूर** : मैं आपकी मार्फत सरकार से मांग करना चाहता हूं कि सरकार फौरी तौर पर आर० एस० एस० जैसे फासिस्ट आर्गेनाइजेशन पर पाबंदी लगाये। (व्यवधान) यह तो जनसंघ के हैं, आर० एस० एस० के नहीं है फिर इनको क्यों हमदर्दी है। आर० एस० एस० पार्टी का यहां पर कोई नहीं है।

**श्री जगन्नाथराव जोशी** : मैं यहां हूं।

श्री सतपाल कपूर : मैं चाहूंगा कि तोड़-फोड़ में विश्वास करने वाली आर० एस० एस० जैसी फासिस्ट पार्टी पर पाबन्दी लगाई जाये। इस मुल्क की जनता समाजवाद चाहती है। इस मुल्क की जनता जमहूरियत चाहती है। इस देश की जनता मेंहगाई का हल चाहती है, बेकारी का हल चाहती है और इसके लिये जितने भी कदम उठाये जा रहे हैं उनको तेजी से उठाया जाये ताकि सर्मायदारों के जो दलाल हैं उनका मुंह काला हो सके।

श्री मधु लिमये (बांका) उपाध्यक्ष महोदय, कल बिहार की स्थिति पर गृह मंत्री जी का वक्तव्य सदन में हुआ। हम लोग उम्मीद करते थे कि 18 तारीख को बिहार में जो कुछ भी हुआ उसकी जो आर्थिक पृष्ठभूमि है उस पृष्ठभूमि को वे सदन के सामने रखेंगे लेकिन यह अफसोस की बात है कि गृह मंत्री जी ने जो वक्तव्य यहां पर दिया वह अधूरा, गुमराह करने वाला और पक्षपातपूर्ण था। इस जन-असंतोष के कारण क्या है, इसका विस्फोट देश में क्यों हुआ उसका कोई विश्लेषण इनके वक्तव्य में नहीं था। बिहार में इस तरह का विस्फोट होना एक माने में अनिवार्य था क्योंकि एक अर्से से बिहार का कंगालीकरण हो रहा है, विकास का काम ठप्प है, कृषि उत्पादन में कटौती हुई है और बेकारी बढ़ रही है। ऐसी हालत में सरकार के द्वारा जो समुचित कार्यवाही होनी चाहिये वह एक अर्से से नहीं हो पाई। इसी लिये इस असंतोष का विस्फोट बिहार में हुआ है। केवल विरोधी दलों पर कीचड़ उछालने, दोषारोपण करने से इस स्थिति से इन्कार नहीं किया जा सकता है कि सरकार की गलत और निकम्मी नीतियों के कारण आज बिहार में यह स्थिति उत्पन्न हुई है।

यह 14 तारीख का "इंडियन नेशन" है जो कांग्रेसी विरोधी अखबार नहीं है, श्री ललित नारायण जी का समर्थक है, उसने 14 तारीख को अपने एडिटोरियल में क्या कहा है, उसके दो तीन जुमले मैं आपके सामने रखना चाहता हूं। यह अकेला अखबार बचा है क्योंकि सर्चलाइट को जला दिया गया आप लोगों के द्वारा।

श्री उमाशंकर दीक्षित : यह पत्र कांग्रेस समर्थक नहीं है। कोई भी नियमित रूप से इसके आर्टिकिल पढ़े तो स्वीकार करेगा कि यह कांग्रेस समर्थक नहीं है।

श्री मधु लिमये : मैं जानता हूं यह श्री ललित नारायण जी का समर्थक है।

*The Indian Nation* says :

"Congress legislators, be they ministerialists or dissidents, have repeatedly told Chief Minister Ghafoor what is happening in Gujarat may happen in Bihar also if the Government does not take effective steps to check price rise, hoarding, profiteering, adulteration etc. Opposition parties and detached people have also been giving this warning to the Government. But that was dismissed as politically motivated. Is the warning given by the Congress legislators also politically motivated ?"

यह 14 तारीख को कहा। तो कांग्रेसी विधायक स्वयं बिहार में गफूर मंत्रि-मण्डल को चेतावनी दे रहे थे कि यदि दाम वृद्धि के ऊपर रोक नहीं लगायी गई, इजारेदारी के ऊपर रोक नहीं लगाई गई और इसी तरह अभाव की स्थिति बनी रही तो गुजरात की पुनरावृत्ति बिहार में भी हो जायेगी। यह कांग्रेसी कहते थे। तो आज विरोधी दलों का नाम लेकर यह लोग क्या चिल्ला रहे हैं। यह 14 तारीख का इनके द्वारा चेतावनी दी गई।

मान्यवर, बिहार की पृष्ठभूमि का मैं आपके सामने रखना चाहता हूं। 1961 की जन-गणना के बाद बिहार में इतनी तेजी से कंगालीकरण की प्रक्रिया चल रही है कि इसकी ओर अगर आप ध्यान नहीं देंगे तो इससे भी बड़ा विस्फोट बिहार में हो जायेगा, यह मैं कहना चाहता हूं। दो सेंसस के बीच में, 1961 और 1971 के बीच में, जहां समूचे भारत में काम करने वालों की आबादी में काश्तकारों का अनुपात 52 प्रतिशत से घट कर 42 प्रतिशत रह गया खेतिहर मजदूरों का अनुपात 16 फीसदी से बढ़ कर 25 फीसदी हो गया। यह

अखिल भारतीय आंकड़े हैं। लेकिन बिहार की स्थिति विशेष चिन्ताजनक है। यहां 1961 में काश्तकारों का अनुपात 58 8 प्रतिशत था, 10 साल के अन्दर वह घट कर 42.3 प्रतिशत रह गया और बहुत बड़ी मात्रा में गरीब किसान खेतिहर मजदूरों की सेना में भर्ती हो रहे हैं। जहां खेतिहर मजदूरों का अनुपात 1961 के अनुसार 22 9 प्रतिशत था, 10 साल के बाद 38.2 प्रतिशत हो गया। 38 प्रतिशत बिहार में खेतीहीन और भूमिहीन लोग हैं। इनके लिये यदि गल्ले का इन्तजाम नहीं किया जायेगा तो उनकी क्या स्थिति होगी ?

बिहार कमी का इलाका है और वहां विगत साल में कुछ इलाकों में अभाव की स्थिति थी और चावल का दाम साढ़े तीन से चार रु० किलो कई इलाकों में है। मक्का का दाम ढाई रु० से तीन रु० किलो हो गया। ऐसी स्थिति में यह गरीब लोग क्या करेंगे? तो एक पृष्ठभूमि यह असतोष की थी। उसके बारे में एक शब्द भी गृह मंत्री जी ने नहीं कहा कि इस को दूर करने के लिये सरकार क्या कर रही थी और क्या करने वाली है।

उपाध्यक्ष महोदय, मैं अनाज और गल्ले के बारे में आप के सामने कुछ आंकड़े रखना चाहता हूं। मैं जिन सूबों के आंकड़े देने वाला हूं उन में बिहार की आबादी बहुत ज्यादा है, गरीब लोगों की संख्या भी बिहार में सबसे अधिक है। गल्ले की सब से कम मांग बिहार ने की थी लेकिन बिहार को गल्ला सब से कम दिया गया। केरल ने 13 लाख 48 हजार टन गल्ला मांगा। 75 प्रतिशत केरल की मांग को पूरा किया गया। पश्चिम बंगाल ने 25 लाख 70 हजार टन गल्ला मांगा और 73 प्रतिशत उनकी मांग को पूरा किया गया। महाराष्ट्र ने 36 लाख 83 हजार टन गल्ला मांगा, 68 प्रतिशत मांग को पूरा किया गया, और जिस गुजरात में उत्पादन हुआ उसने 18 लाख टन अनाज मांगा, 45 प्रतिशत मांग को सिर्फ पूरा किया गया। लेकिन बिहार ने केवल 17 लाख 40 हजार टन गल्ला मांगा और आप ने इतनी कम मांग करने के बाद भी सिर्फ 27 प्रतिशत मांग को पूरा किया है। इतनी कम मांग करने के बाद भी अगर इस गरीब सूबे की केवल 27 प्रतिशत मांग पूरी की जायेगी तो क्या आप सोचते हैं? कब तक लोग इस बात को बर्दाश्त करेंगे ?

जहां तक कृषि उत्पादन का सवाल है सरकार की गलत नीतियों के चलते जब पंजाब, हरियाणा में हरित क्रान्ति हो रही थी, सरकार की गलत नीतियों के कारण बिहार में कृषि उत्पादन हर साल 2 प्रतिशत घट रहा था। और जहां तक सीलिंग का सवाल है क्या हम बात से इन्कार कर सकते हैं कि सीलिंग के कानून पर बिहार में बिल्कुल अमल नहीं हुआ है। आज भी कई ऐसे बड़े बड़े जमींदार हैं कांग्रेस पार्टी के समर्थक है, मंत्रिमन्डल के हैं, जिन के पास 25, 25, 30 30 हजार एकड़ भूमि है और जो लैवी में बिल्कुल गल्ला नहीं देते हैं। यह भी हुआ है बिहार में कि इन बड़े जमींदारों ने जो कांग्रेस पार्टी के समर्थक हैं, राशन का गल्ला खरीदा रिश्वत देकर और वही लैवी में दिया और अपना जो गेहूं है उसको कलकत्ते की मंडियों में या दूसरी मंडियों में 150 रु० क्विन्टल की दर से बेचा है।

इधर दो साल से मान्यवर, बिहार में लोग रबी की फसल करने लगे। लेकिन 76 रु० गेहूं का दाम देकर और फर्टिलाइजर नियन्त्रित दाम से दुगने दाम पर बेच कर आप ने छोटे और मध्यम श्रेणी के किसानों का बरबाद किया। दो साल से रबी की फसल की ओर अभिमुख हो रहे थे, लेकिन सिंचाई का कोई इन्तजाम नहीं है। एक विशेषज्ञ की बात मैं आप के सामने रखना चाहता हूं। यह सिंचाई वाला विशेषज्ञ कहता है

"The cost of the completed major and medium irrigation schemes in Bihar was the lowest only Rs 516 per hectare as compared to Rs. 793 in Uttar Pradesh, Rs 806 in West Bengal and as high as Rs. 3,432 in Mysore"

तो सिंचाई का खर्चा बिहार में सब से कम होने के बाद योजना मंत्री श्री धर सिंचाई योजना की ओर कोई ध्यान नहीं दे रहे हैं।

छात्रों की मांगों की बात की गई। उनकी मांगें बहुत मामूली छात्रवृत्ति की मांग है। महंगाई बढ़

[श्री मधु लिमये]

गई है, यह केवल ऐलान कर रहे है। इससे कोई नतीजा नहीं होगा। सिर्फ कागज की बात कहता हूं कि क्या कागज का दाम एक साल में दुगुना नहीं हुआ। एक ट्रक बांस 6 रु० में बिड़ला की ओरियन्ट पेपर मिल को मिलता है तीन ट्रक बांस 18 रु० का हो गया उससे एक टन कागज बनता है जिसकी कीमत आज 1,500 रु० टन है। आप लोग क्या कर रहे है? आप की सरकार है लेकिन कागज का दाम ओरियन्ट पेपर मिल के कागज का दाम डबल हो गया 18 रु० के कच्चे माल पर कागज मिल 1,500 रु० कमा रही है। क्या करेंगे छात्र? अगले साल पाठ्य पुस्तके छपेगी कि नहीं इसके बारे में कुछ पता नहीं है।

फर्टिलाइजर के बारे में मेरे एक प्रश्न के उत्तर में कहा गया उत्तर प्रदेश में जैसे चुनाव नजदीक आया तो पहले 6 महीने में 2 लाख टन फर्टिलाइजर उत्तर प्रदेश को दिया। लेकिन सितम्बर के बाद जैसे ही चुनाव नजदीक आया मेरे प्रश्न के उत्तर में कहा 2 लाख 80 हजार टन फर्टिलाइजर चुनाव के अवसर पर उत्तर प्रदेश को दिया गया। यानी 40 प्रतिशत का इजाफा हुआ।

SHRI K. P. UNNIKRISHNAN: He is misleading the House. This has been denied in the House by the Minister Mr. Borooah.

**14.00 hrs.**

**श्री मधु लिमये**: यह प्रश्न है सुन लीजिये। यह माननीय फखरुद्दीन अली अहमद ने कहा है वितरण का काम उनका है बरुआ साहब का नहीं। बरुआ जी का काम पैदावार का है और माननीय फखरुद्दीन अली अहमद का काम वितरण का है उन्होंने ही यह आकड़े दिये है सितम्बर, अक्तूबर, नवम्बर, दिसम्बर, जनवरी और फरवरी के इन तीन क्वार्टर्स में पहले क्वाटर में 1 लाख 65 हजार टन और दूसरे क्वार्टर में 1 लाख 16 हजार 670 टन कुल मिला कर 2 लाख 80 हजार टन फर्टिलाइजर दिया। जबकि पहले 6 महीनों में 2 लाख टन था। जबकि पहले दो लाख टन था। 6 महीने में 40 प्रतिशत वृद्धि हो गई।

फर्टिलाइजर्स की स्थिति क्या है। उसका आज दाम अनियंत्रित है। साढ़े बावन रुपये बड़े बोरे का उसका दाम है और बिहार के किसानों को वह 100 रुपये और 110 रुपये में मिल रहा है। तो मैं समझता हूं कि नीतियों की विफलताओं और असफलताओं के कारण बिहार में यह सारा जन-असन्तोष पैदा हुआ है। मैं अपने उन विरोधियों से भी कहना चाहता हूं जो कि आर०एस०एस० और आनन्द मार्गियों का दोष देंगे। इसमें से कुछ कम्युनिस्टों का दोष देंगे लेकिन मैं किसी का दोष नहीं देता हूं। मैं गफूर साहब और इन्दिरा जी की सरकार का दोष देता हूं, मैं किसी विरोधी पार्टी का दोष नहीं देता हूं (**व्यवधान**) मेरे पास गफूर साहब का भाषण है, आप के ऊपर भी उन्होंने लांछन लगाया है। आप एक दूसरे से क्या लड़ रहे हैं।

मैं मांग करना चाहता हूं कि गफूर सरकार ने अपना निकम्मापन साबित किया है और उन के इस्तीफे की मांग श्री जय प्रकाश नारायण जैसे आदमी ने की है। मैं आप से कहना चाहता हूं कि वह निकम्मी सरकार है।

SHRI YAMUNA PRASAD MANDAL (Samastipur): That great soul is not present here.

**श्री मधु लिमये**: वे सदन में मौजूद नहीं है, लेकिन वह इस दुनिया में तो है। वे अभी चल नहीं गये है और उन्होंने मांग की है कि गफूर साहब के मंत्री मण्डल को इस्तीफा दे देना चाहिये, लेकिन अगर गफूर साहब इस्तीफा नहीं देंगे, तो अब समय आ गया है कि केरल में 1957 में आप ने बिला वजह कम्युनिस्ट हुकूमत को बर्खास्त किया था और इतनी असफलताओं के बाद भी अगर आप गफूर साहब की सरकार को बनाये रखेंगे तो मैं आप से कहना चाहता हूं कि केवल गफूर साहब के मंत्री मंडल के इस्तीफा की ही मांग मैं नहीं करता हूं बल्कि बिहार की विधान सभा के बर्खास्त करने की मांग भी मैं करता हूं और साथ ही साथ इस लोक सभा को भी जिस ने अपना निकम्मापन साबित किया है और गरीबी हटाओ, बेकारी हटाओ के नाम पर यह चुनाव

जीती है, लेकिन गरीबी मिटाने की बजाये गरीबों को मिटाया है, ..(व्यवधान)..इसलिये समय से अगर कार्यवाही नहीं की गई, तो समूचे देश, से क्या गुजरात, क्या बिहार, क्या पश्चिम बंगाल और क्या महाराष्ट्र, सभी जगहों से यह मांग आयेगी कि इस निकम्मी लोक सभा को भी बर्खास्त कर दिया जाये और बिहार की विधान सभा को बर्खास्त किया जाये ।

**श्री विभूति मिश्र** (मोतीहारी) : उपाध्यक्ष महोदय, जो लोग जख्मी हुये चाहे पुलिस वाले हों या दूसरे लोग और जो मारे गये हैं, उन सब के प्रति मेरी सहानुभूति है और मैं भगवान से प्रार्थना करता हूं कि भगवान उन की आत्मा को शांति दे ।

दूसरी बात यह है कि मैं मंत्री जी से मांग करता हूं कि जो निर्दोष मारे गये हैं, उन के बारे में मंत्री जी जांच करवायें और उन के घर में जो उन के बच्चे हैं और विधवायें हैं, उन को उचित मुआविजा दे कर उन की सहायता करें ।

तीसरी मेरी मांग यह है कि छात्रों की जो मांग है, केन्द्रीय स्तर पर विद्यार्थियों को बुला कर उन से बात करनी चाहिये और उन की कठिनाइयों को दूर कर के उन की सहायता करें ।

इस के अलावा एक बात मुझे यह कहनी है कि 16 तारीख को मारे सूबे में सी० पी० आई ने प्रदर्शन किया । बेतिया में प्रदर्शनकारी कचहरी में घुस गये । वह कचहरी शहर के बीच में है और उस के चारों तरफ मीना बाजार है और दूसरे बाजार हैं और बहुत सारे लोग वहां पर हैं । नतीजा यह हुआ कि वहां पर कचहरी में घुसने के बाद जब ये लोग तोड़-फोड़ करने लगे और लोगों को अपनी जान बचाना मुश्किल हो गया, तो मैजिस्ट्रेट के कहने पर लाचारी में वहां पर गोली चलानी पड़ी । गोली चली और बेतिया में अब तक 7 आदमी मारे जा चुके हैं और आज श्री सुदामा मिश्र, एम० एल० सी० से पता चला है कि दो आदमी और मरे हैं । अब इस की तो तसदीक करेंगे, लेकिन हो सकता है कि 9 आदमी मरे हों । इस तरह से बिहार में 22 में से 9 आदमी केवल बेतिया में ही मरे हैं । मैं यह चाहता हूं कि वहां पर जो यह कार्यवाही हुई है, उस कार्यवाही में सी० पी० आई० ही अकेला नहीं था, उसमें सी० पी एम० और सी० पी (एल) भी शामिल था, इस बात की जांच आप कीजिये । हमारा तो दीक्षित जी से यही कहना है कि चाहे जनसंघ ने हम को मारा हो, चाहे सी० पी आई० ने मारा हो और चाहे सी० पी० एम ने मारा, हमारे लिये क्या अन्तर हैं क्योंकि बघवा धईलख तार घर गईस, बघीनिया धईलख तघर गईल । हमारे खिलाफ़ तो दोनों ही हैं, इसलिये हमारा कोई दोस्त नहीं है ।

मुझे एक बात कहनी है कि बेतिया में जो यह घटना हुई, इस घटना का असर मारे सूबे पर हो गया । और जगह भी लोग मारे गये हैं । पता नहीं मधु लिमये जी कहां चले गये, मैं बताना चाहता हूं कि श्री परमिळ नारायण वर्मा इन की पार्टी के एक जबरदस्त मेम्बर हैं । वे पहले कांग्रेसी थे । उन के भतीजे को गोली मारी गई । किस्मत से वह मरा नहीं और मोतीहारी के अस्पताल में वह बच गया । कोर्ट में मुकदमा चला जाता है । लाखों रुपया आनन्द मार्ग वाले देना चाहते हैं कि मुकदमा वापस ले लो और सुलह कर लो । मैं चाहता हूं कि दीक्षित जी इस की फाइल मंगा कर जांच करें । इसी जगह मैंने अटल बिहारी जी से कहा था कि आप ऐसी पार्टी की मदद करते हो और कहां चले गये गुहा साहब ? उन की पार्टी का आदमी गोली से मारा गया और वे हिंसा को कन्डेम नहीं करते । इसी तरह से नरेन्द्र के बेटे को, जिस ने इंजीनियरिंग पास किया था, आनन्दमार्गी बहका कर ले गये और उस के घर वाले परेशान हैं, वे लड़के के लिए भटकते फिरते हैं । गौरी शंकर जी प्रेस के रेप्रेजेन्टेटिव हैं । मैंने उन से कहा कि किसी तरह से उन के लड़के को छुटकारा दिलाइये ताकि वह अपने माता-पिता की सेवा करे ।

ये हमारे सी०पी०आई०, सी०पी०एम और सोशलिस्ट पार्टी वाले कहते तो यह हैं कि हम गरीबों के साथ हैं लेकिन मदद करते हैं ये धनिको

[श्री विभूति मिश्र]

की। आप के राम पदारथ सिंह के पास 400 बीघा जमीन है और माली भगत के पास 200 बीघा जमीन है और वे कहते हैं कि हम सी० पी० आई० के सदस्य हैं। ये गरीब लोग है? और कहां चले गये मधु लिमये जी? उन की पार्टी के अहिरवलिया साहब की धनी बाबू लक्ष्मी सिंह से दोस्ती है। तो ये हैं जनसघ और सोशलिस्ट पार्टी के धनी लोग ये कहा से सोशलिज्म लाएगे। ये लोग कांग्रेस को दोष देते हैं। मैं यह पूछना चाहता हू कि बिहार मे जो यह घटना हुई है, इस के पीछे किन लोगों का हाथ है। अभी हमारे भोगेन्द्र झा जी ने कहा कि कहीं लूटपाट नहीं हुई है। 17 तारीख का यह सन्डे स्टैन्डर्ड है। इस मे लिखा है —

"The mob also looted the shops and damaged the Public property."

इसका इन्होने खडन नहीं किया है।

उपाध्यक्ष जी, मैं बताना चाहता हू कि आरोरा शू शाप को लूटा गया। वह एक रिफ्यूजी है। भारत जलपान को लूटा गया। एक रिफ्यूजी है। अमर होटल को लूटा गया और वह भी एक रिफ्यूजी है। इन दो रिफ्यूजिया की दूकानों को लूट लिया गया इन छोटे छोटे लोगों को सी० पी० आई०, सी० पी० एम० आदि लोगो ने लूटा। कुछ धनी लोगों को भी लूटा। सतनारायण रुजगढिया की कार को तोड़ा। मुआवखा के पेट्रोल पम्प को लूट लिया। मैं पुलिस की तारीफ करता हू कि उसने मीना बाजार की तरफ इन लोगों को जाने नहीं दिया। अगर मीना बाजार की तरफ चले जाते, तो करोडो रुपया की सम्पत्ति लूटते और अगर आग लगा देते, तो करोडो रुपयों की सम्पत्ति नष्ट हो जाती। इस के लिये मैं पुलिस की तारीफ करता हू।

हमे दुख हुआ जब पटना के सचलाइट अखबार को क्षति पहुचाई गई। इस अखबार का सबध राजेन्द्र बाबू से रहा है, अनुग्रह बाबू से रहा है। यह अखबार आनन्द मार्गियों के खिलाफ लिखा करता था इसलिए आनन्द मार्गी जो थे उन्होने अपना क्रोध अपना आक्रोश उस पर निकाला। मै चाहता हू कि आप जाच करे और पता लगाये कि क्या यह सही है या गलत है। और इंडियन नेशनल पर भी गई। यह कहा जाता है कि वह महाराज दरभंगा का अखबार है। महाराजा दरभंगा तो मर गये हैं। वहा के आदमी समझते हैं कि यह हमारा अखबार है। इसलिये उन्होने उसको डिफेंड किया, लाठिया डडे ले कर खडे हो गये। मै चाहता हू कि जो इनको क्षति पहुची है और दूकानदारो को जो नुकसान हुआ है, उसकी सरकार क्षतिपूर्ति करे।

मोतीहारी मे भी इन लोगो ने उपद्रव करना शुरू किया था। लेकिन वहां के डी० एम० और एस० पी० दोनो बहुत तगडे हैं। उन्होने शात रखा। उनको वहा से बदलने के लिये कई बार बहुत जोर भी लगाया गया है। वे बिल्कुल बाहर दूसरा के यहां जा कर कुछ नहीं खाते है। वे सख्ती से ला एंड आर्डर कायम रखते हैं। ये किसी के यहा पानी पीने भी नहीं जाते है। उनके कारण ही वहा शान्ति रह सकी है।

हमारे ज्योतिर्मय बसु साहब चले गये हैं। उनका और सी० पी० आई०, सी० पी० एम० आदि का बहुत झगडा रहता है। सोशलिस्ट पार्टी का बहुत झगडा रहता है। वे वहा सब इकट्ठे हो गये भीड को इकट्ठा किया। जो लटपाट हुई उसको न भोगेन्द्र झा ने खडन किया न किसी और ने बेतिया मे लूटपाट हुई, आप कहते हैं नहीं हुई। सडे स्टेंडर्ड मे निकला। इसान का एकत्र रहन अहि मयूर सब बाग, जगत तपोवन सो कियो, दीर्घ, दाध निदाघ। ज्येष्ठ की कडी धूप मे सांप बिच्छू, बाघ सब धूप के कारण इकट्ठे हो जाते है। उसी तरह से ये भी हो गये। कारण एक ही है। इनका कांग्रेस को हराने का ही मतलब है। चुनाव म ये इसके मुकाबले मे जीत ना सकते नहीं है, इसलिये किसी न किसी बहाने से हिंसा का सहारा लेना चाहते हैं। दुख है कि बेतिया मे, और मोतीहारी मे गांधी जी ने शान्ति का पाठ पढाया, फिर भी बेतिया मे अशान्ति कराई। बेतिया मे शहीद भगत सिंह रहे है, चन्द्र शेखर आजाद रहे हैं, सब रहे है, वहा पर हिंसा के काम करवाना बहुत नाजायज है।

जब कभी कोई झगड़ा तकरार होती है तो रेलवे प्रापर्टी को, सार्वजनिक सम्पत्ति को रोष का शिकार बनाया जाता है । उसका इससे क्या मतलब है ? यह बहुत नाजायज है, इसको कडम करना चाहिये । किसी ने नहीं किया है । हम सब को देखना चाहिये कि सरकारी प्रापर्टी को किसी भी हालत में हम नुकसान न पहुंचायें ।

ये नारा लगाते है कि इंदिरा गांधी को हटाओ उनको हटाने के लिये उन जैसा कोई नेता तो सामने खड़ा करो । आपकी पार्टी में कितने उस स्टेचर के आदमी है ? हमारी पार्टी मे जितने त्यागी और तपस्वी है उतने आप सब की पार्टियों में भी है ? कितनी बार आप में से कोई जेल गया---(व्यवधान)

आप देखे कि कर्पूरी ठाकुर साहब ने क्या किया उन्होंने कहा कि जो विद्यार्थी अंग्रेजी में फेल हो उसको भी पास कर दो । लोगों ने इसको कर्पूरी ठाकुर मार्का एजकेशन कहना शुरू कर दिया है । मै श्यामनन्दन मिश्र जी को जज बनाता हूं और वह जा कर विद्यार्थियों से पूछ लें कि वे इसके बारे मे क्या कहते है । वे कहते है कि कर्पूरी ठाकुर की वजह से हम को नौकरी नहीं मिल रहा है । श्याम बाबू जी जाकर जांच करें कि नौजवान कहते या नहीं कि उन्होंने हम को बरबाद किया है ।

महामाया बाबू का नाम भी लिया गया है । उन्होने आजन्म तपस्या की है । सारी धन दौलत कांग्रेस के काम में लगा दी । बाद मे वह बहक गये । पार्टियां बदलने लग गये । आज इस पार्टी मे तो कल दूसरी पार्टी मे । एक पार्टी में रहते तो वह मर जाते । हम उनका बड़ा आदर करते है । आपकी पार्टियां न एक हो सकती है और न गवर्नमेंट को अपने हाथ मे ले सकती है । आप लोग गड़बड़ी कर रहे हैं मैं दीक्षित जी से कहूंगा कि वह सख्ती से काम ले और सख्ती इस मामले मे बरते ।

जो गोली चली है वह आप लोगों ने चलवाई है । मै लिमये जी को कहता हू कि उनकी पार्टी के श्री प्रसिद्ध नारायण वर्मा के भतीजे को आनन्द-मार्गी लोगों ने गोली मार दी । मोतीहारी कोर्ट मे उसका मुकदमा चल रहा है । फिर भी आपकी पार्टी के लोग उनके साथ जेल मे मिलने गये । आपकी पार्टी का क्या कोई स्टैंडर्ड है ? आप रुपया दे कर मुकदमे को अब कमजोर करवा रहे है---

**श्री मधु लिमये** : हम अपनी देख लेंगे, आप अपनी देख ले ।

**श्री विभूति मिश्र** : आपकी पार्टी को मैं देखता आ रहा है, जनसंघ सी०पी०आई, सी०पी०एम० का मैं देखता आ रहा हूं और बराबर जीतता आ रहा हूं । अगली बार भी जीतूंगा ।

**श्री श्यामनन्दन मिश्र** (बेगूसराय) : अगर ऐसी गम्भीर स्थिति पर किसी भी लोक सभा मे विचार होता, फर्ज करें कि ब्रिटेन की लोक सभा मे होता तो वहां का प्रधान मंत्री उस विवाद में स्वयं भाग लेता और सदस्यों के विचारों को सुनता । लेकिन मुझे लगता है कि हमारी प्रधान मंत्री जो परि-स्थितियां है और जो चेतावनियां दे रही है अत्यन्त खतरनाक होने की सूचना दे रही हैं, उनको देखने मे इन्कार कर रही हैं और उनके कान पर जूं भी नहीं रेंगती है और वह समझती है कि सदन मे चाहे जिस तरह के विषयों पर चर्चा हो उनकी गाड़ी अपने ढंग में चलती जायेगी ।

बिहार की स्थिति अत्यन्त गम्भीर और चिन्ताजनक है । वहां शासन ठप्प पड़ गया है और स्कूल-कालेज बिल्कुल बन्द है । अगर आप पटना की सड़कों पर घूमें तो वहां गोलियों के चलने और बख्तरबन्द सिपाहियों की गश्त के सिवाये और कुछ देखने को नहीं मिलेगा । मुझे तो ऐसा लगता है कि वहां पर एक मानी मे राष्ट्रपति-शासन लागू हो गया है, क्योंकि वहां सी० आर० पी० और बी० एस० पी० की गोलियां चल रही है यातायात और अन्य सब काम बन्द हैं और सैक्रेटेरियट पर अलीगढ के ताले लगे हुये है ।

लेकिन फिर भी इस सदन मे सदस्यों मे चिन्ता व्याप्त नहीं दिखाई देती है और वे इस बहस में अनावश्यक कटुता और राजनीतिक दांव-पेंच को ला रहे है । मै साफ कहना चाहता हू कि अगर ये लोग चुनाव के हीरो है तो वे कार्य-क्षेत्र के जीरो हैं । ये लोग चुनाव के हीरो बन कर हमारे

[श्री श्यामनन्दन मिश्र]

सामने बहुत शान बघारते हैं । लेकिन गुजरात में इन को क्या हो गया है ? और बिहार में क्या होने वाला है इस को ये जल्दी देखेंगे । अगर इन लोगों ने अभी भी इन सारे वाकयात से सबक नहीं लिया तो आज जो आग पटना में लगी है वह दूर तक अन्य स्थानों में भी फैल जायेगी ।

दो तीन दिन पहले मैं वहां मौजूद था । मेरी आंखों ने जो देखा उस को मेरी जुबान पूरी तरह से बयान नहीं कर सकती है । यह आग भड़केगी । बिहार में भी संग्राम की परम्परा है । फिर भी गुजरात जैसी परम्परा बिहार की नहीं है । उस के नजदीक बलिया का भी इलाका है जहां 1942 में इनकलाब हुआ था जब बिहार में भी इनकलाब हुआ था, और उस में जहां यह आग भड़की--

**प्रो० मधु दंडवते** : (राजापुर) : गुजरात की परम्परा संघर्षशील परम्परा रही है—वह दांडी और बारडोली की परम्परा है ।

**श्री श्यामनन्दन मिश्र** : मैंने यह नहीं कहा कि कहीं दूसरी जगह वैसी परम्परा नहीं है । क्या मैंने यह कहा ? मैंने कहा है कि वहां बड़ी परम्परायें हैं, और वहां अगर यह आग लगी, तो, अभी तक उस की चिंगारियां जिलों तक पहुंची हैं, प्रखंड के स्तर तक भी जल्द जायेंगी...

**श्री मधु लिमये** : जा चुकी हैं ।

**श्री श्यामनन्दन मिश्र** : और मैं देख रहा हूं कि ये लोग जो कुछ कर रहे है, उस से वे इस बात का इन्तजाम कर रहे हैं कि वह आग और भड़के । वहां की स्थिति गुजरात से ज्यादा जटिल होने वाली है । कहते हैं कि गुजरात में दो महीनों में 90 आदमियों के करीब मरे । लेकिन बिहार में तो दो दिनों में पचास से ज्यादा आदमी मरे हैं ।

बिहार की गरीबी गुजरात से ज्यादा भयंकर है । माननीय सदस्य, श्री मधु लिमये ने उस का विस्तृत रूप से वर्णन किया है । मैं उन बातों में नहीं जाना चाहता, लेकिन साफ बात यह है कि अगर गुजरात में 53 फीसदी विद्यार्थी एक ही समय खाना खा कर रहते हैं, जैसा कि गुजरात स्कूल आफ सोशल साइंसिज के प्रोफेसर ढोलकिया ने बताया है, तो बिहार में कम से कम 60,70 फीसदी विद्यार्थी एक समय खाना खा कर रहते होंगे, ऐसी मेरी कल्पना है । बिहार की प्रति-व्यक्ति आमदनी गुजरात से साठ फीसदी ही होगी, और पंजाब से आधी के करीब होगी । वहां की खाद्य स्थिति आने वाले दिनों में ज्यादा भयंकर होने वाली है । मैंने चुनाव के दिनों में उत्तर प्रदेश के सीमावर्ती इलाकों में देखा था कि वहां से किस तरह अनाज की बोरियां बिहार जाती थीं। अगर उत्तर प्रदेश से अनाज की बोरियां न जातीं, तो विस्फोट न जाने कब हो गया होता।

मैं उस तरफ बैठे सदस्यों से कहना चाहता हूं कि दो तीन महीने में हिन्दुस्तान की जो हालत होने वाली है, अगर सभी लोग सहयोगपूर्वक उस का सामना नहीं करेंगे, तो लाखों आदमी भूख के शिकार होंगे। सहयोग की बातें हम से की जाती हैं, यहां पर इस सदन में की जाती हैं और शान के साथ की जाती हैं, लेकिन उन को हिम्मत नहीं होती कि विरोधी पक्ष के लोगों को बुला कर कहें कि आइये, हम बैठ कर परिस्थिति पर विचार करें। जब गुजरात की परिस्थिति गम्भीर हो रही थी, तो क्या माननीय प्रधान मंत्री ने कभी विरोधी पक्ष के लोगों को उस पर विचार करने के लिए बुलाया ? बहुत पहले यह सूचना मिल चुकी थी कि 18 मार्च को बिहार में आन्दोलन होने वाला है। क्या बिहार के मुख्य मंत्री ने विरोधी पक्ष से इस बारे में विचार-विमर्श करने का ख्याल किया ?

लोकतंत्र के बारे में उन लोगों की मान्यता बिलकुल गलत है। जब तक उन की यह मान्यता दूर नहीं होगी, तब तक वे लोकतंत्र को ठीक ढंग से नहीं चला सकते। लोकतंत्र कोई बहुमत का शासन नहीं हुआ करता है, वह मैजारिटी का शासन नहीं है। वह सहमति का शासन होता है, कानसेन्सस या नीयर-कानसेन्सस का शासन होता है। ये किसी भी बात पर कानसेन्सस या नीयर-कानसेन्सस पैदा नहीं करना चाहते हैं। ये मैजारिटी से सब काम करना चाहते हैं, जो ब्रूट फ़ोर्स, शक्ति है। ये जिस पाशविक शक्ति का प्रदर्शन कर रहे

हैं, उस का मुकाबिला जनता भी कुछ जगहों में पाशविक शक्ति से कर रही है। यह भी आप बिहार में देखेंगे।

सर्व-मान्य नेता, श्री जयप्रकाश नारायण, ने कहा था, जब वह अहमदाबाद गये थे

**एक माननीय सदस्य** : सर्व मान्य ?

**श्री श्यामनन्दन मिश्र** : हां, सर्व-मान्य माननीय सदस्य उन के घुटने तक भी नहीं आ सकते हैं, और उन से कंधा मिलाने की बात करते हैं।

श्री जयप्रकाश नारायण ने कहा था कि 'बिहार में भ्रष्टाचार कई गुना ज्यादा है, और उन को आश्चर्य हुआ था कि वहां पर अभी तक विस्फोट क्यों नहीं हुआ है। भ्रष्टाचार की हालत हम से क्या पूछते हैं? क्या श्री भंडारे ने, जो बिहार के राज्यपाल हैं, महाराष्ट्र में जा कर यह नहीं कहा था? लेकिन ये लोग सभी लोगों की बातों को अनसुनी करना चाहते हैं।

SHRI K. P. UNNIKRISHNAN: He is misleading the House. The Governor has gone on record that he did not say those things as reported in the press.

**श्री श्यामनन्दन मिश्र** : उन्होंने कहा था कि बिहार के बहुत से मंत्री जिस तरह से भ्रष्ट हैं उस को देखते हुए उनकी जगह कहीं और होनी चाहिए। और श्री हनुमन्तैया ने क्या कहा? जब यहां पर अविश्वास प्रस्ताव पर विचार हो रहा था, और प्रधान मंत्री जी बैठी थीं तो उस समय कोई श्यामनन्दन मिश्र ने नहीं कहा कि सरकार में भ्रष्टाचार है, बल्कि उन्होंने हवाला दिया था उन बातों का जिन्हें श्री हनुमन्तैया ने कहा था। माननीय सदस्य श्री हनुमन्तैया ने कहा था कि हमारी पार्टी इस तरह भ्रष्ट हो गई है कि भगवान् ही हम को भ्रष्टाचार से मुक्त कर सकते हैं और उन्होंने तीन सप्ताह तक फलों के रस पर रह कर बादी के पर्वतों पर उपासना की थी।

लेकिन मैं यह भी कह देना चाहता हूं कि जब मैं भ्रष्टाचार का इल्जाम लगाता हूं, तो मैं एक जिम्मेदार व्यक्ति की तरह से लगाता हूं। मैं नहीं कह सकता हूं कि कोई आदमी श्री अब्दुल गफूर के बारे में कहता है कि वह खुद भ्रष्ट है। लेकिन उन के मंत्रि-मंडल के कई सदस्यों के बारे में लोग साफ तौर पर कहा करते हैं कि वे भ्रष्ट हैं।

इस परिस्थिति में माननीय गृह मंत्री ने जो वक्तव्य दिया है, वह सर्वथा पक्षपातपूर्ण है और राजनीतिक ईमानदारी से रहित है। अगर वह इस तरह का वक्तव्य देंगे तो वह परिस्थिति का सामना नहीं कर सकते। उनका वक्तव्य दलगत भावना पर आधारित है और आत्म-वंचना से परिपूर्ण है। उन्होंने हिंसा एवं ध्वंस की कार्यवाहियों के लिए जिम्मेदार लोगों पर पर्दा डाला है। मुझे बताया गया है कि जब गृह मंत्री पटना तशरीफ ले गये थे तो उन की पार्टी के लोगों ने उन से जिन तत्वों के बारे में कहा कि वे हिंसा और ध्वंस के कार्यों के लिए जिम्मेदार हैं, उन में हिम्मत नहीं है कि वह उन तत्वों का नाम यहां, या कहीं पर लें। उनको साफ बताया गया था कि जो उन के गठबन्धन के तत्व हैं, उनसे अलग रहना चाहिये। मगर गृह मंत्री उन के बारे में कुछ नहीं कह सकते।

कांग्रेस समुदाय दल के एक पदाधिकारी, माननीय सदस्य श्री टी० पी० शर्मा, ने तो और भी स्पष्ट कर दिया। शर्मा जी उन तत्वों का नाम तो लेते नहीं, जिन्होंने इस तरह के ध्वंस और हिंसा के काम किये हैं मगर हमारी पार्टी को इस में घसीटने की कोशिश की है। मैं पूर्णतया जोर दे कर कहता हूं कि हमारी पार्टी संघर्ष में विश्वास रखती है, मगर वह संघर्ष सत्य और अहिंसा के आधार पर होगा।

और वह सत्य और अहिंसा के आधार पर संघर्ष हमारा कामयाब हो चुका। आप का झंडा झुक चुका। यह आपने देखा (व्यवधान). मेरी पार्टी का साफ सिद्धान्त है कि हम सत्य अहिंसा और अनुशासन के आधार पर ही कोई काम करेंगे और अगर अनुशासनहीनता की परम्परा किसी ने चलाई है तो वह उस दल ने चलाई है। मैं उन से कहता हूं कि वे आईने में अपना चेहरा देखें। क्या हुआ था जब जंतर मंतर के ऊपर आप ने

[श्री श्याम नन्दन मिश्र]

हमला किया था? यही निजलिंगप्पा जी थे, हमारे पुराने नेता, जिन के ऊपर कुछ लोगो ने जब हाथ चलाया था तो उन लोगो के ऊपर अनुशासन की कार्यवाही को रोका गया था।

इन दुर्घटनाओ के लिये जिम्मेदार कौन है, यह दो तीन दृष्टातो से साफ हो जायेगा। पहला दृष्टान्त तो है 16 तारीख की दुर्घटनाओं का। 16 की दुर्घटनाओ के लिये जिम्मेदार कौन थे, यह माननीय सदस्य पंडित विभूति मिश्र ने अभी बताया। 16 को क्यो यह तहरीक की गई? साफ मशा थी कि 18 की तहरीक नाकामयाब हो। इसीलिये 16 की तहरीक की गई थी। एक व्यापक आन्दोलन को रोकने के लिये 16 की तहरीक की गई थी। उस दिन के हालात प० विभूति मिश्र ने आप को साफ बताये कि कौन से तत्व उस के पीछे थे। उस के बाद आप जानते है 'सर्च लाइट' का काड हुआ। आजादी की लड़ाई के जमाने मे हम बहुत से लोगों को 'सर्च लाइट' से बहुत प्रेरणा मिली थी और उस की हालत आप देखें . (व्यवधान) मै आप से पूछता हू कि 'सर्च लाइट' के काड मे क्या हुआ? 16 तारीख को 'सर्च लाइट' के ऊपर पत्थर फेंके गये और उस के बाद जो सरक्षण का काम होना चाहिये था, सरक्षण मिलना चाहिये था वह नही मिला। वहा के मैनेजर ने, वहा के कर्मचारियो ने सरक्षण मांगा। मगर नहीं मिला और उस के बाद 18 तारीख को जब वहा के मैनेजर निकल कर जाते हैं कोतवाली मे और कहते हैं कि हमे पुलिस दो, हमारा मकान जल रहा है, उस पर बहुत से दुराचारी व्यक्ति आ गये हैं जिनसे हमें तुरन्त संरक्षण चाहिये तो उनको कहा गया कि हम एक भी पुलिस आप को नही दे सकते आप की रक्षा के लिये। उन्होंने कहा कि आग को रोकने के लिये, उसे बुझाने के लिये हमे फायर ब्रिगेड दो तो उनको (मैनेजर साहब शर्मा जी को) बताया गया कि सिवाय चीफ मिनिस्टर और आई० जी० पुलिस के कोई भी फायर ब्रिगेड नही दे सकता। इसलिए फायर ब्रिगेड नही मिला और 'सर्च लाइट' की बिल्डिंग का भीतरी हिस्सा धू धू करने लगा ... के बाद भी रात में वह जिस तरह का संरक्षण चाहते थे वह नही मिला। इस का क्या कारण हो सकता था? अभी हमारे माननीय मित्र श्री भोगेन्द्र झा ने कहा कि प्रदीप का सम्पादक इस आन्दोलन को प्रोत्साहन दे रहा था। मैं आप से पूछना चाहता हू कि जो आन्दोलन को प्रोत्साहन दे..... (व्यवधान) .

हम लोग बिहार के रहने वाले है, हमारा बिहार जल रहा है और हम से आप कहेंगे कि दो मिनट मे खत्म कर दीजिये तो कैसे हम दो मिनट मे खत्म कर सकेंगे? उन्होंने कहा कि प्रदीप का सम्पादक आन्दोलन को प्रोत्साहन दे रहा था। अगर वह आन्दोलन को प्रोत्साहन दे रहा था तो क्या आन्दोलनकारी उस के ऊपर हमला करेंगे? यह जेहन मे बात बिलकुल नही आती। यह बिल्कुल साफ है कि यह उन लोगो ने किया जिनके ऊपर सम्पादक वे चाहे 'सर्च लाइट' के हो या प्रदीप के हो, टिप्पणिया करते थे। मेरे पास सारी फाइलें है यहा पर प्रदीप की और 'सर्च लाइट' की कि किस तरह के सम्पादकीय उस मे लिखे गये। तो यह किसी के जेहन मे बात नहीं आ सकती जो कुछ लोग बताते है। ये दूसरे-दूसरे तत्वों की बात करते है मगर यह साफ नही बताते कि उस के लिये कौन से तत्व जिम्मेदार थे। किन तत्वो ने सर्च लाइट और प्रदीप के मकान को जलाया और क्या उन्होंने उन की तीव्र आलोचना के कारण नहीं जलाया?

फिर आप उस घटना को देखे--बिहार विधान सभा के अन्दर जो शर्मनाक घटनायें हुई। क्या उन की जिम्मेदारी विरोधी पक्ष के ऊपर है? वहा तो विरोधी पक्ष वाला कोई था भी नही। जो कर्मचारी वहा थे उन्होंने वहां के मिनिस्टरो को मारा। बड़ी शर्मनाक बात है। लेकिन उन कर्मचारियो की यूनियन किस की है? क्लास फोर एम्प्लाईज की यूनियन किस की है? क्या इस के बारे मे उन्हें नही मालूम है?

ये बातें और घटनायें मैं आप के सामने रखना चाहता हू जिससे साफ मालूम हो जायेगा कि जिम्मेदारी किसकी है? स्टूडेंट्स ऐक्शन कमेटी ने साफ तौर से कहा है कि हिंसा और ध्वंस के जितने काम हुये हैं वह उन के सिद्धान्त और उन के विचार के खिलाफ है। उन्होंने 16 तारीख की घटनाओ की भी

निन्दा की थी। जो उस मे हिंसा के काम हुये थे और 18 तारीख को भी जो हिंसा और ध्वस के काम हुये उसकी भी उन्होने निन्दा की। और उन्होंने चेतावनी दी है कि ऐसे तत्वो से बच कर के ही हमारा आन्दोलन कामयाब हो सकता है।

यह साफ बात है कि यह विस्फोट सहसा नही हुआ, एक बारगी नही हुआ। बहुत दिनो की गलत नीतियो के कारण और जो ऊंची जगहों पर बैठे हुये लोग है उन के दुष्कर्मों के कारण हुआ है। ऐसी विपत्तिजनक स्थिति कोई हमारे ऊपर ही नही आई है, यह कोई बिहार की ही स्थिति नही है। सारे देश मे इस तरह की आग लगेगी। अभी हो सकता है कि गुजरात से बिहार एक दम बडा जम्प मालूम होता हो, लेकिन एक समय की बात है कि और जगहो मे भी यह आग लग कर रहेगी।

परिस्थिति को सुधारने के लिये मेरे तीन चार सुझाव है। नैतिक दृष्टि से, आर्थिक दृष्टि से, और भौतिक दृष्टि से अगर देश इसी तरह से गिरता जायेगा तो देश मे, जनता के दिमाग मे इस तरह का असतोष और आक्रोश होगा। इसलिये मेरा पहला सुझाव यह है कि आप एक व्यावहारिक और यथार्थवादी आर्थिक कार्यक्रम बनाइये और जनता को बताइये कि 6 महीने के अन्दर उस की स्थिति मे ये सब सुधार किये जायगे। दूसरी बात यह है कि आप अपनी सोरफ-इमेज बदल दीजिये, जो भ्रष्ट लोग है चाहे केन्द्र के मन्त्रिमडल मे हो या राज्य के मन्त्रिमडल मे हो, उन भ्रष्ट तत्वो को निकालिये। क्योकि जनता के सामने उन्ही को जाने का नैतिक साहस हो सकता है जिनके पास नैतिक बल हो। आपके लोगो के पास वह नैतिक बल नही है कि वह जनता के बीच मे जायें। जो प्रान्त के स्तर की बात है उस मे साफ है–माग की गई है कि भ्रष्टाचार को दूर किजिये। हम यह नही कहते कि हमारी जो राजनैतिक भावना हो, उस मे आप जायें—राजनैतिक भावना हमारी कुछ भी नही है, हमारे अपने राज्य की भावना है और उसी से प्रेरणा ले कर हम आप को कहते है। अगर राजनैतिक मंशा से कहते तो हम सबो को भ्रष्ट कहते लेकिन हम मुख्य मत्री श्री गफूर के बारे मे ऐसा नही कहते,



अगर आपने वहां पर बहुत बडा परिवर्तन नही किया तो वहां की स्थिति नही सुधरेगी। उसके लिये आप को पहला काम तो यह करना है कि जो वहा दुर्घटनाये हुई हैं उन को जिम्मेदारी निश्चित करने के लिये आपको एक एन्क्वायरी कमीशन बनाना चाहिये। इस की भी माग की गई है। दूसरी बात यह है कि जिन लोगो के ऊपर आरोप हैं, उस के लिये भी आयोग बनाना चाहिये। तीसरी बात यह है कि नया चुनाव कराइये ऐसी बात मैं इसलिये नही कहता कि चुनाव के मैदान मे आप के जाने से ही कल्याण हो जायेगा। उस मे जिस तरह से पैसे का उपयोग करके आप चुनाव को भ्रष्ट कर रहे है, दूषित कर रहे है, उसके होते हुये उसका कोई सही परिणाम ही निकलेगा, ऐसा नही कह सकता। मगर अब जनता ऐसी जाग गई है इसलिये कहता हु कि आपका फिर चुनाव मे वहा जाना चाहिये, उसके पहले राष्ट्रपति शासन करना चाहिये और जो लोग मरे है उन के परिवार को मुआवजा शीघ्र देना चाहिये। गोलियो के सिलसिले का वहा जल्द से जल्द बन्द कर देना चाहिये।

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South). Mr Deputy Speaker, Sir, speeches have been made on the present situation in Bihar by Members of the Opposition as well as by some of us on this side

Mr Deputy Speaker, Sir, I do not find any reason to accuse the students or the youth there, who have already taken a bold step to voice the sentiments of the people—not only the sentiments of the people of Bihar or Gujarat but the sentiments of the people in the entire country—who are living in a distressed condition due to price rise and certain other economic disadvantages Sir, I also do not support the views of those who say that students should take part only in academic activities and should not take part in any other activities which relates to the economic situation in the country or political developments in the country or international developments. I do strongly believe and firmly believe and I shall continue to believe so that in a democratic country like ours where the students and youth have played a great part in the freedom movement, where they

[Shri Priya Ranjan Das Munsi]
have taken the lead in the freedom movement, even before and after Gandhiji, in the present situation also, the students and youths of our country should not keep themselves away from the main stream of national life and they should participate in these movements. They should take up the issues which affect the people and due to which people are put to great hardship. I do not subscribe to the thesis that the students in our country, specially the students in Colleges and Universities should not be in political parties or that they should not take part in political movements. Sir, when already sentiments have been expressed by various progressive students and youth organisations in our country that the voting age should be reduced to eighteen, when already sentiments have been expressed that students and youth should be given representation in the University Senate and Syndicate, I believe that the College and University students should be major partners in our democratic way of life and they should have their ideology clear. They should be, of course, with the people and they should be for progress.

Sir, I feel that when students and youth take up the cause of the people and fight against hoarders, against black-marketeers, against corruption and against price rise, it is not wise on the part of the Government or on the part of the Opposition Parties to wait till it explodes, and enjoy at the expense of the students, involving in the movement the other communities and finally letting the situation go out of control. On the contrary, it is the duty of the Government and all the political parties to listen to the students patiently, even in the initial stages and to understand their psychology.

Sir, if students and youth in Gujarat or Bihar or in some parts of the country take up certain issues which relate to the people, it will not be wise on the part of the Government or on the part of the Opposition Parties to look at it from the party point of view—whether they are on the side of the Congress or whether they are on the side of the rightists. They should see whether they are on the side of democracy and progress or they are for fascism and anarchy. When I find members of the Jan Sangh trying to accuse the Congress Party for the recent happenings in Gujarat, and when I find members of the Congress (O) posing themselves as partners in the greatest change in Gujarat, I pity them because when the movement was launched against corruption and price rise, those who initiated it, neither took advice from the Jan Sangh or Congress (O) nor they took advice from the Congress Party itself. They thought on their own that it was their duty to take up the cause of the people. Unfortunately, ultimately, things went in a different manner, students lost control of the situation and the political forces which were opposed to democracy took charge of the situation. Today, the question is not whether we should suppress or oppose the youth movement. But, the question is, whether we are going to respect the feelings of the people and remove poverty. I believe that the Congress Party, under the leadership of Shrimati Indira Gandhi, is continuing to fight against poverty. But, I am sorry to find that whenever certain progressive measures are taken by the Government, they are opposed by these political forces But, we find that the students and youth did not oppose the steps taken by the Government during the last two and a half years. Whenever certain progressive steps were taken by the Government, like take over of wheat trade, nationalisation of coal industry etc., these political forces not only opposed these, but, they completely sabotaged the entire machinery, in charge of implementation in the villages and in the cities. But, when I find them shedding crocodile tears for the youth, I know. they are playing the role of a double hypocrat, one within their party and another outside

I warn those political forces that if they think that the students' stir against the Bihar Ministry or the U.P. Ministry or against the Congress Party, will bring them

to power, they are completely in the dark and they do not know that the students' stir is due to dis-satisfaction.

I am sorry that a number of young people lost their lives. But, I would like to tell you something important which will reveal the truth and trust must win one day. What is the basic reason for the students' stir in Gujarat and Bihar? The students demanded a change in the educational system. Whenever discussions take place in Parliament on the problems of students, we try to settle them in an *ad-hoc* fashion.

I appeal to the House and to the entire Government including the Home Ministry and Education Ministry to take a pragmatic and practical view over the educational system, for which the students are agitating. Students are not separated from teachers and professors. The students demand a basic uniform policy of education. Why is not education being made into a concurrent subject? Why is it in the State list, allowing many private trustees to run the educational institutions under their control in a monopolistic fashion? Though the socialist slogan which our party gave must come from the economic front, it starts from the academic front. Socialisation of educational institutions under private management should be done by this Government immediately. If that is done, those political parties which are now speaking for Gujarat and Bihar—the Jan Sangh and Cong. (O)—will oppose it because they have their vested interests and they want to control the management of the academic institutions and to exploit the students and the teachers. That is why I appeal through you, Sir, to the entire Government that this must be done immediately by the Education Minister. Unless the security of the teachers and professors in private colleges and universities is ensured and the students are given a future of hope through a modern educational policy oriented to the socialist progress, the students' movement and unrest cannot be settled by these discussions in Parliament for a few hours. We must take a pragmatic and practical view. The students are generally with the progressive forces. They are not with the rightists. But when the rightist forces comes, they do not require a majority. They only require the tactics of sabotage, in which they are very efficient. Why can't the intelligence branch of the Central Government or Bihar Government find out for what purpose Prof. Guha and others met Ananda Murthiji? I have tremendous respect for Prof. Guha for his part in the freedom movement. But I cannot compromise on this. Ananda Murthiji has killed hundreds of people. He has killed some important young people in my State. He has exploited the youth of the country. If he was fasting in jail and if the political leaders went to meet him, what was the purpose?

SHRI SURENDRA MOHANTY (Kendrapara): On a point of order, Sir. Can a matter which is *sub judice* be discussed on the floor of the House? Ananda Murthiji might have killed a thousand persons. But unless he is proved guilty, can he be condemned? Can a matter which is *sub judice* matter be considered on the floor of the House?

MR. DEPUTY-SPEAKER: We are discussing the Bihar situation which by itself is an extraordinary matter. There is a State Government and there is a State Assembly and yet we have been put in this positioin to discuss the situation because there is an extraordinary situation. All these elements and persons alleged to be involved in whatever has happened there are part of the situation. If we cannot refer to them, then what is the meaning of all this discussion? If he has made a certain statement and you do not feel it is correct, you can repudiate it and both will go on record.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Whatever is happening in Bihar, all the incidents are matters of judicial scrutiny. If my friend's contention is accepted, we cannot discuss the Bihar situation at all.

MR. DEPUTY-SPEAKER: I have said as much. You are a very intelligent and

[Mr. Deputy Speaker.]

articulate member. I am not used to making long speeches. I do not use too many words, but I think my words are clear enough.

SHRI SAMAR GUHA : Sir, On a point of order. I raised this matter earlier also and brought it to the notice of the hon. Speaker.

MR. DEPUTY-SPEAKER : About ?

SHRI SAMAR GUHA : Please allow me to complete my submission. Almost all the members of the Congress side have referred to me. Therefore, I am entitled to give a personal explanation, for which time should be given to me.

MR. DEPUTY-SPEAKER: Is that a point of order

SHRI PRIYA RANJAN DAS MUNSI: I was just referring to the motives behind the incidents that took place in Patna on the 18th. Our Government is tàking the country in the right direction. But the people are not satisfied, I agree. We share their misery.

We have been saying in this House for the last one year that in some of these activities we can see the hands of some foreign agencies, which are very suspicious. Take, for instance, Mr. Peter Berleigh, a CIA agent stationed in Calcutta. He takes advantage of every opportunity to create disturbance in the neighbouring States. Whenever he visits a State or a city within a week something happens there which is against parliamentary democracy. I appeal to the Government to take note of this. We should inform the Embassy that he should be driven out of this country. He had been in Patna, Hazaribag, Orissa and Assam 10 days before the trouble. If I am proved wrong, I am ready to resign my seat in Parliament. He connived with the World University Service to create a disaster in Assam, to create trouble in Hazaribag, to whip up trouble in Aligarh and Banaras. I say this with a full sense of confidence.

Today this being the situation, we must not be complacent. It may be due to price rise but it may turn out to be much more dangerous than what took place in Chile of Allende or in some other parts of the world. We are a democratic progressive force. It must be realised that the pressure was not only for the dissolution of the Assembly or for accusing Shri Ghafoor but it was throughout against democracy as such. So, we must take the students and youth in a progressive direction and sympathetically listen to what they have to say.

There is another point which may be examined either by the Home Ministry or the leadership of the nation. Today the youth of the country have been fighting against corruption. They have been demanding that the law against blackmarketeers and hoarders should be made much more stringent. When the MISA is invoked in the political field, I want to know why it is not invoked in the case of hoarders and adulterators in Delhi or Patna ? Why are they not detained under the MISA ? When the youth and students of the country who demonstrate against price rise are detained under this law, why the same treatment is not given to the hoarders and other anti-social elements?

Here I must say that some of the members belonging to the CPM have demonstrated, or even gone to jail, to put pressure on the authorities to release the hoarders and blackmarketeers. I have seen it in Calcutta.

Now some of these youths are facing cruel treatment in jail. They are in detention without any judicial trial, in the name of Naxalite or other activities. In this hour of crisis let the Government have a new thinking over the whole problem. Let them arrange for the expeditious judicial trial of these youths or release them. The continued detention of these youths without trial will bring the entire parliamentary democracy into disrepute. I am sure the Government will take a definite and firm stand to restore peace and normalcy in Bihar.

SHRI SURENDRA MOHANTY (Kendrapara): Mr. Deputy-Speaker, Sir. I will not be hypocritical to myself by expressing regrets or by condemning violence that has been raging in Bihar. Personally, I maintain, violence has a distinct place in history. As Lenin had said, violence is the mid-wife of social and political change. Today, in the present Indian context, that statement has assumed an inescapable validity.

Much has been talked of democracy. I have been amused to hear speeches after speeches from the Congress Benches on the sanctity of parliamentary democracy. But if elections are rigged, if votes are purchased through black money, if administrative machinery is misused to procure votes, if a corrupt caucus comes to the corridors of power through dubious ways, I ask you, what other method is left but to take resort to violence. On top of it, if you are not able to solve the problems of the people, you are adding insult to injury Your *Garibi Hatao* slogan is not only an act of hypocrisy but a cruel joke on the people of India. It is hightime that the people revolted against you to throw you and all your slogans into the dustbins of history. The Weimar Republic had one of the ideal Constitutions. But it was misused by men like you and Hitler was born out of it. The same history is being repeated here. You are going to throw this country to the flames of revolution. The earlier it comes, the better it is.

I maintain, the extra-constitutional methods in which the Congress Party has been indulging in has given rise to this mass violence and this mass upsurge. Who has been employing the extra-constitutional methods in dethroning the popularly elected Ministries The public memory is proverbially short. In 1958, when Mr. Namboodripad was the Chief Minister of Kerala, in the name of mass upsurge, he was made to quit. Who was the Congress President at that time? The Congress President was Shrimati Indira Gandhi (*Interruptions*). Those who sow the dragon seeds must reap the whirlwind. It was a popular upsurge which took place in Gujarat and which is taking place in Bihar.

What happened in West Bengal? When the United Front Ministry was in power, on the basis of the subjective assessment of the Governor that the Ministry did not enjoy majority support, the Ministry had to be dismissed. I can go on quoting many such instances. I maintain that the extra-constitutional methods which the Congress Party had resorted to in the past have resulted in what we saw in Gujarat and what we are seeing today in Bihar.

15.00 hrs.,

[SHRI DINESH CHANDRA GOSWAMI *in the Chair*]

I do not believe in ballot so long as you rig it; I do not believe in sham democracy. I am reminded of a startling statement which Shri R. D. Bhandare, the Governor of Bihar, had made in a meeting in Maharashtra and which he had to withdraw subsequently in Patna under pressure of neo-fascists who would not allow any one freedom of speech. What the Governor had said was that, if he had the power, he would have dismissed the Ministers some of whom were very corrupt. He kept tags on them, he knew the houses of ill repute which they regularly visited and kind of corruption they indulged in.

It came out in the press the day before yesterday—I had read it—that in Patna when a posh hotel belonging to a Minister was on fire, young ladies and girls were jumping out of the balcony of the hotel. I wonder whether it was a harem or a hotel. This is the type of thing which infuriated the feelings of the youth and students. Today the students and youths of Bihar have risen as one man to dislodge the corrupt caucus from the corridors of power. They should not be charged with violence. Their violence is a reaction to the cumulative action of corruption, inefficiency, maladministration and a sort of vulgar joke which ruling party is perpetrating in the name of democrary.

[Shri Surendra Mohanty].

In conclusion, I would say that Shri Jaya Prakash Narayan—he is no Anand Margi, he is no RSS. . .

AN HON. MEMBER: He is a mathadhish.

SHRI SURENDRA MOHANTY: In a statement which Shri Jaya Prakash Narayan has issued, he has advised that the Ghafoor Ministry should resign. The Assembly should be dissolved and there should be fresh elections. Unless the Ghafoor Ministry is dismissed, unless the Assembly is dissolved and fresh elections take place, peace will not come to Bihar, and many more human lives will be lost before the Government licks the dust and realises the obvious. I once again emphasize that the Ministry in Patna should be dismissed, the Assembly should be dissolved and fresh elections should be ordered.

SHRI K. P. UNNIKRISHNAN (Badagara): Mr. Chairman, during the last few weeks, this country has witnessed many significant developments in the political arena; this country has witnessed a near-unconstitutional convulsion in Gujarat, thanks to the administrative ineptitude and corruption of the then Chief Minister who was sacked from our party; also, significantly, a great poll battle was enjoined in the States of Uttar Pradesh and Orissa.

Sir, exploiting the mass discontent in the State of Gujarat, the fascist forces in this country led by the Rashtriya Swayamsewak Sangh tried to exploit the students agitation there for genuine grievances and turned it into a fascist uprising to pull down a Government, to pull down an Assembly, which had every form of legitimacy that the Constitution could give it.

A major question has arisen in this country: whether this kind of convulsions and agitations which will spring up—today it is in Bihar; tomorrow possibly in some other State—can be used to pull down the legislative majorities sent to the legislatures with a specific political mandate by the electorate. In a parallel development in Uttar Pradesh and Orissa trust was reposed in the Indian National Congress and the leadership of Shrimati Indira Gandhi by millions and millions of people. That was the way democracy and the democratic spirit of the people asserted itself in defence of a particular programme, in defence of a particular commitment which we are bound to fulfil. That verdict is being challenged to-day by extra constitutional means.

Defeated at the polls, rejected by the electorate, thrown into the dustbin of history, these minions of fascists, Charan Singhs and Biju Patnaiks have started talking about democracy. They are talking of rigging of polls! Many other frustrated political parties—I do not want to drag in their names, have also started talking. But what is more important is that now they have given up this fight through the ballot, through the normal processes enshrined in the Constitution, in the democratic framework, they have given up their faith and now they are resorting not only to extra-constitutional methods and as a result, there is an imminent danger of the emergence of fascist forces in this country. The emergence of this feature in our political life is undoubtedly disquieting. But it does not frighten me or the people because the people of this country, if not to-day, but tomorrow will defeat this conspiracy of the Indian fascists and their foreign collaborators.

The emerging contours are interesting because that gives a very clear projection of Indian fascism as exemplified by the Rashtriya Swayam Sevak Sangh and also the Anand Marg and the political charlatanism of the worst kind practised by Raj Narain and the SSP of Karpuri Thakur in Bihar. This has emerged as a major threat not only to our parliamentary democracy but also to the entire democratic way of life, democratic frame-work and democratic values and all values of decency in public life.

The ugly face of Indian fascism not only shares the universal features of fascism for which two world wars have been

fought and against which all the anti-imperialist forces united all over the world, but in this country, it has also many specific features. It is also against minorities. It is against the weaker sections of the society. It is against the Harijans and Adivasis and this is the ugly face of Indian fascism.

My friend, Shri Madhu Limaye, my former colleague, yesterday said that I was obsessed with the Anand Marg and the Indian fascism. I would rather be in the company of those who are obsessed with this idea and those who will fight it tooth and nail than be an apologist for temporary political expediency as he seems to be doing. . . . (*Interruptions*). We know who are the opportunists. You, Raja Saheb, have a tradition of opportunism and you are telling me?

Now, I shall come to Bihar. Normal life in Bihar has been paralysed. There has been a tragic convulsion in Bihar. Undoubtedly, there have been shortages. There has been grave discontent in the State of Bihar, particularly, among the students with which we fully sympathise. Shyam Nandan Babu talked about Bihar. Bihar has a tremendous tradition. It has a cultural legacy. It is the hallowed land of Buddha. Not only that, in recent history, in the history of our freedom struggle, it has played a tremendous role. It has also a tremendous role of peasant uprising against oppression of landlords and it is in that State that the fascist elements are trying to use this discontent and use the present economic complexities to throw out a government, a legitimately established government.

Sir, even the Sadat Ashram which might now be the headquarters of the Pradesh Congress Committee was not spared. This place has had a hallowed tradition and has a place in the history of our freedom movement. It was attempted to set it on fire. There were incidents of arson, looting and destruction of public property. Violence was encouraged by a section of people led by the R.S.S. and Anand Marg. If they have had their say, then, what would have happened? No Government worth its salt can exist if it does not defend the lives and the property of the people which is the main function of any Government.

Then, about Raipur, news has appeared in the press. It is significant that it is in these strategic areas that they have chosen their attacks. They attacked railway stations. They attacked communication lines. It is not confined to Bihar alone. They are trying to sabotage and engulf the whole country and all these are led by the fascist elements. They are attempting to set fire to various things, destroy the democratic framework and engulf the whole country in disaster. This is what they are attempting to do.

The RSS and Anand Marg are rival fascist organisations or movements. It was,—if I remember aright, late Guru Golwalkar, R.S.S. chief, who first warned this country about the foreign collusion of Anand Marg. He pointed out the dangers because they were rival fascist organisations, but now they have converged,—they have converged in Bihar,—this is a very interesting development, Sir, indeed! They are going to follow the techniques of 'Mafia'. They are attempting to destroy our democratic framework, as I have pointed out already.

My friend Das Munsi has pointed out about the instances of activities of foreign agents and he mentioned certain individual by name. I request the Home Minister to tell us whether this is a fact or not. Nobody should be allowed to go scotfree. I want to know from the Home Minister whether there is truth in this allegation or not, because a serious allegation has been made by a Member. Is he aware that Anand Margi organisation is getting money from outside, to carry on its anti-national activities all over the country?

What Mr. Jyotirmoy Bosu spoke was an avalanche of half-truths, lies and innuendos, and it is not worth replying at all. But I would like to tell him and other friends of his line of thinking to take

[Shri K. P. Unnikrishnan]

lessons from the pages of history. They are suffering from political myopia. If you think you can exploit people's discontent, then you are alone responsible for destruction and attack on our democratic traditions and institutions. Let them not indulge in this game of wanton destruction. They are doing it more out of frustration and political adventurism, Sir.

There is a general feeling in the country and there is great concern about the prevalence of corruption in the administration in high places. It is necessary that we should do away with corruption for the survival of democracy in this country and survival of parliamentary institutions. But the major issue—I would repeat it a hundred times—is not corruption. But, it is the great confrontation that is taking place in the polity as a result of economic disparities, shortages, which are the specific features of the present situation, as a result of the complexities and contradictions of the Indian economy.

Now, it cannot be answered by right opportunism or left opportunism and not by helping emergence of fascism. It can only be solved by our leader and by our party—the party that has repeatedly won not only the affection but also the votes of millions of people. The lesson of Bihar, I would say, is to return to our commitments and also to implement a national food policy and to take stringent action against hoarders, blackmarketeers and anti-social elements. We have to create a hopful climate.

Before I conclude, I would say that Shrimati Indira Gandhi is no Hindenburg! If anybody is under that impression that Shrimati Indira Gandhi is a Hindenburg or the Indian National Congress is weak and *effete, they are living in a fools' paradise!* No Government worth the salt can abdicate its primary responsibility of protecting the lives of people and property.

Somebody talked about hundred people being killed. I do not want to enter into a controversy unnecessarily. If necessary, Government will have to ruthlessly suppress these movements and fight fascism to its bitter end. And that is the duty charged with you Mr. Home Minister. Political and administrative measures have to be taken with a sense of urgency to stop these offences committed by these fascists and their foreign collaborators.

*SHRI R. P. ULAGANAMBI (Vellore): Mr. Chairman, Sir, in the discussion that is taking place about the situation prevailing in Bihar, I rise to say a few words and I am grateful to you for giving me an opportunity to participate in the discussion.

At the very outset, I would like to say that the party to which I have the honour to belong, the Dravida Munnetra Kazhagam, has never contributed to the theory that violence should be the means for finding solutions to the problems being faced by the people.

In Bihar, during the last three, four days, arson, looting and burning have become the order of the day and many crores of rupees worth of public and private property have been destroyed. It is reported that more than 70 young people have died in the shooting. It has also been reported that the daily 'Searchlight' has lost nearly a crore of rupees because the Press has been completely gutted. The State Police could not control the tide of violence and the Army, the Central Reserve Police and the Border Security Police battalions have gone to Bihar to assist the State Government for the purpose of restoring normalcy. It is regrettable that the Congress Government in Bihar, having majority in the Assembly, could not succeed in bringing normalcy.

When the ruling Congress Party could not meet the recurring waves of public resentment and anger, what do we hear from the ruling party members like Shri Unni Krishnan? They go on repeating that R.S.S., Anand Marg, Jan Sangh and anti-social elements are responsible for this kind of violent agitation. They blame the Opposition Parties for fanning the flames of violence. I would like to know from them

*The original speech was delivered in Tamil.

whether the Congress Government in Bihar, led by the Chief Minister Shri Ghaffoor, is a government of the majority party or not. In Gujarat, the Congress Party had majority. In Andhra Pradesh, the ruling party had and continues to have absolute majority. After Gujarat and Andhra Pradesh, in the recent elections in Uttar Pradesh and Orissa, the Congress Party has gained majority and the Governments are that of the majority party in these States. In fact, all over the country the Congress Party, except in two States, is in power because of its majority. When this is the situation obtaining in the country, as soon as some trouble starts somewhere in a corner, as soon as some agitation takes a violent turn, without going into the basic reasons for the trouble or for the agitation the ruling Congress Party starts blaming all the Opposition Parties like Jan Sangh, R.S.S., Anand Marg etc. I would only say that it does not behove of the ruling party to blame the Opposition parties for all the ills of the country. We have got our own differences with Jan Sangh and yet we would think twice before blaming Jan Sangh for creating some agitation or the other.

I would like to give one or two instances to show that the ruling party's argument is untenable in many respects. The hon. Member belonging to Jan Sangh Shri G. P. Yadav, raised the following question on 20th March 1974:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether a complaint by the Editor of the Searchlight has been made to the Press Council that the Freedom of the Press has been infringed by the Chief Minister of Bihar by nominating two Journalists in the State Food Committee and giving them the status of full-fledged Ministers,

(b) whether these journalists can be able to maintain a purposeful attitude towards their profession, and

(c) if not, the steps being taken by the Government in this regard?

The answer is,

(a) Yes, Sir.

(b) and (c) The complaint is pending adjudication by the Press Council of India. It would not be proper for Government to express any opinion on the subject till the Council's findings are available.

From this it is clear that two journalists have been given the status of Ministers by the Chief Minister of Bihar by nominating them on the State Food Committee. This happened sometime during February, 1974. But a week before, all the advertisements which were being given to Searchlight had been stopped by the State Government because the Chief Minister was annoyed that the Editor of Searchlight had preferred a case before the Press Council against the Chief Minister's nomination of two journalists. On 18th March 1974 the Searchlight Press was reduced to ashes. If I say that the ruling party members alone on account of their grouse against Searchlight would have done this, will the Congress Party members sitting opposite accept this charge?

I would now refer to another unprecedented happening on 18th March, 1974. Such an incident has not so far happened in any democratic country in the world. It did not happen when the Satyagraha was taking place in our country at the time of British rule. Even when people were dying in thousands at the time of Freedom Movement this did not happen. But now in our democratic country under the Congress Party rule this has happened. The Police resorted to shooting inside the Legislative Assembly of Bihar when the unarmed staff the Legislature Secretariat was demanding from the Ministers present there protection for their Secretary whose house was burnt down by some miscreants. Sir, I may not be exaggerating if I say

[Shri R. P. Ulaganambi]

that this is the death-kneel for our democracy. Is this the way that the Congress Party is nurturing democracy in our country? Such a thing like shooting inside the Assembly or Parliament has not happened anywhere in the world, but in our country it has happened when the country is being ruled by the Congress Party!

Sir, this House knows about the agitation in Andhra Pradesh. In Gujarat the people of the entire State rose as one man against the ruling Congress Party. What is happening now in Bihar may take place in U.P., in Orissa, in Rajasthan, in Mysore or in any other State in the country. When such things take place all over the country, even then will the Congress Party go on blaming the Opposition Parties? It is really regrettable that the ruling party has never tried to find out the basic reasons for this kind of recurring agitation in the country. What is the real reason? The real reason is the unimaginative and faulty economic policies of the Government. I have no hesitation in saying that the economic policy of the Congress Government has landed the country in this quagmire. It is taking the country backwards. It has brought about all the problems being faced by the people today. It is not that the Opposition parties are saying this; in fact, many economists within the country and also economists of other countries have pointed out this fact. The deterioration in the health of the nation is due to the wrong economic policies of the Congress Government. Unless the Congress Government realises this and takes remedial steps to revamp the economic set-up in the country, the problems of the people are not going to be solved.

Let us see what are the demands of the students. They want that the Government should control the soaring prices, reduce the rigours of mounting unemployment and ensure adequate supply of essential commodities at reasonable prices. Is this too much on their part of expect from the Government? Can the ruling party members deny that the inflation and soaring prices are due to the erroneous economic policy of the Congress Government? Can they blame the Opposition Parties for the spiralling prices and the scarcity of essential commodities?

I would like to conclude by saying that unless the Government take prompt measures to set right the economy of the country, they will never be able to put an end to agitations by shooting down innocent people of the country.

**श्री जगन्नाथ मिश्र (मधुबनी)** : श्री श्यामनन्दन जी ने अपने भाषण में जिन तीन बातों की चर्चा उठाई है उनके प्रति मैं अपनी असहमति प्रकट करना चाहता हूं। उन्होंने कहा है कि बिहार में आज जो कुछ हो रहा है उससे कांग्रेस या कांग्रेस के सदस्य चिन्तित नहीं हैं। उनका यह कहना सत्य से परे है। बिहार में कांग्रेस की सरकार है। वहां जो कुछ हुआ है उससे सरकार चिन्तित है और चिन्ता है हम को। इस वास्ते उनका यह कहना गलत है और सत्य से परे है।

उन्होंने यह भी कहा है कि कांग्रेस वाले अपने पाशविक बहुमत के बल पर किसी की बात नहीं सुनते हैं। जिस बहुमत को उन्होंने पाशविक कहा है उसे जनता की निधि समझ कर हम लोग आलिंगन किये हुये हैं। इसको हम बहुमूल्य निधि समझते हैं। हमें बहुमत देकर जनता ने हम में विश्वास प्रकट किया है। इसको पाशविक बहुमत की संज्ञा देना मैं असंगत और अशोभनीय समझता हूं।

उन्होंने यह भी कहा कि मंत्री महोदय का वक्तव्य असन्तोषजनक है। मैं उन से पूछना चाहता हूं कि क्या वह ऐसा वक्तव्य चाहते थे जिस को सुन कर या पढ़ कर उनकी बाछें खिल उठतीं? मैं समझता हूं कि गृह मंत्री ने वास्तविकता जो है उसको बयान कर दिया है। इसकी मैं ताईद करता हूं।

यह सही है कि बिहार में महंगी है और अन्न का अभाव है। देश के और प्रान्तों में भी यह है। केन्द्रीय सरकार इस समस्या के समाधान में जुटी हुई है। उधर के मेरे दोस्त इस पर विश्वास न करें यह उनकी खुशी की बात है। लेकिन की

वास्तविकता है, तथ्य है उससे इन्कार नहीं किया जा सकता है। अभी पिछले दिनों मैंने खाद्य मंत्री से प्रश्न किया था जिस के उत्तर में उन्होंने कहा था कि अभी हाल में बिहार के मुख्य मंत्री से मेरी बात हुई थी और बिहार की अन्न समस्या को हल करने के लिये आवश्यक कार्रवाई की जा रही है। लेकिन केन्द्रीय अन्न की तभी मदद कर सकती है अगर लम्बी और प्रोक्योरमेंट हमारा सफल रहे और इसका सफल बनाने के लिये सभी पार्टियों को सहयोग करना चाहिये। मैं मानता हू कि सी० पी० आई० का सहयोग इस मामले मे हमे यथेष्ट प्राप्त है। लेकिन मैं पूछना चाहता हू कि जन संघ के दोस्तो से, एस० एस० पी० के दोस्तो से क्या उनका भी सहयोग हमें प्राप्त हुआ है। फिर इसकी ये कैसे आशा कर सकते हैं कि वह सफल हो।

दो न हीय एक सग मुवालू हसव ठठाय फुलायब गाल् अगर ये चाहते है कि बिहार मे अन्न का अभाव न रहे, महगी दूर हो तो इनको चाहिये कि ये सरकार से सहयोग करें, ईमानदारी से करे सच्चाई से करे।

बिहार की स्थिति को आप देखें। इस आन्दोलन के पहले वहा इस प्रकार का कोई वाकया नही हुआ, कोई विस्फोटक स्थिति पैदा नही हुई। यह जो आन्दोलन छेड़ा गया है यह राजनीति से प्रेरित है, जानबूझ कर इसको छेडा गया है। इसकी पृष्ठभूमि को आप देखें। मधुबनी मे अभी बिहार विधान सभा के लिये उपचुनाव हुआ। विपक्ष के लोगों ने वहां हगामा खड़ा किया ताकि वहा का जन जीवन अस्तव्यस्त हो जाये। लेकिन हम कांग्रेस वाले हमेशा धैर्य से और सहिष्णुता से काम लेते रहे। हम निष्पक्ष चुनावो में विश्वास करते है। मैं कांग्रेस की ओर से वहा सचालक था। इसलिये मैं अच्छी तरह से सब कुछ जानता हू। मैं कह सकता हू कि बहुत ही वाजिब ढग से और ठीक ढंग से वहां हमने चुनाव का सचालन किया। किसी से झगड़ा हमने मोल नही लिया किसी से हम उलझे नही और न ही हमने कोई गलत काम किया। जिस ढग से चुनाव वहा हुआ उससे जनता पूर्ण सतुष्ट है और वह इसी का परिणाम है कि 19 हजार से ज्यादा वोटो से जो हमारा उम्मीदवार था, वर्तमान मुख्य मत्री गफूर साहब, वह विजयी हुये। इस से भी विरोध के लोगो की आखें खुल जानी चाहिये। लेकिन मुझे दुख है कि वे सच्चाई पर ध्यान नही देते हैं, वास्तविकता को कुबूल नही करना चाहते हैं।

अभी बिहार मे जो कुछ हुआ है, वह अवश्य ही एक दुखद घटना है और निन्दनीय है। वह राजनीति-प्रेरित है लेकिन जिस उद्देश्य से वह किया गया है, वह कभी सफल होने वाला नही है, क्योंकि जनता और कांग्रेस मे तादात्म्य सबंध है। विरोधी पक्ष के लोग इस को समाप्त नहीं कर सकते हैं। मैं यहा तक कह सकता हू कि दुनिया की कोई भी ताकत इस तादात्म्य सम्बन्ध को नही खत्म कर सकती है ये लोग किस खेत की मूली हैं। इस का परिचय इन लोगो को एक बार नही अनको बार हुआ है। 1971 और 1972 मे, और अभी इन चुनावो मे, उन्होने देख लिया है कि जनता किस के साथ है। मैं कहना चाहता हू कि जनता का विश्वास हम पर है जनता हमारी है और हम जनता के है।

उधर के माननीय सदस्य बहुत हल्ला करते है और वाह-वाही लूटने की बाते कर रहे है, लेकिन मैं उन से पूछना चाहता हू कि अगर बिहार मे महगाई और अन्नाभाव है तो उस के लिये इन्होंने क्या किया है—इन्होंने कौन आकाश का फल ला दिया है? क्या गुलछर्रे उड़ाना और सब्ज बाग दिखाना ही उन का कार्यक्रम है? मै चाहता हू कि ये वास्तविकता की जमीन पर आये और जनता के लिए काम करे। तभी उन की कथनी और करनी में एकता आयेगी वर्ना ऐसे गाल बजाने से कुछ नहीं होगा।

ये लोग छात्रो की दुहाई दे रहे है। छात्र बड़े अच्छे उत्तम, विवेकी और क्षीर नीर परखैया है। मैं इस बात को जानता हू क्योंकि छात्र-समाज से मेरा सम्बन्ध रहा है। ये लोग छात्रो को उभार नहीं सकते हैं। छात्रो ने जरूर अपना असंतोष प्रकट करने का प्रयत्न किया, लेकिन जो दृश्य

[श्री जगन्नाथ मिश्र]

पैदा कर दिया गया है, वह उन की मंशा नहीं थी। उन्होने ऐलान कर के, अखबारो में स्टेटमेंट दे कर स्पष्ट कर दिया है कि हिंसा में उन का विश्वास नहीं है, जो लोग या दल छात्रो के साथ राजनीति करते है, वे निन्दा के पात्र हैं। और उन्होने उस की घोर निन्दा की है। हम चाहते है। कि बिहार सरकार छात्रो की माग को स्वीकार कर ले। हमारे और छात्रों के बीच कोई मतभेद नहीं है।

मै उस तरफ बैठे अपने दोस्तो से पूछना चाहता हू कि अगर बिहार मे महगाई और अन्नाभाव है तो उन्होंने जो रास्ता अख्त्यार किया है, क्या उस से वे उन को दूर कर सकते है। बिहार मे जो करोड़ो रुपये का नुकसान हुआ है जो सम्पत्ति नष्ट हुई है, क्या उस मे राष्ट्र की मजबूती हुई है, या कमजोरी हुई है? उस से किस की क्षति हुई है, वे लोग ठडे दिल से इस पर सोचे।

वे महगाई के विरुद्ध पीसफुल डिमास्ट्रेशन कर सकते थे लेकिन यह रास्ता अख्त्यार कर के उन को क्या मिला और उन्होने राष्ट्र का क्या दिया? उन्हे इस के लिये जनता को कैफियत देनी पडेगी। जिस तरह वे सदा जनता के द्वारा दड भागते रहे है, उसी तरह इस बार भी उन्हें कठोर दड भोगना पडेगा। मै अपना भाषण यह कह कर समाप्त करूगा कि वे सरकार से सहयोग करे और बिहार मे सामान्य स्थिति लाने मे सहायता दे।

MR. CHAIRMAN: According to our previous arrangement, the Minister was to reply at 3.30 P.M. But I find there are a large number of members wishing to participate.

SHRI JYOTIRMOY BOSU: How many more?

MR. CHAIRMAN: I have before me a list of 9 from the Congress side and 3 or 4 from the Opposition. What is the pleasure of the House?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): The Minister may be called at 4 30 P.M.

MR. CHAIRMAN: I take it that it is the pleasure of the House that we extend the discussion by one hour. The Minister will be called at 4.3 P.M.

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: Since there are a larger number of Congress members on the list, I shall call two members from the Congress side and then one from the Opposition.

Shri Ramshekhar Prasad Singh.

**श्री रामशेखर प्रसाद सिंह** (छपरा) : सभापति महोदय, पिछले तीन चार रोज से बिहार मे जो सरकारी और व्यक्तिगत सम्पत्ति को जलाने, उस को क्षति पहुचाने, लूट पाट करने और हिंसात्मक कार्य कर के लोगो के कार्यों को जबरदस्ती बन्द कर देने से जो स्थिति पैदा हो गई है, उस से वहा का जन-जीवन खतरे मे पड गया है। उस से भी दुखद स्थिति यह है कि आज देश मे कोई भी व्यक्ति या दल ऐसा नहीं निकला, जिस ने इन हिंसात्मक कार्यों की निन्दा की हो।

मै ने इस सदन मे विरोधी दल के नेताओ के भाषणो को सुना है। उत्कल काग्रेस के माननीय सदस्य ने कहा है कि वह चाहते है कि गफूर सरकार को हटा दिया जाये और बिहार मे पुन चुनाव कराये जायें। 1971 के चुनाव के बाद मे हम बराबर इस प्रकार की मागो को सुनते आ रहे है। हर बार ये लोग कहते है कि अमुक एसेम्बली को भग कर के वहा चुनाव कराये जायें। और जब वहा चुनाव कराये जाते है और हमारी पार्टी उन मे जीत जाती है, तो ये लोग कहते हैं कि गलत चुनाव हुआ है, उस मे जोर-जबरदस्ती हुई है।

आज हम को देखना है कि बिहार मे जो स्थिर सरकार स्थापित है, क्या उस को काम करना है या जो लोग लूट-खसूट और गुडागर्दी मचा रहे हैं, उन को इस की छूट देनी है। मैं निवेदन करना चाहता हू कि जानो-माल की रक्षा करना सरकार का मुख्य कर्तव्य है और हमारी

सरकार ने अपने मुख्य कर्तव्य का पालन किया है। ऐसी स्थिति में सब लोगों की ओर से सरकार को सहयोग दिया जाना चाहिये था और गुंडागर्दी लूट खसूट और व्यक्तिगत या सामाजिक सम्पत्ति की क्षति पहुंचाने वाले तत्वों की निन्दा होनी चाहिये थी, लेकिन दुख है कि इस देश में ऐसा कोई भी व्यक्ति या दल या नेता दिखाई नहीं दिया, जिस ने यह काम किया हो।

इस सदन मे श्री जयप्रकाश नारायण की चर्चा की गई है। वह बड़े महान नेता और देश के स्वाधीनता संग्राम मे अग्रणी रहे हैं। उन के नेतृत्व मे हम को काम करने का अवसर मिला है। मैं उन की सब बातो का तो उत्तर नही देना चाहता हू, लेकिन मैं समझता हू कि इस वक्त श्री जयप्रकाश नारायण की अपनी सोचने की शक्ति खत्म हो गई है और जो लोग उन को घेरे रहते हैं, वे उन से गलत काम करा लेते हैं। बिहार मे हम लोगो मे कहावत है कि जब हिन्दू बूढ़ा हो जाता है, तो उस की अपनी सोचने की शक्ति खत्म हो जाती है। बूढ़ा होने पर अब श्री जयप्रकाश नारायण की अपनी सोचने की शक्ति खत्म हो गई है और जो लोग उन को घेरे रहते हैं, अब वह केवल उन्ही लोगो की बात कहते है।

माननीय सदस्य, श्री श्यामनन्दन मिश्र, का बिहार की राजनीति से सम्बन्ध है और इसलिये उनको उस की जानकारी भी है। सब को मानना पड़ेगा कि आज हिन्दुस्तान मे जितने भी मुख्य मंत्री है, उन मे श्री गफूर जैसा सुयोग्य और ईमानदार कोई मुख्य मंत्री नही है। उन की ईमानदारी और देशभक्ति का प्रमाण सब को मालूम है। स्वतंत्रता प्राप्ति से पहले पूज्य गाधी जी चाहते थे कि बिहार के मुख्य मंत्री डा० महमूद बनें, लेकिन उन का स्वप्न पूरा नही हो सका। लेकिन गाधी जी के मरने के बाद उन के स्वप्न को श्रीमती इन्दिरा गाधी के नेतृत्व मे कांग्रेस पार्टी ने श्री गफूर के रूप मे बिहार का मुस्लिम मुख्य मंत्री बना कर पूरा किया है।

जहां तक विद्यार्थियो की मागो का सम्बन्ध है, हम लोगो ने विद्यार्थियो मे काम किया है और अपने पढ़ने के काल से ही जो मागे हम करते रहे है, उसी प्रकार की मागें आज भी विद्यार्थियो ने की है। श्री गफूर के सुयोग्य नेतृत्व का यह फल है कि विद्यार्थियो की लगभग सभी मागो को स्वीकार कर लिया गया है। विद्यार्थियो ने भी अपनी तरफ से एलाउन्स किया है कि उन के आन्दोलन मे कोई भी पोलिटिकल पार्टी हाथ न बटाये। यह दुर्भाग्य का विषय है कि विद्यार्थियो के कहने के बावजूद भी ये राजनैतिक पार्टिया उस मे चली गईं। विद्यार्थी शात थे और वे अपनी मागे रख रहे थे जिन को कि हमारे मुख्य मंत्री ने स्वीकार कर लिया था। यह जो विकट परिस्थिति और लूट खसोट की परिस्थिति पैदा हुई वह उस वक्त पैदा हुई जब कि हमारे विरोधी दल वाले उस में शामिल हुये जो यह चाहते थे कि किसी तरीके से 18 तारीख को जो गवर्नर साहब अपना भाषण देने वाले थे वह न होने पाये। यह काम करने मे जब वे असफल रहे तो कर्पूरी ठाकुर ने असेम्बली गेट के बाहर इस तरह का भाषण दिया जिस के फलस्वरूप विध्वसक कार्य प्रारम्भ हुआ। वही से माब ने जा कर सर्च लाइट की बिल्डिंग को जलाया। अखबार का काम सरकार और जनता के बीच मे सम्पर्क कायम करना है। किसी भी लड़ाई मे रेड क्रास वालो पर और अखबार वालो पर अटैक नही किया जाता है। यह दुर्भाग्य का विषय है कि वहा पर अखबार के ऊपर अटैक किया गया। देश सब किसी का है। वह किसी दल का या किसी व्यक्ति का किसी पार्टी का नहीं है। देश में अमन चैन कायम कराने की जिम्मेदारी सब पर है। अगर कोई भी दल शांति व्यवस्था के प्रतिकूल काम करता है तो उस की निन्दा करनी चाहिये और उस को दबाना चाहिये। जो सरकार शांति व्यवस्था कायम करने के काम को कर रही है वह लोकप्रिय सरकार है और सरकार के उस काम मे सब को सहयोग देना चाहिये। जो भी व्यक्ति और जो भी दल इस काम को करने मे सरकार को सहयोग दे रहे है वही देश की एकता और स्वतन्त्रता को कायम करने वाले

[श्री रामेश्वर प्रसाद सिंह]

दल और व्यक्ति हैं और जो इस के विपरीत काम करने वाले हैं, विध्वंसक कार्य करने वाले, वे देश के अन्दर खलबली करना चाहते हैं और देश का विघटन करना चाहते है। वे ऐसी स्थिति पैदा करना चाहते हैं कि जिस से विदेशों का भी देश पर आक्रमण हो जाये।

जय प्रकाश बाबू को भी ऐसी प्रवृत्ति की निन्दा करनी चाहिये। उत्कल कांग्रेस के माननीय सदस्य ने कहा हैं कि हिंसा से भी देश में सुव्यवस्था बन सकती है। यह भावना उन के फ्रस्ट्रेशन की द्योतक है। गफूर मंत्रिमंडल ही बिहार मे इस समय शासन सुचारू रूप से चला सकता है और उस को मजबूत बनाने के लिये उस के साथ सब को सहयोग करना चाहिये।

SHRI P. K. DEO (Kalahandi): Mr. Chairman, Sir, what is happening in the State of Bihar is a matter of great concern to all of us. Sir, I am reminded of the time when, in 1942, students there and some of my colleagues went to the Bihar Legislative Assembly to hoist the tri colour. They were shot by the Britishers, and even now, there is a memorial for those student martyrs who made supreme sacrifices. After 32 years, the same scene is being re-enacted at the same spot, in the Twenty Sixth year of our Independence.

Some students who wanted to fight against corruption, against high prices and against the incompetence of the Government had to make supreme sacrifices and this is an unhappy coincidence. The entire Bihar episode should be viewed in the proper perspective. This is not a sudden outburst. This should be viewed against the background of the agitation, as claimed by the students, against, firstly, high prices which have broken all the previous records due to the persistent pursuit of wrong policies and priorities by the Government; secondly, shortages which are man-made and artificial because of the policies of licence, permit and quota which have been proved wrong by the very low procurement done by the Government; thirdly, administrative corruption which has completely eroded the moral fibre of our society and fourthly, growing unemployment for which the students demanded a change in the educational system and wanted it to be job-oriented.

Sir, there has been a crisis of confidence throughout the country. The malady has spread throughout the country. The remedy has been resorted to in Gujarat by the upheaval, which is un-paralleled in the history of this country. which could topple a legally constituted government and the arrogant Prime Minister had to bow down to the will of the people and dissolve the Assembly and had to admit the incapability to govern the people and to deliver the goods and to eradicate the various evils, for which there has been a colossal sacrifice by the people of Gujarat. I salute all those who sacrificed their lives. Perhaps they had to do it so that a garland of nearly hundred human heads may be presented to our friend sitting on the treasury bench!

Similarly, the agitation in Bihar is a mass upsurge which has spread to various nooks and corners of Bihar. It is the misfortune of Bihar that it has had all along a succession of undesirable and weak governments, in spite of the so-called massive mandate given to the Congress Party. The Congress Party's performance so far as Bihar is concerned has been highlighted by the rampant corruption, about which Shri Jaya Prakash Narain and even the Governor, Mr. Bhandare, have spoken in unequivocal terms. I congratulate my friend, Shri Hanumanthaiya who said that he had to go into penance to correct these corrupt people.

To quell this movement, instead of tackling the situation in a more humanitarian way, the army was called. The CRP and police forces from neighbouring State were called and there has been indiscriminate firing. 22 lives have been lost. The trigger-happy Government, who cannot shoot the enemies beyond our border, have specialised in killing the innocent citizens of this country when they cry for their bread.

Even revolver shots were fired inside the lobby of the Bihar Assembly. We condemn all these actions. The Home Minister comes out with a statement and accuses the opposition parties. With all the emphasis at my command, I say that the Home Minister's statement is not worth the paper on which it has been printed. When people cross the limit of endurance, they try to change the Government either through ballot boxes or through bullets. In a democracy, free and fair election is the safety valve for a smooth change-over of the Government. If a free and fair election is not feasible, if rigging and purchase of votes are rampant, then people have to make recourse to violence. This is what has happened in Gujarat and Bihar. So far as rigging in Orissa is concerned, the other day I said that the D.I.G. (Vigilance), West Bengal, who has perfected the art of rigging, has been all along sent to all the prestigious elections and we see the result.

Lastly, on behalf of my party, I demand that the Ghafoor Ministry should be dismissed, because there is a complete break down of the constitutional machinery in the State of Bihar. Further, the Bihar Legislative Assembly should be dissolved and a high-power judicial committee should be appointed to probe into the entire matter and the genocide that has been committed in Bihar.

श्री हुकम चन्द कछवाय सभापति जी, गृह मत्री जी यहां पर उपस्थित नही है, उन को इस बहस का जवाब देना है—कम से कम इस मत्रालय का कोई मत्री यहा अवश्य उपस्थित होना चाहिये।

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): The Home Minister has not gone home. He has gone to the Rajya Sabha where a debate is going on. He is coming back in a few minutes. Meanwhile, I am asked to sit here and note down the points.

श्री हुकम चन्द कछवाय: जो चर्चा इस समय चल रही है उस का सम्बन्ध गृह मंत्रालय से है लेकिन गृह मत्रालय का कोई मत्री यहां उपस्थित नहीं है। गृह मत्रालय में तीन तीन मत्री हैं—आप गृह मत्री को बुलायें।

MR. CHAIRMAN: The Minister of Parliamentary Affairs will communicate to the Home Minister whatever has happened here.

श्री हुकम चन्द कछवाय मेरी प्रार्थना है कि आप उन को बुलवाये।

MR. CHAIRMAN: Please sit down.

SHRI A. K. M. ISHAQUE (Basirhat): The Minister has to attend to both houses where discussions are going on.

MR CHAIRMAN: If we enter into a debate on this point, there will be no time left for the regular debate.

श्री परिपूर्णानन्द पैन्यूली (टिहरी गढ़वाल): संसदीय प्रक्रिया मे ज्वाइट रेस्पोंसिबिल्टी कैबिनेट की होती है, इस लिये कोई भी मत्री रहे एक ही बात है।

MR. CHAIRMAN: A number of members want to participate in the debate. If we enter into an unnecessary controversy on this point, we will be depriving a number of members an opportunity to speak. Let us go on with the debate. The Minister of Parliamentary Affairs has taken note of the objection of the hon. Member.

श्री राजेन्द्र प्रसाद यादव (मधेपुरा) सभापति महोदय, चन्द दिनो से बिहार मे जो कुछ हो रहा है, वे खेदजनक घटनायें हैं। इन से सम्पूर्ण प्रदेश ही नही सारे देश की शान्तिप्रिय जनता लज्जित और परेशान है। यह बात सही है कि सारी दुनिया के साथ साथ हिन्दुस्तान से भी जरूरत की कुछ चीजो की कमी हुई है, खास कर अनाज की परेशानी सारे देश मे बढी है—इस से विरोधी दलो के लोग कुछ नाजायज फायदा उठाना चाहते हैं। इसी बीच उत्तर प्रदेश, उत्कल प्रदेश और कुछ अन्य प्रदेशों में चुनाव आये और भारतीय जनता ने दिखाया कि वे वास्तव मे

[श्री राजेन्द्र प्रसाद यादव]

कांग्रेस के साथ हैं, इन फासिस्ट रिएक्शनरियों के साथ हैं। जनता के इस फैसले से अपोजीशन के लोग बौखला गये और इन्होंने चाहा कि कानून को अपने हाथ मे लें और इसी सन्दर्भ मे इन्होंने बिहार मे इस तरह की घटनायें की, आगजनी और लूटपाट मे लोगों को परेशान किया। इस के लिये उन्होंने निर्दोष विद्यार्थियों को उकसाया और अपने दल के असामाजिक तत्वों को इस मे शामिल किया, जिन के कारण पटना मे ये वारदातें हुईं। इन घटनाओं पर दृष्टिगत करने से आप को पता चलेगा कि किस तरह से अपोजीशन के लोग इस मे शामिल है।

मैं इसी सन्दर्भ मे तीन चार बातें आप से निवेदन करना चाहता हूं—सब से पहली बात—जैसा मेरे अन्य दोस्तों ने भी कही है—ता० 16 को अटल बिहारी वाजपेयी तथा अपोजीशन के अन्य नेता लोग आनन्द मूर्ति से जेल में मिले—उस के तुरन्त बाद इस तरह की घटनायें हुईं। इस से आप क्या निष्कर्ष निकाल सकते हैं, आप स्वयं निकाल लें, इस में मुझे कुछ अधिक कहने की जरूरत नहीं है।

दूसरी बात—जिस समय असेम्बली का घेराव चल रहा था, उस समय श्री कर्पूरी ठाकुर छात्रों के बीच गये और वहां उन्होंने उत्तेजनापूर्ण भाषण दिया, उस के बाद ये वारदातें हुईं।

तीसरी बात—अभी मेरे बहुत सारे दोस्तों ने भी कहा है—हमारे बुजुर्ग नेता श्री जय प्रकाश नारायण जी वहां बीमार पड़े हुए हैं। कुछ छात्र नेता उन से भेंट करने गये। उन्होंने कहा कि तुम शान्तिपूर्ण ढंग से रोष प्रकट करो। उस भीड़ पर किसी का कन्ट्रोल होगा या नहीं—इस बात को वे नहीं जानते थे और बाद में उस भीड़ ने उग्र रूप धारण किया।

चौथी—इन घटनाओं से पहले जब ता० 14 से 19 तक यूनीवर्सिटी बन्द की गई, इसी बीच कांग्रेस (आ०) के सदस्य श्री वशिष्ठनारायण सिंह ने नाजायज तरीके से अपने को उप कुलपति घोषित किया, उस के बाद ये वारदातें हुईं।

पांचवीं—सर्चलाइट आनन्दमार्ग के काले कारनामों के बारे में शुरू से लिखता रहा है, हमेशा उस ने जनता के सामने उन की करतूतों का पर्दाफाश किया है—इस लिये उस के कार्यालय को जलाया गया। इन हिंसा की वारदातों से जितनी भी सार्वजनिक संस्थायें हैं जैसे, रेलवे, पोस्ट-आफिस, टेलीफोन्स, इन को खास तौर से बहुत क्षति पहुंचाई गई —इसका पूरा दायित्व इन असामाजिक तत्वों पर है। इन लोगों ने अखबार के दफ्तर को जलाया, दुकानों और होटलों को लूटा या जलाया—इस से साफ जाहिर होता है कि इन घटनाओं के पीछे एक बड़ी साजिश थी। इस मे किसी खास व्यक्ति या उस मौके पर जनता के बिगड़ जाने से ऐसी घटनायें हुई हैं, ऐसी बात नहीं है—ये योजनापूर्ण कार्यवाही है। सर्चलाइट और प्रदीप के दफ्तरों को जला कर इन असामाजिक तत्वों ने स्वतन्त्र देश के स्वतन्त्र अखबारों पर प्रहार किया है, जिस के विषय मे सर्चलाइट के सम्पादक श्री राव ने कहा है —

> "There is some conspiracy at high quarters to suppress and kill the papers that do not toe a particular line This is an attack on the entire press in the country displaying fascist tendencies"

इस से साफ जाहिर है कि ये फासिस्ट तत्व देश में किस तरह से विध्वंसकारी काम करना चाहते हैं।

सभापति जी, यदि यह हिंसा की वारदातें, जो अभी भी वहां चल रही हैं, किसी खास कारणवश हुई होतीं तो उन का यह रूप न होता। आप स्टूडेन्टस के एजीटेशन को देखें, एजीटेशन में उन की क्या मांगें हैं? उन की चार-पांच मांगें थी—पहली मांग थी कि हमारा राशन बढ़ाया जाय और जैसा मेरे कई दोस्तों ने कहा—उस को सरकार ने डबल कर दिया। दूसरी मांग थी—वजीफे में बढ़ोतरी की जाय—आप को भी जानकारी होगी जैसा मेरे दोस्तों ने कहा है—वह भी डबल कर दिया गया, उस के बाद मांग थी वजीफे के पैसे मे बढ़ोतरी की जाय, उस के बारे में सरकार सोच रही है। चौथी मांग थी—शिक्षा पद्धति में

परिवर्तन किया जाय—जिस पर सरकार गम्भीरता से विचार कर रही है। अन्तिम मांग थी—बेरोजगारी और भ्रष्टाचार को दूर किया जाय—जिस के बारे में सरकार संजीदगी से सोच रही है। जब सरकार ने उन की जितनी मांगें तुरन्त मानने योग्य थीं उन को मान लिया और बाकियों पर विचार करने का आश्वासन दिया, उस के बाद भी ये घटनायें हुईं—इस से साफ जाहिर होता है कि ये पोलिटीकल पार्टियां उस के पीछे थीं। यदि ये पालिटीकल पार्टियां यह चाहती हैं कि इस तरह की विध्वंसकारी घटनायें चलती रहें तो यह चेतावनी सारे देश के लिये है और उन के लिये खास तौर से है जो इस के पीछे हैं।..

अन्त में मैं गृह मन्त्री जी से अनुरोध करना चाहता हूं कि इस के पीछे जो दो खास आर्गेनिजेशन्ज हैं—आर० एस० एस० और आनन्दमार्ग

**श्री हुकम चन्द कछवाय :** गलत है।

**श्री राजेन्द्र प्रसाद यादव :** मैं चाहता हूं कि इन दोनों को बन्द किया जाय। मैं अपोजीशन के दोस्तों से आग्रह करना चाहता हूं कि वे सरकार को स्थिति पर काबू पाने में सहयोग दें।

**श्री मुहम्मद जमीलुर्रहमान** (किशनगंज) : माननीय चेयरमैन साहब, कल मैंने बहुत गौर से दीक्षित साहब के बयान को सुना। उन के बयान को सुनने के बाद मुझे दुख हुआ। बिहार में जो कुछ भी हुआ है, मेरे जिले में जो कुछ हुआ है, उसको सुनने के बाद सारे लोगों को दुख है मेरी पार्टी को दुख है, मुझे दुख है और उन सारे लोगों को दुख है जो सरकार के साथ हैं खास तौर से उनके लिये जो मारे गए, जो जख्मी हुए हैं, जिनका नुकसान हुआ है, चाहे पब्लिक प्रापर्टी हो या गैर-पब्लिक प्रापर्टी हो।

16.00 hrs.

इन्सान के लिये इन्सान की जो हमदर्दी, दर्द और चुभन होनी चाहिये वह करीब-करीब मिट चुकी है। सवाल यह है कि उस दुख और दर्द का इजाला कैसे हो? जमहूरियत और सोशलिज्म की गाड़ी आगे कैसे बढ़े। इसकी फिक्र है किसी को? इसकी फिक्र है आपको? बिल्कुल नहीं। मैं इसके लिए एक शेर पढ़ता हूं मरहूम शायर से माफी के साथ

> एक ही सफ में खड़े हो गए सोशलिस्ट और जनसंघ
> न कोई जमहूरियत रही न कोई जमहूरियत नवाज।

आई बात समझ में? हमारे दोस्त जो अपोजीशन में हैं उनको इस ऐवान में यह देखना है कि क्या यह क्लब-घर है, क्या कागजी बहस करने की जगह रह गई है? या वाकई देश के दुख दर्द को हटाने और मदद करने की जगह है। (व्यवधान)

मैं यह अर्ज कर रहा था कि हमारे होम मिनिस्टर साहब ने जिस सलीके से, संजीदगी के साथ और पार्लमानी ढंग से इस देश की हालत को समझते हुए अपना बयान दिया है, मेरा ख्याल है अपोजीशन के भाइयों से इस सिलसिले में हमें कोई भी मदद नहीं मिल सकेगी। उनका जमीर पार्लमानी तरीके से बहुत दूर हो चुका है, ऐसा तो मैं नहीं कहूंगा लेकिन पार्लमानी तरीके पर उनका अमल और यकीन खत्म हो चुका है उस पर उनका यकीन करीब-करीब मिट ही चुका है। इसलिए मैं आपसे अर्ज करना चाहता हूं कि हमारी वजीरे आजम ने बहुत पहले ठीक ही कहा है कि इस मुल्क में एक साजिश रची गई है फासिस्टों की तरफ से और वह तरीके अख्तियार किए गए हैं जिनसे मुल्क में डिमोक्रेसी और सोशलिज्म तबाह हो। जितने भी गैर-पार्लमानी तरीके हो सकते हैं उनको अपनाने के लिए सारे लोग सिर जोड़ कर बैठे हुए हैं। जमहूरियत का तरीका है आपस में बैठकर बात करने का लेकिन इनको कौन समझाये।

> अगर उसका असर नहीं होता
> रंज राहत फजा नहीं होता।

आई बात समझ में?

मैं यह अर्ज कर रहा था कि यह तय बात है कि सरकार अवाम की जवाबदेह है। अगर सरकार

[श्री जमीलुर्रहमान]

अवाम को हिसाब देने में कोताही करती है तो अवाम उसका हिसाब चुकाना भी जानता है । इस मुल्क में भी ऐसी बात हुई है और दूसरे मुल्कों मे भी हुआ है । जनता की तकलीफों का अहसास सरकार को है, हम भी उसके साथ हैं लेकिन साथ साथ मैं यह अर्ज करना कि यह जो तरीका आपने (अपोजीशन) अख्तियार किया है क्या वह ठीक है ? वाजिब है और जमूहरी है ? कतई नहीं । बिल्कुल गैर -जमूहरी है । इस-लिए मैं आपसे अर्ज करना चाहता हू कि आपकी हसरत पूरी नहीं होगी । आपने उत्तर प्रदेश मे अपना नतीजा देख लिया । फिर भी अगर बात आपकी समझ मे नही आती तो आपको कौन समझाये ? अवाम समझ चुका है और समझा देगा ।

आपकी माग है कि महगाई है, कमी है, बढ़ती कीमतो को रोकना है लेकिन इसके लिए क्या आपका कोई सहयोग मिला ? आपने जो सहयोग दिया वह मैं गिनाता हू । आपने रेलगाडी को बन्द किया रेल लाइन को तोडा, पब्लिक प्रापर्टी को जलाया और हर वह तरीका जिससे इस मुल्क में बदअमनी फैल सकती है उसको अख्तियार किया है इसमे कोई दो राये नहीं हो सकती । गर्ज कि अवाम की जिन्दगी को जितना दूभर कर सकते हैं उसमें कोई भी कसर उठा नही रखी है । इससे आप इन्कार नहीं कर सकते है । अगर आपने अखबार पढा होगा इन चन्द दिनो मे, तो यह बात आपकी समझ मे आ गई होगी । अगर पढ़ना ही नही जानते तो और बात है । (व्यवधान) अपोजीशन की यह कैसी एकोनामिक्स है ? न तो यह लेफिटिस्ट हैं और न सोशलिस्ट है तो फिर क्या मैं कहू कि यह राइटिस्ट और फासिस्ट हैं ? जब बैको को कौमियाने का मसला उठा तो यह विरोधी हमारे खिलाफ, जब राजाओ की प्रीवी पर्सेज को हटाने का सवाल उठा तो यह हमारे खिलाफ जब व्हीट-टेक-ओवर का मसला आया तो वाजपेयी जी, जो जनसंघ के लीडर हैं, वे यहां पर कहते थे एक बात और देहात में जाकर के कहते थे कि गेहू सरकार को देने की जरूरत नहीं है ।

[شری جمیل الرحمان (کشن گنج :

محترم چیرمین صاحب کل میں نے بہت غور سے دکشت صاحب کے بیان کو سنا ان کے بیان کو سننے کے بعد مجھے دکھ ہوا۔ بہار میں جو کچھ بھی ہوا ہے۔ میرے ضلع میں جو کچھ ہو رہا ہے اس کو سننے کے بعد سارے لوگوں کو دکھ ہے۔ میری پارٹی کو دکھ ہے مجھے دکھ ہے۔ اور ان سارے لوگوں کو دکھ ہے جو سرکار کے ساتھ ہیں۔ خاص طور سے ان کے لئے جو مارے گئے جو زخمی ہوئے ہیں۔ جن کا نقصان ہوا ہے۔ چاہے پبلک پراپرٹی ہو یا غیر پبلک پراپرٹی ہو۔ انسان کے لئے انسان کو جو ہمدردی درد اور جبھن ہونی چاہئے وہ قریب قریب مٹ چکی ہے؟ سوال یہ ہے کہ اس دکھ اور درد کا ازالہ کیسے ہو۔ جمہوریت اور سوشلزم کی گاڑی آگے کیسے بڑھے۔ اس کی فکر ہے کس کو۔ اس کی فکر ہے آپ کو؟ بالکل نہیں۔ میں اس کے لئے ایک شعر پڑھتا ہوں۔ مرحوم شاعر سے معافی کے بعد!

ایک ہی صف میں کھڑے ہوئے ہیں
سوشلسٹ اور جن سنگھ
نہ کوئی جمہوریت رہی۔ نہ کوئی
جمہوریت نواز۔

آئی بات سمجھ میں۔ ہمارے دوست جو اپوزیشن میں ہیں۔ ان کو اس ایوان میں یہ دیکھنا ہے کہ کیا یہ کلب گھر ہے کیا یہ کاغذی بحث کرنے کی جگہ رہ گئی ہے یا واقعی دیش کے دکھ درد کو مٹانے اور مدد کرنے کی جگہ ہے۔

میں یہ عرض کر رہا تھا کہ ہمارے ہوم منسٹر صاحب نے جس سلیقے سے سنجبدگی* کے ساتھ اور پارلیمینٹری ڈھنگ سے اس دیش کے حالات کو سمجھتے ہوئے اپنا بیان دیا ہے۔ میرا خیال ہے اپوزیشن کے بھائیوں ؕسے اس سلسلہ میں ہمیں کوئی بھی مدد نہیں مل سکے گی۔ ان کا ضمیر پارلیمینٹری طریقے سے بہت دور ہو چکا ہے ایسا تو میں نہیں کہونگا۔ لیکن پارلیمینٹری طریقے پر ان کا عمل اور یقین ختم ہو چکا ہے۔ اس پر ان کا یقین قریب قریب مٹ ہی چکا ہے۔ اس لئے میں آپ سے عرض کرنا چاہتا ہوں کہ ہماری وزیر اعظم نے بہت پہلے ٹھیک ہی کہا ہے۔ کہ اس ملک میں ایک کانسپیریسی رچی گئی ہے۔ فاسسٹوں کی طرف سے اور وہ طریقے اختیار کئے گئے ہیں جن سے ملک میں ڈیمرکریسی اور سوشلزم تباہ ہو۔ جتنے بھی غیر پارلیمینٹری طریقے ہوسکتے ہیں ان کو اپنانے کے لئے سارے لوگ سر جوڑ کر بیٹھے ہیں۔ جمہوریت کا طریقہ ہے شانتی سے بیٹھ کر بات کرنے کا۔ لیکن ان کو کون سمجھائے۔

اثر اس کو زرا نہیں ہوتا
رنج راحت فضا نہیں ہوتا

آئی بات سمجھہ میں -

میں یہ عرض کر رہا تھا کہ یہ طے بات ہے کہ سرکار عمل کی جواب دہ ہے - اگر سرکار عوام کو حساب دینے میں کوتاہی کرتی ہے تو عوام اس کا حساب چکانا بھی جانتی ہے - اس ملک میں بھی ایسی بات ہوئی ہے - اور دوسرے ملکوں میں بھی ہوا ہے - جنتا کی تکلیفوں کا احساس سرکار کو ہے - ہم بھی اس کے ساتھہ ہیں - لیکن ساتھہ ساتھہ میں یہ عرض کرونگا کہ یہ جو طریقہ آپ نے (اپوزیشن) اختیار کیا ہے کیا وہ ٹھیک ہے - واجب ہے اور جمہوری ہے - قطعی نہیں - بالکل غیر جمہوری ہے - اس لئے میں آپ سے عرض کرنا چاہتا ہوں کہ آب کی حسرت پوری نہیں ہو گی - آب نے اتر پردیش میں اپنا نتیجہ دیکھہ لیا ہے - پھر بھی اگر بات آپ کی سمجھہ میں نہیں آتی تو آپ کو کون سمجھائے - عوام سمجھ چکا ہے اور سمجھا دیگا - آپ کی مانگ ہے کہ مہنگائی ہے - کمی ہے - بڑھتی ہوئی قیمتوں کو روکنا ہے - لیکن اس کے لئے کیا آپ کو کوئی سہیوگ ملا - آپ نے جو سہیوگ دیا ہے میں گناتا ہوں - آپ نے ریل گاڑی کو بند کیا - ریل لائن کو توڑا - پبلک پراپرٹی کو جلایا - اور ہر وہ طریقہ جس سے اس ملک میں بدامنی پھیل سکتی ہے - اس کو اختیار کیا ہے - اس میں کوئی دو رائے نہیں ہو سکتیں - غرض کے عوام کی زندگی کو جتنا دوبھر کر سکتے ہیں - اس میں کوئی بھی کثر اٹھا نہیں رکھی ہے - اس سے آپ انکار نہیں کر سکتے ہیں - اگر آپ نے اخبار پڑھا ہو گا - ان چند دنوں میں تو یہ بات آپ کی سمجھہ میں آ گئی ہو گی - اگر آپ پڑھنا ہی نہیں جانتے تو الگ بات ہے - اپوزیشن کی کیسی اکانومکس ہے - نہ تو یہ لیفٹسٹ ہے - اور نہ سوشلسٹ ہیں - تو پھر کیا میں کہوں کہ رائٹیسٹ اور فاسسٹس

[شری جمیل‌الرحمان]

هیں - جب بینکوں کو قومیانے کا مسئله اٹھا - تو یه همارے خلاف جب راجاؤں کے پریوی پرس هٹانے کا مسله آیا تو همارے خلاف وهیٹ ٹیک اوور کا مسله آیا تو واجپئی جی جو جن سنگهه کے لیڈر هیں - وه یہاں بر کہتے تھے ایک بات اور دیہات میں جا کر کہتے تھے که گیہوں سرکار کو دینے کی ضرورت نہیں ہے -]

SHRI P. G. MAVALANKAR (Ahmedabad) : Though I come from Gujarat, events in Bihar are also equally and deeply agonising. Violence is, of course, deplorable, and no government can and should yield to any violence of any kind. But one must understand why people resort to violence. It is because people are now finding that unless they go to the radical extreme and resort to some sort of pressure tactics and violence, the so-called democrtic governments will not yield to the legitimate and fundamental demands of the people.

The events in Bihar, as I was saying, were deeply agonishing and all of us in this House—to whichever Party he may belong or even those who do not belong to any Party like some of us here—are very sorry that the freedom of the Press has been literally burnt in the unfortunate and ugly incident that took place in the office of the Searchlight in Patna. No Wards can be adequate to describe the horror when people go to the institutions and agencies of the freedom of the press and try to destroy them. But even if some people destroy the very press, they cannot destroy the very spirit of the people and the spirit of the nation. Whenever such violence takes place, it is our experience, whether it is Gujarat, Andhra Pradesh or Bihar or any State of this entire continent-like nation, it is the innocent people who die and the guilty escape, the anti-social elements escape and the innocent die and the onlookers die. My deep sympathies and condolences naturally go to all those who have lost their kith and kin as also property.

It is no use making comparison between Gujarat and Bihar as some honourable members have tried to do. When I was speaking a few days ago in this hon House on the situation in Gujarat, I had the occasion to tell this hon House that we should not have gone into comparison between what happened in Andhra Pradesh and what happened in Gujarat. The situations in differen States of our entire Union are different, dimensions are different. problems are different, situations are different and the challenges are different. Therefore comparisons are not helpful. But, although these things are different, there is one concrete common factor and that common factor is the callousness of the governments, the indifference of the governments and the gross and cavalier manner in which the democratically elected by 'democratically elected' I mean elected through the ballot box—governments function. If they are really elected through the ballot box, why are they ruling with bullets? If they are elected throught the ballot box, my question to them is: why are they ruling with the bullets? Why cannot they rule with the essence of democracy which is dialogue? They are doing away with dialogue and they are replacing dialogue with bullets, with more repression. lathi-charge and tear-gas and arresting people under the MISA and so on.

Therefore, when I listened to this four-hour discussion—and I listened to most of the speeches— I do not want to be a party to what many hon Members before me have done, namely, apportioning blame to one another. I find the Government party is blaming the opposition and the opposition parties are blaming the Government party. But the responsibility lies on the Home Minister because it was he who started by blaming the opposition when the blame is not called for. Even if you say that the Jana Sangh leaders or the RSS leaders did this or that, the point is that they will not be able to sustain their agitations if people do not back them up.

If people back them up, it means that there is something fundamentally wrong "in the State of Denmark" and in the State of the Indian Union.

Therefore, I want to suggest that this discussion will not be helpful if you merely go on blaming one another. I am not one of those who merely go on blaming the government. But I do want to tell this to the Government. Are you willing to go to the root of the matter? Are you finding out why people are resorting to violence or why people are helping or are at least conniving at people who believe in violence or Parties who believe in violence? Why do people do that, the very same people of this great country who in 1971-72 gave such a massive mandate to the ruling Congress? What did happen? Have you ever introspected as to what happened during the last two years? Why have some people who gave such a massive majority to Mrs Indira Gandhi have now suddenly risen in revolt against her Government in Delhi and against the Chief Ministers of States? The answer is that there is no dialogue between her Government and the people. There is corruption, there is price-rise, there is acute food situation, there are scarcities and administrative delays and acute unemployment. Every day 10,000 young people are added to the numbers of the unemployed. If you don't wake up and solve the situation, only God can help you! But even God will not help you, because God would not help those who are deliberately doing wrong things.

In Gujarat, students and citizens rose in revolt, now it has happened in Bihar and in other places. These happenings and revolts by the people are potent lessons and warnings not only to the opposition parties but to the Government of the day whether the Federal Government in New Delhi or the State Governments in various State capitals. The lessons are there. If the elected representatives do not behave, function, act, think and also do activities which are legitimately expected of them by the people then those very people who voted for them will not tolerate such an elected representative in this House or in the Assemblies of the State Legislatures. The demand for a sort of Recall is now emerging and it is time we gave serious thought to this problem, as to how to provide for a system of recall in respect of the elected representatives of the people in Parliament and in the State legislatures. I am not at all saying that we should go by whatever people say, but at least on certain matters, on the pledges that we have given, the people have a right to expect that these are fulfilled. If Governments do not act democratically, effectively and in time, even our democratic system which we have nourished and developed with great care will collapse before even we realise that it is doing so. What has happened is that there is a sort of alienation between the people, the commoners and the Governments But the Governments will ignore it only at their own peril If Governments do not pay heed to the problems of the people, they will find greater violence, greater killings and greater destruction of public property. Therefore, I say to the Governments: don's do it, don't neglect the people and their problems too long. If people find that Governments are not functioning according to the estimates and ideals expected of a Government, how can the people tolerate such Governments? This is the basic question, Sir. There is a wide gulf between the people and the politicians When the people find that they are being fooled, cheated and that what they get back are mere slogans, mere shoutings, words, but no action, no functioning no activity, what can they do? I want to charge that this Government is only indulging in verbal socialism, socialism in word but not in action Before the evening twilight falls threatening the democratic structure, let us awake in time, let us awake even at this late hour, let us act in time because if you don's do it, it is not a few parties which are affected, but the whole nation is affected. It is not a question of a few parties or a few individuals Even the very basic things for which we stand in this country will be destroyed, will be taken away. With the ship of the nation, all our values will also

[Shri P. G. Mavalankar].

sink. That is why I want to draw the attention of the Government to this basic thing and to appeal to the Government to act preserving the democratic traditions so that this kind of situation can be avoided, before it takes an ugly turn. Thank you.

SHRI KARTIK ORAON (Lohardaga) : Mr. Chairman, Sir We are grateful to the hon. Home Minister, Shri Dikshitji for taking the earliest opportunity to visit Patna for assessing the situation there and then making a statement in this House yesterday.

We are fully conscious of the grave situation exising in Bihar by now. Whatever is happening there have shocked the conscience of every right thinking citizen of this country : and for whatever is happening there, we have to hang our heads in shame. Who is responsible for this ? Why should this at all take place ? These are the questions that I have to pose before you. Sir, this is merely a case of political passion by the opposition parties who wants to satisfy themselves by creating such violence there. I can understand their anxiety for their uncertainty of future after the Assembly elections that took place in U.P. and in Orissa. But, there is no justification for them to go into violence.

This is a democratic country. The peopel have every right to decide their future by the battle of ballot— not by the battle of bullets. We have to go by the ballots and not by the bullets. You have all failed in the battle of ballots and that is the reason why these political parties, like the S.S.P., Jan Sangh and Congress(O), in collusion with the Anand Margis have taken upon themselves the right to resort to violence directed against the public buildings—offices—railway stations, railway tracks and so on and so forth. May be, they have done this with an obvious and calculated desire and intention of dislocating the normal life of this country resulting in losses of lives and damages to property.

What I am trying to say here is this. These parties are thinking that the future of the country can be decided by violence directed against public buildings. Nobody denied that on the 16th—that is, two days prior to these incidents in Patna—Shri Atal Behari Vajpayee, M.P., Shri Samar Guha, M.P., Shri Prasanna Bhai Mehta, M.P., Shri Shyamlal Yadav and others had met Anand Murtiji. And subsequent arrests of Sarvashri K. Thakur, MLA, Dhaniklal Mandal, MLA, Shri Puran Chand, MLA, Shri Bbola Singh MLA (all SSP), Rudra Pratap Sarangi (Jan Sangh) provided circumstantial evidences that these political parties were involved in the violence, loot and arson etc. In this act of loot and arson, as many as 25 lives had been lost. Such people who indulged in loot and violence should be inflicted a heavy and deterrent punishment. They invited the criminal responsibility upon themselves to commit such offences. These crimes can be described or categorised as: (1) Principal in the first degree; (2) Principal in the second degree; (3) Accessories before the fact and (4) Accomplicise after the fact. I would like to define all these offences as follows :

*Principal in the 1st Degree*

'By the principal in the first degree, we mean the actual offender— the man in whose guilty mind lay the latest blamable mental cause of criminal act. Almost always of course he will be the man by whom this act itself was done but occasionally this will not be so; may be by an innocent agent;

*Principal in the 2nd degree* :

'Principal in the second degree is one by whom the actual perpetrator of the felony is aided and abetted at the very time when it is committed :

*Accessory before the Fact.*

'Accessory before the fact is a person who procures or advises one or more of the principals to commit the felony;

*Accessory after the fact*:

"Accessory after the fact stands in a fourth and remoter degree of complicity and is a person who knowing that a felony has been committed, subsequently shelters or relieves one of the felons (even one who was a mere accessory) in such a way as to enable him to elude justice."

It would appear that all the political parties like Jan Sangh, Socialist Party, Cong(O) are involved directly or indirectly, express or implied with the offences on one count or the other.

Sir, I have great regard for the great leaders of this country like Shri Madhu Limaye, M.P., Shri Madhu Dandayate, M.P.,—all Madhus and Shri Guha, M.P., and Shri Atal Bihari Vajpayee, M.P. I expected that they would have brought some *madhu* in their tongue. I was shocked to find that they only supported acts of violence. That is the greatest mistake that they have committed. What I am saying is that Shri Limaye under the pretext of redressing the grievances of the students, supported violence.

I was reminded of what Sir Winston Churchill once said in the House of Commons that if 'you cannot bark and bite, keep a dog to bark and bite'. These leaders do not know what they say. They should be careful in future. Shri Vajpayee has condemned the attack on the 'Search Light' building in Patna. His party, on the other hand, has been associated with the violence there. How can he commend violence at one place and condemn the same thing at another place? That is the worst part of these leaders. I therefore say that they should be careful in future as to what they say.

Sir, I understand that George Fernandes, Chairman, Socialist Party has also been advocating for violence in Hindustan Times of 21-3-74. The people of this country must know what these blooming parties are advocating for. I am rather shocked that political parties should come forward with such programmes of violence. Regardless of party affiliation if anybody resorts to violence he must be apprehended. I remember a sentence from the British criminal law which means "such results of human conduct which law seeks to prohibit must be made punishable". I would like to sound a note of warning to these anti-social elements who indulge in these acts of violence. Let them not try to enter Chhotanagpur and Santhal Pragaha areas in Bihar. If they do so we tribals will come forward. We will form Indira Seva Dal and provide everybody—whether he is a tribal or not—with bows and arrows. We are an un-civilised people and come from the jungle but we are watching what you civilised people have been doing in Parliament. In fact, they are more uncivilised. I would request the Home Minister that anybody who indulges in violence— it does not matter to which party he belongs to— should be met with deterrent punishment. In this connection I would like to suggest that an enquiry committee may be set up to exactly assess the degree of violence committed by these political parties and person. Those political parties which resort to violence will have no room to come to this House nor will they allow others to come. You will drive the country to random and all these parties like SSP, SP, Jan Sangh and others will *go to hell. That would be the beginning of* the end of democracy.

श्री तुलमोहन राम (अररिया) सभापति महोदय, बिहार में जो घटना घटी है, वह कोई अचानक घटना नहीं है। बैलेट के मैदान में शिकस्त खाए हुए नेता लोग बुलेट के मैदान में आना चाहते हैं। डेमोक्रेसी की तो दुहाई देते हैं लेकिन एलान करते हैं तानाशाही का। गुजरात में शुरू किया है। यह ठीक है कि महंगाई है, बेकारी है और दूसरी समस्याएं हैं लेकिन अपोजीशन पार्टियों के लोग यह जनता को नहीं कहते हैं कि बंगला देश की मुक्ति और पश्चिमी पाकिस्तान से लड़ाई के कारण कुछ आर्थिक संतुलन बिगड़ गया है। बर्दाश्त करना होगा मुल्क को डेस्ट्रक्टिव मीन्स से और कान्स्ट्रक्टिव रोल वे प्ले नहीं करते हैं।

[श्री तुल मोहन राम]

ये इन्दिरा जी पर नाराज हैं, न ये ललित नारायण मिश्र जी पर नाराज हैं और न गफूर साहब पर नाराज हैं। ये मिलजुल कर इन्दिरा जी को शिकस्त कराना चाहते हैं। मैं आप को बताऊं कि इस महंगाई में गरीब परेशान है लेकिन ये आग लगाने में गरीब नहीं है जलूस निकालने में गरीब नहीं हैं। ये खाने-पीने वाले लोग हैं और जनता के खून पर राज्य लेना चाहते हैं। इन्हीं लोगों की ये हरकतें हैं, देख लें आप।

जनतंत्र में प्रदर्शन कर के आप दबाव डाल सकते हैं, सत्याग्रह कर के आप दबाव डाल सकते हैं लेकिन आप ने देखा किस खूबी से यह दबाव डालते हैं। क्या यह विद्यार्थियों का काम है, जो इतनी तेजी और इतनी चुस्ती से बड़े-बड़े लोहे को पिघाल दिया। यह विद्यार्थियों का काम नहीं है। यह ट्रेंड हैन्डस का काम है और आनन्द-मार्गी, आर० एस० एस० और दूसरे और लोग भी इस के पीछे हैं। किस से मिलने गये थे ये जेल में? क्या महात्मा से जेल में दीक्षा लेने गये थे और सब आनन्दमार्गी बन गये थे। आज आनन्दमार्गियों का जनतंत्र पर विश्वास नहीं है। कलई खुलेगी आनन्दमार्गियों की। उन की क्या क्या योजनाएं थीं? पुल उड़ाने की और इस सरकार को खत्म करने की और अन्तर्राष्ट्रीय जगत में क्या योजना थी। क्या देशद्रोह करने की योजना थी और तोड़ फोड़ करने की योजना थी, यह सब पता चल जाएगा। 12, 13 साल की ट्रेनिंग मिली है। इन लोगों के पास ट्रेंड लोग नहीं थे। इस वास्ते आनन्दमार्गियों का सहारा लिया। जो वारदातें हुई हैं, वे इन लोगों ने ही की हैं। 16 तारीख को किस लिए मिलने गये थे। इस चुस्ती से इन्होंने दुकानों को जलाया है कि यह काम ट्रेंड लोगों का ही हो सकता है।

मैं गृह मंत्री जी से कहता हूं कि जो विद्यार्थियों की मांग है और जो जनता की मांग है उस पर आप को सोचना चाहिए और युद्ध-स्तर पर उस को हल करना चाहिए और उसमें कोई ढील नहीं आनी चाहिए, लेकिन ला एण्ड आर्डर को जो अपने हाथ में ले रहा है, उस को सख्ती से दबाना चाहिए। जब गृह मंत्री जी स्टेटमेंट पढ़ रहे थे कि मैं बिहार सरकार को आश्वासन दे कर आया हूं कि समाज विरोधी तत्वों को दबाने के लिए और अराजकता को खत्म करने के लिए सहायता मिलेगी, तो अटल बिहारी बाजपेयी जी ने मुस्करा कर हिन्दी में कह दिया "इन्सानों को मारने के लिए"। इन्सान जब हैवान हो जाता है, तो गोली चलानी पड़ती है। इन्सान जब इन्सान नहीं रहता है तो गोली पूजा करने के लिए नहीं है, वह चलाने के लिए है। इन्सान जब हैवान बन जाएगा तो उस पर गोली चलाई जाएगी और जनतंत्र की रक्षा की जाएगी

(व्यवधान) तो गृह मंत्री जी से मैं कहना चाहता हूं कि यह मिला-जुला भानमती का कुबा है और इस में किसी एक पार्टी का हाथ नहीं है बल्कि बहुत सी पार्टियों का हाथ है और सारे देश के अन्दर ये हैं। चुनाव के मैदान में जो शिकस्त खाए हैं (व्यवधान) आप को 210 सीटें नगेंद्र में मिल गये और कांग्रेस को 215 नाजायज रास्ते से मिले? अभी अभी यू० पी० में जीते हैं और शर्म नहीं आती उन नेताओं को जो कि बहुगुणा मंत्रीमंडल को बर्खास्त करने की मांग करते हैं और अल्टीमेटम देते हैं। किस बूते पर देते हैं? यह गुण्डागर्दी और अराजकता फैलाने की एक मुहिम है और मैं केन्द्र सरकार और गृह मंत्री जी से कहूंगा कि देश की जो और समस्याएं हैं, उन को सुलझा कर इस समस्या के समाधान में जुट जाओ और समाज-विरोधी तत्व जो अराजकता पैदा कर रहे हैं, उन को गोली से ठण्डा किया जाए और देखते ही उन को गोली मार दी जाए।

मैं गृह मंत्री जी को धन्यवाद देता हूं कि बिहार में मौके पर जा कर उन्होंने स्थिति का जायजा लिया और उस का क्या साल्यूशन हो सकता है, उस के लिए आप ने कहा और इस के लिए आप का धन्यवाद।

श्री राम देव सिंह (महाराजगंज) : जो कुछ बिहार में 18 तारीख को और उसके बाद हुआ वह दुखदायी है। इस में कोई सन्देह नहीं है कि उसकी जांच होनी चाहिये। उस की जो पृष्ठभूमि है उसको हमें देखना चाहिये। क्या यह एक छात्र

आन्दोलन था ? मैं समझता हूं कि इसको छात्र आन्दोलन मान लेना उचित नहीं होगा, भूल होगी। जो लोग यह कहते हैं कि विरोधी पक्षों का इसके पीछे हाथ था वे भी सच्चाई पर पर्दा डालने का प्रयास कर रहे हैं। आपकी छानबीन करनी होगी इन सब की। आज ही मैं अखबार पढ़ रहा था। बिहार में आने वाले मधुकर जी के क्षेत्र में नरैया अंचल में एक पूरा परिवार घर में बन्द हो कर और आग लगा कर जल मरा। बाद में पता चला कि पिछले तीन दिन से वह परिवार अन्न के बिना भूखा मर रहा था। सारे के सारे परिवार ने इस तरह से अपने आपको समाप्त कर लिया। वहां पर 34 से 40 रुपये मन शकर कंदी, स्वीट पोटेटो मिल रहा है। गेहूं के अभाव में लोग उसी को खा कर जी रहे हैं। सस्ते प्रतिष्ठान दुकानों में आज पन्द्रह—बीस दिनों से होली के मौके पर भी राशन नहीं पहुंचा, वहां पर राशन की आपूर्ति नहीं की गई। घर में लोगों के पास अन्न नहीं है खाने पीने की कोई सामग्री नहीं है ऐसी हालत में लोग कितने सन्तुष्ट हो सकते हैं इसका अनुमान आप स्वयं लगा सकते हैं। हजारों की तादाद में छोटे छोटे गांवों में लोग बेरोजगार हैं, पढ़े लिखे लोग चपरासी की नौकरी पाना भी चाहते हैं तो वह भी उनको नहीं मिलती है। मैट्रिक और बी० ए० पास को चपरासी तक की नौकरी नहीं मिलती है। बेचारे मारे-मारे फिर रहे हैं। गांव गांव में बेकार नौजवान पड़े हुए हैं, हाथ पर हाथ धरे बैठे हैं। यही हाल शहरों में भी है। वे क्या करेंगे ?

कांग्रेस वाले और हमारे होम मिनिस्टर बड़ी डेमोक्रेसी की दुहाई देते हैं। ऐसा करने वाले याद रखें कि जब इस देश की जनता भूखी हो, नंगी हो, बेरोजगार हो खाने का कोई साधन न हो तो क्या वह शान्त रहेगी, क्या वह तलवार उठा कर आगे नहीं आयेगी ? क्या वह अहिंसा का अवलम्बन करती रह सकती है और करती रह सकती है तो कब तक ? मैं हिंसक कार्यवाइयों का समर्थक नहीं हूं। किसी दिन मैंने पिस्तौल उठाया था लेकिन पिस्तौल को मैंने फेंक दिया और मैं अहिंसा में पूर्ण विश्वास करने लग गया। अहिंसक होने के नाते मैं इस सरकार से पूछना चाहता हूं कि देश से गरीबी हटाने की जो आपने योजना बनाई थी, गरीबी हटाओ का आपने जब से नारा दिया था तब से गरीबी कितनी हटी है ? हमारे राष्ट्रपति जी ने पिछले दिनों भाषण दिया था कि जब ओरियंटिड स्कीमें सरकार हाथ में लेगी ? वे स्कीमें कहां चली गईं, कितने बेकारों को उन स्कीमों के तहत काम मिला इसको तो जरा बता दिया जाए ? यह भूखी, यह नंगी और महंगी की आग में जलती हुई जनता यह गांवों में फैली हुई बेकारी जब सर्वत्र दिखाई देती हो तो क्या आप आशा करते हैं कि जनता हाथ पर हाथ धर कर बैठी रहेगी, वह आगे नहीं आएगी, तलवार हाथ में नहीं लेगी ? क्या उस अवस्था में आपको बड़े बड़े अशोभनीय दृश्य देखने को नहीं मिलेंगे ? पटना आदि में जो कुछ हुआ है उसकी जांच की जानी चाहिए। आपको मानना पड़ेगा कि सरकार का वहां कम्पलीट फेल्योर हुआ है। दीक्षित जी गए थे। वह ही बताए कि क्या बिहार की सरकार सिचुएशन का कंट्रोल करने में सफल हुई है ? सरकार बिल्कुल भी सिचुएशन को सम्भाल नहीं सकी है। अगर सम्भाल पाती तो यह आग इतनी ज्यादा न फैलती। मैं जानता हूं कि आपकी पुलिस कितनी निकम्मी है। जब हम आजाद नहीं हुए थे तो आप गुफाओं में बैठकर योजनायें बनाया करते थे अंग्रेज सरकार का उलटने की लेकिन पुलिस उनको विफल कर दिया करती थी।

मैं पूछना चाहता हूं कि अपराधी कौन है ? कांग्रेस बैंचिज पर बैठने वाले लोग हैं या वे लोग हैं जो तलवार ले कर न्याय की खोज में भटकते फिर रहे हैं, क्या वे हैं जो न्याय की मांग कर रहे हैं, जीने के साधन उनको प्राप्त हों, इसकी मांग कर रहे हैं, उनके पेट में अन्न जाए, इसकी मांग कर रहे हैं या आप हैं ? देश में जब इतनी गम्भीर स्थिति है, इतनी गम्भीर समस्याएं हैं और सरकार हाथ पर हाथ धर कर बैठी हुई है तो मैं कहता हूं कि देश में लोकतंत्र बचेगा नहीं। इस वास्ते इस सरकार का बदलना बहुत जरूरी है।

**श्री कमला राउत (बगहा)** : समयाभाव के कारण मैं अपने विचार बेतिया तक ही सीमित रखूंगा। बिहार मे जो काण्ड हो रहे हैं उन से यह साबित हो चुका है कि उनके पीछे राजनीतिक उद्देश्य छिपे हुए हैं। बेतिया मे आनन्द मार्ग का एक बहुत बड़ा दफ्तर है जहा लोगो को ट्रैनिंग दी जाती है। साथ-साथ आर० एस० एस० के भी वहा काफी वर्कर है। इसके अलावा बेतिया कालेज मे आर० एस० एस० बनाम जनसघ के प्रोफेसर भी हैं। वहा कम्यूनिस्ट पार्टी का एक प्रोफेसर भी है। मैं बेतिया का रहने वाला हू, इसलिए मुझे इसकी पूरी जानकारी है। बसु साहब अभी भाग गए है। उनको मै बताना चाहता हू कि वहा पर सी० पी० एम० का भी एक जबदस्त आदमी मौजूद है जो सारे काण्ड कराता है। श्री डी० एन० तिवारी के देहावसान के कारण बेतिया में लोक सभा की सीट खाली हुई है। ये सारी पोलिटिकल पार्टीज उम्मीदवार की छान-बीन कर रही है और चाहती है कि उस सीट को ये प्राप्त कर लें। ये लोग वहा गए है और जा कर पता लगाया है कि कैसे ये इस सीट को प्राप्त कर सकते है। इन्होंने कांग्रेसियो को गुमराह करने की कोशिश की है। जातपात के आधार पर, बैकवर्ड और फार्वर्ड के आधार पर मतभेद पैदा करने की कोशिश की है लेकिन इनको उस मे सफलता नही मिली। ये देख चुके है कि उत्तर प्रदेश के इलैक्शन्ज मे चम्पारन के कांग्रेसियो ने एक जुट होकर काम किया है और कांग्रेस की मदद की। वहा उत्तर प्रदेश मे ये लोग फेल हुए हैं। इनके पास कोई प्रोग्राम नहीं है। इन लोगो ने जिलाधीश की कचहरी का घेराव करने की कोशिश की। लेकिन उस मे इनको सफलता नहीं मिली, जो उनका उद्देश्य था वह पूरा नही हुआ। तब इन लोगो ने मिल कर साजिश की कि महगी और अन्न के अभाव को लेकर लोगो को भड़काया जाए। मै मानता हू कि महगी जरूर है। बेतिया एक बहुत बड़ी मडी है इसमें भी आप इन्कार नहीं कर सकते हैं। इस कारण से वहा सारा सामान, खाद्य पदार्थ खुलेआम मिल रहे है, ओपन मार्किट मे मिल रहे हैं। वहां किसी चीज की कमी नहीं है। इसको आप नोट कर लें। सारी चीज ओपन मार्किट में उपलब्ध है। महंगाई जरूर है इसमें कोई शक नहीं है। लेकिन जब ये लोग पब्लिक को गुमराह करने मे कामयाब नहीं हुए तो विरोधी दलो के नेता आनन्द मार्गी नेता से जा कर मिले और मिल कर मसेज भेजा गया और आनन्द मार्गियो ने, आर० एस०एस० के लोगो आदि सब ने मिल कर, मार्क्सिस्ट कम्युनिस्ट पार्टी के लोगो ने मिल कर पहले एक होटल को वहा लूटा बाटा की दुकान को लूटा और फिर वहा से चल कर इन लोगों ने ट्रेजरी को, सरकारी खजाने को लूटने की कोशिश की। वहा पर जो सतरी ड्यूटी पर थे उन्होंने आत्म रक्षा मे, खजाने को बचाने के लिए गोली चलाई हजारों की तदाद मे ये लोग वहा गए। उन्होंने अपनी जान की रक्षा के लिए गोली चलाई, ट्रेजरी गार्डज ने चलाई। जिस मकसद को लेकर ये आगे बढे थे, लूट खसोट करने की, कांग्रेस को बदनाम करने की उसमे ये कामयाब नहीं हुए। यह सब योजना इन्होंने इसलिए बनाई और इस पर इस वास्ते अमल किया ताकि आने वाला लोक सभा का जो चुनाव है उसमे कांग्रेस विजयी न हो सके। यह जो इनका सपना है मैं कहता हू कि यह पूरा नही होगा।

मै गृह मंत्री से निवेदन करना चाहता हू कि इस तरह के जुल्म को रोकने के लिए, और पब्लिक के जानो-माल की रक्षा करने के लिए, आर० एस० एस० और आनन्द मार्ग को बैन किया जाये, ताकि उनको किसी प्रकार की गडबडी करने का मौका न मिले।

**श्री नागेन्द्र प्रसाद यादव (सीतामढी)** सभापति महोदय, 16 मार्च को श्री अटल बिहारी वाजपेयी अपने कुछ साथियों के साथ पटना गये। उन्होंने पटना के बांकीपुर जेल मे आनन्दमूर्ति जी से भेंट की और इस सिलसिले मे उन्होंने एक योजना बनाई। जब ये लोग उत्तर प्रदेश और उड़ीसा में बैलट पेपर की लड़ाई मे सफल नहीं हुए, तो उन्होंने बुलेट की लड़ाई की योजना बनाई कि 18 तारीख को बिहार के छात्र जो शान्तिपूर्ण प्रदर्शन करना चाहते है, उन्हीं की आड़ मे वहां गड़बड़ी पैदा

की जाये । इस योजना के अन्तर्गत बिहार के जनसंघियों और आनन्दमार्गियों ने पैट्रोल और कैरोसीन आयल जमा किया । जब 18 तारीख को छात्रों का शान्तिपूर्ण प्रदर्शन हुआ, तो बिहार के जनसंघियों और आनन्दमार्गियों ने छात्रों के बीच में प्रवेश किया । बिहार के छात्र तो शान्ति पूर्ण प्रदर्शन कर रहे थे, लेकिन बिहार के जन संघियों और आनन्दमार्गियों ने सर्चलाइट को जलाया, होटल को जलाया, स्टेशन की कन्टीन को जलाया। यही नहीं, 16 तारीख को सीतामढी के जनसंघियों और आनन्दमार्गियों ने टेलिफोन एक्सचेंज को तोड़ा स्टेशन पर पथराव किया और वहां जो शीशे लगे हुए थे, उन सब को फोड़ा, और राज्य ट्रान्सपोर्ट की तीन बसिज को बर्बाद किया । बेतिया में भी इस तरह की घटनायें हुई । मेरे साथी ने इस के बारे में बताया है । इस लिए उस को दोहराने की जरूरत नहीं है ।

चूंकि पार्टी के लोगों के काफी प्रयत्न करने के बावजूद बैलट में नहीं जीत सके, इसलिए उन का प्रोग्राम है कि गड़बड़ के बाद बिहार में गड़बड़ी पैदा की जाये । कांग्रेस (आ०) के नेता श्री श्यामानन्दन मिश्र ने पटना में आ कर योजना बनाई थी । उन की पार्टी के लोग सीतामढी बेतिया और पटना में भी जनसंघियों और आनन्द-मार्गियों से मिल गये थे । मैं नहीं कहता कि श्याम बाबू उस में थे या नहीं । लेकिन बिहार में उन के नेता श्री सत्येन्द्र नारायण सिन्हा, के बंगले पर योजना बनी । श्री अटल बिहारी बाजपेयी वहां गये थे और उन के साथ उन की मीटिंग हुई थी । कांग्रेस (ओ०) के लोगों ने 18 तारीख को प्रदर्शन के दौरान पैट्रोल से सर्च-लाइट के भवन और होटल को जलाया और स्टेशन की कैन्टीन को जलाया । श्री समह गुह भी वहां गये थे ।

मैं आप के माध्यम से गृह मंत्री का ध्यान बिहार के छात्रों की मांग की ओर दिलाना चाहता हूं । उन की मांग जायज है और मैं उसका समर्थन करता हूं और मंत्री महोदय से अनुरोध करता हूं कि वह बिहार के छात्रों की मांग को स्वीकार करने की व्यवस्था करें । मैं बिहार के मुख्य मंत्री, श्री अब्दुल गफूर, से भी अनुरोध करूंगा कि वह छात्रों की मांग को शीघ्रातिशीघ्र मन्जूर करें ।

18 तारीख के बाद वे लोग खगरिया में रेलवे स्टेशन जलाने के लिए गए थे वे मुंगेर में भी गये थे । उन्होंने रेल के बारह डिब्बों को आग लगा दी ।

मैं गृह मंत्री से कहना चाहता कि आज देश में शान्ति-व्यवस्था कायम रखने के लिए श्री चरण-सिंह और अटल बिहारी बाजपेयी को जेल में रखें। तभी देश में शान्ति होगी । बिहार में श्री कर्पूरी ठाकुर के अलावा उत्तर प्रदेश में श्री राज नारायण भी अशान्ति करवा रहे हैं और उनका कुचक्र भी चल रहा है । इस लिए गृह मंत्री से मेरा अनुरोध है कि जितनी जल्दी हो सके, वह श्री राज नारायण को भी जेल में बन्द रखें । मेरा यह भी अनुरोध है कि जितनी जल्दी हो सके, आर० एस० एस०, जनसंघ और आनन्दमार्ग इन तीनों को बैन किया जाये । तभी देश में शान्ति स्थापित होगी ।

**श्री रामावतार शास्त्री** (पटना) सभापति महोदय 18 मार्च को जो घटना पटना शहर में हुई और जिस तरीके से अंधाधुंध गोलियां चलाई गई और लोग मारे गये उस की निन्दा करते हुए मैं उन लोगों के परिवारों के प्रति संवेदना प्रकट करता हूं । इस के साथ ही उस दिन जिन फासिस्ट तत्वों ने आगजनी और लूटपाट की घटनाओं में हिस्सा लिया मैं उन की भी जोरदार शब्दों में निन्दा करता हूं । छात्रों की मांगें उचित हैं ।

आप ने सुना कि हमारे जनसंघ के मित्रों ने कल और आज भी इल्जाम लगाया कि सर्चलाइट को जलाने में कम्युनिस्टों का हाथ था । मैं कहना चाहता हूं कि कम्युनिस्ट पार्टी का 18 तारीख के प्रोसेशन से कोई भी ताल्लुक नहीं था । जब वे प्रोसेशन में नहीं थे, तो वे सर्चलाइट को जला कैसे सकते थे ? यह स्पष्ट है कि उस के पीछे हमारे उन मित्रों का हाथ था जो यहां बैठे हैं— आनन्दमार्ग का हाथ था (व्यवधान) ।

यह भी कहा गया कि हमारे एम० एल० एज० गिरफ्तार किये गये। हां एक एम० एल० ए० जरूर गिरफ्तार किये गये, लेकिन डिस्ट्रिक्ट मजिस्ट्रेट का हमारे पास बयान है, उन्होंने कहा कि हम लोगों को नहीं मालूम था कि कोई एम० एल० ए० पकड़े गये हैं। वह भी वहां पकड़े गये जहां लूट-पाट और आगजनी की घटना नहीं हो रही थी यानी असेम्बली के पास। उस के बाद अभी आज बिहार विधान सभा का सत्र चल रहा है, अभी रेडियो से खबर आई है कि वहां के मुख्य मंत्री को यह पता लगा और सही बात कहने के लिये उन को मजबूर होना पड़ा—उन्होंने कहा कि जनसंघ के लोग, आर० एस० एस० के लोग और आनन्दमार्ग के लोगों का इस लूट और आगजनी में हाथ था। आखिर में, एक बात और आप के सामने रखना चाहता हूं—यह टैलीग्राम मेरे पास आया है —

"Indiscriminate police firing 18th Central Telegiaph Office building having bullet marks injuring five P&T officials causing one death same evening non-visited except Post Master General enquiry demanded Roy Secretary Telegraph Union".

पटना में ऐसा काण्ड इस लिये हुआ कि पूरे शहर को सरकार ने अरक्षित छोड़ दिया था, पुलिस की कहीं व्यवस्था नहीं थी। एक छोटी सी खबर और पढ़ देना चाहता हूं —

"Patna, March 20. The CPI today gave a call to the people to frustrate all efforts that are being made by the Jana Sangh, RSS and the Anand Marg to mobilise people to loot and burn houses, shops or offices.

But at the same time the CPI called upon the people and all democratic parties to unite for organising a State-wide peaceful agitation for demanding the immediate resignation of the Ghafoor Ministry and replacing it by a Government that will withdraw professional tax, organise a massive dehoarding drive, imprisonment of profiteers under DIR and dismissal of all corrupt officials."

श्री चिरंजीव झा (सहरसा) : बिहार में जो भी घटना घटी है, वह बहुत ही दुखद है और सारे लोगों को, खास कर हम बिहार के संसद् सदस्यों को, उस से बहुत ही तकलीफ है, कष्ट है, हार्दिक क्षोभ है। जो लोग उस में मारे गये हैं, उन के प्रति हम लोग पूरी हमदर्दी प्रकट करते हैं और हमारी पूरी सद्भावना उन के साथ है। हमारे विद्यार्थी समाज हमारे राष्ट्र के भावी कर्णधार हैं, हमारे देश के क्षितिज पर उगते हुए सूर्य हैं। उस विद्यार्थी समाज, की आड़ लेकर जो विध्वंसकारी तत्व हैं, विरोधी तत्व हैं विरोध पक्ष के लोग वे ये सब काम कर रहे हैं। उन्होंने उनको ढाल बना कर हमारे विद्यार्थी समाज को आगे रख कर यह घृणित राष्ट्रद्रोही कार्य किया है। इस बात की हमें बहुत तकलीफ है और हम इसकी घोर निन्दा करते हैं। उन लोगों को खुद सामने आना चाहिये। हमारे नौनिहालों को, हमारे भावी कर्णधारों को सामने नहीं लाना चाहिये था। वे हमारे विद्यार्थी समाज के लोग किसी से कम देशभक्त नहीं हैं। और ये लोग किसी हिंसा, आगजनी, लूट और विध्वंस के लिये वहां नहीं गये थे। उन लोगों की अपनी मांग थी, जिस का वे इजहार शान्तिपूर्ण ढंग से करना चाहते थे। लेकिन जब ये विरोधी लोग चुनाव में मात खाते हैं तो मात खा कर कांग्रेस पर और सरकार पर बौखला उठते हैं और तब इस तरह की परिस्थिति पैदा करते हैं। यह बिहार में ही नहीं हर जगह हो रहा है। आप ने देखा यू० पी० में चुनाव हो चुका और उस के बाद आज यह क्या कहने लगे हैं? इन्होंने क्या किया है-राज्यपाल के अभिभाषण का बहिष्कार किया है। माननीय सदस्य श्याम बाबू जिन के प्रति हमें आदर है, अभी कहते थे कि विरोधी पक्ष से मदद नहीं ली जा रही है। मैं पूछता हूं कि क्या विरोधी पक्ष से मदद लेने के लिये तथा हर बात पर उससे परामर्श करने के के लिये यही उपयुक्त वातावरण है? आप पहले ही बिहार में ऐलान कर देते हैं कि ता० 18 को आप लोग घेराव करेंगे और बहिष्कार करेंगे। मैं पूछता हूं यू०पी० में गवर्नर साहब के हाथ से एड्रेस छीनते हैं, तो क्या जनतन्त्र का यही तरीका

**श्री चिरंजीव झा**

है ? आप लोग फासिस्टवादी है और आप लोगो की मनोवृत्ति केवल विध्वंसकारी कार्य करने की है, अराजकता पैदा करने की है और देश में फासिस्टवाद लादने की है । ये विरोधी पक्ष के सदस्यगण अक्सर अकारण ही श्री ललित नारायण मिश्र जी के खिलाफ बोलते रहते हैं । हमारे माननीय सदस्य बसु जी तो बराबर उन के खिलाफ बोलते रहते है, उस का एक ही प्रमुख कारण है, कोई दूसरा कारण नही है, कि ललित बाबू कांग्रेस के लोकप्रिय नेता है और बराबर चुनाव मे ये लोग जो मात खाते है उसमे ललित जी की लोकप्रियता सब से बडी चीज रहती है, जिस के कारण ये लोग ऐसा करते है (**व्यवधान**)

इन की यह आदत है कि चोर से कहेंगे कि चोरी करो और साहूकार से कहेंगे कि जागते रहो (**व्यवधान**) ये हार कर आते है, चुनाव मे और उस के बाद इस तरह के उल्टे काम करते है । सर्चलाइट प्रदीप जिनका कि बिहार के अन्दर खास कर हमारी आजादी की लडाई मे बहुत ऊचा स्थान है, उन्होने बहुत अच्छी सेवा की है उस की हम प्रशंसा करते है, लेकिन उस का इन लोगो ने विध्वंस किया, इन लोगो ने उस का सर्वनाश किया, जनसंघियो ने किया . . (**व्यवधान**)

MR CHAIRMAN I am calling the Minister. Before I call the Minister

SARDAR SWARAN SINGH SOKHI (Jamshedpur) I want to speak, Sir.

MR CHAIRMAN : The Members have not cooperated with me in keeping to the time-limit I am helpless

Before I call the Minister, I want to call Mr Samar Guha. He wanted to give his personel explanation as his name was mentioned by many Members. It is not proper not to give him an opportunity.

SHRI YAMUNA PRASAD MANDAL (Samastipur) : Sir, you gave me an assurance ..

MR. CHAIRMAN . I can't help it.

SHRI YAMUNA PRASAD MANDAL: It is not my fault.

MR CHAIRMAN : If you give me a promise that you will conclude in two minutes. I will give you an opportunity.

SHRI YAMUNA PRASAD MANDAL: Yes. Sir

MR CHAIRMAN . I will also give two minutes to Mr Sokhi. Shri Y P. Mandal.

**श्री यमुना प्रसाद मंडल** सभापति जी, मधुबनी मे जब इन की हार हुई तो इन के एक बडे लीडर ने कहा कि हम कलैक्टर को जला देंगे । उस के बाद कुछ लोगो ने समस्तीपुर शहर मे आ कर 27 फरवरी को बहुत बडा हगामा किया और एक निर्दोष आदमी रामबाबू साह (होटल मालिक) की समस्तीपुर के रेलवे स्टेशन के ठीक पास 8-9 बजे दिन मे हत्या कर दी . (**व्यवधान**) . मै अपने विद्यार्थियो से अपील करना चाहता हू कि विद्यार्थी भाइयो का बडा ऊचा उज्ज्वल इतिहास है बिहार मे । उन्होने स्वतन्त्रता संग्राम मे बहुत बडा काम किया है । गुजरात के विद्यार्थियो ने पालिटीकल पार्टीज का साथ नही आने दिया आप भी इन सतमैयो और दर्जन भाइयो से होश्यार रहे जो "हीरो' और "जीरो" की भाषा मे बात करते है। "Hero' तो विरोधी है ही 'Zero' भी है ।

इस का कारण एक है मैं एक श्लोक पढूगा जिस से स्पष्ट हो जायेगा

'क्रोधाद्भवति संमोह . संमोहात्स्मृतिविभ्रम ;
स्मृतिभ्रंशाद्बुद्धिनाशो बुद्धिनाशात्प्रणश्यति ।

जब बुद्धि भ्रष्ट हो जाती है तब ऐसा होता है । इस लिये आप दीक्षित जी इन्हे शिक्षा मत दीजिये । दीक्षित के पास नही है व । आप को राज-कार्य चलाना है, इन्हे केवल समझाइये जिन लोगो की जाने गई है, उन परिवारो की मदद कीजिये । विद्यार्थियो की जो मागे है उन पर गम्भीरता से विचार कीजिये । work oriented एजुकेशनल पालिसी का विषय लोग-रेंज (दूरगामी) विषय है,

इस लिये इस पालिसी को ठीक कीजिए । शिक्षा नीति मे रद्दोबदल करे ।

मैं विद्यार्थियो से भी निवेदन करूंगा—साउथ ईस्ट एशिया मे आप ने देखा होगा, इण्डो-नेशिया मे आप ने देखा होगा, वहां के विद्यार्थियो ने बडे अच्छे ढग से काम किये और सम्मान पाया । 1942 की महाक्रान्ति मे विद्यार्थियो ने जो काम किया उस के लिये देश मे सम्मान पाया, आप उसी परम्परा को निभाइये ।

सरदार स्वर्ण सिंह सोखी (जमशेदपुर) . चेयरमैन साहब, मैं एक-दो मिसाल अपने अपोजीशन क भाइयों के सामने रखना चाहता हू । यह बात तो साबित हो गई है कि अपोजीशन ने जरूर कुछ गोलमाल किया है, मै भी एक और सबूत देना हू, मै इन से पूछता हू कि जमशेदपुर मे ऐसा दगा क्यो नही हुआ, इस लिये कि वहा अपोजीशन का बिलकुल इन्फ्लुएन्स नही है ।

दूसरी बात-यह लोग कहते है कि बिहार गुज-रात बन जायेगा - ऐसा नही होगा, क्योकि बिहार गुजरात वाली बात नही है । आप गफूर मन्त्रिमडल को दोष देते है कि उस ने गोली क्यो चलाई । गफूर मन्त्रिमडल गोली नही चलाना चाहता था । आप मे उन की ढील का नाजायज फायदा उठाने की कोशिश की है । उन्होने लड़को की मांगो को मान लिया था, इम्पलीमन्टेशन मे थोड़ी दर हुई जिस का नाजायज फायदा अपोजीशन क लोगो ने उठाया है । मेहरबानी कर के आप अपनी जिम्मेदारी को निभाइये । गवर्नमेन्ट खराब है, इस को गद्दी से उतारो—ऐसा कहने से काम नही चलेगा । आप को मिलजुल कर सरकार के साथ सहयोग कर के काम को करना चाहिये ।

SHRI SAMAR GUHA (Contai) : Mr. Chairman, a number of members from the Congress side have accused me as if I was one of the instigators and conspirators, as if I had gone to Patna on the 16th to create a conspiratorial background for the mass upsurge that took place on the 18th in Patna—in fact, in the whole of Bihar. I am not a student of political hypocrisy. I still say that, if there is an upsurge all over the country of the masses ag 'n. th: Government, I will welcome it. But I had not gone there for this purpose. I did not know anything about it, that on the 19th there was to be a demonstration at all. I consider it a fundamental duty of every democrat in this country to defend the right of an under-trial prisoner, whether he is a Naxalite or a Muslim Leagui oi Anand Margi or even the worst criminal. Unless and until he is proved guilty, he is not guilty in the eyes of law. Some facilities had been given to Shri Ananda Murti in the month of December 1972, and those facilities weie withdrawn

MR. CHAIRMAN : Mr. Samar Guha, I have given you an opportunity to make a personal explanation. Please do not enter into any other aspect. If you had gone there for some other reason, you may just say that and conclude.

SHRI SAMAR GUHA : This is what I am doing. I have not said anything else

Some people from Bihar had approached me, some Anand Margis also had approached me, saying that Shri Ananda Murti was on a partial fast for over 300 days to protest against withdrawal of certain facilities which had been given to him since December 1972, and I considered it my duty to go there. It is also known that Shri Atal Bihari Vajpayee accompanied. Incidentally we were on the same plane. He was going to Gaya. I persuaded him to please accompany us. Myself, Shri Prasannabhai Mehta and Shri Vajpayee went and Shri Shamlal Yadav was not with us. Afterwards he went there. ............ (*Interruptions*)

SHRI PILOO MODY : Had I been there I would have also gone to him.

SHRI SAMAR GUHA : As I said, I went there. I consider it my right to defend the rights and privileges of even a criminal unless and until he is tried and proved guilty, ..,......(*Interruptions*)

After that I met the Governor and had a long discussion with him. I had told him

[Shri Samar Guha].

what was my finding. I tried to contact the Chief Minister but he was out. I wanted to contact the Chief Secretary. He was also out of station. Then I addressed a Press Conference and I categorically said that I have nothing in common with the movement of Anand Marg but as a citizen of India every citizen as an under-trial is entitled to certain democratic norms and demorcratic rights according to the laws. .(**Interruptions**)

SHRI PILOO MODY: Naturally they would laugh at democratic norms.

SHRI SAMAR GUHA: If I am the instigator and I if I am the conspirator, why is the Home Minister sitting there quiet? I throw a challenge. Let him arrest me. Institute an inquiry. Have you got the courage? ... ... ... (*Interruptions*) Ask your Home Minister to arrest me.

I am concluding. You should allow me. As a student of science, you should allow me. All kinds of accusations have been made. I had no idea of participating in the debate.

MR. CHAIRMAN: Please listen to me. You already had your personal explanation. I request you to conclude now.

SHRI SAMAR GUHA: As a student of science, I want to remind you and through you this hon. House that all nuclear explosions take place when there is a constitutional imbalance inside the nuclear itself. When there is a constitutional imbalance, the nuclear explosion automatically takes place even by a single interference of even by a single neutron. In this body politic of our country which is ruled by the Congress, there is political, economic and social imbalances in the very constitution itself and the explosion has started in Gujarat. It is the second phase in Bihar and the process of chain reaction has started. Instead of looking at this, I quote Shri Jayaprakash Narayan who said that by this monumental blunder they are committing they are trying to find some scapegoats. God bless them because by their foolishness by which they are trying to turn their attack on others without looking at themselves inwardly for the real cause of explosion, the real cause of the chain explosion, one day they will be the victims of their own folly and the victim of this process of chain reaction of the mass upsurge all over the country.

MR. CHAIRMAN: Now, the hon. Minister.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Mr. Chairman, Sir, when I made this statement yesterday, I took a basic stand to which I am afraid there was a certain amount of objection expressed here. In Rajya Sabha the Debate is going on and as Home Minister I have to go there and reply to the Debate. After carefully following the debate here, I find that nothing has been said against, and very much has been said to show that what I stated was right, the basic stand that I took was completely justified. I said:

> "Attempts to prevent the recognised constitutional forums from discharging the legitimate functions negate all norms of Parliamentary democracy. The violence in Bihar is politically motivated by some of the Opposition parties and other forces such as the RSS and the left adventurists who do not have any faith in Parliamentary democracy."

This is the main part to which at that time I found several Members standing up and objecting. I find that so far as the main points that have been made by the leading members of the opposition are concerned, they have been very adequately dealt with, almost, in some cases, torn to pieces, by the Members who have spoken on this side.

SHRI JYOTIRMOY BOSU: That is a matter of opinion.

SHRI UMA SHANKAR DIKSHIT: I am expressing my opinion. All the hon. Members have expressed their opinion. My friend Mr. Shyamnandan Mishra, in a very strident tone almost in the form of a

threat, said that what has happened in Bihar in the last few days shall happen elsewhere also. He said :

"वह हो कर रहेगा" । —Warning.

SHRI SHYAMNANDAN MISHRA: What I said was : The way in which you are behaving, you are paving the way for the spread of this fire. I also said that electoral majority without moral authority cannot make you rule...

SHRI UMA SHANKAR DIKSHIT : Yes, I have got that point also. These are the two points which he raised. First he said, that what had happened there, was going to happen elsewhere. And that Bihar was not an isolated incident. He also gave various reasons why this explosion had taken place in Bihar. The same reason has not been given—that was done in the case of Gujarat,—that it was a spontaneous mass upsurge. Nobody has, I am glad, taken that stand here today.

SHRI DINEN BHATTACHARYYA (Serampore) : There was basis for upsurge

SHRI UMA SHANKAR DIKSHIT : Whatever you may say in interruption. I am referring to the statement made by responsible leader of the opposition and other Members of the House. The other point which Mr. Shyamnandan Mishra made was that democracy, if it is a matter of majority, is not real or proper parliamenary democracy. There, I should say, I beg to differ from him, Sir . . .

SHRI SHYAMNANDAN MISHRA : Again he is misrepresenting me. I did say, that democracy is not a rule by majority alone. It is rule by consensus or near-consensus on certain fundamental things

SHRI UMA SHANKAR DIKSHIT : It is not real or proper parliamentary demo- My first sentence is not my last sentence. He said majority is not the only or important matter, there should be rule by consensus. If it is absolute terms that he made that statement, entirely disagree with it. Of course, there are occasions in democracy in which, as in times of war, in times of settlement after the war, flood or famine, or other extraordinary situation prevailing, naturally, the leader of the ruling party consults. And, I think, if our record is at all any evidence of this fact, then, you will hardly find any other democracy in the world (including British democracy, American democracy, and also French democracy) where opposition has been consulted so often on any important, every important occasion.

I shall quote I have no time. (*Interruptions*).

SHRI PILOO MODY : I deny the veracity of this charge which is exactly the opposite. (*Interruptions*).

SHRI UMA SHANKAR DIKSHIT : Sir, he has used a very strong expression. He is a leader of a party and we like his jokes and for his kind of functioning as he does in this House.

SHRI PILOO MODY : I would like to remind you that there should be an all-party Government at the time of this kind of crisis

SHRI UMA SHANKAR DIKSHIT: I am not for such a joint Government.

SHRI PILOO MODY : I am only talking about that statement.

SHRI UMA SHANKAR DIKSHIT : What I am saying is this. There was a recent instance of the functioning of British democracy from which started the "mother Parliaments" and from which we have adopted a great deal of procedure. What has happened in that democracy ? Twice the Labour Party and its leaders took over Government with a thin, minor maojrity—one or two-Member majority—and that majority government functioned successfully. How can you say that here, when we have got such a large majority, and when we consult the Opposition Members . . . (*Interruptions*).

If I am to be interrupted like this, I am willing to go to address the other House. I should not be disturbed. A point

was made, and the same has been completely answered.

SHRI JAGANNATHRAO JOSHI : How is it that Shri Kedar Pande was removed ! You never consulted the Opposition at that time.

SHRI UMA SHANKAR DIKSHIT : I would ask the Hon'ble Members of the Opposition to judge the merits of the statement of the hon. Member.

SHRI JAGANNATHRAO JOSHI : Why did you not consult us when there was a change in Government there ? You people were talking about democracy but you did not consult us at all.

MR. CHAIRMAN : I think that one Chairman should not stand when another Chairman stands.

SHRI JYOTIRMOY BOSU : Sir, I rise on a point of order.

MR. CHAIRMAN: There is no point of order. If the Opposition constantly interrupts the Minister, I shall take it that you are not interested in listening to his reply. I shall ask him not to reply.

Therefore, I would request you all not to interrupt him.

SHRI SHYAMNANDAN MISHRA : When I was speaking, I was constantly interrupted by them. The Chair did not come to my rescue.

SHRI JAGANNATHRAO JOSHI : Why, everytime, should there be a reference to R.S.S. ?

SHRI PILOO MODY : Mr. Chairman, I would like to remind you that the Home Minister is being disturbed more by his own partymen than the Members of the Opposition.

SHRI JYOTIRMOY BOSU : Sir, now I am on a point of order.

MR. CHAIRMAN : What is your point of order ?

1 LSS/74—9.

SHRI JYOTIRMOY BOSU : Why we should be allowed to enlarge the scope of the debate ? We are at present talking about the situation in Bihar and not talking about Mother Parliament or British Parliament and all that sort of thing. We are anxiously awaiting here to hear what he has got to say on what we have charged. (*Interruptions*).

MR. CHAIRMAN: Please listen to him.

SHRI DASARATHA DEB (Tripura East) : Sir, I rise on a point of order. The hon. Minister seems to have forgotten that we were slaves for two hundred years under the British rule. (*Interruptions.*)

MR. CHAIRMAN : There is no point of order. The hon. Minister may please continue his speech.

SHRI UMA SHANKAR DIKSHIT : The hon. Member who has nothing to do with any democracy—Parliamentary or other—is coming here and teaching us about the democractic functioning (*Interruptions*). He is incapable of understanding the fine point that I am making.

SHRI BHOGENDRA JHA : I am on a point of order.

MR. CHAIRMAN : What is it ?

**श्री भोगेन्द्र झा** : सभापति महोदय, मेरा व्यवस्था का प्रश्न है । जैसा मैंने पहले भी कहा था कि सदन में जितने भी माननीय सदस्य आये हैं सभी ने संविधान की शपथ ली है और सभी अपने मुताबिक कायदे से समाज का परिवर्तन करना चाहते हैं इसलिये मैं समझता हूं कि गृह मंत्री जी का यह कथन कि किसी सदस्य का प्रजातन्त्र पर विश्वास नहीं है, यह मुनासिब नहीं है ।

SHRI UMA SHANKAR DIKSHIT : Sir, it has been stated that there are basic reasons why the situation has become difficult in Bihar and that is why the students are agitated and other people are dis-satisfied; also, that the ruling party or the Government is not giving adequate attention to

[Shri Uma Shankar Dikshit].

that situation and instead of that, the Government are blaming the Opposition or other parties for their lapses. Sir, nobody has ever denied the fact that there have been shortages and that prices have risen. The Finance Minister has explained the situation several times. The Food Minister has explained the factual position very well.

Two points have been repeatedly made in this House on behalf of the Treasury Benches. Firstly, that as a direct result of the Pakistan-India conflict and coming up of free Bangala Desh, the inflationary tendencies entered the Indian economy in a substantial manner. The second point that has been made is that an unprecedented drought, the like of which has never happened, struck our country spreading over two years. Sir, it is agreed that science has not yet found any way by which the rains can be induced to increase or decrease or made to fall at one place instead of another place at a particular time and date. (*Interruptions*)

Therefore, Sir, these two basic reasons have created shortages And shortages of what size! The shortages in foodgrains last year were to the tune of one and a half crore tonnes. The sort of shortage has never happened in the history of our country. (*Interruptions*)

The question was how much buffer-stock we had. The shortages have added and raised the price level. Not only that; unfortunately, the prices of wheat have gone up in America. America is the largest producer of wheat in the world and American prices today are three times higher than what they were six months ago. Take the price of crude. The price of crude is higher today than at any time in the history of the world and, Sir, there is a sympathetic rise in other prices. (*Interruptions*)

There was a general practice in the West of raising the prices of engineering goods by 5 per cent every year. (*Interruptions*)

I am not referring to any communist country. If there is any factual error, I shall be-able to correct at any time hereafter.

**श्री मधु लिमये** . सभापति जी, मेरा पोइंट श्राफ श्राडंर है । मत्री महोदय का जवाब हम लोग सुनना चाहते है । लेकिन नियम 195 मे क्या कहा गया है कि जो विवाद हुश्रा है उस का जवाब मत्री दे । श्रब हमने कहा कि बिहार मे गल्ले की जो माग की गई उस का केवल 27 प्रतिशत पूरा किया गया। इस का कोई स्पष्टीकरण देने के बजाय मत्री जी दुनिया भर की इर्रेलीवेंट बाते कह रहे है (व्यवधान)

MR. CHAIRMAN : He has made his point of order. Now, let me give my ruling.

**श्री मधु लिमये** इसलिये मत्री जी को श्राप श्रादेश दे कि नियम के श्रनुसार दुनिया भर की बाते कहने के बजाय हमारे द्वारा जो मद्दे उठाये गये है उन का जवाब दे । वह हम सुनने के लिये तैयार है । लेकिन वेकार की बाते, इर्रेलीवेंट बाते सुनने के लिये हम तैयार नहीं है ।

MR CHAIRMAN : Shri Limaye has raised his point of order Now, I am giving my ruling. It is up to the Minister to bring in such other considerations as he likes, by which he feels he can explain the relevant points raised in this debate. Therefore, I hold that there is no substance in his point of order. Now, the hon. Minister.

SHRI UMA SHANKAR DIKSHIT : रेलावेंट ही बात रहा हू, श्राप रेलीवेंसी समझते जाइये।

I was saying that there was a general practice among all engineering firms in the world to raise their prices by 5 per cent every year. I was connected with a newspaper and I had to buy machinery several times in fourteen years, and I found that every two years there was a rise of 5 to 10 per cent. There has been a general trend of rise in prices. But

what happened during the last year and a half, particularly the last six months, is something unprecedented in the history of the world, and whatever we import from the Western world, and we have to import a lot of things, the prices of such imported goods are so high that they also affect sympathetically, directly and indirectly our whole general price level. Therefore, this main point has to be understood.

SHRI S. M. BANERJEE (Kanpur) : Why does he not arrest the hoarders ?

MR. CHAIRMAN : Let not Shri Banerjee interrupt.

SHRI UMA SHANKAR DIKSHIT : The prices have gone extraordinarily high. That is why there is distress and there is a trouble and there is a feeling of anger among the people. What are the causes? The causes are beyond our control. But what did we do about it ?

**श्री मधु लिमये** : रुपये में चार आना गल्ला दिया और उस को कह रहे हैं कि this is beyond his control.

MR. CHAIRMAN : There has been a long debate in which hon. Members have raised all sorts of issues. I think they should have the patience to listen to the hon. Minister. Let him complete his reply. Why should hon. Members interrupt ?

SHRI UMA SHANKAR DIKSHIT : Shri Limaye had made a point that the foodgrains allocated to Bihar were less than the demand and that actual delivery was less than the allocation.

SHRI MADHU LIMAYE : Only one-fourth.

SHRI UMA SHANKAR DIKSHIT: That was what he meant. There was a general pattern of reduction, and reduction took place about the month of October when the new crop began to come. At on time was allocation equal at the same rate in all months. Whenever the new crop began to come into the markets. the quantity of allocation was reduced. Not only that (*Interruptions*).

SHRI MADHU LIMAYE : You are completely distorting facts.

**श्री उमा शंकर दीक्षित** : शास्त्री जी, आप ने तो बड़ी अच्छी अच्छी बातें कही हैं अब आप अपने विचार क्यों बदल रहे हैं . . (व्यवधान) . . क्या आप मधु लिमये जी के कहने में आ गये ।

I was saying that this was from October to January. In February, it was increased to 30,000 tonnes—from 25,000 tonnes. In March, it was increased to 35,000 tonnes. The point I want to make is that this so-called explosion or natural phenomenon has occurred at a time when actual allocation has been increased. This has to be understood.

SHRI MADHU LIMAYE : No, Sir.

आप ने एक चौथाई गल्ला बिहार को दिया है ।

SHRI UMA SHANKAR DIKSHIT : I am giving the information which has been given by responsible quarters in the Ministry of Food today itself

**श्री मधु लिमये** : रुपये में चार आने गल्ला दिया है ।

SHRI JYOTIRMOY BOSU : On a point of order. . .

SHRI UMA SHANKAR DIKSHIT : That is so far as the point regarding shortage and prices is concerned. I think I have adequately dealt with it.

SHRI JYOTIRMOY BOSU : On a point of order. . .

MR. CHAIRMAN : No. I hold there is no point of order to obstrut the proceedings. You cannot force my hand. The Minister will continue.

SHRI JYOTIRMOY BOSU : I have a point of order. You cannot disallow me from raising it.

SHRI UMA SHANKAR DIKSHIT : If it is not a point of order, he should apologise.

SHRI PILOO MODY : I will be the first to concede that not all points of order may be legitimate But it is a legitimate right of every member of the House, and the legitimacy of that right is not arbitrable by the Speaker or the Chairman or, for that matter, the Minister or the Prime Minister.

MR. CHAIRMAN : I should also point out that the Chair has the right to rule out raising of a point of order on the ground that it is to obstruct.

SHRI VASANT SATHE (Akola) : Rule 376 for your information.

SHRI SHYAMNANDAN MISHRA : How do you know before the point of order has been raised, what the point of order is ?

SHRI UMA SHANKAR DIKSHIT : If he wants to point out something. let him point it out

SHRI JYOTIRMOY BOSU : My point of order is this The hon. Minister has stated that 'these are the figures that have been given to me by responsible quarters'. I want a further clarification. Will the Minister kindly take the responsibility for what he says, because I shall move against him tomorrow ? He should clearly state here whether he takes full responsibility for what he has stated with regard to the supply and procurement of foodgrains to Bihar from the Centre. Let this go on record.

MR. CHAIRMAN : There is no point of order involved in this. If the Minister has given wrong information, there is provision in the rules under which you can proceed. Let him continue.

SHRI JYOTIRMOY BOSU: He should take the responsibility for what he has stated.

SHRI UMA SHANKAR DIKSHIT : If I have made a factual error, I will either correct it myself or the hon. member can always come up and raise it. I will be open to correction or open to criticism. I do not dispute any member's right to do that.

Having explained this position, the background in which this situation has developed in Bihar, assessment is—everybody has given his assessment in his own language; I have not said one word against anybody; I think it is due to me that now my assessment should be accepted...

AN HON. MEMBER : Accepted ?

SHRI PILOO MODY He means 'heard'.

SHRI UMA SHANKAR DIKSHIT : My assessment is that the Opposition considered most probably separately, some of them together that

AN HON MEMBER : Gang up

SHRI UMA SHANKAR DIKSHIT : Let us not use any bad word

They thought that this is a golden opportunity to attack the ruling party Prices are high, shortages are there, people are discontented there is dissatisfaction and a measure of anger—attack them and destroy the party, one by one

SHRI PILOO MODY · Can you find a better reason for removing the Government ?

SHRI UMA SHANKAR DIKSHIT : Whatever the reason, do you accept that position ? The leader of a party or so-called party himself accepts this position. He thinks this is the best reason on which any political party could and should take any political action.

Now, I am saying that this was basically a short-sighted and unwise attitude. No patriotic person in India and no-one wishing well of the people will raise a violent movement like this just in the hope of correcting either the prices or removing the shortages or increasing the supplies...

SHRI SHYAMNANDAN MISHRA : The Students Action Committee has condemned the violence and issued a warning to the people not to be misled by the anti-social elements.

SHRI UMA SHANKAR DIKSHIT : There are many Students Committees. I do not know which one he is referring to... (*Interruptions*)

SHRI SHYAMNANDAN MISHRA : Students have not done it, you have done it.

SHRI PILOO MODY : I am also condemning violence.

SHRI UMA SHANKAR DIKSHIT : You are the only one doing it to-day.

SHRI PILOO MODY : I am doing it to-day, not tomorrow.

SHRI UMA SHANKAR DIKSHIT : Shri Madhu Limayeji should accept this fact. I have got papers here to show that there are several Students Committees in Bihar and there is hardly any Party which is not associated fairly directly with one or another of these committees... (*Interruptions*) I have made a statement. Nobody is contradicting it. So the cap seems to fit everybody.

SHRI PILOO MODY : Including your Party.

SHRI UMA SHANKAR DIKSHIT : I am making this point that the political parties are using these students committees and advancing their political propaganda and their political motives.

SHRI PILOO MODY : That is a secondary matter.

SHRI UMA SHANKAR DIKSHIT : The Secondary in this case is more important than the primary. Let him understand this simple point.

Congress (O) of which my friend, Shri Shyamnandan Mishra is a brilliant leader—Shri Vasisht Narain Singh, the Publicity Secretary of the Congress (O) and the leader of the Youth Congress (O) is also a member of the eleven member Sanchalan Samiti . . . (*Interruptions*).

जो यह हो रहा है, इसके आप जिम्मेदार हैं।

**श्री श्यामनन्दन मिश्र** : हम ने तय किया है कि हम सत्ता के खिलाफ सत्याग्रह करेंगे।

**श्री उमा शंकर दीक्षित** : आप सत्याग्रह कीजिए, हम ने भी बहुत सत्याग्रह किया है लेकिन ऐसेम्बली के बाहर 10, 20 हजार आदमियों को ले कर सत्याग्रह नहीं होता है . . . (**व्यवधान**) . . .

**श्री मधु लिमये** : महात्मा गांधी ने भी सत्याग्रह किया था और चोरी चोरा कांड हुआ था . . . (**व्यवधान**) . . .

**श्री उमा शंकर दीक्षित** : यही तो मैं कहता हूं कि ये वैसा सत्याग्रह करते हैं लेकिन इस में आप चिढ़ते क्यों हैं ?

**श्री श्यामनन्दन मिश्र** : हम ने साफ कर दिया है कि हम गांधी जी के बताए रास्ते पर सत्याग्रह करेंगे।

SHRI UMA SHANKAR DIKSHIT : What I am saying is that when they want to do this, why should they deny it. In one breath they own it and in another breath they deny it . . . (*Interruptions*)

I am mentioning the names of other supporters of Congress (O) like Messrs. Mithelesh Kumar Saha, Vasisht Narain Singh and Amarendu Prasad who are active on this front. They have been collecting subscription from shopkeepers **

**श्री श्यामनन्दन मिश्र** : यह इन्फर्मेशन आप के पास कहां से आई।

**श्री उमा शंकर दीक्षित** : हमारे पास इन्फर्मेशन है। आप कहिए कि ऐसा नहीं है।

**श्री श्यामनन्दन मिश्र** : ये खुद पैसा खाते हैं लाइसेंन्स बेच कर, परमिट बेच कर . . . (**व्यवधान**) पैसा इकट्ठा करने की इन के पास क्या ताकत है ? इन के पास बन्दूक हैं, गोली है . . . (**व्यवधान**) हमारे पास कोई ऐसी बात नहीं है।

**Expunged as ordered by the Chair.

MR. CHAIRMAN : I am on my legs. (*Interruptions*)

SHRI VIKRAM MAHAJAN (Kangra): Sir, Mr. Mishra has used unparliamentary language. This should be expunged.

श्री मधु लिमये मेरा व्यवस्था का प्रश्न है। आपने क्या कहा है? इसको हमें बताया जाए। (*Interruptions*)

MR. CHAIRMAN : Because of the din and bustle, I could not hear whatever has been said. Nothing has gone on record.

SHRI SHYAMNANDAN MISHRA : That cannot be. Every word of what I have said will go on record.

MR. CHAIRMAN : I have given my ruling that it will not go on record.

SHRI SHYAMNANDAN MISHRA : I insist on saying that **

MR. CHAIRMAN : This will not go on record. (*Interruptions*)

SHRI PILOO MODY : I can understand the Home Minister maintaining that **

MR. CHAIRMAN : Mr. Piloo Mody, are you on a point of order?

SHRI PILOO MODY : I do not know what a point of order is.

MR. CHAIRMAN : In that case, I will not permit you (*Interruptions*).

SHRI UMA SHANKAR DIKSHIT : Mr. Piloo Mody is putting words into my mouth. I have not said that

SHRI SHYAMNANDAN MISHRA : I am rising on a point of order.

SHRI VIKRAM MAHAJAN : He should withdraw whatever he has said. Then, he can speak.

MR. CHAIRMAN : Mr. Mahajan, please listen to me. As I said, because of the din and bustle, I could not hear, whatever has been said. It has not gone on record.

SHRI SHYAMNANDAN MISHRA : I am rising on a point of order. (*Interruptions*)

SHRI JYOTIRMOY BOSU : On the floor of the House, serious aspersions had been cast on the Home Minister by Mr. Shyamnandan Mishra and he has been accused **

(*Interruptions*)

MR. CHAIRMAN : This is not going on record The hon. Minister may continue.

SHRI SHYAMNANDAN MISHRA : नहीं सुना इसलिए नहीं जायगा, यह नहीं होना चाहिए। Let not the Chair lay down a certain new convention.

MR. CHAIRMAN : Whether something is parliamentary or not can be judged only if the Chairman is able to listen to it.

SHRI SHYAMNANDAN MISHRA : You kindly go into the record later and if you find anything unparliamentary, you can expunge it

MR. CHAIRMAN . Nothing could be heard and it has gone on record.

SHRI SHYAMNANDAN MISHRA : Let not the Chair lay down a convention that if the remarks, which are quite apt on certain occasions are made and the Chair has not been able to hear those remarks and make up its mind. about their propriety, those remarks will not go on record. What are the things to which you take objection ? If you have not been able to hear anything, the proper course for you is

MR. CHAIRMAN : I have said, nothing has gone on record.

SHRI SHYAMNANDAN MISHRA : Why? I have a right to press that everything I have said should be on the record. The Chair cannot strike off from the record whatever an hon. member has said unless there is something unparliamentary.

**Expunged as ordered by the Chair.

What is the particular thing to which the Chair takes objection? The hon'ble minister said in the beginning—and you did not take objection to it—**

They are no less honourable than the hon. Home Minister himself Why did not the Chair come down heavily on the Minister and say that he should not have made such a remark?

SHRI UMA SHANKAR DIKSHIT : I did not make that remark.

SHRI SHYAMNANDAN MISHRA : I said later on that **

MR. CHAIRMAN : It will not go on record.

SHRI SHYAMNANDAN MISHRA : This is completely wrong. What is the word to whcih you are takng objection?

SHRI JYOTIRMOY BOSU : On a point of order Sir under Rule 3.0 The Chair has to function under the rules of procedure. You cannot take advantage of being in the Chair and act outside the rules of procedure. We are here on our own right and not by the mercy of the Chair. Rule 380 says .

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion order that such words be expunged .."

You have to spell out clearly which part of the speech of Mr Mishra is covered by the definition laid down in rule 380 You cannot make a blanket order. We are not pleading before a Moghul darbar We are here on our own right and the rules of procedure is our Bible The Chair is bound by the rules. Before you pass an order that certain words are expunged, you have to spell out which words used by Mr. Mishra are covered by the definition laid down in rule 380. You are not able to do it.

**Expunged as ordered by the Chair.

MR. CHAIRMAN : You have referred to the rules. Under the rules the ruling of the Chairman or the Speaker, whoever is in the Chair, is final. Therefore, I hope the hon. Member who speaks about the rules will follow and obey this rule also. Under rule 380, I rule that the statement which has been made by the hon Member is defamatory in nature and it is expunged. When I hold it so, you cannot question it. The hon. Minister may continue his speech . (*Interruptions*)

SHRI SHYAMNANDAN MISHRA : Sir, on a point of order.

MR. CHAIRMAN : There cannot be any point of order on the ruling of the Chair

SHRI SHYAMNANDAN MISHRA : What about his remarks about the members of my Party? What do you do about it? (*Interruptions*) I cannot put up with this situation .(*Interruptions*)

SHRI UMA SHANKAR DIKSHIT : I did not say "Member"; I said "supporters". I used the word "supporter".

SHRI SHYAMNANDAN MISHRA : He said that our members are collecting money

MR CHAIRMAN I will go through the record and if I find

SHRI SHYAMNANDAN MISHRA : The same rule should apply to my case. The Chair cannot be discriminatory

MR. CHAIRMAN : I will go through the proceedings and if I find that any defamatory statement has been made by somebody, I will expunge it. . . . (*Interruptions*)

श्री जगन्नाथ राव जोशी : सभापति महोदय, गृह मंत्री ने जो आरोप लगाया है, वह ज्यादा खतरनाक है। उन्होंने कहा है कि मनी बाक्स कलेक्टिंग ग्रुप फ्रंट, लेकिन माननीय सदस्य ने ऐसा कोई चार्ज नहीं लगाया है। उन्होंने सिर्फ यह कहा है कि वह बड़े मनी कलेक्टर है।

MR CHAIRMAN : I have told you that I will go through the record.

**SHRI SHYAMNANDAN MISHRA** : Let him deny it. . .(*Interruptions*)

**MR. CHAIRMAN** :The hon. Minister has said that he has not made any such remarks. You say that he has said it... (*Interruptions*)

**SHRI UMA SHANKAR DIKSHIT** : I said "supporters" (*Interruptions*)

**MR. CHAIRMAN** : Since so many Members are speaking at the same time, nothing will go on record.

**SOME HON. MEMBERS** : ***

**SHRI UMA SHANKAR DIKSHIT** : I did not refer to any Member of the Cong. (O) Party. I was mentioning this in connection with the point I was making. The point was this. This kind of thing is only heard by the villain of the piece in the Gujarati. *natak*, "Company Radiogram"; (*Interruptions*).

**MR. CHAIRMAN** : Order, order I am on my legs. Please sit down. We will be nowhere if you continue like this.

**SHRI SAMAR GUHA** : Sir, just now, the hon. Minister made a remark which is quite unexpected of an elderly man, an experienced man, who is supposed to know the whole of Indian culture and Indian way of life . . I find it defamatory, derogatory and disparaging in the background of the recent struggle in Gujarat where the Government have ultimately agreed to the justification of the demand of the people and where they have agreed to dissolve the Assembly. In the background of that, it is not only derogatory, defamatory and disparaging but also quite unexpected of an elderly man like Dikshitji.

I want to know whether you are going to ask him to withdraw the remark. Either he withdraws the remark or we will have to withdraw from the House. We cannot tolerate this kind of a defamatory remark.

**SHRI VIKRAM MAHAJAN** : Sir, Some of the Members of the opposition have either no sense of humour or they are deliberately trying to show that they lack a complete sense of humour. There was nothing disparaging in what the Minister said. As the Member of the Opposition was mimicking, the Minister said that. What is wrong in it? He referred to the Gujarati drama.

इस में कौन सा एसपर्शन है ? इस से उन को कौन सा तीर लग गया है ?

**SHRI JYOTIRMOY BOSU**: Mr. Dikshit, pointing a finger towards me, said that गुजराती नाटक कर रहे है।

Under Rule 380, it needs to be expunged at once because it is undignified, indecent and derogatory. This should be expunged . . . (*Interruptions*)

**MR. CHAIRMAN** : Order, order.

I feel unnecessary matters have been brought in here. What the hon. Minister said was that it is something like a character of the Gujarat drama. If the sentiments of the Members have been hurt, the hon. Minister will take into account. (*Interruptions*).

**18.00 hrs.**

If the sentiments of members have been hurt by his comments he will undoubtedly take it into account.

**SHRI UMA SHANKAR DIKSHIT** : I am sorry. I did not mean to hurt the feelings of any member. (*Interruptions*)

**MR. CHAIRMAN** : Unnecessarily heat has been generated. The hon. Minister has said that he is sorry.

**SHRI SHYAMNANDAN MISHRA** : I am rising on a point of order. In this case the objectivity of the Chair is put to test. When the hon. Minister used a particular expression against the hon. Member, Shri Jyotirmoy Bosu, the Chair left it to the Minister to see whether he

***Not recorded.

could give satisfaction to the hon. Member against whom disparaging and derogatory remarks were made. But in my case the Chair itself came to a decision that the remarks must be taken off the record. Does it redound to the credit of the Chair, orindicate a sense of fairplay and objectivity on the part of the Chair that in one case it leave it to the sweet will of the Minister and in another case it takes its own decision? *(Interruptions)* I expect objectivity on the part of the own decision? *(Interruptions)* I expect Chair. Why do you make this discrimination?

MR. CHAIRMAN : What is your point of order?

SHRI SHYAMNANDAN MISHRA : My point of order is this. Can the Chair make a discrimination in favour of a Minister in leaving the remarks to his sweet will while resenting the remarks made by me and taking its own decision in the matter?

MR. CHAIRMAN : It is extremely regrettable that Shri Shyamnandan Mishra has said that the Chair has been discriminatory. The Chair was never discriminatory. The Minister has said that he is sorry; he did not mean what the members this side had tried to interpret.

SHRI SHYAMNANDAN MISHRA : The hon'ble Minister has likened an hon Member to a villain of piece in a Gujarati drama and the Chair did not take objection to that

MR. CHAIRMAN : The Chair is not going to take objection to a remark according to the whims of the Opposition or the Treasury Benches but according to its own independent judgment.

SHRI PILOO MODY : What standards you are setting.

SHRI UMA SHANKAK DIKSHIT : I am sorry it has caused some unnecessary heat. The point is this. I am not saying that by and large any particular Opposition party was concerned in it. But one important thing happened. The question was asked in Patna as also here indirectly. It has been said why *Searchlight* was specially chosen for the attack and the house was burnt. Well I went to the *Searchlight* and I also saw the house. The house is standing there very strong. Only the machinery has been burnt and it has caused a very great loss and it is a very regrettable and deplorable thing that has happened .... *(Interruptions)*

As I was saying, when this question was raised and the matter was discussed there also, I was asked to try and infer why some hotels were attacked and nearby another hotel was not attacked and why some office was attacked while another office was not attacked. I was told at a very responsible level—again I am not connecting the Congress (O) and in fact, I am not connecting anybody else—but I am saying that in one particular case, they went and asked, 'Give us contribution'. The contribution was given. In another case also, they got some contribution. In still other case, they went to a hotel and the hotel-keeper treated them fully with meals, cold drinks and everything else they asked for. Now, the inference is there. It has been said to me that those people who headed and paid, were not made particular targets of mob attack. Now. in another case I also asked why some one who was reported to have paid Rs. 1000 was also attacked. If it was only for that reason, then that fellow who had paid should not have been attacked.

18.08 hrs.

[MR DEPUTY SPEAKER *in the Chair*]

Similarly it was stated about *Searchlight*. Now it is not proper for anybody to say that the Ruling Congress Party had control over some part of the crowd, and that even while the Government were in such difficulty, they were directing persons to go to the various parts of the city for destroying, looting and burning property. This is something fantastic. Nobody with his head on his shoulders can accept it. I

[Shri Uma Shankar Dikshit]

deny this with all the responsibility at my commond. Let me say to the credit of the Chief Minister—I do not know whether as an administrator really it was proper for him or not—that the Chief Minister issued instructions that nobody should be fired at. .

SHRI SHYAMNANDAN MISHRA : He is going now. It seems he is going.

SHRI UMA SHANKAR DIKSHIT : Whatever it is......

SHRI SHYAMNANDAN MISHRA : He has been dismissed. I can declare that the Chief Minister of Bihar is dismissed.

SHRI UMA SHANKAR DIKSHIT : Shri Shyamnandan Mishra does not mind saying anything he likes but he objects to even a small thing it any body else says it. Secondly the thing he has said is totally false.

Now in this case, the Chief Minister issued instructions to the Inspector-General of Police and other officers that the crowd should not be fired at until the Governor had delivered the Address and the Assembly session was over and so on. But still the officers had to get the clearance from him, with the result that in the meantime, things were happening when places were being attacked and the DIGs house was being burnt and the Assembly Secretary's house was being burnt....

SHRI BHOGENDRA JHA : Why are you defending it?

SHRI UMA SHANKAR DIKSHIT : I am not defending. I am requesting you to understand.

श्री ज्ञानेश्वर प्रसाद यादव 11 बजे से 7 . बजे तक पुलिस नही पहुची क्यो नही पहुची ?

श्री श्यामनन्दन मिश्र : सर्च लाइट और प्रदीप को मदद क्यो नही पहुची ?

SHRI UMA SHANKAR DIKSHIT : I can give some reason.

Now, the crowd also attacked the *Indian Nation* and *Aryavartha*. Those people went out and offered resistance. I received a telephone message at about 9 O'clock at night. I got it from *Indian Nation* saying; now the crowd is outside; we are in trouble, help us. The Prime Minister's house also received a telephone message. The Chief Secretary received a similar telephone message. I telephoned to the authorities concerned at Patna. Sir, as a result, possible arrangements were made. Earlier the position was different. Before the police arrived, some places were looted and burnt.

SHRI SAMAR GUHA : The hon. Minister owes an explanation to the whole country. The burning of the *Searchlight* office has agitated the minds not only of newspaper-men but the whole country is agitated over it They have not given any reasons whatsoever, any explanation whatsoever why protection was not given.

SHRI UMA SHANKAR DIKSHIT : I said I feel distressed over it. The only place I could visit was the *Searchlight*. I went to call on Jai Prakash ji as he was not well. I wanted to go to the hospital; I wanted to see the other places which had been damaged.... (*Interruptions*).

श्री मधु लिमये सवाल यह नही है। सवाल यह है कि सर्च लाइट को प्रोटेक्शन क्यो नही दिया गया ?

SHRI UMA SHANKAR DIKSHIT : Let him hear my reply. If he asks a question he should listen to my reply The *Searchlight* was on the way and the crowd went there first and thereafter it went to the *Indian Nation*. (*Interruptions*).

SHRI SHYAMNANDAN MISHRA: On the 16th itself, there was brickbatting. Even then Government had not taken the precautions.

श्री रामावतार शास्त्री (पटना) : पटना शहर में किसी को प्रोटेक्शन नहीं दिया गया ।

श्री रामेश्वर प्रसाद यादव : उपाध्यक्ष महोदय, इस तरह से नहीं चलेगा ... (व्यवधान)

SHRI UMA SHANKAR DIKSHIT: Adequate arrangements have been made. Additional police force has been made available and the situation in Patna has come very much under control......(*interruptions*).

MR. DEPUTY-SPEAKER: Order please. Obviously you want the hon. Minister to give you the information, you want him to satisfy you if he can. But will it not be better for you if one of you gets up and puts a question? If you do that he can understand what you want and the Chair can understand what you want. This is much better instead of three or four of you getting up and speaking simultaneously and nobody can understand anything. This is the only appeal I wanted to make. Of course, two of you have spoken. This is a well established Parliamentary practice that when a person speaks and when another raises some objection or puts some question, normally he yields and he tries to satisfy them.

Well, this will be followed now. The only request that I would make is this. If three, four or five of you stand up, we cannot understand. There is only confusion, there is only loss of temper. Let him proceed with the speech. You can intervene. Let him try to satisfy you. After he has finished with his speech, you can put a few questions. I shall allow you because you are all agitated.

But, let us proceed in a certain orderly manner.

Now, the hon. Minister.

SHRI UMA SHANKAR DIKSHIT: Before you arrived, I had started my speech by saying that most of the parties had connections with the students committees. The students had a number of grievances including such grievances as the increase in the number of scholarships, increase in the quantum of rations, supply of books at subsidised prices and better arrangements for residential accommodation.

Now, on all these matters, the Chief Minister had a talk with the leaders of the various students' unions. He gave them a categorical assurance that all those matters which were directly connected with the academic issues, namely, their studies, their hostel accommodation, rations and books etc. would be settled. Thereafter he also told the Vice-Chancellors of the Universities to inform him of what more was required and he undertook to supply all the necessary requirements. After that, in my opinion, it was for political reasons that this matter was further advanced. Otherwise, if the boys and girl students had been allowed to pursue the matter and get satisfaction on those academic matters, then no such trouble would have arisen.

Now, Sir, among the demands also were two demands—one that education should be made job-oriented immediately and the other that the prices should be brought down immediately. These were the two demands. It was not possible to accept or implement such demands. If you say you do it immediately, it only means you do not mean it seriously. All those reasonable requests of the students were given careful consideration and were conceded. Perhaps they were not implemented quickly. It took about two weeks for all the arrangements to be made. At least increased rations were supplied but for some of the other demands it took us some time. So, in a situation like this, as I said in my original statement, I appeal to all the sections of this House again that they should cooperate with the Government in tiding over the present situation.

Sir, by the grace of God and with the great effort that the Government had made, I think, we have been able to face such a difficult situation successfully. In North Africa and other places, under similar circumstances, hair-raising occurrences have taken place. Although worse shortages have happened in this country

have happened in this country for reasons beyond our control, what we did to meet the challenge was very important. It was remarkable that 90 to 95 lakhs of persons who would have otherwise never found it possible to purchase food at the prevailing high prices were enabled to do so by giving them employment at hundreds and thousands of relief works. (*Interruptions*)

Mr. Mishra said that he believes in non-violence and truth. I accept his statement. But there are two important issues involved. If a person is non-violent and truthful and starts some peaceful satyagraha and if it leads to violence then he should immediately acknowledge that it is not peaceful satyagraha and that it is leading to violence. After doing so they could have at least said. "Well, it has happened. We did not know it would take such a dimension but now it should not be allowed

In one particular case some boys forced the driver of a railway engine to get out of it. Then one of them climbed up and pressed some button The engine started in the opposite direction and hit the standing passenger train. These are the things over which nobody can be happy. So, Sir, all those who stand by truth and non-violence have also to ponder over such possibilities.

SHRI JYOTIRMOY BOSU : One Nagendra Singh hijacked 7 RT buses He was election chief of Madhubani on behalf of Mr. L. N. Mishra. What did you do against Nagendra Singh?

SHRI UMA SHANKAR DIKSHIT : Sir, if he does not mind, it sounds to me more like a cock-and-bull story. (*Interruptions*)

Sir, on the afternoon of March 17, six RT buses were hijacked by students of Patna college and these buses were taken inside Patna college campus. Whether it was Nagendra Singh or anybody else we have no truck with them. Even if he is a member of the Congress we shall not deal with differently. But these buses went into the university campus. After the boys had boarded these buses they were taken outside the campus.

On March 18 the student were found moving towards the Assembly in these hijecked buses. Whether it was Nagendra Singh or some other person, the important thing is the purpose for which these buses were used. I have no quarrel with the stand that truthful and non-violent protest against any error, any irregularity, any impropriety or any wrong committed by Government is permissible. Gandhiji has given a complete alternative to a violent revolution. (*Interruptions*)

When you take the stand for truth and non-violence and then when truth and non-violence are being murdered openly and widely then it becomes necessary to ponder over and reconsider the situation. They should either cry halt or at least tell their people. "For goodness sake don't do it. If you cannot avoid violence then do not enter into this business hereafter. Otherwise, my responsibility will be too great for me to bear". That is why I say that the Opposition were unwise and short-sighted in regarding this as an opportunity for attacking the Government in the manner described above In conclusion. I wish to submit that nothing is lost yet. Their friends are saying that it may not be a threat but it is intended to frighten the Treasury Benches Dire possibilities have been predicted. It has also been said that the trouble will not end in Bihar it will spread elsewhere. This I say is not fair It is wrong. It will not bring one aditional grain of food. The food situation in the world is difficult. We have to produce more in this country. We are making those arrangements and we are squeezing the inflationary spiral in order to bring it under control. And it will come under control, but not by this kind of not by burning or looting or destroying.

I have great respect for my friend Shri Jaya Prakash Narayan. He and I worked during the 1942 movement together in

[Shri Uma Shankar Dikshit].

Bombay for several weeks. I think we were arrested on the same day, within a difference of a few minutes. He had hardly left when the police came up. I know him and I hold him in very high respect. There is a committee of students, well-meaning students. They have gone and told Mr Jaya Prakash Narayan that they were sorry for what had happened. While Mr Jaya Prakash Narayan has expressed his distress over the occurrence of violence......

SHRI SAMAR GUHA : Why were the workers of the Gandhi Peace Foundation and the Shanti Sena not arrested?...

SHRI UMA SHANKAR DIKSHIT : The Gandhi Peace Foundation may also be involved; I do not know who else is involved. Many people are involved.

This is a delicate situation, and hon. Members have to ponder over it. Those concerned have to call a halt somewhere at some point where they will say 'Thus far and no farther', because if we do not do that there will be much worse consequences for all than have been predicated against the Government of India.

The situation is such that we must control it. If railway traffic, for instance, is stopped and normal life is obstructed an burning and looting extends to other cities, we have to take care of it and we are going to take care of it. The people expect this minimum protection from us.

Hon. Members have accused me and have demanded of me the reason why I did not protect the *Searchlight* building, or other buildings and properties. (*Interruptions*)

The tragedy of the CPI is that Mr. Bhogendra Jha and Mr. Ramavatar shastri are moving in opposite directions and that is why this confusion is created. I have heard both the speeches and I find that very opposite sentiments have been expressed by them. So, why do they interrupt me now at a time when they are so different in their thinking and feeling ? (*Interruptions*)

We are told that we have to answer why the people got agitated and why there were anti-social elements who want and burnt houses and attacked people, when the real responsibility lies not upon us but elsewhere, on those who did not care for the consequences in starting these agitations. And now an explanation is demanded of me why it happened. They should know better why it happened. Some of them at least should know better why it happened.

Despite the rather heated form my reply has taken towards the end, I submit again with all the sincerity at my command that in a situation like this, hon. Members should ponder over it. I do not know whether my voice will strik any responsive cord in the hearts of the Members of the Opposition, who in private life are the most estimable gentlemen and are our friends. In a situation like this, it is my most earnest request that Hon'ble Members of the Opposition should take a public stand denouncing violence and appealing that burning, looting and destruction of property etc. must be stopped. If that is done, the situation will come under control within a very short time.

MR. DEPUTY-SPEAKER : I find that so many Members are rising together. I am not going to prevent anybody. But I would only say this. We have had a very long and stormy debate and I realise that it is a very emotional question, and Members are worked up and despite the long reply of the hon. Minister there may be many questions which still trouble their minds. Therefore, I shall allow a few questions. But let hon. Members kindly keep this in mind that a second speech is not allowed They can only put a few questions.

Some members want to put a few more questions since they are still agitated about it. The Minister may kindly note down these questions and then try to reply to

[Shri Uma Shanker Dixit.]

them. After that, even if they are not satisfied, I am going to adjourn the House.

**श्री ज्ञानेश्वर प्रसाद यादव** : मैं मंत्री जी से जानना चाहता हूं कि जब छात्र समिति ने कंडम किया कि हिंसा और आगजनी नही होनी चाहिये तो गृह मंत्री महोदय ने पटना जाने के बाद छात्र नेताओं से बातचीत की ? और साथ ही जो विरोधी दल के नेता जेलों में बन्द हैं उन से मिल कर स्थिति कैसे ठीक की जाये इस विषय में भी बातचीत की ?

SHRI SHYAMNANDAN MISHRA : I would make one brief prefatory remark because he referred to a certain remark made by me, namely my party could not approve of any departure from the path of non-violence shown by Mahatma Gandhi. May I say that we are as much committed to fighting against the violence and untruth of the Government as against the violence and untruth of any element of society? This Government has proved to be trigger-happy—so many persons have been killed—and we have to fight against this attitude of the Government as well.

My question is: What did his party-men tell him about the elements who were responsible for the acts of violence and arson in the city of Patna? Why has he hesitated to name those elements, particularly one MLA who has been arrested for committing acts of arson? Why has he not named the party to which he belongs?

We are not satisfied with his reply. It is a matter of the freedom of the press and we have to be satisfied why when the brick-batting was done on the 16th itself on *The Searchlight* office no precaution was taken to protect it. Even on the 18th, in spite of repeated, frantic requests to the authorities concerned, *The Searchlight* and *The Pradeep* did not get any assistance. Was it because of the fact that they have been highly critical of the Government?

**श्री मधु लिमय** : उपाध्यक्ष महोदय, तारांकित सं० 325 का उत्तर है 19-3-74 का जो इस प्रकार है :

Statement showing demand, allotment and supplies of foodgrains from the Central pool to various Governments during the period January 1973 to January 1974.

मैं केवल तीन महीनों का लेता हूं —नवम्बर, दिम्बर और जनवरी । 1 लाख की मांग थी दिया 21 हजार नवम्बर में, दिसम्बर में एक लाख की की मांग थी लेकिन दिया 23 हजार और जनवरी में एक लाख की मांग थी लेकिन दिया 23 हजार —जब 25 प्रतिशत से कम मांग को विगत तीन महीने में पूरा किया गया और दाम चावल के साढ़े तीन और चार रु० किलो हो गये तो क्या विस्फोटक स्थिति इसी वजह से नहीं हुई ? इन्हों ने जो आकड़े दिये थे वह गलत हैं, इन आकड़ों को क्या वह काटेंगे ?

SHRI JYOTIRMOY BOSU : My question is brief and straight. An order has been given that there will be shooting at sight. The Gujarat High Court has given a clear verdict that the executive has no power to order such a thing. In that context, what has Shri Dikshit got to say? Will he listen to what the Gujarat High Court has said? If not, the reason therefor? Will he also consider the demand which has been made from every corner that the present Assembly should be dissolved because it does not enjoy the confidence of the people? Thirdly, there has been a serious charge against Shri Lalit Narayan Mishra, of the Madhubani election rigging. What steps does he propose to take against all these things that I have narrated?

**श्री हुकम चन्द कछवाय** : मैं मंत्री जी से जानना चाहता हूं कि समूचे बिहार के अनेकों नगरों में जो लूटपाट और आगजनी की घटनायें हुई हैं क्या इस की आप न्यायिक जांच करायेंगे और जो उत्तेजना लोगों में फैली है वह शांत हो उस के लिये सभी विरोधी दलों के नेताओं को बुला कर आप बातचीत करने के लिये तैयार हैं ?

**SHRI BHOGENDRA JHA**: I am not trying to make a new point. Perhaps, the hon. Minister forget to reply to the points I have raised. The first question is, whether he had got information as to what transpired on the 16th between the top leaders of four parties, who came to Bihar from outside to meet the Ananda Margi Chief in Patna jail who had been accused of six murders..(Interruputons). I am asking whether he has got any information. The second question is, whether the political officer of the D. S. Consul's office in Calcutta had come to Patna, who were the persons he met, whether the Central Intelligence Bureau has got any information about the persons whom he met and whether it has got any relationship with the arson and loot, or not? When there was arson and loot going on and when the presses, hotels and houses were being burnt it is stated that the Chief Minister had given an order to the I.G. of police not to fire at any one. I am not one who defends firing, but when the total administration failed to protect the common citizen of Patna, has that Ministry got a right to continue in office? Has he got any information to the effect that in every city and village of Bihar all the necessities of life are available in the blackmarket at a price higher than the usual price? Has it been decided even now that steps would be taken against the hoarders and blackmarketeers? Is it true that the hoarders and blackmarketeers have financed arson and loot?

**श्री रामावतार शास्त्री** : उपाध्यक्ष महोदय, क्या यह बात सच है कि 18 तारीख को पुलिस द्वारा पटना जी०पी० ओ० के अन्दर घुसकर गोली चलायी गयी जिस के निशान जी०पी०ओ० की दीवारों पर हैं ? अगर हां, तो उनके भीतर घुसने के कौन से कारण थे और क्या यह सच है कि घुस कर के गोली चलाने की वजह से 5 पी एण्ड टी के लोग घायल हो गये जिन में से एक उसी दिन रात को मर गया ? मेरे पास तार है अगर आप कहें तो मैं आप को दे सकता हूं। क्या यह बात सच है कि 18 तारीख की घटना के कुछ दिन पूर्व जौइंट काउन्सिल आफ ऐक्शन ओ स्टूडेंट्स की है जिनकी तरफ से प्रदर्शन और घेराव आयोजित किया गया था, इन लोगों ने ऐलान किया था कि जो कुछ भी हम कर रहें है श्री जय प्रकाश नारायण के आशीर्वाद से कर रहे हैं ? और क्या यह भी सच है कि कुछ दिन पहले ही 'प्रदीप' के सम्पादक ने एक सम्पादी लेख के जरिए छात्रों का आह्वाहन किया था कि जब तुम 1942 का आन्दोलन शुरू करोगे तभी इस सरकार को तुम ठीक कर सकते हो और समस्या का समाधान हो सकता है, जिस की वजह से 'प्रदीप' का विज्ञापन बन्द कर दिया गया ?

SHRI SAMAR GUHA: Sir, the Deputy Leader of the Communist Party of India and a number of ruling Congress leaders have accused that four Members of Paliament....

MR. DEPUTY-SPEAKER: Do not go into that.

SHRI SAMAR GUHA: I am asking a a question. It has also been said that many foreign agents were very active in this and all of them together hatched a conspiracy, and that, as a result of this conspiracy, this public upsurge took place. I would ask the Minister to ascertain whether there is any truth in these allegations. I would like to know whether Government would institute a judicial enquiry or ask a Parliamentary Committee to go into this.

Secondly, in the Assembly, some of the Ministers were assaulted by the employees of the Assembly. There were no instigators, there were no conspirators and not even the Opposition was present inside Assembly; nobody was there. Why should the employees assault the Ministers? I would like to know whether Government would enquire into this.

**श्री राम सहाय पांडे** (राजनंदगांव) : क्या यह सच नहीं है कि संसदीय परम्परा के अनुसार राज्यपाल को यह अधिकार दिया गया है, यह सुविधा दी गई है कि वह संयुक्त सदनों को सम्बोधित करे ? क्या यह सच नहीं कि कोई एड्रेस तैयार किया गया था और गवर्नर से

[श्री राम सहाय पांडे]

यह कहा गया था कि बजाए इस के कि आप संयुक्त सदनों को सम्बोधित करे, आप यहां पर खड़े हो कर सम्बोधित कीजिए। क्या यह सही नहीं है कि गफूर साहब ने स्पष्ट कहा था कि गोली न चलाई जाए और क्या यह सच है कि विद्यार्थियों की मांगों के बारे में उन्होंने उनको वार्ता करने का आश्वासन दिया था। क्या यह सच नहीं है कि श्री कर्पूरी ठाकुर ने 10, 20 हजार लोगों के सामने गर्मागर्म और हिंसा को भड़काने वाली स्पीच दी थी जिस से यह सब आरम्भ हुआ?

SHRI UMA SHANKAR DIKSHIT : Sir, I have not noted the names of the hon Members. but, I have noted the questions The first question was—did I meet the student leaders. I have not been able to meet any of them, because the time at my disposal was very short I had to come back by plane, as I had to make a statement in the House. The second question was—why did not my party mention

SHRI SHYAMNANDAN MISHRA: Your party mentioned the names of the elements involved Why don't you name them ?

SHRI UMA SHANKAR DIKSHIT : I do not know. Nobody told me that any member of the party was involved in these disturbances I think that was the question. No congressman ..

SHRI A P SHARMA. He mentioned about other parties

SHRI UMA SHANKAR DIKSHIT I do not know about other parties. How can I....

SHRI SHYAMNANDAN MISHRA: My question was this--whether your partymen informed you about the political elements involved in these acts of violence and arson, when you were at Patna? May be, some of your own partymen were involved. That is something else.

SHRI UMA SHANKAR DIKSHIT : Names of several parties were mentioned. Today, a Member of the Opposition—I believe he would not give me incorrect information—has sent word to me that the Chief Minister has come to the conclusion....

SHRI SHYAMNANDAN MISHRA: What is that? I am giving you this information—the Home Minister may not know about it—both the Chief Minister and the IG will be dismissed, they will be replaced. I give you this information. (*Interruptions*).

MR. DEPUTY-SPEAKER : Let the Minister reply.

SHRI UMA SHANKAR DIKSHIT : I was saying that, several names were mentioned. But, until we have carefully examined and ascertained the facts, we do not mention them Generally. they accuse many. I was saying that special mention was made about this Anand Marg. I asked them 'why do you say Anand Marg?' They said one person was spotted. One person was definitely spotted, but, his name was not ascertained. They also mentioned RSS

SHRI JAGANNATHRAO JOSHI: One MLA has been arrested You are not prepared to give the name.

SHRI UMA SHANKAR DIKSHIT : I am not accusing Of course, Congress (O) may be the last and CPI may be the last but one. (*Interruptions*).

श्री लिमये जी ने कहा था कि बिहार को कम अनाज दिया गया था।

What I said was that from October allocations, of quantities had been reduced for all States. In February and March, it was raised to 30,000 and 35,000 tonnes. This is what I said.

About Gujarat, a question was asked. I do not think a question about Gujarat is relevant.

SHRI JYOTIRMOY BOSU : The Gujarat High Court has given a clear judgement that the shoot at sight order was improper.

**SHRI UMA SHANKAR DIKSHIT** : I have not read then High Court judgement and I cannot give my opinion.

Somebody asked about Madhubani allegations. I am not aware of any Madhubani allegations. I did not go there. Nobody has talked to me about it. Therefore, I cannot bring any personal or official knowledge to bear on this subject.

न्यायिक जांच के लिए तैयार है या नहीं यह प्रश्न भी उठाया गया ।

**SHRI SHYAMNANDAN MISHRA**: Who was the MLA? What was *searchlight* not protected?

**SHRI UMA SHANKAR DIKSHIT**: I do not know about the MLA I have no knowledge. (*Interruptions*) Mr. Deputy-Speaker, you have said that they should be satisfied with my answers. Now they are entering into argument (*Interruptions*). The situation is still disturbed and there is no question of ordering any enquiry just now.

I have no knowledge of what transpired at the interview that the four gentlemen—Mr Sumar Guha and others—had with Shri Prabhat Sarkar.

**श्री हुकम चन्द कछवाय** : विरोधी दलों के नेताओं से आप बात करने को तैयार हैं।

**श्री उमा शंकर दीक्षित** : अगर विरोधी दल के नेता इस बात पर तैयार हों कि हिंसा की निन्दा करनी चाहिये, तो हमें बड़ी खुशी होगी। और हम उन से बात करेंगे । ...(**व्यवधान**) .

It is impossible for anybody, except Mr. Prabhat Sarkar and perhaps the Superintendent who might have been present, to know what happened. I have no knowledge about it.

Regarding the gentleman from USA, Mr Peter Berleigh, it was said that whenever he visited some place, some incident took place there. It could have been a coincidence or there might have been other reasons. Anyhow, so far as that is concerned. I have no information.

Regarding the incident at Patna GPO I have no information. The Government or the people to whom I talked did not mention this subject

Regarding the jail interview the same question is being asked by our friends here. It is not possible for me to give any information. As I have said, he knows much better.

Regarding what happened inside the Assembly, it is the Speaker who is the final authority, just as our Speaker is responsible for what takes place in the precincts of our House. So, the police could not take any action against the people concerned It is for the Speaker to consider what action to take.

**SHRI SHYAMNANDAN MISHRA**: Who was responsible for the incidents inside the Assembly?

**SHRI UMA SHANKAR DIKSHIT**: How do I know?

The last question was by Shri Pandey whether Shri Karpoori Thakur presented a draft address to the Assembly. The Governor told me that such a draft was presented, but the Governor refused to read it Shri Karpoori Thakur also made an inflammable speech, I am told.

**18.52 hrs.**

**The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 22, 1974/Chaitra 1, 1896 (Saka)**

MGIPRRND—Sec. II—1 LSS/74—24-5-74—978